

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Monday, December 4, 2023/Agrahayana 13, 1945 (Saka)

No. 252

11.00 A.M.

1. National Anthem

The National Anthem was played.

11.01 A.M.

2. Obituary References

The Speaker made references to the passing away of Shri Tarachand Shivaji Patel, Member of the Thirteenth Lok Sabha; Shri Vijoy Kumar Yadav, Member of the Seventh, Eighth and Tenth Lok Sabha; Shri Sartaj Singh Chhatwal, Member of the Ninth to Twelfth and Fourteenth Lok Sabhas; Shri Prabhatsinh Pratapsinh Chauhan, Member of the Fifteenth and Sixteenth Lok Sabhas; Shri D. B. Chandre Gowda, Member of the Fifth, Sixth and Fifteenth Lok Sabhas; and Shri Basudeb Acharia, Member of the Seventh to Fifteenth Lok Sabhas.

Thereafter, members stood in silence for a short while as a mark of respect to the memory of the departed.

11.03 A.M.

3. Questions

Due to interruptions, Starred Questions could not be called for oral answers. Starred Question Nos. 1–20 put down in the Order Paper for the day were, therefore, treated as Unstarred Questions and their answers together with the answers to Unstarred Question Nos. 1–230 would be printed in the Official Report for the day.

11.07 A.M.

4*. Observation by the Speaker

The Speaker made an observation and appealed members to maintain decorum and not to display placards in the House.

*(Due to interruptions, Lok Sabha adjourned at 11.08 A.M.
and re-assembled at 12.00 Noon)*

12.00 P.M.

5. Papers laid on the Table

The Minister of State in the Ministry of Finance (Shri Pankaj Chaudhary) laid on the Table:-

- (1) A copy each of the following Notifications (Hindi and English versions) under Section 159 of the Customs Act, 1962:-
 - (i) G.S.R.668(E) published in Gazette of India dated 14th September, 2023, together with an explanatory memorandum making certain amendments in the Notification No. G.S.R.785(E) dated 30th June, 2017.

*Original in Hindi. For details, please see the debates of the day.

- (ii) G.S.R.670(E) published in Gazette of India dated 14th September, 2023, together with an explanatory memorandum making certain amendments in the Notification No. G.S.R.85(E) dated 1st February, 2022 and G.S.R.86(E) dated 1st February, 2022.
- (iii) G.S.R.674(E) published in Gazette of India dated 15th September, 2023, together with an explanatory memorandum making certain amendments in the Notification No. G.S.R.476(E) dated the 6th July, 2019.
- (iv) G.S.R.703(E) published in Gazette of India dated 29th September, 2023, together with an explanatory memorandum making certain amendments in the Notification No. G.S.R.796(E) dated the 31st October 2022.
- (v) G.S.R.727(E) published in Gazette of India dated 9th October, 2023, together with an explanatory memorandum making certain amendments in the Notification No. G.S.R.943(E) dated the 31st December, 2009.
- (vi) G.S.R.738(E) published in Gazette of India dated 13th October, 2023, together with an explanatory memorandum making certain amendments in the Notification No. G.S.R.796(E) dated the 31st October 2022.
- (vii) G.S.R.758(E) published in Gazette of India dated 19th October, 2023, together with an explanatory memorandum making certain amendments in the Notification No. G.S.R.785(E) dated the 30th June, 2017.
- (viii) G.S.R.804(E) published in Gazette of India dated 28th October, 2023, together with an explanatory memorandum making certain amendments in the Notification No. G.S.R.617(E) dated the 19th August, 2023.

- (ix) G.S.R.805(E) published in Gazette of India dated 28th October, 2023, together with an explanatory memorandum making certain amendments in the Notification No. G.S.R.153(E) dated the 1st March, 2011.
- (2) A copy each of the following Notifications (Hindi and English versions) under Section 166 of the Central Goods and Services Tax Act, 2017:-
- (i) G.S.R.711(E) published in Gazette of India dated 29th September, 2023, together with an explanatory memorandum making certain amendments in the Notification No. G.S.R.673(E) dated 28th June, 2017.
- (ii) G.S.R.759(E) published in Gazette of India dated 19th October, 2023, together with an explanatory memorandum making certain amendments in the Notification No. G.S.R.690(E) dated 28th June, 2017.
- (iii) G.S.R.762(E) published in Gazette of India dated 19th October, 2023, together with an explanatory memorandum making certain amendments in the Notification No. G.S.R.691(E) dated 28th June, 2017.
- (iv) G.S.R.765(E) published in Gazette of India dated 19th October, 2023, together with an explanatory memorandum making certain amendments in the Notification No. G.S.R.692(E) dated 28th June, 2017.
- (v) G.S.R.768(E) published in Gazette of India dated 19th October, 2023, together with an explanatory memorandum making certain amendments in the Notification No. G.S.R.694(E) dated 28th June, 2017.
- (vi) G.S.R.771(E) published in Gazette of India dated 19th October, 2023, together with an explanatory memorandum making certain amendments in the Notification No. G.S.R.696(E) dated

28th June, 2017.

- (vii) G.S.R.774(E) published in Gazette of India dated 19th October, 2023, together with an explanatory memorandum making certain amendments in the Notification No. G.S.R.673(E) dated 28th June, 2017.
- (viii) G.S.R.777(E) published in Gazette of India dated 19th October, 2023, together with an explanatory memorandum making certain amendments in the Notification No. G.S.R.674(E) dated 28th June, 2017.
- (ix) G.S.R.780(E) published in Gazette of India dated 19th October, 2023, together with an explanatory memorandum making certain amendments in the Notification No. G.S.R.676(E) dated 28th June, 2017.
- (x) G.S.R.783(E) published in Gazette of India dated 19th October, 2023, together with an explanatory memorandum making certain amendments in the Notification No. G.S.R.677(E) dated 28th June, 2017.

(3) A copy each of the following Notifications (Hindi and English versions) under Section 24 of the Integrated Goods and Services Tax Act, 2017:-

- (i) G.S.R.689(E) published in Gazette of India dated 26th September, 2023, together with an explanatory memorandum making certain amendments in the Notification No. G.S.R.683(E) dated 28th June, 2017.
- (ii) G.S.R.690(E) published in Gazette of India dated 26th September, 2023, together with an explanatory memorandum making certain amendments in the Notification No. G.S.R.684(E) dated 28th June, 2017.
- (iii) G.S.R.691(E) published in Gazette of India dated 26th September, 2023, together with an explanatory memorandum

making certain amendments in the Notification No. G.S.R.685(E) dated 28th June, 2017.

- (iv) G.S.R.712(E) published in Gazette of India dated 29th September, 2023, together with an explanatory memorandum making certain amendments in the Notification No. G.S.R.666(E) dated 28th June, 2017.
- (v) G.S.R.760(E) published in Gazette of India dated 19th October, 2023, together with an explanatory memorandum making certain amendments in the Notification No. G.S.R.683(E) dated 28th June, 2017.
- (vi) G.S.R.763(E) published in Gazette of India dated 19th October, 2023, together with an explanatory memorandum making certain amendments in the Notification No. G.S.R.684(E) dated 28th June, 2017.
- (vii) G.S.R.766(E) published in Gazette of India dated 19th October, 2023, together with an explanatory memorandum making certain amendments in the Notification No. G.S.R.685(E) dated 28th June, 2017.
- (viii) G.S.R.769(E) published in Gazette of India dated 19th October, 2023, together with an explanatory memorandum making certain amendments in the Notification No. G.S.R.687(E) dated 28th June, 2017.
- (ix) G.S.R.772(E) published in Gazette of India dated 19th October, 2023, together with an explanatory memorandum making certain amendments in the Notification No. G.S.R.689(E) dated 28th June, 2017.
- (x) G.S.R.775(E) published in Gazette of India dated 19th October, 2023, together with an explanatory memorandum making certain amendments in the Notification No. G.S.R.666(E) dated

28th June, 2017.

- (xi) G.S.R.778(E) published in Gazette of India dated 19th October, 2023, together with an explanatory memorandum making certain amendments in the Notification No. G.S.R.667(E) dated 28th June, 2017.
 - (xii) G.S.R.781(E) published in Gazette of India dated 19th October, 2023, together with an explanatory memorandum making certain amendments in the Notification No. G.S.R.669(E) dated 28th June, 2017.
 - (xiii) G.S.R.784(E) published in Gazette of India dated 19th October, 2023, together with an explanatory memorandum making certain amendments in the Notification No. G.S.R.670(E) dated 28th June, 2017.
- (4) A copy each of the following Notifications (Hindi and English versions) under Section 24 of the Union Territory Goods and Services Tax Act, 2017:-
- (i) G.S.R.713(E) published in Gazette of India dated 29th September, 2023, together with an explanatory memorandum making certain amendments in the Notification No. G.S.R.710(E) dated 28th June, 2017.
 - (ii) G.S.R.761(E) published in Gazette of India dated 19th October, 2023, together with an explanatory memorandum making certain amendments in the Notification No. G.S.R.702(E) dated 28th June, 2017.
 - (iii) G.S.R.764(E) published in Gazette of India dated 19th October, 2023, together with an explanatory memorandum making certain amendments in the Notification No. G.S.R.703(E) dated 28th June, 2017.
 - (iv) G.S.R.767(E) published in Gazette of India dated 19th October,

- 2023, together with an explanatory memorandum making certain amendments in the Notification No. G.S.R.704(E) dated 28th June, 2017.
- (v) G.S.R.770(E) published in Gazette of India dated 19th October, 2023, together with an explanatory memorandum making certain amendments in the Notification No. G.S.R.706(E) dated 28th June, 2017.
 - (vi) G.S.R.773(E) published in Gazette of India dated 19th October, 2023, together with an explanatory memorandum making certain amendments in the Notification No. G.S.R.708(E) dated 28th June, 2017.
 - (vii) G.S.R.776(E) published in Gazette of India dated 19th October, 2023, together with an explanatory memorandum making certain amendments in the Notification No. G.S.R.710(E) dated 28th June, 2017.
 - (viii) G.S.R.779(E) published in Gazette of India dated 19th October, 2023, together with an explanatory memorandum making certain amendments in the Notification No. G.S.R.711(E) dated 28th June, 2017.
 - (ix) G.S.R.782(E) published in Gazette of India dated 19th October, 2023, together with an explanatory memorandum making certain amendments in the Notification No. G.S.R.713(E) dated 28th June, 2017.
 - (x) G.S.R.785(E) published in Gazette of India dated 19th October, 2023, together with an explanatory memorandum making certain amendments in the Notification No. G.S.R.714(E) dated 28th June, 2017.
- (5) A copy of the Notification No. G.S.R.735(E) (Hindi and English versions) published in Gazette of India dated 12th October, 2023, together with

an explanatory memorandum seeking to levy Anti-Dumping Duty on imports of "flax yarn of below 70 lea count" originating in or exported from China PR for a period of 5 years from the date of notification under sub-section (7) Section 9A of the Customs Tariff Act, 1975

- (6) A copy each of the following Notifications (Hindi and English versions) under sub-section(2) of Section 38 of Central Excise Act, 1944:-
- (i) G.S.R.672(E) published in Gazette of India dated 15th September, 2023, together with an explanatory memorandum making certain amendments in the Notification No.18/2022-Central Excise, dated the 19th July, 2022 to increase the Special Additional Excise Duty on production of Petroleum Crude and reduce the special Additional Excise Duty on Export of Aviation Turbine Fuel.
 - (ii) G.S.R.673(E) published in Gazette of India dated 15th September, 2023, together with an explanatory memorandum making certain amendments in the Notification No.04/2022-Central Excise, dated the 30th June, 2022, to reduce the Special Additional Excise Duty on Diesel.
 - (iii) G.S.R.700(E) published in Gazette of India dated 29th September, 2023, together with an explanatory memorandum making certain amendments in the Notification No.18/2022-Central Excise, dated the 19th July, 2022 to increase the Special Additional Excise Duty on production of Petroleum Crude and reduce the Special Additional Excise Duty on export of Aviation Turbine Fuel.
 - (iv) G.S.R.701(E) published in Gazette of India dated 29th September, 2023, together with an explanatory memorandum making certain amendments in the Notification No.04/2022-Central Excise, dated the 30th June, 2022, to reduce the Special

Additional Excise Duty on Diesel.

- (v) G.S.R.747(E) published in Gazette of India dated 17th October, 2023, together with an explanatory memorandum making certain amendments in the Notification No.18/2022-Central Excise, dated the 19th July, 2022 to reduce the Special Additional Excise Duty on production of Petroleum Crude and reduce the Special Additional Excise Duty on export of Aviation Turbine Fuel.
 - (vi) G.S.R.748(E) published in Gazette of India dated 17th October, 2023, together with an explanatory memorandum making certain amendments in the Notification No.04/2022-Central Excise, dated the 30th June, 2022, to reduce the Special Additional Excise Duty on Diesel.
 - (vii) G.S.R.810(E) published in Gazette of India dated 31st October, 2023, together with an explanatory memorandum making certain amendments in the Notification No.18/2022-Central Excise, dated the 19th July, 2022 to increase the Special Additional Excise Duty on production of Petroleum Crude and reduce the Special Additional Excise Duty on export of Aviation Turbine Fuel.
 - (viii) G.S.R.811(E) published in Gazette of India dated 31st October, 2023, together with an explanatory memorandum making certain amendments in the Notification No.04/2022-Central Excise, dated the 30th June, 2022, to reduce the Special Additional Excise Duty on Diesel.
- (7) A copy of the Securities and Exchange Board of India (Foreign Portfolio Investors) (Second Amendment) Regulations, 2023 (Hindi and English versions) published in Notification No. SEBI/LAD-NRO/GN/2023/143 in Gazette of India dated 10th August, 2023 under Section 31 of Securities

and Exchange Board of India Act, 1992.

The Minister of State in the Ministry of Education (Dr. Subhas Sarkar) laid on the Table.

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Information Technology, Allahabad, for the year 2021-2022.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Information Technology, Allahabad, for the year 2021-2022, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Information Technology, Allahabad, for the year 2021-2022.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy of the Notification No. NSU/DR/Publication of Ordinances/2023 (Hindi and English versions) published in Gazette of India dated 5th September, 2023 notifying Ordinances, mentioned therein, of the National Sanskrit University, Tirupati, under sub-section (2) of Section 44 of the Central Sanskrit Universities Act, 2020.

6. Reports of Standing Committee on Home affairs

Dr. Nishikant Dubey laid on the Table the following Reports* (Hindi and English versions) of the Standing Committee on Home Affairs:-

- (1) 246th Report on 'The Bharatiya Nyaya Sanhita, 2023'.
- (2) 247th Report on 'The Bharatiya Nagarik Suraksha Sanhita, 2023'.
- (3) 248th Report on 'The Bharatiya Sakshya Bill, 2023'.

***12.02 P.M.**

7. Government Bill – Introduced

The Central Universities (Amendment) Bill, 2023.

12.46 P.M.

8. Submission by Member

Shri Sudip Bandyopadhyay made a submission regarding blocking of MNREGA funds for West Bengal by the Central Government.

Shri Dharmendra Pradhan[#] responded.

(Lok Sabha adjourned at 1.03 P.M. and re-assembled at 2.04 P.M.)

02.04 P.M.

9. Matters Under Rule 377

As directed by the Chair, the following members raised on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- 1) Shri Raju Bista regarding expediting the process for funding permanent political solution to the long pending demands of the people from Darjeeling, West Bengal.
- 2) Shri S. Muniswamy regarding alleged encroachment of forest lands in Kolar district, Karnataka.

* From 12.04 P.M. to 1.03 P.M., Members raised matters of urgent public importance.

Minister of Education; and Minister of Skill Development and Entrepreneurship.

- 3) Shri Arun Kumar Sagar regarding allocation of funds for the construction of Farrukhabad – Mailaini Railway line.
- 4) Shri Vishnu Dayal Ram regarding issues pertaining to railways in Palamu Parliamentary Constituency, Jharkhand.
- 5) Dr. Umesh G. Jadhav regarding running of a new train between Kalaburagi and Bengaluru and extension of services of Vande Bharat Express upto Kalaburagi.
- 6) Shri Ashok Kumar Rawat regarding construction of elevated flyover in Sandila in Misrikh Parliamentary Constituency, Uttar Pradesh.
- 7) Shri Gopal Ji Thakur regarding need to set up sewerage treatment plant and construct crematorium under Namami Gange Programme in Darbhanga, Bihar.
- 8) Shri Gajendra Umrao Singh Patel regarding construction of Khandwa – Dhar railway project.
- 9) Shri Ashok Mahadeorao Nete regarding construction of Airport in Gadchiroli, Maharashtra.
- 10) Smt. Raksha Nikhil Khadse regarding need to provide subsidy to cooperative societies working in agriculture sector in Jalgaon District, Maharashtra.
- 11) Dr. Nishikant Dubey regarding need to recognize Khetowrie and Ghatwals as Scheduled Tribes.
- 12) Dr. Shashi Tharoor regarding reconstitution of Joint Consultative Mechanism (JCM) in ISRO and the Department of Science.

- 13) Shri Suresh Kodikunnil regarding plight of Paddy farmers in Kerala.
- 14) Adv. Dean Kuriakose regarding need to establish a National Cardamom Board.
- 15) Prof. Sougata Ray regarding release of pending dues under MNREGA to West Bengal.
- 16) Shri Chandra Sekhar Bellana regarding need to provide financial assistance to socially and economically backward students seeking higher education abroad.
- 17) Shri Shrirang Appa Barne regarding need to provide additional land for rehabilitation of people of Navin Sheva Village and Hanuman Kolivada in Maval Parliamentary Constituency displaced due to acquisition of Sheva Village land by JNPT.
- 18) Shri Sunil Kumar Pintu regarding need to create awareness regarding Ayushman Bharat Yojana among eligible beneficiaries.
- 19) Shri Bhartruhari Mahtab regarding need for expeditious release of funds for better implementation of Jal Jeevan Mission.
- 20) Shri Shrinivas Dadasaheb Patil regarding need to provide reservation benefits to Maratha Community and include Dhangar Community in the list of Scheduled Tribes.
- 21) Shri Kinjarapu Ram Mohan Naidu regarding fixing of MSP for Cashew.
- 22) Shri Ritesh Pandey regarding need to provide rake point at Akbarpur Railways Junction in Ambedkar Nagar Parliamentary Constituency.

- 23) Shri Jagdambika Pal regarding need to establish a heliport under UDAN Scheme at Kapilavastu in Uttar Pradesh.
- 24) Shri Naranbhai Bhikhabhai Kachhadiya regarding establishment of Kendriya Vidyalaya in Amreli Parliamentary Constituency, Gujarat.
- 25) Shri Unmesh B. Patil regarding sanctioning of a Multimodal Logistic Park in Jalgaon.
- 26) Shri Mitesh Rameshbhai Patel regarding need to promote cultivation and production of millets in the country.

02.56 P.M.

11. Government Bill – Passed

The Advocates (Amendment) Bill, 2023, as passed by Rajya Sabha

Time Allotted: 2 Hrs.

Time Taken: 3 Hrs. 6 Mts.

The motion for consideration of the Bill was moved by Shri Arjun Ram Meghwal.

The following members took part in the debate:-

1. Shri Karti P Chidambaram
2. Shri Jagdambika Pal
3. Shri A. Raja
4. Shri Kalyan Banerjee
5. Shri N. Reddeppa
6. Shri Bhartruhari Mahtab
7. Smt. Supriya Sule

8. Shri Kodikunnil Suresh
9. Shri P.P. Chaudhary
10. Shri Malook Nagar
11. Shri Hasnain Masoodi
12. Shri E.T. Mohammed Basheer
13. Shri Janardan Singh "Sigriwal"
14. Dr. Sanjeev Kumar Singari
15. Shri N.K. Premachandran
16. Shri Adhir Ranjan Chowdhury
17. Shri Syed Imtiaz Jaleel
18. Shri Giridhari Yadav
19. Smt. Aparupa Poddar
20. Smt. Navnit Ravi Rana
21. Shri Santosh Pandey

Shri Arjun Ram Meghwal replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as passed by Rajya Sabha, be passed, was moved by Shri Arjun Ram Meghwal.

The motion was adopted and the Bill, as passed by Rajya Sabha, was passed.

06.02 P.M.

(Lok Sabha adjourned till 11.00 A.M., Tuesday, the 5th December, 2023.)

UTPAL KUMAR SINGH
Secretary General

LOK SABHA

BULLETIN – PART I (Brief Record of Proceedings)

Tuesday, December 5, 2023/Agrahayana 14, 1945 (Saka)

No. 253

11.00 A.M.

1. Starred Questions

Starred Question Nos. 21 - 27 were orally answered. Replies to Starred Question Nos. 26 and 28 - 40 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 231– 460 were laid on the Table.

12.00 Noon

3. Papers laid on the Table

The Minister of State in the Ministry of Power; and Minister of State in the Ministry of Heavy Industries (Shri Krishan Pal) laid on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-
 - (a) (i) Statement regarding Review by the Government of the working of the Bharat Pumps & Compressors Ltd., Allahabad, for the year 2022-2023.

- (ii) Annual Report of the Bharat Pumps & Compressors Ltd., Allahabad, for the year 2022-2023, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Statement regarding Review by the Government of the working of the Bharat Heavy Electricals Limited, New Delhi, for the year 2022-2023.
- (ii) Annual Report of the Bharat Heavy Electricals Limited, New Delhi, for the year 2022-2023, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Central Manufacturing Technology Institute, Bengaluru, for the year 2022-2023, alongwith audited accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Central Manufacturing Technology Institute, Bengaluru, for the year 2022-2023.

The Minister of State in the Ministry of Fisheries, Animal Husbandry and Dairying (Dr. Sanjeev Kumar Balyan) laid on the Table:-

- (1) A copy of the Annual Report (Hindi and English versions) of the National Dairy Development Board, Anand, for the year 2022-2023, alongwith audited accounts.
- (2) A copy of the Review (Hindi and English versions) by the Government of the working of the National Dairy Development Board, Anand, for the year 2022-2023.

The Minister of State in the Ministry of Home Affairs (Shri Nityanand Rai) laid on the Table:-

- (1) A copy of the Foreign Contribution (Regulation) Amendment Rules, 2023 (Hindi and English versions) published in Notification No. G.S.R.683(E) in Gazette of India dated 25th September, 2023, under Section 49 of the Foreign Contribution (Regulation) Act, 2010.
- (2) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-
 - (i) Review by the Government of the working of the Delhi Police Housing Corporation Limited, New Delhi, for the year 2022-2023.
 - (ii) Annual Report of the Delhi Police Housing Corporation Limited, New Delhi, for the year 2022-2023, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (3)
 - (i) A copy of the Annual Report (Hindi and English versions) of the National Disaster Management Authority, New Delhi, for the year 2022-2023.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Disaster Management Authority, New Delhi, for the year 2022-2023.
- (4)
 - (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Disaster Management, Delhi, for the year 2022-2023, alongwith audited accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Disaster Management, Delhi, for the year 2022-2023.

The Minister of State in the Ministry of Agriculture and Farmers Welfare (Sushri Shobha Karandlaje) laid on the Table a copy each of the following Notifications (Hindi and English versions) under Section 4(d) of the Destructive Insects & Pests Act, 1914:-

- (1) The Plant Quarantine (Regulation of Import into India) (Fifth Amendment) Order, 2023 published in Notification No. S.O.3246(E) in Gazette of India dated 20th July, 2023.
- (2) The Plant Quarantine (Regulation of Import into India) (Sixth Amendment) Order, 2023 published in Notification No. S.O.3682(E) in Gazette of India dated 17th August, 2023.
- (3) The Plant Quarantine (Regulation of Import into India) (Seventh Amendment) Order, 2023 published in Notification No. S.O.3945(E) in Gazette of India dated 5th September, 2023.
- (4) The Plant Quarantine (Regulation of Import into India) (Eighth Amendment) Order, 2023 published in Notification No. S.O.4082(E) in Gazette of India dated 15th September, 2023.
- (5) The Plant Quarantine (Regulation of Import into India) (Ninth Amendment) Order, 2023 published in Notification No. S.O.4228(E) in Gazette of India dated 26th September, 2023.
- (6) The Plant Quarantine (Regulation of Import into India) (Tenth Amendment) Order, 2023 published in Notification No. S.O.4366(E) in Gazette of India dated 6th October, 2023.
- (7) The Plant Quarantine (Regulation of Import into India) (Eleventh Amendment) Order, 2023 published in Notification No. S.O.4552(E) in Gazette of India dated 17th October, 2023.
- (8) The Plant Quarantine (Regulation of Import into India) (Twelfth Amendment) Order, 2023 published in Notification No. S.O.4640(E)

- in Gazette of India dated 25th October, 2023.
- (9) The Plant Quarantine (Regulation of Import into India) (Thirteenth Amendment) Order, 2023 published in Notification No. S.O.4739(E) in Gazette of India dated 30th October, 2023.
 - (10) The Plant Quarantine (Regulation of Import into India) (Fourteenth Amendment) Order, 2023 published in Notification No. S.O.4764(E) in Gazette of India dated 2nd November, 2023.

The Minister of State in the Ministry of Agriculture and Farmers Welfare (Shri Kailash Choudhary) laid on the Table:-

- (1) A copy of the Annual Report (Hindi and English versions) of the National Academy of Agricultural Sciences, New Delhi, for the year 2022-2023, alongwith audited accounts.
- (2) A copy of the Review (Hindi and English versions) by the Government of the working of the National Academy of Agricultural Sciences, New Delhi, for the year 2022-2023.

The Minister of State in the Ministry of Home Affairs (Shri Ajay Kumar) laid on the Table:-

- (1) A copy of the Notification No. S.O.3744(E) (Hindi and English Versions) published in Gazette of India dated 22nd August, 2023 notifying that the campuses established at Bhopal (Madhya Pradesh), Dharwad (Karnataka), and Guwahati (Assam) shall include as the campuses of the National Forensic Sciences University under sub-section (2) of Section 53 of the National Forensic Sciences University Act, 2020.
- (2) A copy of the Annual Report (Hindi and English versions) of the Institute of Correctional Administration, Chandigarh, for the year 2022-

2023, alongwith audited accounts.

4. Message from Rajya Sabha

Secretary General reported a message from Rajya Sabha that at its sitting held on the 4th December, 2023, Rajya Sabha passed the Post Office Bill, 2023.

5. Bill as passed by Rajya Sabha – Laid on the Table

The Post Office Bill, 2023.

6. Assent to Bill

Secretary General laid on the Table a copy, duly authenticated by the Secretary General, Rajya Sabha of the Constitution (One Hundred and Twenty-eighth Amendment) Bill, 2023, passed by the Houses of Parliament during the Thirteenth Session of the Seventeenth Lok Sabha and assented to by the President as the Constitution (One Hundred and Sixth Amendment) Act, 2023 since a report was last made to the House on the 19th September, 2023.

\$12.02 P.M.

7. Statement by Minister

The Minister of State in the Ministry of Home Affairs; and Minister of State in the Ministry of Youth Affairs and Sports (Shri Nisith Pramanik) made a Statement (English Version) (i) correcting the reply given on 08.08.2023 to Unstarred Question No.3112 asked by Shri Sushil Kumar Singh, MP, regarding 'Vibrant Village Programme' and (ii) giving reasons for delay in correcting the reply.

(Lok Sabha adjourned at 01.02 P.M. and re-assembled at 02.02 P.M.)

\$ From 12.03 P.M. to 01.02 P.M., Members raised matters of urgent public importance.

02.02 P.M**8. Matters Under Rule 377**

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- 1) Smt. Sharda Anilkumar Patel regarding need to operationalise railway yard in Mahesana, Gujarat.
- 2) Shri Ramdas Chandrabhanji Tadas regarding renovation and widening of railway overbridge in Wardha City, Maharashtra.
- 3) Shri Bidyut Baran Mahato regarding setting up of solar power plant at Chakulia, Jharkhand.
- 4) Shri Raja Amareshwara Naik regarding establishment of an AIIMS in Raichur.
- 5) Shri Rajendra Agrawal regarding discrepancy in levy of road tax on vehicles in various states.
- 6) Dr. Jayanta Kumar Roy regarding transfer policy of Kendriya Vidyalaya Sangathan (KVS).
- 7) Shri P.P. Chaudhary regarding establishment of a Kendriya Vidyalaya in Bilara and Bhopalgarh in Pali Parliamentary Constituency.
- 8) Shri Prataprao Patil Chikhalikar regarding need to provide reservation for Maratha Community.
- 9) Kunwar Pushpendra Singh Chandel regarding need to relax the criteria for extension of CGHS in cities not having the minimum specified number of Central Government employees.
- 10) Shri Mohanbhai Kalyanji Kundariya regarding need to permit health checkup facilities at Rajkot for person going

abroad from Saurashtra region of Gujarat.

- 11) Dr. Krishnapal Singh Yadav regarding need to set up maize-based bio-refinery for production of Ethanol in Guna Parliamentary Constituency, Madhya Pradesh.
- 12) Dr. Dhal Singh Bisen regarding power supply for irrigation in Madhya Pradesh.
- 13) Shri Basanta Kumar Panda regarding need to set up an Academic Film Training school and a National Film Studio in Bhawanipatna, Odisha.
- 14) Shri L.S. Tejasvi Surya regarding need to implement 'One Nation One Election'.
- 15) Shri Manoj Kishorbhai Kotak regarding introduction of new trains in Maharashtra.
- 16) Shri Mohan Mandavi regarding construction of new bridge over Doodh River in Kanker.
- 17) Shri Gaurav Gogoi regarding completion of projects by National Highways & Infrastructure Development Corporation Limited.
- 18) Shri Benny Behanan regarding need to sanction fly over in NH 544 at Koratty Signal junction, Koratty.
- 19) Shri Vijayakumar (Alias) Vijay Vasanth regarding need to provide sufficient funds under MNREGA Scheme.
- 20) Dr. T. R. Paarivendhar regarding need to increase the MPLADS funds and to waive off GST on it.
- 21) Dr. Gautham Sigamani Pon regarding need to restore the Railway concession for Senior Citizens.
- 22) Smt. Pratima Mondal regarding inclusion of Roads from Dakshin Barasat Railway Station PWD road to Dhurbachand

Halder College under the railway maintenance map.

- 23) Smt. Aparupa Poddar regarding safety audit of tunnels in view of recent tunnel accident in Uttarkashi in Uttarakhand.
- 24) Dr. Shrikant Eknath Shinde regarding expansion of Post Office Passport Seva Kendra (PoPSK) at Dombivali, Maharashtra.
- 25) Dr. Alok Kumar Suman regarding extension of Gorakhpur Hamsafar Express via Thawe to Chhapra Junction by providing one additional rake.
- 26) Shri Mahesh Sahoo regarding dust pollution caused by Mahanadi Coalfields of Talcher in Odisha.
- 27) Shri Hasnain Masoodi regarding power situation in Jammu and Kashmir.
- 28) Shri N.K. Premachandran regarding development of Immigration and Plant Quarantine facilities at Kollam Port.

02.03 P.M.

9. Government Bills – Under Consideration

- (i) *The Jammu and Kashmir Reservation (Amendment) Bill, 2023.*
- (ii) *The Jammu and Kashmir Reorganisation (Amendment) Bill, 2023*

Time Allotted: 4 Hrs.

Time Taken: 3 Hrs. 57 Mts.

The motion for consideration of the Jammu and Kashmir Reservation (Amendment) Bill, 2023; and the Jammu and Kashmir Reorganisation (Amendment) Bill, 2023 was moved by Shri Amit Shah.

The following members took part in the combined debate:-

1. Dr. Amar Singh
2. Shri Jugal Kishore Sharma
3. Prof. Sougata Ray
4. Dr. Beesetti Venkata Satyavathi
5. Dr. Dnv Senthilkumar. S.
6. Shri Kaushlendra Kumar
7. Shri Mahesh Sahoo
8. Shri Malook Nagar
9. Smt. Supriya Sule
10. Shri Hasnain Masoodi
11. Shri Jamyang Tsering Namgyal
12. Shri Manish Tewari
13. Dr. Jitendra Singh[#]
14. Shri Shrirang Appa Barne
15. Adv. A.M. Ariff
16. Shri N.K. Premachandran
17. Sh. Asaduddin Owaisi
18. Shri Jasbir Singh Gill
19. Shri Jagdambika Pal (speech unfinished)

The discussion was not concluded.

06.00 P.M.

(Lok Sabha adjourned till 11.00 A.M., Wednesday, the 6th December, 2023.)

UTPAL KUMAR SINGH
Secretary General

Minister of State (Independent Charge) of the Ministry of Science and Technology; Minister of State in the Prime Minister's Office; Minister of State in the Ministry of Personnel, Public Grievances and Pensions; Minister of State in the Department of Atomic Energy; and Minister of State in the Department of Space

LOK SABHA

BULLETIN – PART I (Brief Record of Proceedings)

Wednesday, December 6, 2023/Agrahayana 15, 1945 (Saka)

No. 254

11.00 A.M.

1. Starred Questions

Starred Question Nos. 41 - 44 were orally answered.

(Due to interruptions, Lok Sabha adjourned at 11.42 A.M.

and re-assembled at 12.00 Noon)

Replies to Starred Question Nos. 45 - 60 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 461– 690 were laid on the Table.

12.00 Noon

3. Papers laid on the Table

The Minister of State (Independent Charge) of the Ministry of Science and Technology; Minister of State in the Prime Minister's Office; Minister of State in the Ministry of Personnel, Public Grievances and Pensions; Minister of State in the Department of Atomic Energy; and Minister of State in the Department of Space (Dr. Jitendra Singh) laid on the Table:-

- (1) A copy of the Annual Report (Hindi and English versions) of the National Centre for Good Governance, New Delhi, for the year

2022-2023.

- (2) A copy of the Annual Accounts (Hindi and English versions) of the National Centre for Good Governance, New Delhi, for the year 2022-2023, together with Audit Report thereon.
- (3) A copy of the Review (Hindi and English versions) by the Government of the working of the National Centre for Good Governance, New Delhi, for the year 2022-2023.

The Minister of State in the Ministry of Railways; Minister of State in the Ministry of Coal; and Minister of State in the Ministry of Mines (Shri Danve Raosaheb Dadarao) laid on the Table:-

- (1) A copy of the Coal Mines Pension (Second Amendment) Scheme, 2023 (Hindi and English versions) published in Notification No. S.O.4336(E) in Gazette of India dated 4th October, 2023 under Section 7A of the Coal Mines Provident Fund and Miscellaneous Provisions Act, 1948.
- (2) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-
 - (a)
 - (i) Review by the Government of the working of the RITES Limited, Delhi, for the year 2022-2023.
 - (ii) Annual Report of the RITES Limited, Delhi, for the year 2022-2023, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (b)
 - (i) Review by the Government of the working of the Indian Railway Catering and Tourism Corporation Limited, New Delhi, for the year 2022-2023.
 - (ii) Annual Report of the Indian Railway Catering and Tourism Corporation Limited, New Delhi, for the year 2022-2023,

alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (c) (i) Review by the Government of the working of the Kolkata Metro Rail Corporation Limited, Kolkata, for the year 2022-2023.
- (ii) Annual Report of the Kolkata Metro Rail Corporation Limited, Kolkata, for the year 2022-2023, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (d) (i) Review by the Government of the working of the RailTel Corporation of India Limited, New Delhi, for the year 2022-2023.
- (ii) Annual Report of the RailTel Corporation of India Limited, New Delhi, for the year 2022-2023, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (e) (i) Review by the Government of the working of the Konkan Railway Corporation Limited, Navi Mumbai, for the year 2022-2023.
- (ii) Annual Report of the Konkan Railway Corporation Limited, Navi Mumbai, for the year 2022-2023, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (f) (i) Review by the Government of the working of the IRCON International Limited, New Delhi, for the year 2022-2023.
- (ii) Annual Report of the IRCON International Limited, New Delhi, for the year 2022-2023, alongwith Audited Accounts

and comments of the Comptroller and Auditor General thereon.

- (g) (i) Review by the Government of the working of the Braithwaite & Company Limited, Kolkata, for the year 2022-2023.
- (ii) Annual Report of the Braithwaite & Company Limited, Kolkata, for the year 2022-2023, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (h) (i) Review by the Government of the working of the Mumbai Railway Vikas Corporation Limited, Mumbai, for the year 2022-2023.
- (ii) Annual Report of the Mumbai Railway Vikas Corporation Limited, Mumbai, for the year 2022-2023, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (i) (i) Review by the Government of the working of the Indian Railways Finance Corporation, New Delhi, for the year 2022-2023.
- (ii) Annual Report of the Indian Railways Finance Corporation, New Delhi, for the year 2022-2023, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (j) (i) Review by the Government of the working of the Wabtec Locomotive Private Limited, New Delhi, for the year 2022-2023.
- (ii) Annual Report of the Wabtec Locomotive Private Limited, New Delhi, for the year 2022-2023, alongwith Audited

Accounts and comments of the Comptroller and Auditor General thereon.

- (k) (i) Review by the Government of the working of the Madhepura Electric Locomotive Private Limited, New Delhi, for the year 2022-2023.
- (ii) Annual Report of the Madhepura Electric Locomotive Private Limited, New Delhi, for the year 2022-2023, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Railway Welfare Organisation, New Delhi, for the year 2022-2023, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Railway Welfare Organisation, New Delhi, for the year 2022-2023.

The Minister of State in the Ministry of Consumer Affairs, Food and Public Distribution; and Minister of State in the Ministry of Rural Development (Sadhvi Niranjana Jyoti) laid on the Table

- (1) A copy of Notification No. S.O.4099(E) (Hindi and English versions) published in Gazette of India dated 19th September, 2023 making certain amendments in the Notification No. S.O.371(E) dated 8th February, 2017, issued under the Aadhaar (Targeted Delivery of Financial And Other Subsidies, Benefits and Services) Act, 2016.
- (2) A copy of the Notification No. S.O.698(E) (Hindi and English versions) published in Gazette of India dated 14th February, 2023 notifying that the Warehousing Development Regulatory Authority and its regulated repositories are allowed to perform Aadhaar

authentication, on voluntary basis, for the purposes, mentioned therein, under sub-section (4) of Section 4 of the Aadhaar (Targeted Delivery of Financial And Other Subsidies, Benefits and Services) Act, 2016.

- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
- (4) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-
 - (i) Review by the Government of the working of the Central Warehousing Corporation, New Delhi, for the year 2022-2023.
 - (ii) Annual Report of the Central Warehousing Corporation, New Delhi, for the year 2022-2023, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (5) A copy each of the following Notifications (Hindi and English versions) under Section 52 of the Warehousing (Development and Regulations) Act, 2007:-
 - (i) The Warehousing (Development and Regulation) Registration of Warehouses (Amendment) Rules, 2023 published in Notification No. G.S.R.503(E) in Gazette of India dated 13th July, 2023.
 - (ii) The Warehousing (Development and Regulation) Registration of Warehouses (Amendment) Rules, 2023 published in Notification No. G.S.R.676(E) in Gazette of India dated 18th September, 2023.
 - (iii) The Warehousing (Development and Regulation)

Registration of Warehouses (Second Amendment) Rules, 2023 published in Notification No. G.S.R.791(E) in Gazette of India dated 20th October, 2023.

The Minister of State in the Ministry of Commerce and Industry (Smt. Anupriya Singh Patel) laid on the Table:-

- (1)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Cochin Special Economic Zone Authority, Cochin, for the year 2022-2023, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Cochin Special Economic Zone Authority, Cochin, for the year 2022-2023.
- (2) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-
 - (a)
 - (i) Review by the Government of the working of the STCL Limited, New Delhi, for the year 2021-2022.
 - (ii) Annual Report of the STCL Limited, New Delhi, for the year 2021-2022, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (b)
 - (i) Review by the Government of the working of the MMTC Limited, New Delhi, for the year 2022-2023.
 - (ii) Annual Report of the MMTC Limited, New Delhi, for the year 2022-2023, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (c)
 - (i) Statement regarding Review by the Government of the working of the State Trading Corporation of India Limited, New Delhi, for the year 2022-2023.
 - (ii) Annual Report of the State Trading Corporation of India

Limited, New Delhi, for the year 2022-2023, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at Item No. (a) of (2) above.
- (4) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 19 of the Foreign Trade (Development & Regulation) Act, 1992:-
 - (i) S.O.3042(E) published in Gazette of India dated 10th July, 2023 notifying revision of General Notes regarding Import Policy under Schedule 1(Import Policy) ITC (HS), 2022.
 - (ii) S.O.3111(E) published in Gazette of India dated 12th July, 2023 notifying amendment in import policy and policy condition of Gold Covered under HS code 71131911, 71131919 & 71141910 of Chapter 71 of Schedule –I (Import Policy) of ITC (HS) 2022.
 - (iii) S.O.3471(E) published in Gazette of India dated 3rd August, 2023 notifying amendment in Import Policy of Items under HSN 8471 of Chapter 84 of Schedule-I (Import Policy) of ITC (HS), 2022.
 - (iv) S.O.3507(E) published in Gazette of India dated 4th August, 2023 notifying amendment to Notification No. 23/2023 dated 03.08.2023.
 - (v) S.O.3818(E) published in Gazette of India dated 28th August, 2023 notifying amendment in Registration Fees under Steel Import Monitoring System (SIMS).
 - (vi) S.O.4331(E) published in Gazette of India dated 4th October,

2023 notifying amendment in Policy condition No.07 (ii) of Chapter - 27 of Schedule-I (Import Policy) of ITC (HS), 2022.

- (vii) S.O.4423(E) published in Gazette of India dated 11th October, 2023 notifying amendment in import policy condition of silver covered under Chapter-71 of Schedule-I (Import Policy) of ITC (HS), 2022.
 - (viii) S.O.4578(E) published in Gazette of India dated 19th October, 2023 notifying amendment in Policy Condition No. 4 of Chapter 84 of Schedule –I (Import Policy) of ITC (HS), 2022.
 - (ix) S.O.4633(E) published in Gazette of India dated 23rd October, 2023 notifying amendment of Import Policy Conditions for item under ITC(HS) Code 0511 99 99 of Chapter 05 of ITC(HS), 2022, Schedule –I (Import Policy).
 - (x) S.O.4692(E) published in Gazette of India dated 26th October, 2023 notifying amendment in Policy Condition 1 of Chapter 15 of ITC (HS), 2022, Schedule – I (Import Policy).
- (5) A copy each of the following Notifications (Hindi and English versions) issued under sub-section (3) of Section 5 of the Foreign Trade (Development & Regulation) Act, 1992:-
- (i) S.O.3249(E) published in Gazette of India dated 12th July, 2023 notifying amendment in Export Policy of Non-Basmati rice under HS code 1006 30 90.
 - (ii) S.O.3405(E) published in Gazette of India dated 28th July, 2023 notifying amendment in Export Policy of De-Oiled Rice Bran.

- (iii) S.O.3415(E) published in Gazette of India dated 31st July, 2023 notifying amendment in Export Policy of Food Supplements containing botanicals.
- (iv) S.O.3494(E) published in Gazette of India dated 3rd August, 2023 notifying amendment in Export Policy of Red Sanders wood exclusively sourced from cultivation origin obtained from private land (including Pattaland) and Confiscated source.
- (v) S.O.3838(E) published in Gazette of India dated 29th August, 2023 notifying amendment in Export Policy of Non-Basmati Rice under HS Code 10063090
- (vi) S.O.3843(E) published in Gazette of India dated 31st August, 2023 notifying Export of Non-Basmati White Rice (under HS Code 10063090) to Bhutan, Mauritius and Singapore.
- (vii) S.O.3975(E) published in Gazette of India dated 11th September, 2023 notifying amendment in Export Policy of Food Supplements containing botanicals.
- (viii) S.O.4224(E) published in Gazette of India dated 25th September, 2023 notifying export of Non-Basmati White Rice (under HS Code 10063090) to UAE through National Cooperative Exports Limited (NCEL) .
- (ix) S.O.4568(E) published in Gazette of India dated 18th October, 2023 notifying extension of date for restriction on export of Sugar beyond 31st October, 2023.
- (x) S.O.4569(E) published in Gazette of India dated 18th October, 2023 notifying export of Non-Basmati White Rice (under HS Code 10063090) to Nepal, Cameroon, Cote d'

Ivory, Republic of Guinea, Malaysia, Philippines and Seychelles.

- (xi) S.O.4717(E) published in Gazette of India dated 27th October, 2023 notifying streamlining of Halal Certification Process for Meat and Meat Products.
 - (xii) S.O.4719(E) published in Gazette of India dated 30th October, 2023 notifying imposition of Minimum Export Price on export of Onions.
 - (xiii) S.O.4898(E) published in Gazette of India dated 11th November, 2023 notifying Incorporation of Policy Condition for export of Non-basmati rice under HS Code 10063090.
- (6) A copy of the Notification No. S.O.3816(E) (Hindi and English versions) published in Gazette of India dated 28th August, 2023 notifying amendment in Appendix 3 (SCOMET items) to Schedule 2 of ITC(HS) Classification of Export and Import items 2018, issued under Section 5 and Section 14A of the Foreign Trade (Development & Regulation) Act, 1992.

The Minister of State in the Ministry of Textiles; and Minister of State in the Ministry of Railways (Smt. Darshana Vikram Jardosh) laid on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-
 - (i) Review by the Government of the working of the Cotton Corporation of India Ltd., Navi Mumbai, for the year 2022-2023.
 - (ii) Annual Report of the Cotton Corporation of India Ltd., Navi Mumbai, for the year 2022-2023, alongwith Audited

Accounts and comments of the Comptroller and Auditor General thereon.

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Textiles Committee, Mumbai, for the year 2021-2022, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Textiles Committee, Mumbai, for the year 2021-2022.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the National Jute Board, Kolkata, for the year 2021-2022, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Jute Board, Kolkata, for the year 2021-2022.
- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.

The Minister of State in the Ministry of Commerce and Industry (Shri Som Parkash) laid on the Table a copy of the following notifications (Hindi and English versions) issued under Section 16 of the Bureau of Indian Standards Act, 2016:-

- (1) The Plywood and Wooden flush door shutters (Quality Control) Order, 2023 published in Notification No. S.O.3841(E) in Gazette of India dated 31st August, 2023.
- (2) The Fire Extinguishers (Quality Control) Order, 2023 published in Notification No. S.O.3585(E) in Gazette of India dated 10th August,

2023.

- (3) The Bolts, Nuts and Fasteners (Quality Control) Order, 2023 published in Notification No. S.O.3267(E) in Gazette of India dated 21st July, 2023.
- (4) The Resin treated compressed wood laminates (Quality Control) Order, 2023 published in Notification No. S.O.3139(E) in Gazette of India dated 14th July, 2023.
- (5) The Insulated Flask, Bottles and Containers for Domestic Use (Quality Control) Order, 2023 published in Notification No. S.O.3140(E) in Gazette of India dated 14th July, 2023.
- (6) The Domestic Gas Stoves for use with Piped Natural Gas (Quality Control) Order, 2023 published in Notification No. S.O.3584(E) in Gazette of India dated 10th August, 2023.
- (7) The Solar DC Cable and Fire Survival Cable (Quality Control) Order, 2023 published in Notification No. S.O.3807(E) in Gazette of India dated 25th August, 2023.
- (8) The Electric Ceiling Type Fans (Quality Control) Order, 2023 published in Notification No. S.O.3641(E) in Gazette of India dated 14th August, 2023.
- (9) The Cast Iron Products (Quality Control) Order, 2023 published in Notification No. S.O.3806(E) in Gazette of India dated 25th August, 2023.
- (10) The Cookware and Utensils (Quality Control) Order, 2023 published in Notification No. S.O.3583(E) in Gazette of India dated 10th August, 2023.
- (11) The Welding Rods and Electrodes (Quality Control) Order, 2023 published in Notification No. S.O.3153(E) in Gazette of India dated

17th July, 2023.

- (12) The Smart Meters (Quality Control) Order, 2023 published in Notification No. S.O.3154(E) in Gazette of India dated 17th July, 2023.
- (13) The Wood Based Boards (Quality Control) Order, 2023 published in Notification No. S.O.3604(E) in Gazette of India dated 11th August, 2023.

The Minister of State in the Ministry of Communications (Shri Devusinh Chauhan) laid on the Table:-

- (1) A copy of the Telecommunication (Broadcasting and Cable) Services Interconnection (Addressable Systems) (Fifth Amendment) Regulations, 2023 (Hindi and English versions) published in Notification No. F.No. C-1/2/(1)/2021-B AND CS(2) in Gazette of India dated 15th September, 2023 under Section 37 of Telecom Regulatory Authority of India Act, 1997.
- (2)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Development of Telematics (C-DOT), New Delhi, for the year 2022-2023, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Centre for Development of Telematics (C-DOT), New Delhi, for the year 2022-2023.
- (3) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-
 - (a)
 - (i) Statement regarding Review by the Government of the working of the Mahanagar Telephone Nigam Limited, New Delhi, for the year 2022-2023.

- (ii) Annual Report of the Mahanagar Telephone Nigam Limited, New Delhi, for the year 2022-2023, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b)
 - (i) Review by the Government of the working of the Bharat Broadband Network Limited, New Delhi, for the year 2022-2023.
 - (ii) Annual Report of the Bharat Broadband Network Limited, New Delhi, for the year 2022-2023, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c)
 - (i) Review by the Government of the working of the Bharat Sanchar Nigam Limited, New Delhi, for the year 2022-2023.
 - (ii) Annual Report of the Bharat Sanchar Nigam Limited, New Delhi, for the year 2022-2023, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (4) A copy of the Indian Telegraph Right of Way (Amendment) Rules, 2023 (Hindi and English versions) published in Notification No. G.S.R.594(E) in Gazette of India dated 8th August, 2023 under sub-section (5) of Section 7 of the Indian Telegraph Act, 1885.

4. Report of Study Visit of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes

Shri Chhedi Paswan laid on the Table the Study Visit Report (Hindi and English versions) of the Committee on the Welfare of Scheduled Castes

and Scheduled Tribes to Havelock Island, Port Blair, Mahabalipuram and Mumbai from 24th August, 2023 to 29th August, 2023.

5. Statements of Standing Committee on Social Justice and Empowerment

Smt. Rama Devi presented the following Statements (Hindi and English versions) of the Standing Committee on Social Justice and Empowerment (2023-24):-

- (1) Statement showing the Final Action Taken by the Government on the Observations/Recommendations contained in the 36th Report (17th Lok Sabha) of the Standing Committee on Social Justice and Empowerment (2021-2022) on action taken by the Government on the Observations/Recommendations contained in 23rd Report of the Committee on 'Assessment of Scheme for Implementation of the Rights of Persons with Disabilities Act, 2016 (SIPDA)' of the Ministry of Social Justice and Empowerment (Department of Empowerment of Persons with Disabilities).
- (2) Statement showing Final Action Taken by the Government on the Observations/Recommendations of the 37th Report (17th Lok Sabha) of the Standing Committee on Social Justice and Empowerment (2021-22) on Action Taken by the Government on the Observations/Recommendations contained in 30th Report of the Committee on Demands for Grants (2022-23) of the Ministry of Tribal Affairs.
- (3) Statement showing Final Action Taken by the Government on the Observations/Recommendations contained in the 49th Report (17th Lok Sabha) of the Standing Committee on Social Justice and Empowerment (2022-23) on Action Taken by the Government on the

Observations/ Recommendations of the Committee contained in their 42nd Report on 'Review of the functioning of National Institutes established for different types of disabilities'.

6. Report of the Standing Committee on External Affairs

Shri P.P. Chaudhary presented the Twenty-fifth Report (Hindi and English versions) of the Committee on External Affairs (Seventeenth Lok Sabha) on Action Taken by the Government on the Observations/Recommendations contained in the Twentieth Report of the Committee on Demands for Grants of the Ministry of External Affairs for the year 2023-24.

12.06 P.M.

7. Statements by Ministers

- (1) The Minister of State (Independent Charge) of the Ministry of Science and Technology; Minister of State in the Prime Minister's Office; Minister of State in the Ministry of Personnel, Public Grievances and Pensions; Minister of State in the Department of Atomic Energy; and Minister of State in the Department of Space (Dr. Jitendra Singh) made a statement regarding the status of implementation of the recommendations contained in the 382nd Report of the Standing Committee on Science and Technology, Environment, Forests and Climate Change on Action Taken by the Government on the recommendations/observations contained in the 375th Report of the Committee on Demands for Grants

(2023-2024) pertaining to the Department of Scientific and Industrial Research.

(2) The Minister of State in the Ministry of Commerce and Industry (Shri Som Parkash) made the following statements regarding:-

(i) the status of implementation of the recommendations contained in the 176th Report of the Standing Committee on Commerce on Action Taken by the Government on the recommendations/observations contained in the 172nd Report of the Committee on 'Promotion and Regulation of E-Commerce in India' pertaining to the Department for Promotion of Industry and Internal Trade, Ministry of Commerce and Industry.

(ii) the status of implementation of the recommendations contained in the 180th Report of the Standing Committee on Commerce on Demands for Grants (2023-24) (Demand No. 11) pertaining to the Department for Promotion of Industry and Internal Trade, Ministry of Commerce and Industry.

8. Motion for election of two members of Lok Sabha to the National Jute Board

Smt. Darshana Vikram Jardosh moved the following motion:-

"That in pursuance of clause (b) of sub-section 4 of section 3 of the National Jute Board Act, 2008, read with Rule 5 of the National Jute Board Rules, 2010, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from

amongst themselves to serve as members of the National Jute Board, subject to the other provisions of the said Act and the rules made thereunder.”

The motion was adopted.

9. Supplementary Demands for Grants

The Minister of State in the Ministry of Finance (Shri Pankaj Chaudhary) on behalf of the Minister of Finance; and Minister of Corporate Affairs (Smt. Nirmala Sitharaman) presented a statement (Hindi and English versions) showing Supplementary Demands for Grants - First Batch for 2023-24.

10. Demands for Excess Grants

The Minister of State in the Ministry of Finance (Shri Pankaj Chaudhary) on behalf of the Minister of Finance; and Minister of Corporate Affairs (Smt. Nirmala Sitharaman) presented a statement (Hindi and English versions) showing Demands for Excess Grants for 2020-2021.

01.00 P.M

***11. Matters Under Rule 377**

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- 1) Dr. Sukant Majumdar regarding need to establish a GST Office in Balurghat, West Bengal.

* From 12.10 P.M. to 01.00 P.M., Members raised matters of urgent public importance.

- 2) Shri Vivek Narayan Shejwalkar regarding status of various NH projects in Gwalior region in Madhya Pradesh.
- 3) Shri Ghanshyam Singh Lodhi regarding computerized land holding records in urban areas.
- 4) Shri Ajay Nishad regarding completion of bridge at Lakdidahi area in Muzaffarpur, Bihar.
- 5) Shri Ravindra Kushawaha regarding need to set up Dairy Research Institute and Commercial Farming Training Centre in Salempur parliamentary constituency, Uttar Pradesh.
- 6) Smt. Sangeeta Kumari Singh Deo regarding introduction of flexible working hours for women.
- 7) Shri Nihal Chand Chauhan regarding need to release arrear of payments to farmers cultivating 'moong' and 'chana' in Gangapur parliamentary constituency, Rajasthan.
- 8) Shri Chunni Lal Sahu regarding need to provide railway connectivity to Deobhog in Gariaband district, Chhattisgarh with Jungarh in Odisha.
- 9) Shri Vinod Kumar Sonkar regarding need to enhance the honorarium of Accredited Social Health Activists.
- 10) Shri Subhash Chandra Baheria regarding need to impart technical and vocational education in local/regional languages of the State.
- 11) Shri Ranjeetsingh Naik Nimbalkar regarding need to correct the spelling of 'Dhangadh' caste as 'Dhangar' in the list of Scheduled Tribes in Maharashtra.
- 12) Shri Bholu Singh regarding need to run a direct train between Bulandshahr and Delhi and provide goods and

passenger services at Bulandshahr Railway station.

- 13) Shri Gopal Chinayya Shetty regarding conservation of Hindu religious and cultural heritage sites by Archaeological Survey of India.
- 14) Dr. Jaisiddeshwar Shivacharya Mahaswamiji regarding need to develop a Mega Textile Park in Solapur city, Maharashtra.
- 15) Ms. S. Jothi Mani regarding discharge of duties under Article 355 of the Constitution.
- 16) Shri Kumbakudi Sudhakaran regarding settlement of EPF claims of employees of Thirupathy Mills.
- 17) Dr. Mohammad Jawed regarding operational issues pertaining to AMU Centre in Kishanganj.
- 18) Smt. Mahua Moitra regarding need to release the dues of West Bengal under MNREGS and Awas Yojana programmes.
- 19) Shri Magunta Sreenivasulu Reddy regarding stoppages of trains at railways stations in Ongole parliamentary constituency, Andhra Pradesh.
- 20) Shri Prataprao Jadhav regarding need to give approval of Khamgaon to Jalna railway line project.
- 21) Shri Dulal Chandra Goswami regarding need to construct a four-lane National Highway and bridge over Ganga river in Katihar parliamentary constituency, Bihar.
- 22) Shri Chandra Sekhar Sahu regarding six laning of Ichaur-Tangi section of NH-16 in Odisha.
- 23) Shri E. T. Mohammed Basheer regarding need for comprehensive reforms in the functioning of investigative agencies.

- 24) Adv. A.M. Ariff regarding need to release pending dues of central share of financial assistance to Kerala.

01.00 P.M.

12. Government Bills – Passed

Time Allotted: 4 Hrs.

Time Taken: 8 Hrs. 15 Mts.

- (i) *The Jammu and Kashmir Reservation (Amendment) Bill, 2023.*
- (ii) *The Jammu and Kashmir Reorganisation (Amendment) Bill, 2023.*

The following members took part in the combined debate:-

1. Shri Jagdambika Pal (resumed speech)
2. Shri Nama Nageswara Rao
3. Shri Nishikant Dubey
4. Shri Vinayak Bhaurao Raut
5. Shri K. Navaskani
6. Smt. Pratima Mondal
7. Dr. Sanjeev Kumar Singari
8. Shri P.P. Chaudhary
9. Dr. K. Jayakumar
10. Shri Ravi Shankar Prasad
11. Shri Adhir Ranjan Chowdhury

Shri Amit Shah replied to the combined debate.

The motions for consideration of (i) the Jammu and Kashmir Reservation (Amendment) Bill, 2023 and (ii) the Jammu and Kashmir Reorganisation (Amendment) Bill, 2023 were moved by Shri Amit Shah.

- (i) The motion for consideration was adopted and clause-by-clause consideration of the Jammu and Kashmir Reservation (Amendment) Bill, 2023 was taken up.

Clauses 2 was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed, was moved by Shri Amit Shah.

The motion was adopted and the Bill was passed.

- (ii) The motion for consideration was adopted and clause-by-clause consideration of the Jammu and Kashmir Reorganisation (Amendment) Bill, 2023 was taken up.

Clause 2 was adopted.

Clause 3 was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed, was moved by Shri Amit Shah.

The motion was adopted and the Bill was passed.

04.18 P.M.

13. Government Bill – Under Consideration

The Central Universities (Amendment) Bill, 2023.

Time Allotted: 2 Hrs.

Time Taken: 1 Hrs. 42 Mts.

The motion for consideration of the Bill was moved by Dr. Subhas Sarkar on behalf of Shri Dharmendra Pradhan.

The following members took part in the debate:-

1. Shri Saptagiri Sankar Ulaka
2. Smt. Sunita Duggal
3. Shri A. Raja
4. Smt. Aparupa Poddar
5. Shri Lavu Sri Krishna Devarayalu
6. Shri Chandra Sekhar Sahu
7. Smt. Sangeeta Azad
8. Dr. Alok Kumar Suman
9. Shri B. B. Patil
10. Shri Rajendra D. Gavit
11. Smt. Supriya Sule
12. Shri Rajiv Pratap Rudy (speech unfinished)

The discussion was not concluded.

06.00 P.M.

(Lok Sabha adjourned till 11.00 A.M., Thursday, the 7th December, 2023.)

UTPAL KUMAR SINGH
Secretary General

LOK SABHA

BULLETIN – PART I (Brief Record of Proceedings)

Thursday, December 7, 2023/Agrahayana 16, 1945 (Saka)

No. 255

11.00 A.M.

1. Resignation from the Membership of Lok Sabha

The Speaker informed the House that the following elected members have resigned from the membership of Lok Sabha and that he had accepted their resignation with effect from 6 December, 2023:

1. Col. Rajyavardhan Rathore
2. Ms. Diya Kumari
3. Shri Narendra Singh Tomar
4. Shri Prahlad Singh Patel
5. Shri Rakesh Singh
6. Smt. Riti Pathak
7. Shri Uday Pratap Singh
8. Smt. Gomati Sai
9. Shri Arun Sao

11.02 A.M.

2. Starred Questions

Starred Question Nos. 61 (clubbed with Starred Question No. 70) and 62– 65 were orally answered. Replies to Starred Question Nos. 66 – 69 and 71 - 80 were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Question Nos. 691–828, 830–855, 857–908 and 910-920 were laid on the Table.

12.01 P.M.

4. Papers laid on the Table

The Minister of State in the Ministry of Power; and Minister of State in the Ministry of Heavy Industries (Shri Krishan Pal) laid on the Table:-

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (1) of Section 59 of the Energy Conservation Act, 2001:-
 - (i) The Bureau of Energy Efficiency (Appointment of Members, Manner of Filing Vacancies, Fees and Allowances and Procedure For Discharging Their Functions) (Amendment), Rules, 2023 published in Notification No. G.S.R.788(E) in Gazette of India dated 20th October, 2023.
 - (ii) The Bureau of Energy Efficiency (Particulars and Manner of their Display on Labels of Chillers) Regulations, 2023 published in Notification No. BEE/S&L/Chillers/40/2021-22. in Gazette of India dated 21st September, 2023.
 - (iii) The Bureau of Energy Efficiency (Particulars and Manner of their Display on Labels of Washing Machine) Regulations, 2023 published in Notification No. BEE/S&L/WM/06/22-23 in Gazette of India dated 31st October, 2023.
- (2) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-

- (a) (i) Review by the Government of the working of the Power Grid Corporation of India Limited, New Delhi, for the year 2022-2023.
- (ii) Annual Report of the Power Grid Corporation of India Limited, New Delhi, for the year 2022-2023, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the Grid Controller of India Limited (formerly POSOCO), New Delhi, for the year 2022-2023.
- (ii) Annual Report of the Grid Controller of India Limited (formerly POSOCO), New Delhi, for the year 2022-2023, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government of the working of the Power Finance Corporation Limited, New Delhi, for the year 2022-2023.
- (ii) Annual Report of the Power Finance Corporation Limited, New Delhi, for the year 2022-2023, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (d) (i) Review by the Government of the working of the National Thermal Power Corporation Limited, New Delhi, and its subsidiaries, for the year 2022-2023.
- (ii) Annual Report of the National Thermal Power Corporation Limited, New Delhi and its subsidiaries, for the year 2022-2023, alongwith Audited Accounts and comments of the

Comptroller and Auditor General thereon.

- (e) (i) Review by the Government of the working of the THDC India Limited, Rishikesh, for the year 2022-2023.
- (ii) Annual Report of the THDC India Limited, Rishikesh, for the year 2022-2023, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (f) (i) Review by the Government of the working of the TUSCO Limited, Lucknow, for the year 2022-2023.
- (ii) Annual Report of the TUSCO Limited, Lucknow, for the year 2022-2023, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (g) (i) Review by the Government of the working of the DNH & DD Power Corporation Limited (Formerly DNH Power Distribution Corporation Ltd.), Silvassa, for the year 2022-2023.
- (ii) Annual Report of the DNH & DD Power Corporation Limited (Formerly DNH Power Distribution Corporation Ltd.), Silvassa, for the year 2022-2023, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (h) (i) Review by the Government of the working of the REC Ltd, New Delhi, for the year 2022-2023.
- (ii) Annual Report of the REC Ltd, New Delhi, for the year 2022-2023, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (i) (i) Review by the Government of the working of the North Eastern Power Corporation Limited, Shillong, for the year

2022-2023.

- (ii) Annual Report of the North Eastern Power Corporation Limited, Shillong, for the year 2022-2023, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (j)
 - (i) Review by the Government of the working of the NHPC Limited, Faridabad, for the year 2022-2023.
 - (ii) Annual Report of the NHPC Limited, Faridabad, for the year 2022-2023, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (k)
 - (i) Review by the Government of the working of the NHDC Limited (formerly known as Narmada Hydroelectric Development Corporation Limited), Bhopal, for the year 2022-2023.
 - (ii) Annual Report of the NHDC Limited (formerly known as Narmada Hydroelectric Development Corporation Limited), Bhopal, for the year 2022-2023, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (3)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Bureau of Energy Efficiency, New Delhi, for the year 2022-2023, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Bureau of Energy Efficiency, New Delhi, for the year 2022-2023.

The Minister of State in the Ministry of Petroleum and

Natural Gas; and Minister of State in the Ministry of Labour and Employment (Shri Rameswar Teli) laid on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-
 - (a) (i) Statement regarding Review by the Government of the working of the Balmer Lawrie & Company Limited, Kolkata, for the year 2022-2023.
 - (ii) Annual Report of the Balmer Lawrie & Company Limited, Kolkata, for the year 2022-2023, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (b) (i) Review by the Government of the working of the Oil India Limited, Dibrugarh, for the year 2022-2023.
 - (ii) Annual Report of the Oil India Limited, Dibrugarh, for the year 2022-2023, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (c) (i) Review by the Government of the working of the Oil and Natural Gas Corporation Limited, New Delhi, for the year 2022-2023.
 - (ii) Annual Report of the Oil and Natural Gas Corporation Limited, Chennai, for the year 2022-2023, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (d) (i) Statement regarding Review by the Government of the working of the Bharat Petroleum Corporation Limited, Mumbai, for the year 2022-2023.
 - (ii) Annual Report of the Bharat Petroleum Corporation Limited,

Mumbai, for the year 2022-2023, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (e) (i) Statement regarding Review by the Government of the working of the Hindustan Petroleum Corporation Limited, Mumbai, for the year 2022-2023.
- (ii) Annual Report of the Hindustan Petroleum Corporation Limited, Mumbai, for the year 2022-2023, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (f) (i) Statement regarding Review by the Government of the working of the Indian Oil Corporation Limited, Mumbai, for the year 2022-2023.
- (ii) Annual Report of the Indian Oil Corporation Limited, Mumbai, for the year 2022-2023, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (g) (i) Statement regarding Review by the Government of the working of the Engineers India Limited, New Delhi, for the year 2022-2023.
- (ii) Annual Report of the Engineers India Limited, New Delhi, for the year 2022-2023, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (h) (i) Statement regarding Review by the Government of the working of the Balmer Lawrie Investments Limited, Kolkata, for the year 2022-2023.
- (ii) Annual Report of the Balmer Lawrie Investments Limited,

Kolkata, for the year 2022-2023, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (2) A copy each of the following papers (Hindi and English versions):-
- (i) Memorandum of Understanding between Bharat Petroleum Corporation Limited and Ministry of Petroleum and Natural Gas for the year 2023-2024.
 - (ii) Memorandum of Understanding between Indian Oil Corporation Limited and Ministry of Petroleum and Natural Gas for the year 2023-2024.
 - (iii) Memorandum of Understanding between Engineers India Limited and Ministry of Petroleum and Natural Gas for the year 2023-2024.
 - (iv) Memorandum of Understanding between Balmer Lawrie & Company Limited and the Ministry of Petroleum and Natural Gas for the year 2023-2024.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Rajiv Gandhi Institute of Petroleum Technology, Amethi, for the year 2021-2022, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Rajiv Gandhi Institute of Petroleum Technology, Amethi, for the year 2021-2022.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

The Minister of State in the Ministry of Housing and Urban Affairs (Shri Kaushal Kishore) laid on the Table:-

- (1) A copy of the National Capital Territory of Delhi (Recognition of Property Rights of Residents in Unauthorised Colonies), Second Amendment, Regulations, 2023 (Hindi and English versions) published in Notification No. F.No. LM/PM/0024/2020/UDAY/POL. in Gazette of India dated 15th September, 2023, under Section 58 of the Delhi Development Act, 1957.
- (2) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-
 - (a)
 - (i) Review by the Government of the working of the Noida Metro Rail Corporation Limited, Noida, for the year 2022-2023.
 - (ii) Annual Report of the Noida Metro Rail Corporation Limited, Noida, for the year 2022-2023, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (b)
 - (i) Review by the Government of the working of the Maharashtra Metro Rail Corporation Limited, Nagpur, for the year 2022-2023.
 - (ii) Annual Report of the Maharashtra Metro Rail Corporation Limited, Nagpur, for the year 2022-2023, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (c)
 - (i) Review by the Government of the working of the National Capital Region Transport Corporation Limited, New Delhi, for the year 2022-2023.
 - (ii) Annual Report of the National Capital Region Transport Corporation Limited, New Delhi, for the year 2022-2023,

alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (d) (i) Review by the Government of the working of the Bangalore Metro Rail Corporation Limited, Bengaluru, for the year 2022-2023.
- (ii) Annual Report of the Bangalore Metro Rail Corporation Limited, Bengaluru, for the year 2022-2023, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (e) (i) Review by the Government of the working of the Housing and Urban Development Corporation Limited, New Delhi, for the year 2022-2023.
- (ii) Annual Report of the Housing and Urban Development Corporation Limited, New Delhi, for the year 2022-2023, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (3) (i) A copy of the Annual Report (Hindi and English versions) the Delhi Urban Art Commission, New Delhi, for the year 2022-2023.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Delhi Urban Art Commission, New Delhi, for the year 2022-2023, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Delhi Urban Art Commission, New Delhi, for the year 2022-2023.
- (4) A copy of the Memorandum of Understanding (Hindi and English versions) between Housing and Urban Development Corporation

Limited and the Ministry of Housing and Urban Affairs for the year 2023-2024.

- (5) A copy of Notification No. S.O.3915(E) (Hindi and English versions) published in Gazette of India dated 5th September, 2022 notifying alignment of Nagpur Metro Rail Project Phase-II, under clause (a) of sub-section (1) of Section 32 of the Metro Railways (Construction of Works) Act, 1978 together with a corrigendum thereto published in Notification No. G.S.R.4939(E) (in Hindi version only) dated 16th November, 2023 issued under the said Act.
- (6) A copy of Notification No. S.O.4370(E) (Hindi and English versions) published in Gazette of India dated 6th October, 2023 appointing the 06th day of October, 2023 as the date on which the provisions of the Jan Vishwas (Amendment of Provisions) Act, 2023, in so far as it relates to amendments in the Metro Railways (Operation and Maintenance) Act, 2002, shall come into force, issued under sub-section (2) of Section 1 of the Jan Vishwas (Amendment of Provisions) Act, 2023.

5. Statements of Standing Committee on the Welfare of Scheduled Castes and Scheduled Tribes

Dr. Kirit P. Solanki laid the following Statements (Hindi and English versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes (2023-24):-

- (1) Final action taken statement of the Government on the recommendations contained in chapter I of the Nineteenth Report (17th Lok Sabha) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes regarding action taken by the Government in the Thirteenth Report (17th Lok Sabha) pertaining to

the ministry of power on the subject "Reservation for Scheduled Castes and Scheduled Tribes in central public sector undertaking with special reference to Power Grid Corporation of India Limited."

- (2) Final action taken statement of the Government on the recommendations contained in chapter I of the Twenty Fourth Report (17th Lok Sabha) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes regarding action taken by the government in the Seventeenth Report (17th Lok Sabha) pertaining to the Ministry of Education (Department of School Education and Literacy) on the subject "Role of autonomous bodies/educational institutions including central universities, engineering colleges, IIMS, IITS, medical institutes, etc. in socio-economic development of Scheduled Castes and Scheduled Tribes with special reference to Pre-Matric/Post-Matric Scholarships in Navodaya Vidyalayas/Kendriya Vidyalayas."

***12.03 P.M.**

6. Reports of the Standing Committee on Home Affairs

Shri Dulal Chandra Goswami laid on the Table a copy each of the following Reports (Hindi and English versions) of the Standing Committee on Home Affairs:-

- (1) 249th Report of DRSC on Home Affairs on Action Taken by the Government on the recommendations/observations contained in the Two Hundred Forty-Second Report of the Committee on Demands for Grants (2023-24) of the Ministry of Home Affairs; and

* From 12.04 P.M. to 1.35 P.M., Members raised matters of urgent public importance.

- (2) 250th Report of DRSC on Home Affairs on Action Taken by the Government on the recommendations/observations contained in the Two Hundred Forty-Third Report of the Committee on Demands for Grants (2023-24) of the Ministry of Development of North Eastern Region.

(Lok Sabha adjourned at 1.35 P.M. and re-assembled at 2.33 P.M.)

2.33 P.M.

7. Matters Under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- 1) Shri Sudhakar Tukaram Shrangare regarding construction of pit line at Latur Railway station, Maharashtra.
- 2) Shri Janardan Singh Sigriwal regarding opening of Agriculture Universities at Majhi and Bhagwanpur Haat Krishi Vigyan Kendras in Maharajganj parliamentary constituency.
- 3) Shri Sushil Kumar Singh regarding need to expedite construction of Bihta – Aurangabad railway line and extension of the railway line upto Hazaribagh in Jharkhand.
- 4) Shri Khagen Murmu regarding land erosion caused by rivers in Maldaha Uttar parliamentary constituency.
- 5) Shri Satyadev Pachauri regarding enactment of a Uniform Civil Code in the Country.
- 6) Smt. Geeta Kora regarding need to pay maturity amount to the farmers and labourers of West Singbhum

district, Jharkhand under Krishi Shramik Samajik Suraksha Yojana.

- 7) Dr. DNV Senthilkumar S. regarding stoppage of trains at Bommidi and Morappur stations in Tamil Nadu.
- 8) Shri Raghu Ramakrishna Raju Kanumuru regarding merger of primary and upper primary schools with the nearby high schools in Andhra Pradesh under National Education Policy.
- 9) Shri Rahul Ramesh Shewale regarding need to issue strong guidelines for curbing online financial frauds.
- 10) Shri Dinesh Chandra Yadav regarding need to expedite construction of Maheshkunt – Saharsa – Purnia highway (NH-107) and other incomplete projects.
- 11) Smt. Sangeeta Azad regarding need to fill up vacant Government posts under Union and Uttar Pradesh Governments.
- 12) Shri Thomas Chazhikadan regarding fixing of Minimum Support Price (MSP) for rubber at Rs. 250/per kg.

2.34 P.M.

8. Government Bill – Passed

The Central Universities (Amendment) Bill, 2023.

Time Allotted: 2 Hrs.

Time Taken: 5 Hrs. 41 Mts.

Further discussion on the motion for consideration of the Bill moved by Dr. Subhas Sarkar on 6 December 2023, continued.

The following members took part in the debate:-

1. Shri Rajiv Pratap Rudy (resumed speech)
2. Shri Kodikunnil Suresh

3. Shri Rahul Ramesh Shewale
4. Shri Hasnain Masoodi
5. Shri Syed Imtiaz Jaleel
6. Shri Tapir Gao
7. Prof. Sougata Ray
8. Dr. M.P. Abdussamad Samadani
9. Shri Jamyang Tsering Namgyal
10. Dr. S.T. Hasan
11. Dr. Satyapal Singh
12. Adv. Dean Kuriakose
13. Shri Kaushlendra Kumar
14. Shri Arvind Sawant
15. Shri Selvam G.
16. Dr. Sanjeev Kumar Singari
17. Shri Girish Chandra
18. Dr. Mohammad Jawed
19. Shri Gajendra Singh Patel
20. Shri Ramshiromani Verma
21. Shri Raju Bista
22. Shri N. K. Premachandran
23. Shri Kanumuru Raghu Rama Krishna Raju
24. Shri Nishikant Dubey
25. Shri Ram Mohan Naidu Kinjarapu
26. Shri Ve. Vaithilingam
27. Shri Jagdambika Pal
28. Adv. A.M. Ariff
29. Shri Ritesh Pandey

30. Shri Adhir Ranjan Chowdhury

Shri Dharmendra Pradhan replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted.

Clause 3 was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed, was moved by Shri Dharmendra Pradhan.

The motion was adopted and the Bill was passed.

6.33 P.M.

(Lok Sabha adjourned till 11.00 A.M., Friday, the 8th December, 2023.)

UTPAL KUMAR SINGH
Secretary General

LOK SABHA

BULLETIN – PART I (Brief Record of Proceedings)

Friday, December 8, 2023/Agrahayana 17, 1945 (Saka)

No. 256

11.00 A.M.

1. Resignation from the Membership of Lok Sabha

The Speaker informed the House that the following elected members have resigned from the membership of Lok Sabha and that he had accepted their resignation with effect from 7 December, 2023:

1. Smt. Renuka Singh Saruta
2. Shri Balak Nath

11.02 P.M.

2. Announcement by Speaker

The Speaker made an announcement regarding nomination of Shri Shrirang Appa Barne as a member of the Panel of Chairpersons, Lok Sabha.

3. Questions

Due to interruptions, Starred Questions could not be called for oral answers. Starred Question Nos. 81–100 put down in the Order Paper for the day were, therefore, treated as Unstarred Questions and their answers together with the answers to Unstarred Question Nos. 921–956, 958–1147 and 1149–1150 would be printed in the Official Report for the day.

*(Due to interruptions, Lok Sabha adjourned at 11.04 A.M.
and re-assembled at 12.00 Noon)*

12.00 Noon**4. Papers laid on the Table**

The Minister of State in the Ministry of Ports, Shipping and Waterways; and Minister of State in the Ministry of Tourism (Shri Shripad Yesso Naik) laid on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-
 - (i) Review by the Government of the working of the Kamarajar Port Limited, Chennai, for the year 2022-2023.
 - (ii) Annual Report of the Kamarajar Port Limited, Chennai, for the year 2022-2023, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2)
 - (i) A copy of the Annual Administration Report (Hindi and English versions) of the Syama Prasad Mookerjee Port Authority, Kolkata, for the year 2022-2023.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Syama Prasad Mookerjee Port Authority, Kolkata, for the year 2022-2023, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Syama Prasad Mookerjee Port Authority, Kolkata, for the year 2022-2023.
 - (iv) A copy of the Review (Hindi and English versions) on the Audited Accounts of the Syama Prasad Mookerjee Port Authority, Kolkata, for the year 2022-2023.
- (3)
 - (i) A copy of the Annual Administration Report (Hindi and English versions) of the Cochin Port Authority, Kochi, for the year 2022-2023.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of

the Cochin Port Authority, Kochi, for the year 2022-2023, together with Audit Report thereon.

- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Cochin Port Authority, Kochi, for the year 2022-2023.
 - (iv) A copy of the Review (Hindi and English versions) on the Audited Accounts of the Cochin Port Authority, Kochi, for the year 2022-2023.
- (4)
- (i) A copy of the Annual Administration Report (Hindi and English versions) of the Mormugao Port Authority, Mormugao, for the year 2022-2023.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Mormugao Port Authority, Mormugao, for the year 2022-2023, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Mormugao Port Authority, Mormugao, for the year 2022-2023.
 - (iv) A copy of the Review (Hindi and English versions) on the Audited Accounts of the Mormugao Port Authority, Mormugao, for the year 2022-2023.
- (5)
- (i) A copy of the Annual Administration Report (Hindi and English versions) of the Mumbai Port Authority, Mumbai, for the year 2022-2023.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Mumbai Port Authority, Mumbai, for the year 2022-2023, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Mumbai Port Authority,

Mumbai, for the year 2022-2023.

- (iv) A copy of the Review (Hindi and English versions) on the Audited Accounts of the Mumbai Port Authority, Mumbai, for the year 2022-2023.
- (6) (i) A copy of the Administration Report (Hindi and English versions) of the Mumbai Port Authority Pension Fund Trust, Mumbai, for the year 2022-2023, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Mumbai Port Authority Pension Fund Trust, Mumbai, for the year 2022-2023.

The Minister of State in the Ministry of Health and Family Welfare (Prof. S. P. Singh Baghel) laid on the Table a copy each of the following Notifications (Hindi and English versions) under Section 52 of the Surrogacy (Regulation) Act, 2021 and Section 44 of the Assisted Reproductive Technology (Regulation) Act, 2021:-

- (1) S.O.3859(E) published in Gazette of India dated 1st September, 2023 notifying members, mentioned therein, as members in respective categories in the UT Board for the UT of Chandigarh.
- (2) S.O.4079(E) published in Gazette of India dated 15th September, 2023 notifying revised composition of National Assisted Reproductive Technology and Surrogacy Board for the purposes of the Assisted Reproductive Technology (Regulation) Act, 2021 and the Surrogacy (Regulation) Act, 2021 by modifying Para (f) of the notification of even no. dated 4th May, 2022.
- (3) S.O.4554(E) published in Gazette of India dated 17th October, 2023 notifying revised composition of National Assisted Reproductive Technology and Surrogacy Board for the purposes of the Assisted

Reproductive Technology (Regulation) Act, 2021 and the Surrogacy (Regulation) Act, 2021 by modifying Para (d) (ii) of the notification of even no. dated 4th May, 2022.

The Minister of State (Independent Charge) of the Ministry of Law and Justice; Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Culture (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Defence; and Minister of State in the Ministry of Tourism (Shri Ajay Bhatt) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Defence Institute of Advanced Technology, Pune, for the year 2022-2023, alongwith Audited Accounts.
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Defence Institute of Advanced Technology, Pune, for the year 2022-2023.
- (2) (i) A copy of the Annual Reports (Hindi and English versions) of the Manohar Parrikar Institute for Defence Studies and Analyses, New Delhi, for the year 2022-2023, alongwith Audited Accounts.
(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Manohar Parrikar Institute for Defence Studies and Analyses, New Delhi, for the year 2022-2023.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Air Power Studies, New Delhi, for the year 2022-2023, alongwith Audited Accounts.
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Centre for Air Power Studies, New Delhi, for the year 2022-2023.

- (4) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-
- (a) (i) Review by the Government of the working of the Mazagon Dock Shipbuilders Limited, Mumbai, for the year 2022-2023.
 - (ii) Annual Report of the Mazagon Dock Shipbuilders Limited, Mumbai, for the year 2022-2023, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (b) (i) Review by the Government of the working of the BEML Limited, Bangalore, for the year 2022-2023.
 - (ii) Annual Report of the BEML Limited, Bangalore, for the year 2022-2023, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (c) (i) Review by the Government of the working of the Hindustan Aeronautics Limited, Bengaluru, for the year 2022-2023.
 - (ii) Annual Report of the Hindustan Aeronautics Limited, Bengaluru, for the year 2022-2023, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (d) (i) Review by the Government of the working of the Goa Shipyard Limited, Vasco-da-Gama, for the year 2022-2023.
 - (ii) Annual Report of the Goa Shipyard Limited, Vasco-da-Gama, for the year 2022-2023, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (e) (i) Review by the Government of the working of the Bharat Electronics Limited, Bengaluru, for the year 2022-2023.
 - (ii) Annual Report of the Bharat Electronics Limited, Bengaluru, for the year 2022-2023, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (f) (i) Review by the Government of the working of the Hindustan Shipyard Limited, Visakhapatnam, for the year 2022-2023.
- (ii) Annual Report of the Hindustan Shipyard Limited, Visakhapatnam, for the year 2022-2023, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (g) (i) Review by the Government of the working of the Bharat Dynamics Limited, Hyderabad, for the year 2022-2023.
- (ii) Annual Report of the Bharat Dynamics Limited, Hyderabad, for the year 2022-2023, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (h) (i) Review by the Government of the working of the Armoured Vehicles Nigam Limited, Chennai, for the year 2022-2023.
- (ii) Annual Report of the Armoured Vehicles Nigam Limited, Chennai, for the year 2022-2023, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (i) (i) Review by the Government of the working of the Troop Comforts Limited, Kanpur, for the year 2022-2023.
- (ii) Annual Report of the Troop Comforts Limited, Kanpur, for the year 2022-2023, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (j) (i) Review by the Government of the working of the Garden Reach Shipbuilders & Engineers Limited, Kolkata, for the year 2022-2023.
- (ii) Annual Report of the Garden Reach Shipbuilders & Engineers Limited, Kolkata, for the year 2022-2023, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (5) A copy each of the following papers (Hindi and English versions):-
- (i) Memorandum of Understanding between Bharat Electronics Limited and the Department of Defence Production, Ministry of Defence for the year 2023-2024.
 - (ii) Memorandum of Understanding between the Mishra Dhatu Nigam Limited and the Department of Defence Production, Ministry of Defence for the year 2023-2024.
 - (iii) Memorandum of Understanding between the Garden Reach Shipbuilders & Engineers Limited and the Department of Defence Production, Ministry of Defence for the year 2023-2024.
 - (iv) Memorandum of Understanding between the Goa Shipyard Limited and the Department of Defence Production, Ministry of Defence for the year 2023-2024.
 - (v) Memorandum of Understanding between the Mazagon Dock Shipbuilders Limited and the Department of Defence Production, Ministry of Defence for the year 2023-2024.
 - (vi) Memorandum of Understanding between the Hindustan Shipyard Limited and the Department of Defence Production, Ministry of Defence for the year 2023-2024.

The Minister of State in the Ministry of External Affairs; and Minister of State in the Ministry of Education (Dr. Rajkumar Ranjan Singh) laid on the Table:-

- (1) A copy of the Annual Accounts (Hindi and English versions) of the Campus Development Project, South Asian University, New Delhi, for the year ended 31st December, 2022, together with Audit Report thereon.
- (2) A copy of the Review (Hindi and English versions) by the Government on the Audited Accounts of the Campus Development Project, South Asian University, New Delhi, for the year ended 31st December, 2022.

The Minister of State in the Ministry of Health and Family Welfare (Dr. Bharati Pravin Pawar) laid on the Table:-

- (1) A copy each of the following Notifications (Hindi and English versions) under Section 38 of the Drugs and Cosmetics Act, 1940:-
 - (i) The Drugs (Eighth Amendment) Rules, 2022 published in Notification No. G.S.R.823(E) in Gazette of India dated 17th November, 2022.
 - (ii) The New Drugs and Clinical Trials (Amendment) Rules, 2023 published in Notification No. G.S.R.175(E) in Gazette of India dated 13th March, 2023.
 - (iii) The Medical Devices (Amendment) Rules, 2023 published in Notification No. G.S.R.409(E) in Gazette of India dated 2nd June, 2023.
 - (iv) The Drugs (Amendment) Rules, 2023 published in Notification No. G.S.R.410(E) in Gazette of India dated 2nd June, 2023.
- (2) A copy of the National Commission for Allied and Healthcare Professions 6th (Removal of Difficulties) Order, 2023 (Hindi and English versions) published in Notification No. S.O.4773(E) in Gazette of India dated 3rd November, 2023, under sub-section (2) of Section 69 of the National Commission for Allied and Healthcare Professions Act, 2021.

5. Report of Committee on Ethics

Shri Vinod Kumar Sonkar laid on the Table the First Report (Hindi and English versions) of the Committee on Ethics.

6. Report of Standing Committee on Housing and Urban Affairs

Shri Rajiv Ranjan Singh *Alias* Lalan Singh presented the Twentieth Report (Hindi and English versions) (Seventeenth Lok Sabha) on Action Taken

by the Government on the Recommendations/Observations contained in the Seventeenth Report of the Standing Committee on Housing and Urban Affairs (2022-23) on the subject, 'Evaluation of Implementation of Pradhan Mantri Awas Yojana (Urban)'.

7. Reports of Standing Committee on Transport, Tourism and Culture

Shri K. Muraleedharan laid on the Table the following Reports (Hindi and English versions) of the Standing Committee on Transport, Tourism and Culture:-

- (1) Three Hundred Sixtieth Report on the Action Taken by the Government on the Recommendations/Observations of the Committee contained in its Three Hundred Forty First Report on Demands for Grants (2023-24) of Ministry of Ports, Shipping and Waterways;
- (2) Three Hundred Sixty First Report on the Action Taken by the Government on the Recommendations/Observations of the Committee contained in its Three Hundred Twenty Fifth Report on 'Issues relating to Road Sector';
- (3) Three Hundred Sixty Second Report on the Action Taken by the Government on the Recommendations/ Observations of the Committee contained in its Three Hundred Forty Second Report on Demands for Grants (2023-24) of Ministry of Road Transport and Highways; and
- (4) Three Hundred Sixty Third Report on the Action Taken by the Government on the Recommendations/ Observations of the Committee contained in its Three Hundred Twenty Fourth Report on 'Issues relating to Untraceable Monuments and Protection of Monuments in India'.

8. Statement by Minister of State in the Ministry of Parliamentary Affairs

The Minister of State in the Ministry of Parliamentary Affairs (Shri Arjun Ram Meghwal) made a statement regarding Government Business for the week commencing the 11th December, 2023.

(Due to interruptions, Lok Sabha adjourned at 12.07 P.M. and re-assembled at 2.02 P.M.)

2.02 P.M.

9. Matters Under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- 1) Shri Abdul Khaleque regarding need to compensate the martyrs of democracy.
- 2) Shri Rajmohan Unnithan regarding stoppage of trains at Kasargod railway station in Kerala.
- 3) Shri P.V. Midhun Reddy regarding need to regulate the use of Artificial Intelligence (AI) in the Country.
- 4) Shri Rajendra Gavit regarding need for compilation and publication of data pertaining to tribal people on the official website of Ministry of Tribal Affairs.
- 5) Shri Sunil Kumar regarding need to run a passenger train between Bagaha and Patna in Bihar.

2.02 P.M.

10. Motions

Time Taken: 1 Hr. 6 Mts.

(i) Motion regarding First Report of Committee on Ethics

Shri Pralhad Joshi moved the following motion:-

"That this House do take up for the consideration the First Report of the Committee on Ethics on complaint dated 15 October, 2023 given by Dr. Nishikant Dubey, MP against Smt. Mahua Moitra, MP for alleged direct involvement in the cash for query in the Parliament with reference to the examination/investigation of unethical conduct of Smt. Mahua Moitra, MP laid on the Table of the House on 8 December, 2023."

The following members took part in the debate:-

- (1) Shri Adhir Ranjan Chowdhury
- (2) Shri Manish Tewari
- (3) Dr. Heena Vijaykumar Gavit
- (4) Shri Sudip Bandyopadhyay
- (5) Shri Kalyan Banerjee
- (6) Shri Giridhari Yadav
- (7) Shri Hasnain Masoodi
- (8) Smt. Aparajita Sarangi

The Speaker made an observation* that the House has a tradition to abide by the rulings and traditions given by the previous Speakers.

The Speaker also made an observation** regarding discussions in the House on Reports of the Committees.

The motion was put to vote and adopted.

* Made at 2.36 P.M. Original in Hindi. For details, please see the debates of the day.

** Made at 2.51 P.M. Original in Hindi. For details, please see the debates of the day.

3.05 P.M.**(ii) Motion regarding concurrence with recommendations in First Report of Committee on Ethics**

Shri Pralhad Joshi moved the following motion:-

"That this House do agree with the recommendations contained in the First Report of the Committee on Ethics on complaint dated 15 October, 2023 given by Dr. Nishikant Dubey, MP against Smt. Mahua Moitra, MP for the direct involvement in the cash for query in Parliament with reference to examination/investigation of alleged unethical conduct of Smt. Mahua Moitra, MP laid on the Table of the House on 08 December, 2023."

The motion was put to vote and adopted.

3.06 P.M.**(iii) Motion regarding expulsion of Smt. Mahua Moitra, MP based on First Report of Committee on Ethics**

Shri Pralhad Joshi moved the following motion:-

"That this House having taken note of the First Report of the Committee on Ethics on the complaint given by Dr. Nishikant Dubey, MP against Smt. Mahua Moitra, MP;

wherein she has been found to be guilty of 'unethical conduct' and 'contempt of the House' for sharing her Lok Sabha credentials, i.e., user ID and password of Lok Sabha 'Members Portal' to unauthorized person and its irrepressible impact on the national security.

wherein her conduct has further been found to be unbecoming of a Member of Parliament for accepting illegal gratification through gifts

and other facilities from a businessman to further his interests which is a serious misdemeanor and highly deplorable conduct on her part; accepts the above recommendation/findings of the Committee and resolves that the continuance of Smt. Mahua Moitra as Member of Lok Sabha is untenable and she may be expelled from the Membership of the Lok Sabha.”

The motion was put to vote and adopted.

3.08 P.M.

(Lok Sabha adjourned till 11.00 A.M., Monday, the 11th December, 2023.)

UTPAL KUMAR SINGH
Secretary General

LOK SABHA

BULLETIN – PART I (Brief Record of Proceedings)

Monday, December 11, 2023/Agrahayana 20, 1945 (Saka)

No. 257

11.00 A.M.

1. Starred Questions

Starred Question Nos. 101-107 were orally answered. Replies to Starred Question Nos. 108-120 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 1151 – 1236, 1238 – 1252, 1254, 1256 – 1268, 1270 – 1369 and 1371 – 1380 were laid on the Table.

12.01 P.M.

3. Resignation from the Membership of Lok Sabha

The Speaker informed the House that Shri Anumula Revanth Reddy, the elected member has resigned from the membership of Lok Sabha and that he had accepted his resignation with effect from 8 December, 2023.

12.01 P.M.

4. Papers laid on the Table

The Minister of State in the Ministry of Health and Family Welfare (Dr. Bharati Pravin Pawar) on behalf of the Minister of Tribal Affairs (Shri Arjun Munda) laid on the Table:-

- (1) A copy each of the following papers (Hindi and English versions)

under Article 338A (6) of the Constitution:-

- (i) Thirteenth Annual Report of the National Commission for Scheduled Tribes, New Delhi, for the year 2017-2018.
 - (ii) Action Taken Memorandum of the Thirteenth Report of the National Commission for Scheduled Tribes, New Delhi, for the year 2017-2018.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

The Minister of State (Independent Charge) of the Ministry of Statistics and Programme Implementation; Minister of State (Independent Charge) of the Ministry of Planning; and Minister of State in the Ministry of Corporate Affairs (Shri Rao Inderjit Singh) laid on the Table:-

- (1) A copy each of the following Notifications (Hindi and English versions) issued under sub-section (3) of Section 63 of the Competition Act, 2002:-
- (i) The Competition Commission of India (Number of Additional, Joint, Deputy or Assistant Director-General, other officers and employees, their manner of appointment, qualification, salary, allowances and other terms and conditions of service) Amendment Rules, 2023 published in Notification No. G.S.R.587(E) in Gazette of India dated 4th August, 2023.
 - (ii) The Competition Commission of India (Number of Additional, Joint, Deputy or Assistant Director-General, other officers and employees, their manner of appointment, qualification, salary, allowances and other terms and conditions of service) Second Amendment Rules, 2023 published in

Notification No. G.S.R.732(E) in Gazette of India dated 11th October, 2023.

- (iii) The Competition (Form of Publication of Guidelines) Rules, 2023 published in Notification No. G.S.R.795(E) in Gazette of India dated 26th October, 2023.
- (2)
- (i) A copy of the Annual Report (Hindi and English versions) of the Competition Commission of India, New Delhi, for the year 2022-2023.
 - (ii) Statement regarding Review (Hindi and English versions) of the Competition Commission of India, New Delhi, for the year 2022-2023, together with Audit Report thereon.
- (3) A copy each of the following Notifications (Hindi and English versions) under Section 241 of the Insolvency and Bankruptcy Code, 2016:-
- (i) The Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) (Amendment) Regulations, 2023 published in Notification No. IBBI/2023-2024/GN/REG102 in Gazette of India dated 20th July, 2023.
 - (ii) The Insolvency and Bankruptcy Board of India (Insolvency Professionals) (Amendment) Regulations, 2023 published in Notification No. IBBI/2023-2024/GN/REG103 in Gazette of India dated 20th July, 2023.
 - (iii) The Insolvency and Bankruptcy Board of India (Insolvency Professionals) (Second Amendment) Regulations, 2023 published in Notification No. IBBI/2023-2024/GN/REG104 in Gazette of India dated 18th September, 2023.
 - (iv) The Insolvency and Bankruptcy Board of India (Model Bye-

Laws and Governing Board of Insolvency Professionals Agencies) (Amendment) Regulations, 2023 published in Notification No. IBBI/2023-2024/GN/REG105 in Gazette of India dated 18th September, 2023.

- (v) The Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) (Second Amendment) Regulations, 2023 published in Notification No. IBBI/2023-2024/GN/REG106 in Gazette of India dated 18th September, 2023.

The Minister of State (Independent Charge) of the Ministry of Law and Justice; Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Culture (Shri Arjun Ram Meghwal) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Asiatic Society, Kolkata, for the year 2022-2023, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Asiatic Society, Kolkata, for the year 2022-2023.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Sahitya Akademi, New Delhi, for the year 2022-2023, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sahitya Akademi, New Delhi, for the year 2022-2023.

The Minister of State in the Ministry of Consumer Affairs, Food and Public Distribution; and Minister of State in the Ministry of

Environment, Forest and Climate Change (Shri Ashwini Kumar Choubey) laid on the Table:-

- (1) A copy of the Notification No. S.O.3558(E) (Hindi and English versions) published in Gazette of India dated 8th August, 2023, notifying Management Authority delegating its powers and functions conferred on it under Sections, mentioned therein, of the Wild Life (Protection) Act, 1972 and rules made there under to the persons specified in Column (2) of the Notification in respect of Territorial jurisdiction mentioned in Column (3) of the said notification, under Section 49E(5) of the Wild Life (Protection) Act, 1972.
- (2) A copy each of the following Notifications (Hindi and English versions) issued under Section 26 of the Environment (Protection) Act, 1986:-
 - (i) The Water Purification System (Regulation of Use) Rules, 2023 published in Notification No. G.S.R.833(E) in Gazette of India dated 10th November, 2023.
 - (ii) The Environment (Protection) Fifth Amendment Rules, 2023 published in Notification No. G.S.R.826(E) in Gazette of India dated 8th November, 2023.
- (3) A copy each of the following Notifications (Hindi and English versions) issued under Section 3 of the Environment (Protection) Act, 1986:-
 - (i) S.O.3840(E) published in Gazette of India dated 31st August, 2023 making certain amendments in the Notification No. S.O.1533(E) dated 14th September, 2006.
 - (ii) S.O.3581(E) published in Gazette of India dated 10th August, 2023 making certain amendments in the Notification No.

S.O.6071(E) dated 27th December, 2022.

- (iii) S.O.4751(E) published in Gazette of India dated 31st October, 2023 notifying constitution of the Daman and Diu Coastal Zone Management Authority consisting of the persons, mentioned therein, for a period of three years with effect from the date of publication of this Order in the Official Gazette.
 - (iv) S.O.4798(E) published in Gazette of India dated 3rd November, 2023 notifying constitution of the Andhra Pradesh Coastal Zone Management Authority consisting of the persons, mentioned therein, for a period of three years with effect from the date of publication of this Order in the Official Gazette.
- (4) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at Item No. (i) and (ii) of (3) above.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Govind Ballabh Pant National Institute of Himalayan Environment, Almora, for the year 2021-2022, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Govind Ballabh Pant National Institute of Himalayan Environment, Almora, for the year 2021-2022.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of

the Govind Ballabh Pant National Institute of Himalayan Environment, Almora, for the year 2022-2023, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Govind Ballabh Pant National Institute of Himalayan Environment, Almora, for the year 2022-2023.
- (8)
- (i) A copy of the Annual Report (Hindi and English versions) of the Wildlife Institute of India, Dehradun, for the year 2020-2021, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Wildlife Institute of India, Dehradun, for the year 2020-2021.
- (9) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.
- (10) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-
- (i) Review by the Government of the working of the Andaman & Nicobar Islands Forest & Plantation Development Corporation Limited, Port Blair, for the years 2019-2020 and 2020-2021.
 - (ii) Annual Report of the Andaman & Nicobar Islands Forest & Plantation Development Corporation Limited, Port Blair, for the years 2019-2020 and 2020-2021, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (11) Two statements (Hindi and English versions) showing reasons for

delay in laying the papers mentioned at (10) above.

- (12) A copy of the Notification No. S.O.3547(E) (Hindi and English versions) published in Gazette of India dated 8th August, 2023, designating the ports of entry and exit, mentioned herein, for the purposes of Chapter VB of the Wild Life (Protection) Act, 1972, under Section 49H(4) of the said Act.
- (13) A copy of the Notification No. S.O.3548(E) (Hindi and English versions) published in Gazette of India dated 8th August, 2023, designating the institutes, mentioned herein, as Scientific Authority for the purposes of Chapter VB of the Wild Life (Protection) Act, 1972, under Section 49F(1) of the said Act.
- (14) A copy of the Notification No. S.O.4994(E) (Hindi and English versions) published in Gazette of India dated 21st November, 2023 authorizing Joint Secretary and Scientists (Grade 'B' to Grade 'G') working in the Ministry of Environment, Forest and Climate Change, New Delhi, including its Regional Offices and its Sub-offices for entry/ inspection and collection of sample under Section 10 of the Environment (Protection) Act, 1986.
- (15) A copy of the Notification No. S.O.4995(E) (Hindi and English versions) published in Gazette of India dated 21st November, 2023 authorizing Joint Secretary and Scientists (Grade 'B' to Grade 'G') working in the Ministry of Environment, Forest and Climate Change, New Delhi, including its Regional Offices and its Sub-offices for entry/ inspection and collection of sample under Section 11 of the Environment (Protection) Act, 1986.

The Minister of State in the Ministry of Finance (Shri Pankaj Chaudhary) laid on the Table:-

- (1)
 - (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Public Finance and Policy, New Delhi, for the year 2022-2023, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Public Finance and Policy, New Delhi, for the year 2022-2023.
- (2)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Arun Jaitley National Institute of Financial Management, Faridabad, for the year 2022-2023.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Arun Jaitley National Institute of Financial Management, Faridabad, for the year 2022-2023, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Arun Jaitley National Institute of Financial Management, Faridabad, for the year 2022-2023.
- (3) A copy each of the following Notifications (Hindi and English versions) under Section 74 of the Prevention of Money Laundering Act, 2002:-
 - (i) The Prevention of Money-laundering (Maintenance of Records) Second Amendment Rules, 2023 published in Notification No. G.S.R.652(E) in Gazette of India dated 4th September, 2023 together with an explanatory memorandum.
 - (ii) The Prevention of Money-laundering (Maintenance of

Records) Third Amendment Rules, 2023 published in Notification No. G.S.R.745(E) in Gazette of India dated 17th October, 2023 together with an explanatory memorandum.

- (4) A copy each of the following Notifications (Hindi and English versions) under Section 159 of the Customs Act, 1962:-
- (i) S.O.4086(E) published in Gazette of India dated 15th September, 2023 together with an explanatory memorandum making certain amendments in the Notification No. S.O.748(E) dated 3rd August, 2001.
 - (ii) Notification No. 68/2023-Custom(N.T.) dated 21st September, 2023, together with an explanatory memorandum notifying revised rates of exchange for conversion of foreign currencies into Indian currency or vice-versa for imported and exported goods.
 - (iii) S.O.4256(E) published in Gazette of India dated 29th September, 2023 together with an explanatory memorandum making certain amendments in the Notification No. S.O.748(E) dated 3rd August, 2001.
 - (iv) Notification No. 73/2023-Custom(N.T.) dated 5th October, 2023, together with an explanatory memorandum notifying revised rates of exchange for conversion of foreign currencies into Indian currency or vice-versa for imported and exported goods.
 - (v) S.O.4507(E) published in Gazette of India dated 13th October, 2023 together with an explanatory memorandum making certain amendments in the Notification No. S.O.748(E) dated 3rd August, 2001.

- (vi) Notification No. 76/2023-Custom(N.T.) dated 19th October, 2023, together with an explanatory memorandum notifying revised rates of exchange for conversion of foreign currencies into Indian currency or vice-versa for imported and exported goods.
- (vii) S.O.4631(E) published in Gazette of India dated 23rd October, 2023 together with an explanatory memorandum making certain amendments in the Notification No. S.O.748(E) dated 3rd August, 2001.
- (viii) S.O.4752(E) published in Gazette of India dated 31st October, 2023 together with an explanatory memorandum making certain amendments in the Notification No. S.O.748(E) dated 3rd August, 2001.
- (ix) Notification No. 81/2023-Custom(N.T.) dated 2nd November, 2023, together with an explanatory memorandum notifying revised rates of exchange for conversion of foreign currencies into Indian currency or vice-versa for imported and exported goods.
- (x) S.O.4938(E) published in Gazette of India dated 16th November, 2023 together with an explanatory memorandum making certain amendments in the Notification No. S.O.748(E) dated 3rd August, 2001.
- (xi) Notification No. 83/2023-Custom(N.T.) dated 15th November, 2023, together with an explanatory memorandum notifying revised rates of exchange for conversion of foreign currencies into Indian currency or vice-versa for imported and exported goods.

- (xii) Notification No. 84/2023-Custom(N.T.) dated 16th November, 2023, together with an explanatory memorandum notifying revised rates of exchange for conversion of foreign currencies into Indian currency or vice-versa for imported and exported goods.
 - (xiii) S.O.5061(E) published in Gazette of India dated 28th November, 2023 together with an explanatory memorandum making certain amendments in the Notification No. S.O.748(E) dated 3rd August, 2001.
 - (xiv) S.O.5118(E) published in Gazette of India dated 30th November, 2023 together with an explanatory memorandum making certain amendments in the Notification No. S.O.748(E) dated 3rd August, 2001.
 - (xv) The Deferred Payment of Import Duty (Amendment) Rules, 2023 published in Notification No. G.S.R.585(E) dated 3rd August, 2023.
 - (xvi) G.S.R.792(E) published in Gazette of India dated 20th October, 2023 together with an explanatory memorandum making certain amendments in the Notification No. G.S.R.55(E) dated the 28th January, 2020.
 - (xvii) G.S.R.872(E) published in Gazette of India dated 30th November, 2023 together with an explanatory memorandum making certain amendments in the Notification No. G.S.R.328(E) dated the 30th April, 2022.
- (5) A copy each of the following Notifications (Hindi and English versions) under Section 166 of the Central Goods and Service Tax Act, 2017:-

- (i) S.O.3421(E) published in Gazette of India dated 31st July, 2023, together with an explanatory memorandum seeking to notify the provisions of Section 123 of the Finance Act, 2021.
- (ii) S.O.3422(E) published in Gazette of India dated 31st July, 2023, together with an explanatory memorandum seeking to notify the provisions of Sections 137 to 162 of the Finance Act, 2023.
- (iii) S.O.3423(E) published in Gazette of India dated 31st July, 2023, together with an explanatory memorandum seeking to notify special procedure to be followed by a registered person pursuant to the directions of the Hon'ble Supreme Court in the case of Union of India v/s Filco Trade Centre Pvt. Ltd., SLP (C) No. 32709-32710/2018.
- (iv) S.O.3424(E) published in Gazette of India dated 31st July, 2023, together with an explanatory memorandum seeking to notify special procedure to be followed by a registered person engaged in manufacturing of certain goods.
- (v) G.S.R.574(E) published in Gazette of India dated 31st July, 2023, together with an explanatory memorandum making certain amendments in the Notification No. 27/2022 dated 26.12.2022.
- (vi) G.S.R.575(E) published in Gazette of India dated 31st July, 2023, together with an explanatory memorandum seeking to exempt the registered person whose aggregate turnover in the financial year 2022-2023 is up to two crore rupees, from filing annual return for the said financial year.

- (vii) G.S.R.576(E) published in Gazette of India dated 31st July, 2023, together with an explanatory memorandum seeking to notify "Accounts Aggregator" as the systems with which information may be shared by the common portal under section 158A of the Central Goods and Services Tax Act, 2017.
- (viii) G.S.R.577(E) published in Gazette of India dated 31st July, 2023, together with an explanatory memorandum seeking to waive the requirement of mandatory registration under section 24(ix) of CGST Act for person supplying goods through ECOs, subject to certain conditions.
- (ix) G.S.R.578(E) published in Gazette of India dated 31st July, 2023, together with an explanatory memorandum seeking to notify all goods or services which may be exported on payment of integrated tax and on which the supplier of such goods or services, mentioned therein, may claim the refund of tax so paid.
- (x) S.O.3420(E) published in Gazette of India dated 31st July, 2023, together with an explanatory memorandum seeking to appoint common adjudicating authority in respect of show cause notices in favour of against M/s BSH Household Appliances Manufacturing Pvt Ltd.
- (xi) G.S.R.588(E) published in Gazette of India dated 4th August, 2023, together with an explanatory memorandum seeking to notify special procedure to be followed by the electronic commerce operators in respect of supplies of goods through them by composition taxpayers.

- (xii) G.S.R.589(E) published in Gazette of India dated 4th August, 2023, together with an explanatory memorandum seeking to notify special procedure to be followed by the electronic commerce operators in respect of supplies of goods through them by unregistered persons.
- (xiii) The Central Goods and Services Tax (Second Amendment) Rules, 2023 published in Notification No. G.S.R.590(E) in Gazette of India dated 4th August, 2023 in Gazette of India together with an explanatory memorandum.
- (xiv) The Central Goods and Services Tax (Third Amendment) Rules, 2023 published in Notification No. G.S.R.657(E) in Gazette of India dated 6th September, 2023 in Gazette of India together with an explanatory memorandum.
- (xv) S.O.4090(E) published in Gazette of India dated 18th September, 2023, together with an explanatory memorandum seeking to appoint common adjudicating authority in respect of show cause notice issued in favour of M/s Inkuat Infrasol Pvt. Ltd.
- (xvi) S.O.4219(E) published in Gazette of India dated 25th September, 2023, together with an explanatory memorandum making certain amendments in Notification No. 3424(E) dated 31st July, 2023.
- (xvii) G.S.R.704(E) published in Gazette of India dated 29th September, 2023, together with an explanatory memorandum appointing the 1st day of October, 2023, as the date on which the provisions of the Central Goods and Services Tax (Amendment) Act, 2023 shall come into force.

- (xviii) G.S.R.705(E) published in Gazette of India dated 29th September, 2023, together with an explanatory memorandum seeking to notify supply of online money gaming, supply of online gaming other than online money gaming and supply of actionable claims in casinos under sub-section (5) of Section 15 of the Central Goods and Services Tax Act, 2017.
- (xix) G.S.R.706(E) published in Gazette of India dated 29th September, 2023, together with an explanatory memorandum making certain amendments in Notification No. G.S.R.1422(E) dated the 15th November, 2017.
- (xx) The Central Goods and Services Tax (Third Amendment) Rules, 2023 published in Notification No. G.S.R.707(E) in Gazette of India dated 29th September, 2023 in Gazette of India together with an explanatory memorandum.
- (xxi) The Central Goods and Services Tax (Fourth Amendment) Rules, 2023 published in Notification No. G.S.R.798(E) in Gazette of India dated 26th October, 2023 in Gazette of India together with an explanatory memorandum.
- (xxii) S.O.4767(E) published in Gazette of India dated 2nd November, 2023, together with an explanatory memorandum seeking to notify a special procedure for condonation of delay in filing of appeals against demand orders passed until 31st March, 2023.
- (xxiii) S.O.4073(E) published in Gazette of India dated 14th September, 2023, together with an explanatory memorandum notifying constitution of 31 State Benches of

the Goods and Services Tax Appellate Tribunal at various locations of Country.

(xxiv) G.S.R.846(E) published in Gazette of India dated 17th November, 2023, together with an explanatory memorandum making certain amendments in Notification No. G.S.R.903(E) dated 26th December, 2022.

(xxv) The Goods and Services Tax Appellate Tribunal (Appointment and Conditions of Service of President and Members) Rules, 2023 published in Notification No. G.S.R.793(E) dated 25th October, 2023.

(6) A copy each of the following Notifications (Hindi and English versions) under Section 24 of the Integrated Goods and Services Tax Act, 2017:-

(i) G.S.R.708(E) published in Gazette of India dated 29th September, 2023, together with an explanatory memorandum appointing the 1st day of October, 2023, as the date on which the provisions of the Integrated Goods and Services Tax (Amendment) Act, 2023 shall come into force.

(ii) G.S.R.709(E) published in Gazette of India dated 29th September, 2023, together with an explanatory memorandum seeking to notify supply of online money gaming as the supply of goods on import of which, integrated tax shall be levied and collected under sub-section (1) of Section 55 of the Integrated Goods and Services Tax Act, 2017.

(iii) G.S.R.710(E) published in Gazette of India dated 29th

September, 2023, together with an explanatory memorandum notifying the Principal Commissioner of Central Tax, Bengaluru West and all the officers subordinate to him as the officers empowered to grant registration in case of supply of online money gaming for overseas supplier of online money gaming.

- (iv) G.S.R.797(E) published in Gazette of India dated 26th October, 2023, together with an explanatory memorandum notifying supplies and class of registered person eligible for refund under Integrated Goods and Services Tax route.

(7) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of Section 38 of Central Excise Act, 1944:-

- (i) G.S.R.836(E) published in Gazette of India dated 16th November, 2023, together with an explanatory memorandum making certain amendments in the Notification No. G.S.R.584(E), dated 19th July, 2022.
- (ii) G.S.R.837(E) published in Gazette of India dated 16th November, 2023, together with an explanatory memorandum making certain amendments in the Notification No. G.S.R.492(E), dated 30th June, 2022.
- (iii) G.S.R.871(E) published in Gazette of India dated 30th November, 2023 together with an explanatory memorandum making certain amendments in the Notification No. G.S.R.584(E) dated the 19th July, 2022.

(8) A copy each of the following Notifications (Hindi and English versions) under sub-section (7) Section 9A of the Customs Tariff

Act, 1975:-

- (i) G.S.R.845(E) published in Gazette of India dated 17th November, 2023 together with an explanatory memorandum, seeking to impose the anti-dumping duty on imports of "Toughened Glass for Home Appliances having a thickness between 1.8 MM to 8 MM and area of 0.4 SqM or less" originating or exported from China PR for a period of 5 years on recommendation of DGTR.
 - (ii) G.S.R.853(E) published in Gazette of India dated 21st November, 2023, together with an explanatory memorandum, seeking to impose the anti-dumping duty on imports of "Synthetic Grade Zeolite 4A (Detergent Grade)" from China PR for 5 years pursuant to First Sunset Review Final Findings issued by DGTR.
 - (iii) G.S.R.860(E) published in Gazette of India dated 22nd November, 2023, together with an explanatory memorandum seeking to impose the Anti-dumping duty on imports of "Natural mica-based pearl industrial pigments excluding cosmetic grade" from China PR, to modify the existing duty table.
- (9) A copy of the Tribunal (Conditions of Service) Second Amendment Rules, 2023 (Hindi and English versions) published in Notification No. G.S.R.655(E) in Gazette of India dated 5th September, 2023 under Section 32 of the Tribunal Reforms Act, 2021.
 - (10) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 31 of the Securities Contracts (Regulation) Act, 1956 and Section 31 of the Securities

and Exchange Board of India Act, 1992:-

- (i) The Securities Contracts (Regulation) (Stock Exchanges and Clearing Corporation) (Second Amendment) Regulations, 2023, published in Notification No. SEBI/LAD-NRO/GN/2023/139 in Gazette of India dated 24th July, 2023.
 - (ii) The Securities and Exchange Board of India (Facilitation and Grievance Redressal Mechanism) (Amendment) Regulations, 2023, published in Notification No. SEBI/LAD-NRO/GN/2023/146 in Gazette of India dated 17th August, 2023.
 - (iii) The Securities Contracts (Regulation) (Stock Exchanges and Clearing Corporation) (Third Amendment) Regulations, 2023, published in Notification No. SEBI/LAD-NRO/GN/2023/148 in Gazette of India dated 22nd August, 2023.
- (11) A copy each of the following Notifications (Hindi and English versions) under Section 296 of the Income Tax Act, 1961:-
- (i) The Income Tax (Fourteenth Amendment) Rules, 2023 published in Notification No. G.S.R.579(E) in Gazette of India dated 1st August, 2023, together with an explanatory memorandum.
 - (ii) The Income Tax (Fifteenth Amendment) Rules, 2023 published in Notification No. G.S.R.595(E) in Gazette of India dated 9th August, 2023, together with an explanatory memorandum.
 - (iii) The Income Tax (Sixteenth Amendment) Rules, 2023 published in Notification No. G.S.R.604(E) in Gazette of India dated 16th August, 2023, together with an explanatory

memorandum.

- (iv) The Income Tax (Seventeenth Amendment) Rules, 2023 published in Notification No. G.S.R.607(E) in Gazette of India dated 17th August, 2023, together with an explanatory memorandum.
- (v) The Income Tax (Eighteenth Amendment), Rules, 2023 published in Notification No. G.S.R.615(E) in Gazette of India dated 18th August, 2023, together with an explanatory memorandum.
- (vi) The Income Tax (Nineteenth Amendment), Rules, 2023 published in Notification No. G.S.R.630(E) in Gazette of India dated 28th August, 2023, together with an explanatory memorandum.
- (vii) The Income Tax (Twentieth Amendment), Rules, 2023 published in Notification No. G.S.R.637(E) in Gazette of India dated 31st August, 2023, together with an explanatory memorandum.
- (viii) The Income Tax (Twenty first Amendment), Rules, 2023 published in Notification No. G.S.R.685(E) in Gazette of India dated 25th September, 2023, together with an explanatory memorandum.
- (ix) The Income Tax (Twenty Second Amendment), Rules, 2023 published in Notification No. G.S.R.697(E) in Gazette of India dated 27th September, 2023, together with an explanatory memorandum.
- (x) The Income Tax (Twenty-Third Amendment), Rules, 2023 published in Notification No. G.S.R.702(E) in Gazette of India

dated 29th September, 2023, together with an explanatory memorandum.

- (xi) The Income Tax (Twenty-fourth Amendment), Rules, 2023 published in Notification No. G.S.R.728(E) in Gazette of India dated 10th October, 2023, together with an explanatory memorandum.
 - (xii) The Income Tax (Twenty-fifth Amendment), Rules, 2023 published in Notification No. G.S.R.740(E) in Gazette of India dated 16th October, 2023, together with an explanatory memorandum.
 - (xiii) The Income Tax (Twenty Sixth Amendment), Rules, 2023 published in Notification No. G.S.R.786(E) in Gazette of India dated 19th October, 2023, together with an explanatory memorandum.
- (12) A copy of the Notification No. S.O.4291(E) (Hindi and English versions) published in Gazette of India dated 30th September, 2023, together with an explanatory memorandum making certain amendments in the First Schedule to the Customs Tariff Act, 1975, under Section 11A of the said Act.
- (13) A copy of the Notification No. S.O.3252(E) (Hindi and English versions) published in Gazette of India dated 20th July, 2023, together with an explanatory memorandum notifying M/s Alliance Air Aviation Limited having its registered office at Alliance Bhawan, Domestic Terminal-I, Indira Gandhi International Airport, New Delhi – 110037 as “designated Indian carrier” for the purpose of sub-section (5) of Section 5 of the Central Sales Tax Act, 1956, under Section 13 of the said Act.

- (14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.
- (15) A copy each of the following Notifications (Hindi and English versions) under Section 25 of Coinage Act, 2011:-
- (i) The Coinage (Issue of Commemorative coin on the occasion of Centenary Year of Kaivalyadhama) Rules, 2023 published in Notification No. G.S.R.699(E) in Gazette of India dated 27th September, 2023.
 - (ii) The Coinage (Issue of Commemorative coin on the occasion of 500th Birth Anniversary of Rani Durgavati) Rules, 2023 published in Notification No. G.S.R.716(E) in Gazette of India dated 3rd October, 2023.
 - (iii) The Coinage (Issue of Commemorative coin to commemorate on the occasion of Platinum Jubilee of Armed Forces Medical College, Pune) Rules, 2023 published in Notification No. G.S.R.867(E) in Gazette of India dated 29th November, 2023.
 - (iv) The Coinage (Issue of Commemorative coin to commemorate on the occasion of Platinum Jubilee of National Defence Academy, Khadakwasla, Pune) Rules, 2023 published in Notification No. G.S.R.844(E) in Gazette of India dated 17th November, 2023.
 - (v) The Coinage (Issue of Commemorative coin to commemorate on the occasion of 525th Birth Anniversary of Saint Meera Bai) Rules, 2023 published in Notification No. G.S.R.855(E) in Gazette of India dated 21st November, 2023.
- (16) A copy each of the following Notifications (Hindi and English

versions) under sub-section (3) of Section 15 of the Government Savings Promotion Act, 1873:-

- (i) The National Savings Time Deposit (Third Amendment) Scheme, 2023 published in Notification No. G.S.R.620(E) in Gazette of India dated 24th August, 2023.
 - (ii) The National Savings Recurring Deposit (Second Amendment) Scheme, 2023 published in Notification No. G.S.R.621(E) in Gazette of India dated 24th August, 2023.
 - (iii) The National Savings Recurring Deposit (Third Amendment) Scheme, 2023 published in Notification No. G.S.R.818(E) in Gazette of India dated 6th November, 2023.
 - (iv) The Senior Citizens' Savings (Fourth Amendment) Scheme, 2023 published in Notification No. G.S.R.829(E) in Gazette of India dated 9th November, 2023.
 - (v) The National Savings Time Deposit (Fourth Amendment) Scheme, 2023 published in Notification No. G.S.R.830(E) in Gazette of India dated 9th November, 2023.
 - (vi) The Public Provident Fund (Amendment) Scheme, 2023 published in Notification No. G.S.R.831(E) in Gazette of India dated 9th November, 2023.
- (17) A copy each of the following Notifications (Hindi and English versions) under Section 29 of the International Financial Services Centres Authority Act, 2019:-
- (i) Notification No. 329/IFSCA/Bullion MIIs/2023-24 published in Gazette of India dated 27th October, 2023, making certain amendments in the Notification No. 329/IFSCA/Bullion MIIs/2023-24. dated 9th December, 2022.

- (ii) The International Financial Services Centres Authority (Investment by International Financial Services Centre Insurance Office) (Amendment) Regulations, 2023 published in Notification No. IFSCA/2023-24/GN/REG042 in Gazette of India dated 27th October, 2023.
- (18) A copy each of the following Notifications (Hindi and English versions) under Section 31 of the Securities and Exchange Board of India Act, 1992:-
- (i) The Securities and Exchange Board of India (Stock Brokers) (Second Amendment) Regulations, 2023, published in Notification No. SEBI/LAD-NRO/GN/2023/140 dated 24th July, 2023.
 - (ii) The Securities and Exchange Board of India (Depositories and Participants) (Second Amendment) Regulations, 2023, published in Notification No. SEBI/LAD-NRO/GN/2023/147 dated 22nd August, 2023.
 - (iii) The Securities and Exchange Board of India (Investment Advisers) (Amendment) Regulations, 2023, published in Notification No. SEBI/LAD-NRO/GN/2023/154 dated 9th October, 2023.
 - (iv) The Securities and Exchange Board of India Securities and Exchange Board of India (Employees' Service) (Second Amendment) Regulations, 2023, published in Notification No. SEBI/LAD-NRO/GN/2023/156 dated 20th October, 2023.

The Minister of State in the Ministry of External Affairs; and
Minister of State in the Ministry of Culture (Smt. Meenakashi Lekhi)

laid on the Table:

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of the Section 20E of the Ancient Monuments and Archaeological Sites and Remains Act, 1958:-
 - (i) The National Monuments Authority Heritage Bye-laws 2023 of Centrally Protected Monument – Picture Gallery, Husainabad, Lucknow, Uttar Pradesh.
 - (ii) The National Monuments Authority Heritage Bye-laws 2023 of Centrally Protected Monument – Juma Masjid, Hardoi Road, Husainabad, Lucknow, Uttar Pradesh.
 - (iii) The National Monuments Authority Heritage Bye-laws 2023 of Centrally Protected Monument – Chaturdasha Devata Temple, Tripura.
 - (iv) The National Monuments Authority Heritage Bye-laws 2023 of Centrally Protected Monument – Cemetery Near Fort Machhi Bhawan, Lucknow.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the International Buddhist Confederation, New Delhi, for the year 2021-2022, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the International Buddhist Confederation, New Delhi, for the year 2021-2022.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Eastern Zonal Cultural Centre, Kolkata, for the year 2022-2023, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Eastern Zonal Cultural Centre, Kolkata, for the year 2022-2023.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the North Zone Cultural Centre, Patiala, for the year 2022-2023, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the North Zone Cultural Centre, Patiala, for the year 2022-2023.

The Minister of State in the Ministry of Education (Smt. Annpurna Devi) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Samagra Shiksha Kerala, Thiruvananthapuram, for the year 2021-2022, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Samagra Shiksha Kerala, Thiruvananthapuram, for the year 2021-2022.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

The Minister of State in the Ministry of Education (Dr. Subhas Sarkar) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Information Technology, Nagpur, for the year 2022-2023, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of

- Information Technology, Nagpur, for the year 2022-2023.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Atal Bihari Vajpayee-Indian Institute of Information Technology and Management, Gwalior, for the year 2022-2023.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Atal Bihari Vajpayee-Indian Institute of Information Technology and Management, Gwalior, for the year 2022-2023, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Atal Bihari Vajpayee-Indian Institute of Information Technology and Management, Gwalior, for the year 2022-2023.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Information Technology Sri City, Chittoor, for the year 2022-2023, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology Sri City, Chittoor, for the year 2022-2023.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Information Technology, Guwahati, for the year 2022-2023.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Information Technology, Guwahati, for the year 2022-2023, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the

Government of the working of the Indian Institute of Information Technology, Guwahati, for the year 2022-2023.

- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Information Technology, Sonapat, for the year 2021-2022, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute of Information Technology, Sonapat, for the year 2021-2022.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) A copy of the University Grants Commission (Setting up and Operation of Campuses of Foreign Higher Educational Institutions in India) Regulations, 2023 (Hindi and English versions) published in Notification No. F.No. 1-1/2023/(IC-FHEI) in Gazette of India dated 8th November, 2023 under Section 28 of the University Grants Commission Act, 1956.
- (8) A copy of the Delhi University (Amendment) Statutes, 2023 (Hindi and English versions) published in Notification No. F.No. 4-1/2023-CU.II. in Gazette of India dated 19th October, 2023 under sub-section (5) of Section 32 of the Delhi University Act, 1922.
- (9) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-
 - (i) Review by the Government of the working of the EdCIL India Limited, NOIDA, for the year 2022-2023.
 - (ii) Annual Report of the EdCIL India Limited, NOIDA, for the year 2022-2023, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (10) A copy of the Ordinances of Central Sanskrit University, Delhi (Hindi and English versions) published in Notification No. F.No. – 27021/2022-Estt./CSU/Ordinances in Gazette of India dated 17th October, 2023 under sub-section (2) of Section 44 of the Central Sanskrit Universities Act, 2020.
- (11) A copy each of the Memorandum of Understanding (Hindi and English versions) between the EdCIL (India) Limited and the Ministry of Education for the years 2023-2024 and 2024-2025.

The Minister of State in the Ministry of Finance (Dr. Bhagwat Kishanrao Karad) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the State Bank of India, New Delhi, for the year 2022-2023, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the State Bank of India, New Delhi, for the year 2022-2023.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the National Housing Bank, New Delhi, for the year 2022-2023, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Housing Bank, New Delhi, for the year 2022-2023.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Pension Fund Regulatory and Development Authority, New Delhi, for the year 2022-2023, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the

Government of the working of the Pension Fund Regulatory and Development Authority, New Delhi, for the year 2022-2023.

- (4) A copy of the separate Audit Report (Hindi and English versions) of the Stressed Assets Stabilisation Fund, Mumbai for the year 2021-2022.
- (5) A copy of the 53rd Valuation Report (Hindi and English versions) of the Life Insurance Corporation of India, Mumbai, for the year ended 31st March, 2023.
- (6) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-
 - (a)
 - (i) Review by the Government of the working of the General Insurance Corporation of India, Mumbai, for the year 2022-2023.
 - (ii) Annual Report of the General Insurance Corporation of India, Mumbai, for the year 2022-2023, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (b)
 - (i) Review by the Government of the working of the United India Insurance Company Limited, Chennai, for the year 2022-2023.
 - (ii) Annual Report of the United India Insurance Company Limited, Chennai, for the year 2022-2023, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (c)
 - (i) Review by the Government of the working of the Oriental Insurance Company Limited, New Delhi, for the year 2022-

- 2023.
- (ii) Annual Report of the Oriental Insurance Company Limited, New Delhi, for the year 2022-2023, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (d) (i) Review by the Government of the working of the New India Assurance Company Limited, Mumbai, for the year 2022-2023.
 - (ii) Annual Report of the New India Assurance Company Limited, Mumbai, for the year 2022-2023, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (e) (i) Review by the Government of the working of the National Insurance Company Limited, Kolkata, for the year 2022-2023.
 - (ii) Annual Report of the National Insurance Company Limited, Kolkata, for the year 2022-2023, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (7) A copy each of the following Notifications (Hindi and English versions) under Section 60 of the National Bank for Agriculture and Rural Development Act, 1981:-
- (i) The National Bank for Agriculture and Rural Development (Amendment) General Regulations, 2008 published in Notification No. 45 in weekly Gazette of India dated 14th November, 2008.
 - (ii) The National Bank for Agriculture and Rural Development

- (Additional) General (Amendment) Regulations, 2015 published in Notification No. 43 in weekly Gazette of India dated 24th October, 2015.
- (iii) The National Bank for Agriculture and Rural Development (Additional) General (Amendment) Regulations, 2018, published in Notification No. NB.Secy/C-4/2018-19. in Gazette of India dated 23rd May, 2018.
- (8) Three statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) A copy each of the following Notifications (Hindi and English versions) under Section 114A(3) of the Insurance Act, 1938 and Section 27 of the Insurance Regulatory and Development Authority of India Act, 1999:-
- (i) The Insurance Regulatory and Development Authority of India (Re-insurance) (Amendment) Regulations, 2023 published in Notification No. F.No. IRDAI/Reg/5/193/2023. in Gazette of India dated 23rd August, 2023.
- (ii) Notification No. F. No. IRDAI/IAC/6/194/2023. published in Gazette of India dated 23rd August, 2023 notifying Reconstitution of Insurance Advisory Committee.
- (10) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-
- (a) (i) Review by the Government of the working of the Industrial Investment Bank of India Limited (Voluntary winding up of IIBI to the Equity shareholders of IIBI), Kolkata, for the quarter ended 30.06.2023.
- (ii) Liquidator's Report on the Industrial Investment Bank of

India Limited (Voluntary winding up of IIBI to the Equity shareholders of IIBI), Kolkata, for the quarter ended 30.06.2023, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (b) (i) Review by the Government of the working of the Industrial Investment Bank of India Limited (Voluntary winding up of IIBI to the Equity shareholders of IIBI), Kolkata, for the quarter ended 30.09.2023.
- (ii) Liquidator's Report on the Industrial Investment Bank of India Limited (Voluntary winding up of IIBI to the Equity shareholders of IIBI), Kolkata, for the quarter ended 30.09.2023, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (11) A copy each of the following Notifications (Hindi and English versions) under Section 19 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970:-
- (i) The Bank of Baroda (Employees') Pension (Amendment) Regulations, 2023 published in Notification No. F.No. HO:HRM:PEN:115:3263(E) in Gazette of India dated 7th November, 2023.
- (ii) The Bank of India (Employees') Pension (Amendment) Regulations, 2023 published in Notification No. F.No. HO:HRM:TBD:2023-24:319 in Gazette of India dated 19th October, 2023.
- (iii) The Bank of Maharashtra (Employees') Pension (Amendment) Regulations, 2023 published in Notification No. F.No. AX1/ST/Pension Reg./1524/2022-23 in Gazette of

India dated 19th October, 2023.

- (iv) The Canara Bank (Employees') Pension (Amendment) Regulations, 2023 published in Notification No. F.No. HRW IRS 228A PS 886 2023 in Gazette of India dated 9th August, 2023.
- (v) The Central Bank of India (Employees') Pension (Amendment) Regulations, 2023 published in Notification No. F.No. 395(E) in Gazette of India dated 11th October, 2023.
- (vi) The Indian Bank (Employees') Pension (Amendment) Regulations, 2023 published in Notification No. F.No. Pen/01/2023(E) in Gazette of India dated 11th October, 2023.
- (vii) The Indian Overseas Bank (Employees') Pension (Amendment) Regulations, 2023 published in Notification No. F.No. HRMD/PEN/001/2023 in Gazette of India dated 8th November, 2023.
- (viii) The Punjab National Bank (Employees') Pension (Amendment) Regulations, 2023 published in Notification No. F.No. HO:Pension/Misc/2023 (E) in Gazette of India dated 11th August, 2023.
- (ix) The Punjab and Sind Bank (Employees') Pension (Amendment) Regulations, 2023 published in Notification No. F.No. PSB/PEN/AMEND/1/2023 (E) in Gazette of India dated 4th August, 2023.
- (x) The UCO Bank (Employees') Pension (Amendment) Regulations, 2023 published in Notification No. F.No.

HOPSD/ Pension/ 2023-24/67 in Gazette of India dated 31st August, 2023.

- (xi) The Union Bank of India (Employees') Pension (Amendment) Regulations, 2023 published in Notification No. F.No. UBI/HR/22300 (E) in Gazette of India dated 18th October, 2023.
 - (xii) The Bank of India Officer Employees' (Discipline and Appeal) Amendment Regulations, 2023 published in Notification No. F.No. HO:HR:IL:2023-2024:422 in Gazette of India dated 3rd November, 2023.
 - (xiii) The Bank of Baroda Officer Employees' (Discipline and Appeal) Amendment Regulations, 2023 published in Notification No. F.No. BCC:HRM:115:403 in Gazette of India dated 3rd August, 2023.
- (12) A copy of the National Bank for Financing Infrastructure and Development (terms and conditions of service of officers and employees') Regulations, 2023 (Hindi and English versions) published in Notification No. F.No. 01/NaBFID/2023-24. in Gazette of India dated 6th October, 2023 under Section 33 of the National Bank for Financing Infrastructure and Development Act, 2021.
- (13) A copy of the Reserve Bank of India Pension (Amendment) Regulations, 2023 (Hindi and English versions) published in Notification No. CO.HRMD No. S9781/21.01.000/2023-24 in Gazette of India dated 8th November, 2023 under Section 58 of the Reserve Bank of India Act, 1934.
- (14) A copy each of the following Annual Reports (Hindi and English versions) under sub-section (8) of Section 10 of the Banking

Companies (Acquisition and Transfer of Undertakings) Act, 1970 and 1980:-

- (i) Report on the working and activities of the Bank of Baroda for the year 2022-2023, alongwith Accounts and Auditor's Report thereon.
- (ii) Report on the working and activities of the Union Bank of India for the year 2022-2023, alongwith Accounts and Auditor's Report thereon.
- (iii) Report on the working and activities of the Bank of Maharashtra for the year 2022-2023, alongwith Accounts and Auditor's Report thereon.
- (iv) Report on the working and activities of the Canara Bank for the year 2022-2023, alongwith Accounts and Auditor's Report thereon.
- (v) Report on the working and activities of the Central Bank of India for the year 2022-2023, alongwith Accounts and Auditor's Report thereon.
- (vi) Report on the working and activities of the Indian Bank for the year 2022-2023, alongwith Accounts and Auditor's Report thereon.
- (vii) Report on the working and activities of the Indian Overseas Bank for the year 2022-2023, alongwith Accounts and Auditor's Report thereon.
- (viii) Report on the working and activities of the Punjab National Bank for the year 2022-2023, alongwith Accounts and Auditor's Report thereon.
- (ix) Report on the working and activities of the Punjab and Sind

Bank for the year 2022-2023, alongwith Accounts and Auditor's Report thereon.

- (x) Report on the working and activities of the UCO Bank for the year 2022-2023, alongwith Accounts and Auditor's Report thereon.
 - (xi) Report on the working and activities of the Union Bank of India for the year 2022-2023, alongwith Accounts and Auditor's Report thereon.
- (15) A copy each of the Review (Hindi and English versions) for the year 2022-2023 of the Banks mentioned at (14) above.
- (16) A copy each of the following Annual Reports and Accounts (Hindi and English versions) of the Regional Rural Banks for the year ended the 31st March, 2022 together with Auditor's Report thereon:-
- (i) Andhra Pradesh Grameena Vikas Bank, Hanumakonda
 - (ii) Andhra Pragathi Grameena Bank, Kadapa
 - (iii) Arunachal Pradesh Rural Bank, Naharlagun
 - (iv) Aryavart Bank, Lucknow
 - (v) Assam Gramin Vikash Bank, Guwahati
 - (vi) Bangiya Gramin Vikash Bank, Murshidabad
 - (vii) Baroda Rajasthan Kshetriya Gramin Bank, Ajmer
 - (viii) Baroda Gujarat Gramin Bank, Vadodara
 - (ix) Baroda UP Bank, Gorakhpur
 - (x) Chaitanya Godavari Grameena Bank, Guntur
 - (xi) Chhattisgarh Rajya Gramin Bank, Raipur
 - (xii) Dakshin Bihar Gramin Bank, Patna
 - (xiii) Ellaquai Dehati Bank, Srinagar

- (xiv) Himachal Pradesh Gramin Bank, Mandi
- (xv) J&K Grameen Bank, Jammu
- (xvi) Jharkhand Rajya Gramin Bank, Ranchi
- (xvii) Karnataka Gramin Bank, Ballari
- (xviii) Karnataka Vikas Grameena Bank, Dharwad
- (xix) Kerala Gramin Bank, Mallappuram
- (xx) Madhya Pradesh Gramin Bank, Indore
- (xxi) Madhyanchal Gramin Bank, Sagar
- (xxii) Maharashtra Gramin Bank, Aurangabad
- (xxiii) Manipur Rural Bank, Imphal
- (xxiv) Meghalaya Rural Bank, Shillong
- (xxv) Mizoram Rural Bank, Aizawl
- (xxvi) Nagaland Rural Bank, Kohima
- (xxvii) Odisha Gramya Bank, Bhubaneswar
- (xxviii) Paschim Banga Gramin Bank, Howrah
- (xxix) Prathama U.P. Gramin Bank, Moradabad
- (xxx) Puduvai Bharthiar Grama Bank, Puducherry
- (xxxi) Punjab Gramin Bank, Kapurthala
- (xxxii) Rajasthan Marudhara Gramin Bank, Jodhpur
- (xxxiii) Saptagiri Grameena Bank, Chittoor
- (xxxiv) Sarva Haryana Gramin Bank, Rohtak
- (xxxv) Saurashtra Gramin Bank, Rajkot
- (xxxvi) Tamil Nadu Grama Bank, Salem
- (xxxvii) Telangana Grameena Bank, Hyderabad
- (xxxviii) Utkal Grameen Bank, Balangir
- (xxxix) Uttar Banga Kshetriya Gramin Bank, Cooch Behar
- (xl) Uttar Bihar Gramin Bank, Muzaffarnagar

- (xli) Uttarakhand Gramin Bank, Dehradun
 - (xlii) Vidharbha Konkan Gramin Bank, Nagpur
- (17) (i) A copy of the Annual Report (Hindi and English versions) of the Life Insurance Corporation of India, Mumbai, for the year 2022-2023, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Life Insurance Corporation of India, Mumbai, for the year 2022-2023.

5. Reports of Standing Committee on Water Resources (2023-24)

Shri Parbatbhai Savabhai Patel presented the following Reports (Hindi and English versions) of the Standing Committee on Water Resources (2023-24):-

- (1) Twenty-fifth Report on action taken by the Government on the Observations/Recommendations contained in Twenty Second Report on the subject 'Groundwater: A Valuable but Diminishing Resource'.
- (2) Twenty-sixth Report on action taken by the Government on the Observations/Recommendations contained in Twenty Third Report on the subject 'Glacier Management in the country – Monitoring of Glaciers/Glacial lakes including Glacial Lake Outbursts leading to Flash Floods in the Himalayan region'.

6. Statement of Standing Committee on Water Resources (2023-24)

Shri Parbatbhai Savabhai Patel laid the Statement (Hindi and English versions) showing Further Action Taken by Government on the Twenty-

Fourth Report on Action Taken on Observations/ Recommendations contained in the Twentieth Report (17th Lok Sabha) on 'Demands for Grants (2023-24)' of the Ministry of Jal Shakti – Department of Water Resources, River Development and Ganga Rejuvenation.

7. Statement of Standing Committee on Communications and Information Technology (2023-24)

Smt. Sunita Duggal laid a copy each of the Statements (Hindi and English versions) showing further Action Taken by the Government on the following Reports of the Standing Committee on Communications and Information Technology (2023-24):

- (1) Thirty-seventh Report on Action Taken by the Government on the Observations/Recommendations of the Committee contained in their Twenty-sixth Report (Seventeenth Lok Sabha) on 'Suspension of Telecom Services/Internet and its impact' relating to the Ministry of Communications (Department of Telecommunications).
- (2) Thirty-eighth Report on Action Taken by the Government on the Observations/Recommendations of the Committee contained in their Twenty-seventh Report (Seventeenth Lok Sabha) on 'Ethical Standards in Media Coverage' relating to the Ministry of Information and Broadcasting.
- (3) Thirty-ninth Report on Action Taken by the Government on the Observations/Recommendations of the Committee contained in their Thirty-second Report (Seventeenth Lok Sabha) on 'Demands for Grants (2022-23) relating to the Ministry of Communications (Department of Telecommunications).

- (4) Fortieth Report on Action Taken by the Government on the Observations/Recommendations of the Committee contained in their Thirty Third Report (Seventeenth Lok Sabha) on 'Demands for Grants (2022-23)] relating to the Ministry of Communications (Department of Posts).
- (5) Forty-first Report on Action Taken by the Government on the Observations/Recommendations of the Committee contained in their Thirty-fourth Report (Seventeenth Lok Sabha) on 'Demands for Grants (2022-23) relating to the Ministry of Information and Broadcasting.
- (6) Forty-second Report on Action Taken by the Government on the Observations/Recommendations of the Committee contained in their Thirty Fifth Report (Seventeenth Lok Sabha) on 'Demands for Grants (2022-23) relating to the Ministry of Electronics and Information Technology.
- (7) Forty-ninth Action Taken Report by the Government on the Observations/Recommendations of the Committee contained in their Forty-third Report (Seventeenth Lok Sabha) on 'Demands for Grants (2023-2024)' relating to the Ministry of Communications (Department of Telecommunications).
- (8) Fiftieth Action Taken Report by the Government on the Observations/Recommendations of the Committee contained in their Forty-sixth Report (17th Lok Sabha) on 'Demands for Grants (2023-24)' relating to the Ministry of Information and Broadcasting.

- (9) Fifty-first Action Taken Report by the Government on the Observations/Recommendations of the Committee contained in their Forty-fourth Report (Seventeenth Lok Sabha) on 'Demands for Grants (2023-24)' relating to Ministry of Communications (Department of Posts).

8. Report of Standing Committee on Consumer Affairs, Food and Public Distribution (2023-24)

Smt. Locket Chatterjee presented the Thirty Third Report (Hindi and English versions) of the Standing Committee on Consumer Affairs, Food and Public Distribution (2023-2024) on Action Taken by the Government on the Observations/Recommendations contained in the Twenty Seventh Report on the subject – 'BIS-Hallmarking & Jewellery' pertaining to the Ministry of Consumer Affairs, Food and Public Distribution (Department of Consumer Affairs).

9. Reports of Standing Committee on Personnel, Public Grievances, Law and Justice

Shri Malook Nagar laid on the Table the following Reports (Hindi and English Versions) of the Standing Committee on Personnel, Public Grievances, Law and Justice:

- (1) 134th Report on Action Taken on 103rd Report of the Committee on 'Functioning of the Virtual Courts/Court Proceedings through Video Conferencing' pertaining to Department of Justice;
- (2) 135th Report on Action Taken on 126th Report of the Committee on Demands for Grants (2023-24) pertaining to Department of Personnel and Training;

- (3) 136th Report on Action Taken on 127th Report of the Committee on Demands for Grants (2023-24) pertaining to Department of Administrative Reforms & Public Grievances; and Department of Pension and Pensioners' Welfare;
- (4) 137th Report on Action Taken on 128th Report of the Committee on Demands for Grants (2023-24) pertaining to Department of Justice;
- (5) 138th Report on Action Taken on 129th Report of the Committee on Demands for Grants (2023-24) pertaining to Department of Legal Affairs;
- (6) 139th Report on Action Taken on 130th Report of the Committee on Demands for Grants (2023-24) pertaining to Legislative Department; and
- (7) 140th Report on 'Appointment of Notaries'.

\$12.08 P.M.

10. Statement by Minister

The Minister of State in the Ministry of External Affairs; and Minister of State in the Ministry of Parliamentary Affairs (Shri V. Muraleedharan) made a Statement correcting the reply given on 08.12.2023 to Unstarred Question No.980 (Hindi and English Versions) asked by Shri Kumbakudi Sudhakaran, MP, regarding 'Declaration of Hamas as Terrorist Organization'.

(Lok Sabha adjourned at 1.02 P.M. and re-assembled at 2.00 P.M.)

\$ From 12.09 P.M. to 01.02 P.M., Members raised matters of urgent public importance.

2.00 P.M.**11. Matters Under Rule 377**

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- 1) Shri R.K. Singh Patel regarding grant of a special package for promotion of tourism in Chitrakootdham.
- 2) Dr. Dhal Singh Bisen regarding rejuvenation of various canals and ponds in the country.
- 3) Shri Sumedhanand Saraswati regarding sanctioning stoppage of trains at various stations in Sikar parliamentary constituency.
- 4) Shri Rajiv Pratap Rudy regarding construction of an International Cricket Stadium in Bihar.
- 5) Shri Brijendra Singh regarding need to increase the working days under MGNREGA from 100 to 200 days.
- 6) Shri Durga Das Uikey regarding ban on conversion of agricultural land into commercial land.
- 7) Dr. Sukanta Majumdar regarding sanctioning of the BR Ambedkar English Medium Residential School Project in Dakshin Dinajpur.
- 8) Shri Sushil Kumar Singh regarding construction of a Medical College from Union Budget in Aurangabad district of Bihar.
- 9) Shri S. Muniswamy regarding grant of clearance for availability of forest land to Agricultural Produce Marketing Committee (APMC) in Kolar for expanding its premises.
- 10) Smt. Keshari Devi Patel regarding operation of International flights from Prayagraj Airport.
- 11) Shri Anurag Sharma regarding need to promote private solar

plants in Bundelkhand region.

- 12) Shri Jagannath Sarkar regarding dredging work in Churni river.
- 13) Shri Ramesh Chandra Kaushik regarding construction of semi-high speed Rail Corridor connecting Delhi-Sonepat and Panipat.
- 14) Shri Rajendra Agrawal regarding construction of a new building of ICAR-Central Institute for Research on Cattle in Hapur district, Uttar Pradesh.
- 15) Shri Janardan Mishra regarding budgetary sanction for construction of Rewa-Mirzapur via Hanumana Railway line.
- 16) Shri Pradyut Bordoloi regarding implementation of the recommendations of Bezbaruah Committee and need for amendment of section 153 (C) of IPC to recognize racial crimes.
- 17) Shri Hibi Eden regarding critical concerns surrounding the Kochi Harbour Development Project.
- 18) Shri Gaurav Gogoi regarding measures to curb the increasing pollution level in Delhi-NCR.
- 19) Shri S.Gnanathiraviam regarding expansion of medical facilities in ESIC Hospital in Tirunelveli parliamentary constituency.
- 20) Shri Sunil Kumar Mondal regarding construction of Railway overbridge in Bardhman Purba parliamentary constituency.
- 21) Dr. Beesetti Venkata Satyavathi regarding need to sanction funds for development of necessary infrastructure across river Sarada in Anakapalle parliamentary constituency.
- 22) Shri Shrirang Appa Barne regarding introduction of new local train between Lonavala-Pune-Lonavala.
- 23) Smt. Sarmistha Sethi regarding creation of Legislative Council in Odisha.

- 24) Shri Girish Chandra regarding restoration of Old Pension Scheme.
- 25) Choudhary Mehboob Ali Kaiser regarding enhancement of honorarium of Sevikas working in Aanganwadi Kendras.
- 26) Smt. Supriya Sule regarding improving service conditions of Aanganwadi, ASHA and Auxiliary Nurse Midwife health workers.

2.03 P.M.

12. Supplementary Demands for Grants – First Batch for 2023-2024 and Demands for Excess Grants – 2020-2021

Time allotted: 4 hrs.
Time Taken: 3 Hrs. 57 Mts.
Balance: 3 Mts.

The following items of business were discussed together:-

- (i) Supplementary Demands for Grants Nos. 1 to 4, 6 to 8, 10, 11, 13 to 16, 18 to 21, 23 to 33, 35 to 38, 43 to 56, 58 to 66, 68, 69, 73, 74, 76, 78, 79, 85 to 98 and 100 to 102 in respect of Supplementary Demands for Grants – First Batch for 2023-2024.
- (ii) Demands for Excess Grants Nos. 15 and 18 for 2020-2021.

The following members took part in the combined debate: -

- (1) Shri Gaurav Gogoi
- (2) Shri Nishikant Dubey
- (3) Shri D.M. Kathir Anand
- (4) Prof. Sougata Ray
- (5) Shri Shrirang Appa Barne
- (6) Shri Lavu Sri Krishna Devarayalu

- (7) Shri Dinesh Chandra Yadav
- (8) Shri Pinaki Misra
- (9) Shri B. B. Patil
- (10) Smt. Supriya Sule
- (11) Dr. Mohammad Jawed
- (12) Shri Jayant Sinha
- (13) Shri Ritesh Pandey
- (14) Shri Jayadev Galla
- (15) Adv. A.M. Ariff
- (16) Shri Hasnain Masoodi
- (17) Dr. M.P. Abdussamad Samadani
- (18) Shri Rahul Ramesh Shewale
- (19) Shri K. Subbarayan
- (20) Shri Saumitra Khan
- (21) Shri Hanuman Beniwal
- (22) Shri Syed Imtiaz Jaleel (Speech unfinished)

The discussion was not concluded.

6.00 P.M.

(Lok Sabha adjourned till 11.00 A.M., Tuesday, the 12th December, 2023.)

UTPAL KUMAR SINGH
Secretary General

LOK SABHA

BULLETIN – PART I (Brief Record of Proceedings)

Tuesday, December 12, 2023/Agrahayana 21, 1945 (Saka)

No. 258

11.00 A.M.

1. Starred Questions

Starred Question Nos. 121-126 were orally answered. Replies to Starred Question Nos. 127-140 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 1381-1384, 1386-1441, 1443-1489, 1491-1610 were laid on the Table.

12.00 Noon

3. Resignation from the Membership of Lok Sabha

The Speaker informed the House that Shri Komati Reddy Venkat Reddy, the elected member has resigned from the membership of Lok Sabha and that he had accepted his resignation with effect from 11 December, 2023.

12.01 P.M.

4. Papers laid on the Table

The Minister of State in the Ministry of Fisheries, Animal Husbandry and Dairying; and Minister of State in the Ministry of Information and Broadcasting (Dr. L. Murugan) on behalf of the

Minister of Information and Broadcasting; and Minister of Youth Affairs and Sports (Shri Anurag Singh Thakur) laid on the Table a copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 22 of the Cable Television Networks (Regulation) Act, 1995:-

- (1) The Cable Television Networks (Amendment) Rules, 2023 published in Notification No. G.S.R.121 in weekly Gazette of India dated 23rd September, 2023.
- (2) The Cable Television Networks (Second Amendment) Rules, 2023 published in Notification No. G.S.R.719(E) in Gazette of India dated 5th October, 2023.

The Minister of State in the Ministry of Power; and Minister of State in the Ministry of Heavy Industries (Shri Krishan Pal) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Automative Research Association of India, Pune, for the year 2022-2023, alongwith audited accounts.
(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of Automative Research Association of India, Pune, for the year 2022-2023.
- (2) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-
 - (a) (i) Statement regarding Review by the Government of the working of the Scooters India Limited, Lucknow, for the year 2022-2023.
(ii) Annual Report of the Scooters India Limited, Lucknow, for the year 2022-2023, alongwith Audited Accounts and comments

of the Comptroller and Auditor General thereon.

- (b) (i) Statement regarding Review by the Government of the working of the Hindustan Salts Limited, Jaipur, for the year 2022-2023.
- (ii) Annual Report of the Hindustan Salts Limited, Jaipur, for the year 2022-2023, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Statement regarding Review by the Government of the working of the HMT Limited, Bengaluru, and its subsidiaries, for the year 2022-2023.
- (ii) Annual Report of the HMT Limited, Bengaluru, and its subsidiaries, for the year 2022-2023, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (d) (i) Statement regarding Review by the Government of the working of the Rajasthan Electronics & Instruments Limited, Jaipur, for the year 2022-2023.
- (ii) Annual Report of the Rajasthan Electronics & Instruments Limited, Jaipur, for the year 2022-2023, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (e) (i) Statement regarding Review by the Government of the working of the Fluid Control Research Institute, Palakkad, for the year 2022-2023.
- (ii) Annual Report of the Fluid Control Research Institute, Palakkad, for the year 2022-2023, alongwith Audited Accounts and comments of the Comptroller and Auditor

General thereon.

- (f) (i) Statement regarding Review by the Government of the working of the Instrumentation Limited, Jaipur, for the year 2022-2023.
- (ii) Annual Report of the Instrumentation Limited, Jaipur, for the year 2022-2023, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (g) (i) Statement regarding Review by the Government of the working of the National Bicycle Corporation of India Limited, Mumbai, for the year 2022-2023.
- (ii) Annual Report of the National Bicycle Corporation of India Limited, Mumbai, for the year 2022-2023, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (h) (i) Statement regarding Review by the Government of the working of the Cement Corporation of India Limited, New Delhi, for the year 2022-2023.
- (ii) Annual Report of the Cement Corporation of India Limited, New Delhi, for the year 2022-2023, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (i) (i) Statement regarding Review by the Government of the working of the Bridge and Roof Company (India) Limited, Kolkata, for the year 2022-2023.
- (ii) Annual Report of Bridge and Roof Company (India) Limited, Kolkata, for the year 2022-2023, alongwith Audited Accounts and comments of the Comptroller and Auditor General

thereon.

- (j) (i) Statement regarding Review by the Government of the working of the Nepa Limited, Nepa Nagar, for the year 2022-2023.
- (ii) Annual Report of the Nepa Limited, Nepa Nagar, for the year 2022-2023, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (k) (i) Statement regarding Review by the Government of the working of the Andrew Yule & Company Limited, Kolkata, for the year 2022-2023.
- (ii) Annual Report of the Andrew Yule & Company Limited, Kolkata, for the year 2022-2023, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (l) (i) Review by the Government of the working of the Braithwaite Burn and Jessop Construction Company Limited, Kolkata, for the year 2022-2023.
- (ii) Annual Report of the Braithwaite Burn and Jessop Construction Company Limited, Kolkata, for the year 2022-2023, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (m) (i) Statement regarding Review by the Government of the working of the Tungabhadra Steel Products Limited, Bengaluru, for the year 2022-2023.
- (ii) Annual Report of the Tungabhadra Steel Products Limited, Bengaluru, for the year 2022-2023, alongwith Audited Accounts and comments of the Comptroller and Auditor

General thereon.

- (n) (i) Statement regarding Review by the Government of the working of the Hindustan Cables Limited, Kolkata, for the year 2022-2023.
- (ii) Annual Report of the Hindustan Cables Limited, Kolkata, for the year 2022-2023, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (o) (i) Statement regarding Review by the Government of the working of the Heavy Engineering Corporation Limited, Ranchi, for the year 2022-2023.
- (ii) Annual Report of the Heavy Engineering Corporation Limited, Ranchi, for the year 2022-2023, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (p) (i) Statement regarding Review by the Government of the working of the Sambhar Salts Limited, Jaipur, for the year 2022-2023.
- (ii) Annual Report of the Sambhar Salts Limited, Jaipur, for the year 2022-2023, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (q) (i) Statement regarding Review by the Government of the working of the Richardson & Cruddas (1972) Limited, Mumbai, for the year 2022-2023.
- (ii) Annual Report of the Richardson & Cruddas (1972) Limited, Mumbai, for the year 2022-2023, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (r) (i) Statement regarding Review by the Government of the working of the Engineering Projects (India) Limited, New Delhi, for the year 2022-2023.
- (ii) Annual Report of the Engineering Projects (India) Limited, New Delhi, for the year 2022-2023, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

The Minister of State in the Ministry of Fisheries, Animal Husbandry and Dairying (Dr. Sanjeev Kumar Balyan) laid on the Table a copy each of the following Notifications (Hindi and English versions) under Section 38A of the Prevention of Cruelty to Animals Act, 1960:-

- (1) The Animal Birth Control Rules, 2023 published in Notification No. G.S.R.193(E) in Gazette of India dated 16th March, 2023.
- (2) The Prevention of Cruelty to Animals (Animals Husbandry Practices and Procedures) Rules, 2023 published in Notification No. G.S.R.208(E) in Gazette of India dated 21st March, 2023.

The Minister of State in the Ministry of Home Affairs (Shri Nityanand Rai) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Human Rights Commission, New Delhi, for the year 2021-2022.
- (ii) A copy of Memorandum of Action Taken (Hindi and English versions) on Various Recommendations contained in the Annual Report of the National Human Rights Commission, New Delhi, for the year 2021-2022.
- (iii) Statement regarding Review (Hindi and English versions) by

the Government of the working of the National Human Rights Commission, New Delhi, for the year 2021-2022.

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Land Ports Authority of India, New Delhi, for the year 2022-2023, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Land Ports Authority of India, New Delhi, for the year 2022-2023.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the National Foundation for Communal Harmony, New Delhi, for the year 2022-2023, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Foundation for Communal Harmony, New Delhi, for the year 2022-2023.
- (4) A copy each of the following Notifications (Hindi and English versions) under Section 36 of the Land Ports Authority of India Act, 2010:-
 - (i) S.O.3477(E) published in Gazette of India dated 3rd August, 2023 containing corrigendum to Notification No. S.O.2696(E) dated 3rd August, 2023.
 - (ii) S.O.3478(E) published in Gazette of India dated 3rd August, 2023 specifying the Land Port at Dawki, located in Tehsil Amlarem (Dawki village), District West Jaintia Hills, Meghalaya, India, Pin Code – 793109 as Integrated Check Post measuring 21.99 acres of land along the National Highway number 206 up to the Zero point on the International border with Bangladesh, mentioned therein.

- (5) A copy of the Border Security Force, Air Wing Officers (Group 'A' Combatised posts) Cadre, Recruitment Rules, 2023 (Hindi and English versions) published in Notification No. G.S.R.800(E) in Gazette of India dated 27th October, 2023 under sub-section (3) of Section 141 of the Border Security Force Act, 1968.
- (6) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 18 of Central Reserve Police Force Act, 1949:-
- (i) The Ministry of Home Affairs, Central Reserve Police Force, Sub-Inspector (Ministerial), Inspector (Ministerial) and Subedar Major (Ministerial), Group 'B' Post, Recruitment Rules, 2023 published in G.S.R.817(E) in Gazette of India dated 6th November, 2023.
- (ii) The Central Reserve Police Force, Tradesmen Cadre (Group 'C' Posts) Recruitment Rules, 2023 published in G.S.R.840(E) in Gazette of India dated 16th November, 2023.

The Minister of State in the Ministry of Agriculture and Farmers Welfare (Sushri Shobha Karandlaje) laid on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (2) of Section 394 of the Companies Act, 2013:-
- (i) Review by the Government of the working of the Jammu and Kashmir State Agro Industries Development Corporation Limited, Srinagar, for the year 2021-2022.
- (ii) Annual Report of the Jammu and Kashmir State Agro Industries Development Corporation Limited, Srinagar, for the year 2021-2022, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (2) A copy each of the Memorandum of Understanding (Hindi and English versions) between the National Seeds Corporation Limited and the Ministry of Agriculture and Farmers Welfare for the years 2023-2024 and 2024-2025.
- (3)
 - (i) A copy of the Annual Report (Hindi and English versions) of the National Centre for Cold Chain Development, Gurugram, for the year 2022-2023, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Centre for Cold Chain Development, Gurugram, for the year 2022-2023.
- (4)
 - (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Agricultural Extension Management (MANAGE), Hyderabad, for the year 2022-2023.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Agricultural Extension Management (MANAGE), Hyderabad, for the year 2022-2023, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Agricultural Extension Management (MANAGE), Hyderabad, for the year 2022-2023.
- (5) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 36 of the Insecticides Act, 1968:-
 - (i) The Insecticides (Fifth Amendment) Rules, 2023 published in Notification No. G.S.R.794(E) in Gazette of India dated 26th October, 2023.

- (ii) The Insecticides (Sixth amendment) Rules, 2023 published in Notification No. G.S.R.827(E) in Gazette of India dated 8th November, 2023.
- (6) A copy each of the following Notifications (Hindi and English versions) under Section 3 of the Essential Commodities Act, 1955:-
- (i) The Fertiliser (Inorganic, Organic or Mixed) (Control) (Seventh) Amendment Order, 2023 published in Notification No. S.O.3831(E) in Gazette of India dated 29th August, 2023.
 - (ii) The Fertiliser (Inorganic, Organic or Mixed) (Control) (Eighth) Amendment Order, 2023 published in Notification No. S.O.4251(E) in Gazette of India dated 27th September, 2023.
 - (iii) The Fertiliser (Inorganic, Organic or Mixed) (Control) (Ninth) Amendment Order, 2023 published in Notification No. S.O.4645(E) in Gazette of India dated 25th October, 2023.
 - (iv) S.O.4918(E) published in Gazette of India dated 14th November, 2023 authorizing manufacturers of Fermented Organic Manure and Liquid Fermented Organic Manure, mentioned therein, to sell in bulk directly to farmers for a further period of three years from the date of publication of this order in the Official Gazette.
 - (v) The Fertiliser (Inorganic, Organic or Mixed) (Control) Tenth Amendment Order, 2023 published in Notification No. S.O.5051(E) in Gazette of India dated 24th November, 2023.
- (7) A copy of the Insecticides (Prohibition) Order, 2023 (Hindi and English versions) published in Notification No. S.O.4294(E) in Gazette of India dated 3rd October, 2023 under sub-section (2) of Section 27 of the Insecticides Act, 1968.

- (8) A copy of the Notification No. S.O.4844(E) (Hindi and English versions) published in Gazette of India dated 8th November, 2023, making certain amendments to the Notification No.S.O.93(E) dated 3rd January, 2020, issued under the Insecticides Act, 1968.

The Minister of State in the Ministry of Agriculture and Farmers Welfare (Shri Kailash Choudhary) laid on the Table:-

- (1) A copy of the Annual Report (Hindi and English versions) of the Dr. Rajendra Prasad Central Agricultural University, Samastipur, for the year 2021-2022.
- (2) A copy of the Annual Accounts (Hindi and English versions) of the Dr. Rajendra Prasad Central Agricultural University, Samastipur, for the year 2021-2022, together with Audit Report thereon.
- (3) A copy of the Review (Hindi and English versions) by the Government of the working of the Dr. Rajendra Prasad Central Agricultural University, Samastipur, for the year 2021-2022.
- (4) A copy of the Review (Hindi and English versions) on the Audited Accounts of the Dr. Rajendra Prasad Central Agricultural University, Samastipur, for the year 2021-2022.

The Minister of State in the Ministry of Social Justice and Empowerment (Sushri Pratima Bhoumik) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Narayan Seva Sansthan, Udaipur, for the year 2022-2023, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Narayan Seva Sansthan, Udaipur, for the year 2022-2023.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of

the Shree Bhagwan Mahaveer Viklang Sahayata Samiti, Jaipur, for the year 2022-2023, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Shree Bhagwan Mahaveer Viklang Sahayata Samiti, Jaipur, for the year 2022-2023.
- (3) A copy each of the following papers (Hindi and English versions) under sub-section (2) of Section 78 of the Rights of Persons with Disabilities Act, 2016:-
 - (i) Annual Report of the Office of the Chief Commissioner for Persons with Disabilities, (Divyangjan), New Delhi, for the year 2021-2022.
 - (ii) Explanatory Memorandum on the Annual Report of the Office of the Chief Commissioner for Persons with Disabilities, (Divyangjan), New Delhi, for the year 2021-2022 with which the report is being laid in Parliament.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

5. Reports of Business Advisory Committee

Shri Arjun Ram Meghwal on behalf of Shri Pralhad Joshi presented the Forty-sixth and Forty-seventh Reports of the Business Advisory Committee.

6. Report of Committee on Estimates

Dr. Sanjay Jaiswal presented the Thirty-first Report (Hindi and English versions) of the Committee on Estimates (2023-24) on the subject 'Implementation of Development of Solar Parks and Ultra Mega Solar Power Projects - A review' pertaining to the Ministry of New and Renewable Energy.

7. Report of Committee on Public Undertakings

Shri Santosh Kumar Gangwar presented the Twenty-first Report (Hindi and English versions) of the Committee on Public Undertakings (Seventeenth Lok Sabha) on 'Oil India Limited'.

8. Statements of Standing Committee on Energy

Shri Jagdambika Pal laid on the Table the following Statements (Hindi and English versions) of the Standing Committee on Energy:-

- (1) Statement showing final action-taken by the Government on observations/ recommendations contained in Chapter-I of the Thirty-seventh Report (Seventeenth Lok Sabha) of the Standing Committee on Energy on action-taken by the Government on observations/recommendations contained in the Twenty-first Report (Seventeenth Lok Sabha) on the subject 'Financial constraints in Renewable Energy Sector'.
- (2) Statement showing final action-taken by the Government on observations/ recommendations contained in Chapter-I of the Thirty-eighth Report (Seventeenth Lok Sabha) of the Standing Committee on Energy on action-taken by the Government on observations/recommendations contained in the Twenty-seventh Report (Seventeenth Lok Sabha) on the subject 'Evaluation of Wind Energy in India'.

9. Reports of Standing Committee on External Affairs

Shri P.P. Chaudhary presented the Twenty-sixth Report (Hindi and English versions) of the Committee on External Affairs (Seventeenth Lok

Sabha) on the subject 'India and Gulf Cooperation Council (GCC) – Contours of Cooperation'.

10. Report of Standing Committee on Consumer Affairs, Food and Public Distribution (2023-24)

Smt. Locket Chatterjee presented the Thirty-fourth Report (Hindi and English versions) of the Standing Committee on Consumer Affairs, Food and Public Distribution (2023-2024) on Action Taken by the Government on the Observations/Recommendations contained in the Twenty-eighth Report on the subject – 'Pradhan Mantri Garib Kalyan Anna Yojana (PMGKAY)' pertaining to the Ministry of Consumer Affairs, Food and Public Distribution (Department of Food and Public Distribution).

12.06 P.M.

11. Government Bills – Introduced

(i) The Jammu and Kashmir Reorganisation (Second Amendment) Bill, 2023.

Shri Nityanand Rai* on behalf of Shri Amit Shah** moved the motion for introduction of the Bill.

Prof. Sougata Ray opposed the introduction of the Bill and sought clarification from the Minister.

After discussion, the motion for introduction of the Bill was put to vote and adopted.

* Minister of State in the Ministry of Home Affairs

** Minister of Home Affairs; and Minister of Cooperation

12.08 P.M.

12. Government Bill – Introduced

(ii) The Government of Union Territories (Amendment) Bill, 2023.

\$12.13 P.M.

13. Announcement by the Chair

The Chair announced that Amendments to the Jammu and Kashmir Reorganisation (Second Amendment) Bill, 2023 and the Government of Union Territories (Amendment) Bill, 2023 may be tabled upto 1300 hours.

(Lok Sabha adjourned at 1.06 P.M. and re-assembled at 2.02 P.M.)

2.02 P.M.

14. Matters Under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- 1) Shri Santosh Pandey regarding construction of by-pass road in Kawardha city in Chhattisgarh.
- 2) Shri Raja Amareshwara Naik regarding need to sanction a Vande Bharat train connecting Bengaluru to Gulbarga via Raichur and Yadigiri in Karnataka.

\$ From 12.09 P.M. to 01.06 P.M., Members raised matters of urgent public importance.

- 3) Shri Parbatbhai Savabhai Patel regarding need to establish a Navodaya Vidyalaya at Tharad in Banaskantha parliamentary constituency.
- 4) Shri Prataprao Patil Chikhalikar regarding need to provide reservation to Maratha and Dhangar community in Maharashtra.
- 5) Shri Dharambir Singh regarding need to enact a stringent law to ban increasing addiction to drugs and online betting.
- 6) Smt. Jaskaur Meena regarding need to implement a scheme for providing subsidy to sheep and goat farmers.
- 7) Shri Bidyut Baran Mahato regarding categorization of Gram Panchayats in Jamshedpur parliamentary constituency.
- 8) Smt. Rama Devi regarding need to utilize vacant land on both sides of Bairgania railway station in Sheohar parliamentary constituency.
- 9) Smt. Locket Chatterjee regarding alleged harassment of farmers of Goghat in Hooghly district, West Bengal.
- 10) Shri Ravi Kishan regarding need to increase frequency of train no. 20503/04 (New Delhi-Dibrugarh) and run the train via Gorakhpur.
- 11) Dr. Sanghamitra Maurya regarding need to provide reservation in medical institutions for pursuing super specialty courses.
- 12) Shri Mansukhbhai D. Vasava regarding need for alternative irrigation arrangements in Bharuch parliamentary constituency.
- 13) Shri Ramdas Chandrabhanji Tadas regarding operation of railway services in Wardha parliamentary constituency.
- 14) Shri Janardhan Singh Sigriwal regarding establishment of Ordnance factory in Maharajganj parliamentary constituency.
- 15) Shri Jamyang Tsering Namgyal regarding need to make redressal mechanisms for labourers in Himalayan region.

- 16) Shri Khagen Murmu regarding CBI inquiry into alleged irregularities in utilization of funds under PM Poshan Scheme in West Bengal.
- 17) Adv. Dean Kuriakose regarding guidelines for disbursement of educational loans.
- 18) Dr. Shashi Tharoor regarding need to give aid to Kerala to construct new fishing harbours.
- 19) Shri M K Raghavan regarding development of Byepore Port and its inclusion under Sagarmala Scheme.
- 20) Dr. DNV Setnthil kumar S. regarding setting up of Defence Research Centre in Dharmapuri parliamentary constituency.
- 21) Dr. Gautham Sigamani Pon regarding exemption of Tamil Nadu for NExT Exam for final year MBBS students.
- 22) Shri Sri Krishna Devarayalu Lavu regarding grant of relief package for cyclone affected people in Andhra Pradesh and reassessment of the National Cyclone Risk Mitigation Project.
- 23) Shri Vinayak B. Raut regarding need to take urgent steps for installation of 4G Towers across the country.
- 24) Dr. M.P. Abdussamad Samadani regarding hardships faced by passengers and decline in cargo exports at Calicut International Airport.
- 25) Shri Jayadev Galla regarding renewal of Visas of dependants of H-1B Visa holders.
- 26) Shri K. Subbarayan regarding need to issue a white paper on Natural Disasters in the states of Uttarakhand and Himachal Pradesh.
- 27) Shri Hanuman Beniwal regarding resolution of pending water disputes and declaration of Eastern Rajasthan Canal Project as National Project.

- 28) Shri Naba Kumar Sarania regarding need to recognize 'Sarna' as the 7th religious sect in the country.
- 29) Prof. Sougata Ray regarding recent killing of a Khalistani leader.

2.04 P.M.

15. Supplementary Demands for Grants – First Batch for 2023-2024 and Demands for Excess Grants – 2020-2021

Time allotted: 4 hrs.

Time Taken: 5 Hrs. 39 Mts.

Further combined discussion on the following items of business, continued:-

- (i) Supplementary Demands for Grants Nos. 1 to 4, 6 to 8, 10, 11, 13 to 16, 18 to 21, 23 to 33, 35 to 38, 43 to 56, 58 to 66, 68, 69, 73, 74, 76, 78, 79, 85 to 98 and 100 to 102 in respect of Supplementary Demands for Grants – First Batch for 2023-2024.
- (ii) Demands for Excess Grants Nos. 15 and 18 for 2020-2021.

The following members took part in the combined debate: -

- (1) Shri Syed Imtiaz Jaleel (resumed speech)
- (2) Shri P Ravindhranath
- (3) Shri Sushil Kumar Rinku
- (4) Shri Rajmohan Unnithan
- (5) Maulana Badruddin Ajmal
- (6) Shri Adhir Ranjan Chowdhury

Smt. Nirmala Sitaraman replied to the combined debate.

All the Supplementary Demands for Grants Nos. 1 to 4, 6 to 8, 10, 11, 13 to 16, 18 to 21, 23 to 33, 35 to 38, 43 to 56, 58 to 66, 68, 69, 73, 74, 76, 78, 79, 85 to 98 and 100 to 102 (both Revenue Account and Capital Account) for the amounts shown under column 3 of the printed list of Supplementary Demands for Grants – First Batch for 2023-2024 , were voted in full.

All the Demands for Excess Grants Nos. 15 and 18 (both Revenue Account and Capital Account) for the amounts shown under column 3 of the printed list of Demands for Excess Grants – 2020-2021, were voted in full.

3.39 P.M.

16. Government Bill – Introduced

The Appropriation (No. 3) Bill, 2023

17. Government Bill – Passed

The Appropriation (No. 3) Bill, 2023

The motion for consideration moved by Smt. Nirmala Sitaraman was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

The Schedule was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Smt. Nirmala Sitaraman.

The motion was adopted and the Bill was passed.

18. Government Bill – Introduced

The Appropriation (No. 4) Bill, 2023

19. Government Bill – Passed

The Appropriation (No. 4) Bill, 2023

The motion for consideration moved by Smt. Nirmala Sitaraman was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

The Schedule was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Smt. Nirmala Sitaraman.

The motion was adopted and the Bill was passed.

3.46 P.M.

20. Government Bills – Withdrawn

- (i) **The Bhartiya Nyaya Sanhita, 2023*
- (ii) **The Bhartiya Nagarik Suraksha Sanhita, 2023*
- (iii) **The Bharatiya Sakshya Bill, 2023*

3.48 P.M.

21. Government Bills – Introduced

- (i) *The Bhartiya Nyaya (Second) Sanhita, 2023*
- (ii) *The Bhartiya Nagarik Suraksha (Second) Sanhita, 2023*
- (iii) *The Bharatiya Sakshya (Second) Bill, 2023*

Shri Adhir Ranjan Chowdhury opposed the introduction of the Bill and sought clarifications from the Minister.

* The Bill was introduced on 11 August, 2023 and referred to the Standing Committee on Home Affairs for examination and report. The Report of the Committee was laid on the Table of Lok Sabha on 4 December, 2023. A Statement containing reasons for which the Bill is being withdrawn has been circulated to members on 11.12.2023.

The Minister of Home Affairs; and Minister of Cooperation (Shri Amit Shah) replied to the clarifications sought by the Member.

Thereafter, the motion was adopted and the Bill was introduced.

3.52 P.M.

22. Government Bills – Passed

- (i) *The Jammu and Kashmir Reorganisation (Second Amendment) Bill, 2023*
- (ii) *The Government of Union Territories (Amendment) Bill, 2023*

Time Allotted: 4 Hrs.

Time Taken: 2 Hrs. 52 Mts.

The motion for consideration of the Jammu and Kashmir Reorganisation (Second Amendment) Bill, 2023; and the Government of Union Territories (Amendment) Bill, 2023 was moved by Shri Nityanand Rai.

The following members took part in the combined debate:-

1. Shri Jugal Kishore Sharma
2. Shri Adhir Ranjan Chowdhury
3. Prof. Sougata Ray
4. Shri A. Raja
5. Smt. Chinta Anuradha
6. Shri Krupal Balaji Tumane
7. Shri Kaushlendra Kumar
8. Shri Bhartruhari Mahtab
9. Shri Malook Nagar
10. Smt. Supriya Sule
11. Shri Arvind Sawant
12. Shri Gurjeet Singh Aujla
13. Shri Hasnain Masoodi
14. Smt. Jaskaur Meena
15. Shri K. Navaskani
16. Shri N. K. Premachandran

17. Dr. Alok Kumar Suman
18. Shri Nishikant Dubey
19. Adv. A.M. Ariff
20. Shri Jamyang Tsering Namgyal
21. Shri Ve. Vaithilingam

Shri Nityanand Rai replied to the combined debate.

(i) The motion for consideration moved by Shri Nityanand Rai was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Nityanand Rai.

The motion was adopted and the Bill was passed.

(ii) The motion for consideration moved by Shri Nityanand Rai was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Nityanand Rai.

The motion was adopted and the Bill was passed.

6.44 P.M.

(Lok Sabha adjourned till 11.00 A.M., Wednesday, the 13th December, 2023.)

UTPAL KUMAR SINGH
Secretary General

LOK SABHA

BULLETIN – PART I (Brief Record of Proceedings)

Wednesday, December 13, 2023/Agrahayana 22, 1945 (Saka)

No. 259

11.00 A.M.

1. Tragic Reference by the Speaker

The Speaker made reference to the tragic incident of terrorist attack on Parliament House on 13th December, 2001.

Thereafter, members stood in silence for a short while as a mark of respect to the memory of those who martyred in that terrorist attack.

11.03 A.M.

2. Starred Questions

Starred Question Nos. 141-146 were orally answered. Replies to Starred Question Nos. 147-160 were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Question Nos. 1611-1650 and 1652-1840 were laid on the Table.

12.00 Noon

4. Papers laid on the Table

The Minister of Earth Sciences (Shri Kiren Rijiju) laid on the Table:-

- (1)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Tropical Meteorology, Pune, for the year 2022-2023, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Tropical Meteorology, Pune, for the year 2022-2023.
- (2)
 - (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Ocean Technology, Chennai, for the year 2022-2023, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Ocean Technology, Chennai, for the year 2022-2023.
- (3)
 - (i) A copy of the Annual Report (Hindi and English versions) of the National Centre for Earth Science Studies, Thiruvananthapuram, for the year 2022-2023, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Centre for Earth Science Studies, Thiruvananthapuram, for the year 2022-2023.
- (4)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Indian National Centre for Ocean Information Services, Hyderabad, for the year 2022-2023, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian National Centre for Ocean Information Services, Hyderabad, for the year 2022-2023.
- (5)
 - (i) A copy of the Annual Report (Hindi and English versions) of the National Centre for Polar and Ocean Research, Vasco-da-Gama, for the year 2022-2023, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Centre for Polar and Ocean Research, Vasco-da-Gama, for the year 2022-2023.

The Minister of State (Independent Charge) of the Ministry of Science and Technology; Minister of State in the Prime Minister's Office; Minister of State in the Ministry of Personnel, Public Grievances and Pensions; Minister of State in the Department of Atomic Energy; and Minister of State in the Department of Space (Dr. Jitendra Singh) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Maharashtra Association for the Cultivation of Science – Agharkar Research Institute, Pune, for the year 2022-2023, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Maharashtra Association for the Cultivation of Science – Agharkar Research Institute, Pune, for the year 2022-2023.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Aryabhatta Research Institute of Observational Sciences, Nainital, for the year 2022-2023, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Aryabhatta Research Institute of Observational Sciences, Nainital, for the year 2022-2023.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Bose Institute, Kolkata, for the year 2022-2023, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the

Government of the working of the Bose Institute, Kolkata, for the year 2022-2023.

- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Birbal Sahni Institute of Palaeosciences, Lucknow, for the year 2022-2023, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Birbal Sahni Institute of Palaeosciences, Lucknow, for the year 2022-2023.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Nano and Soft Matter Sciences, Bengaluru, for the year 2022-2023, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Centre for Nano and Soft Matter Sciences, Bengaluru, for the year 2022-2023.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Association for the Cultivation of Science, Kolkata, for the year 2022-2023, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Association for the Cultivation of Science, Kolkata, for the year 2022-2023.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Astrophysics, Bengaluru, for the year 2022-2023, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Astrophysics, Bengaluru, for the year 2022-2023.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the

- Indian Institute of Geomagnetism, Navi Mumbai, for the year 2022-2023, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Geomagnetism, Navi Mumbai, for the year 2022-2023.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Advanced Study in Science and Technology, Guwahati, for the year 2022-2023, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute of Advanced Study in Science and Technology, Guwahati, for the year 2022-2023.
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Nano Science and Technology, Mohali, for the year 2022-2023, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute of Nano Science and Technology, Mohali, for the year 2022-2023.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the International Advanced Research Centre for Powder Metallurgy and New Materials, Hyderabad, for the year 2022-2023, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the International Advanced Research Centre for Powder Metallurgy and New Materials, Hyderabad, for the year 2022-2023.
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the Jawaharlal Nehru Centre for Advanced Scientific Research,

- Bengaluru, for the year 2022-2023, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Jawaharlal Nehru Centre for Advanced Scientific Research, Bengaluru, for the year 2022-2023.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Raman Research Institute, Bengaluru, for the year 2022-2023, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Raman Research Institute, Bengaluru, for the year 2022-2023.
- (14) (i) A copy of the Annual Report (Hindi and English versions) of the Sree Chitra Tirunal Institute for Medical Sciences and Technology, Thiruvananthapuram, for the year 2022-2023, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sree Chitra Tirunal Institute for Medical Sciences and Technology, Thiruvananthapuram, for the year 2022-2023.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the Satyendra Nath Bose National Centre for Basic Sciences, Kolkata, for the year 2022-2023, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Satyendra Nath Bose National Centre for Basic Sciences, Kolkata, for the year 2022-2023.
- (16) (i) A copy of the Annual Report (Hindi and English versions) of the Wadia Institute of Himalayan Geology, Dehradun, for the year

- 2022-2023, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Wadia Institute of Himalayan Geology, Dehradun, for the year 2022-2023.
- (17) (i) A copy of the Annual Report (Hindi and English versions) of the National Innovation Foundation-India, Gandhinagar, for the year 2022-2023, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Innovation Foundation-India, Gandhinagar, for the year 2022-2023.
- (18) (i) A copy of the Annual Report (Hindi and English versions) of the North East Centre for Technology Application & Reach, Shillong, for the year 2022-2023, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the North East Centre for Technology Application & Reach, Shillong, for the year 2022-2023.
- (19) (i) A copy of the Annual Report (Hindi and English versions) of the Science and Engineering Research Board, New Delhi, for the year 2022-2023, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Science and Engineering Research Board, New Delhi, for the year 2022-2023.
- (20) (i) A copy of the Annual Report (Hindi and English versions) of the Technology Information, Forecasting and Assessment Council, New Delhi, for the year 2022-2023, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the

Government of the working of the Technology Information, Forecasting and Assessment Council, New Delhi, for the year 2022-2023.

- (21) (i) A copy of the Annual Report (Hindi and English versions) of the Vigyan Prasar, New Delhi, for the year 2022-2023, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Vigyan Prasar, New Delhi, for the year 2022-2023.
- (22) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Academy of Sciences, Bengaluru, for the year 2022-2023, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Academy of Sciences, Bengaluru, for the year 2022-2023.
- (23) (i) A copy of the Annual Report (Hindi and English versions) of the Indian National Academy of Engineering, New Delhi, for the year 2022-2023, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian National Academy of Engineering, New Delhi, for the year 2022-2023.
- (24) (i) A copy of the Annual Report (Hindi and English versions) of the Indian National Science Academy, New Delhi, for the year 2022-2023, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian National Science Academy, New Delhi, for the year 2022-2023.

- (25) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Science Congress Association, Kolkata, for the year 2022-2023, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Science Congress Association, Kolkata, for the year 2022-2023.
- (26) (i) A copy of the Annual Report (Hindi and English versions) of the National Academy of Sciences, India, Prayagraj, for the year 2022-2023, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Academy of Sciences, India, Prayagraj, for the year 2022-2023.
- (27) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Centre for Biotechnology, Faridabad, for the year 2022-2023, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Regional Centre for Biotechnology, Faridabad, for the year 2022-2023.
- (28) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Bioresources and Sustainable Development, Imphal, for the year 2022-2023, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of Institute of Bioresources and Sustainable Development, Imphal, for the year 2022-2023.
- (29) (i) A copy of the Annual Report (Hindi and English versions) of the National Centre for Cell Science, Pune, for the year 2022-2023, alongwith Audited Accounts.

- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of National Centre for Cell Science, Pune, for the year 2022-2023.
- (30)
 - (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Immunology, New Delhi, for the year 2022-2023, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of National Institute of Immunology, New Delhi, for the year 2022-2023.
- (31)
 - (i) A copy of the Annual Report (Hindi and English versions) of the National Brain Research Centre, Manesar, for the year 2022-2023, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of National Brain Research Centre, Manesar, for the year 2022-2023.
- (32)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Centre for DNA Fingerprinting and Dioganostics, Hyderabad, for the year 2022-2023, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of DNA Fingerprinting and Dioganostics, Hyderabad, for the year 2022-2023.
- (33)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Biotechnology Industry Research Assistance Council, New Delhi, for the year 2022-2023, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Biotechnology Industry Research Assistance Council, New Delhi, for the year 2022-2023.

- (34) A copy of the Notification No.G.S.R.864(E) (Hindi and English versions) published in Gazette of India dated 23rd November, 2023, making certain amendments in the Second Schedule, mentioned therein, to the Right to Information Act, 2005, under sub-section (3) of Section 24 of the said Act.
- (35) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of Section 3 of the All India Services Act, 1951:-
- (i) The Indian Forest Service (Probationers' Training and Evaluation) Rules, 2023 published in Notification No. G.S.R.862(E) in Gazette of India dated 23rd November, 2023.
 - (ii) The Indian Forest Service (Probation) Amendment Rules, 2023 published in Notification No. G.S.R.863(E) in Gazette of India dated 23rd November, 2023.
- (36) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-
- (a) (i) Review by the Government of the working of the National Research Development Corporation, New Delhi, for the year 2022-2023.
 - (ii) Annual Report of the National Research Development Corporation, New Delhi, for the year 2022-2023, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (b) (i) Review by the Government of the working of the Bharatiya Nabhikiya Vidyut Nigam Limited, Chennai, for the year 2022-2023.
 - (ii) Annual Report of the Bharatiya Nabhikiya Vidyut Nigam Limited, Chennai, for the year 2021-2022, alongwith Audited Accounts

and comments of the Comptroller and Auditor General thereon.

- (c) (i) Review by the Government of the working of the Central Electronics Limited, Sahibabad, for the year 2022-2023.
- (ii) Annual Report of the Central Electronics Limited, Sahibabad, for the year 2022-2023, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

The Minister of State (Independent Charge) of the Ministry of Law and Justice; Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Culture (Shri Arjun Ram Meghwal) laid on the Table a copy each of the following statements (Hindi and English versions) showing Action Taken by the Government on the assurances, promises and undertakings given by the Ministers during various sessions of Fifteenth, Sixteenth and Seventeenth Lok Sabhas:-

FIFTEENTH LOK SABHA

- | | |
|---------------------|-----------------------|
| 1. Statement No. 38 | Fifth Session, 2010 |
| 2. Statement No. 32 | Twelfth Session, 2012 |

SIXTEENTH LOK SABHA

- | | |
|----------------------|--------------------------|
| 3. Statement No. 32 | Second Session, 2014 |
| 4. Statement No. 32 | Fourth Session, 2015 |
| 5. Statement No. 28 | Fifth Session, 2015 |
| 6. Statement No. 27 | Sixth Session, 2015 |
| 7. Statement No. 27 | Eighth Session, 2016 |
| 8. Statement No. 22 | Tenth Session, 2016 |
| 9. Statement No. 24 | Eleventh Session, 2017 |
| 10. Statement No. 24 | Twelfth Session, 2017 |
| 11. Statement No. 18 | Fourteenth Session, 2018 |
| 12. Statement No. 17 | Sixteenth Session, 2018 |

13. Statement No. 17	Seventeenth Session, 2019
SEVENTEENTH LOK SABHA	
14. Statement No. 20	First Session, 2019
15. Statement No. 16	Second Session, 2019
16. Statement No. 15	Third Session, 2020
17. Statement No. 15	Fourth Session, 2020
18. Statement No. 15	Fifth Session, 2021
19. Statement No. 14	Sixth Session, 2021
20. Statement No. 8	Seventh Session, 2021
21. Statement No. 8	Eighth Session, 2022
22. Statement No. 5	Ninth Session, 2022
23. Statement No. 3	Tenth Session, 2022
24. Statement No. 3	Eleventh Session, 2023
25. Statement No. 1	Twelfth Session, 2023

The Minister of State in the Ministry of Consumer Affairs, Food and Public Distribution; and Minister of State in the Ministry of Rural Development (Sadhvi Niranjana Jyoti) on behalf of the Minister of State in the Ministry of Steel; and Minister of State in the Ministry of Rural Development (Shri Faggansingh Kulaste) laid on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-
 - (a) (i) Statement regarding Review by the Government of the working of the NMDC Steel Limited, Hyderabad, for the year 2022-2023.
 - (ii) Annual Report of the NMDC Steel Limited, Hyderabad, for the year 2022-2023, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (b) (i) Review by the Government of the working of the MSTC Limited,

Kolkata, and its subsidiary, Ferro Scrap Nigam Ltd. for the year 2022-2023.

- (ii) Annual Report of the MSTC Limited, Kolkata, and its subsidiary, Ferro Scrap Nigam Ltd. for the year 2022-2023, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government of the working of the MECON Limited, Ranchi, for the year 2022-2023.
- (ii) Annual Report of the MECON Limited, Ranchi, for the year 2022-2023, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (d) (i) Review by the Government of the working of the MOIL Limited, Nagpur, for the year 2022-2023.
- (ii) Annual Report of the MOIL Limited, Nagpur, for the year 2022-2023, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (e) (i) Review by the Government of the working of the KIOCL Limited, Bengaluru, for the year 2022-2023.
- (ii) Annual Report of the KIOCL Limited, Bengaluru, for the year 2022-2023, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (f) (i) Review by the Government of the working of the Rashtriya Ispat Nigam Limited, Visakhapatnam, for the year 2022-2023.
- (ii) Annual Report of the Rashtriya Ispat Nigam Limited, Visakhapatnam, for the year 2022-2023, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (g) (i) Review by the Government of the working of the Steel Authority of India Limited, New Delhi, for the year 2022-2023.
- (ii) Annual Report of the Steel Authority of India Limited, New Delhi, for the year 2022-2023, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (h) (i) Statement regarding Review by the Government of the working of the NMDC Limited, Hyderabad, for the year 2022-2023.
- (ii) Annual Report of the NMDC Limited, Hyderabad, for the year 2022-2023, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) A copy each of the following papers (Hindi and English versions):-
 - (i) Memorandum of Understanding between the MSTC Limited (Consolidated) and the Ministry of Steel for the year 2023-2024.
 - (ii) Memorandum of Understanding between the Steel Authority of India Limited and the Ministry of Steel for the years 2023-2024 and 2024-2025.
 - (iii) Memorandum of Understanding between the Mecon Limited and the Ministry of Steel for the year 2023-2024.
 - (iv) Memorandum of Understanding between the NMDC Limited and the Ministry of Steel for the year 2023-2024.
 - (v) Memorandum of Understanding between the MOIL Limited and the Ministry of Steel for the years 2023-2024 and 2024-2025.

The Minister of State in the Ministry of Railways; Minister of State in the Ministry of Coal; and Minister of State in the Ministry of Mines (Shri Danve Raosaheb Dadarao) laid on the Table:-

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (1) of Section 28 of the Mines and Minerals

(Development and Regulation) Act, 1957:-

- (i) The Atomic Minerals Concession (Amendment) Rules, 2023 published in Notification No. G.S.R.682(E) in Gazette of India dated 22nd September, 2023.
 - (ii) G.S.R.736(E) published in Gazette of India dated 12th October, 2023, making certain amendments in the Second Schedule, mentioned therein, to the Mines and Minerals (Development and Regulation) Act, 1957.
 - (iii) The Minerals (Other than Atomic and Hydro Carbons Energy Mineral) Concession (Amendment) Rules, 2023 published in Notification No. G.S.R.737(E) in Gazette of India dated 12th October, 2023.
- (2) A copy of the Indian Railways (Open Lines) General (Third Amendment) Rules, 2023 (Hindi and English versions) published in Notification No. G.S.R.870(E) in Gazette of India dated 30th November, 2023 under Section 199 of Railways Act, 1989.
- (3) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-
- (a)
 - (i) Review by the Government of the working of the NALCO Limited, Bhubaneswar, for the year 2022-2023.
 - (ii) Annual Report of the NALCO Limited, Bhubaneswar, for the year 2022-2023, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (b)
 - (i) Review by the Government of the working of the Hindustan Copper Limited, Kolkata, for the year 2022-2023.
 - (ii) Annual Report of the Hindustan Copper Limited, Kolkata, for the year 2022-2023, alongwith Audited Accounts and comments of

the Comptroller and Auditor General thereon.

- (c) (i) Review by the Government of the working of the Container Corporation of India Limited, New Delhi, for the year 2022-2023.
- (ii) Annual Report of the Container Corporation of India Limited, New Delhi, for the year 2022-2023, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (d) (i) Review by the Government of the working of the Rail Vikas Nigam Limited, New Delhi, for the year 2022-2023.
- (ii) Annual Report of the Rail Vikas Nigam Limited, New Delhi, for the year 2022-2023, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (e) (i) Review by the Government of the working of the Dedicated Freight Corridor Corporation of India Limited, New Delhi, for the year 2022-2023.
- (ii) Annual Report of the Dedicated Freight Corridor Corporation of India Limited, New Delhi, for the year 2022-2023, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (f) (i) Review by the Government of the working of the National High Speed Rail Corporation Limited, Delhi, for the year 2022-2023.
- (ii) Annual Report of the National High Speed Rail Corporation Limited, Delhi, for the year 2022-2023, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (g) (i) Review by the Government of the working of the Hassan Mangalore Rail Development Company Limited, Bangalore, for the year 2022-2023.

- (ii) Annual Report of the Hassan Mangalore Rail Development Company Limited, Bangalore, for the year 2022-2023, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (4)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Office of the Coal Mines Provident Fund Commissioner, Dhanbad, for the year 2022-2023, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Office of the Coal Mines Provident Fund Commissioner, Dhanbad, for the year 2022-2023.
- (5)
 - (i) A copy of the Annual Report (Hindi and English versions) of the NRTU Foundation, Vadodara, for the year 2022-2023, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the NRTU Foundation, Vadodara, for the year 2022-2023.
- (6)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Railway Sports Promotion Board, New Delhi, for the year 2022-2023, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Railway Sports Promotion Board, New Delhi, for the year 2022-2023.
- (7)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Rail Land Development Authority, New Delhi, for the year 2022-2023, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rail Land Development

Authority, New Delhi, for the year 2022-2023.

- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Railway Information Systems, New Delhi, for the year 2022-2023, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Centre for Railway Information Systems, New Delhi, for the year 2022-2023.

The Minister of State in the Ministry of Consumer Affairs, Food and Public Distribution; and Minister of State in the Ministry of Rural Development (Sadhvi Niranjana Jyoti) laid on the Table:-

- (1) A copy of the Annual Report (Hindi and English versions) of the Food Corporation of India, New Delhi, for the year 2022-2023 alongwith audited accounts.
- (2) Statement regarding Review (Hindi and English versions) by the Government of the working of the Food Corporation of India, New Delhi, for the year 2022-2023.

The Minister of State in the Ministry of Commerce and Industry (Smt. Anupriya Singh Patel) laid on the Table:-

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 55 of the Special Economic Zones Act, 2005:-
- (i) The Special Economic Zones (Second Amendment) Rules, 2023 published in Notification No. G.S.R.334(E) in Gazette of India dated 1st May, 2023.
- (ii) The Special Economic Zones (Third Amendment) Rules, 2023 published in Notification No. G.S.R.481(E) in Gazette of India dated 5th July, 2023.

- (iii) The Special Economic Zones (Fourth Amendment) Rules, 2023 published in Notification No. G.S.R.824(E) in Gazette of India dated 7th November, 2023.
- (2) A copy of the Rubber (Amendment) Rules, 2023 (Hindi and English versions) published in Notification No. G.S.R.819(E) in Gazette of India dated 6th November, 2023 under sub-section (3) of Section 25 of the Rubber Act, 1947.
- (3)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Shellac & Forest Products Export Promotion Council (SHEFEXIL) (Formerly Shellac Export Promotion Council), Kolkata, for the year 2022-2023.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Shellac & Forest Products Export Promotion Council (SHEFEXIL) (Formerly Shellac Export Promotion Council), Kolkata, for the year 2022-2023, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Shellac & Forest Products Export Promotion Council (SHEFEXIL) (Formerly Shellac Export Promotion Council), Kolkata, for the year 2022-2023.
- (4)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Government e-Marketplace (GeM), New Delhi, for the year 2022-2023 alongwith audited accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Government e-Marketplace (GeM), New Delhi, for the year 2022-2023.
- (5)
 - (i) A copy of the Annual Report (Hindi and English versions) of the

Indian Diamond Institute, Surat, for the year 2022-2023, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Diamond Institute, Surat, for the year 2022-2023.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the EEPC India, Kolkata, for the year 2022-2023, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the EEPC India, Kolkata, for the year 2022-2023.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Services Export Promotion Council, New Delhi, for the year 2022-2023, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Services Export Promotion Council, New Delhi, for the year 2022-2023.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Pharmaceuticals Export Promotion Council (Pharmexcil), Hyderabad, for the year 2022-2023, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Pharmaceuticals Export Promotion Council (Pharmexcil), Hyderabad, for the year 2022-2023.
- (9) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-
 - (i) Review by the Government of the working of the PEC Limited,

New Delhi, for the year 2022-2023.

- (ii) Annual Report of the PEC Limited, New Delhi, for the year 2022-2023, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (10)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Plastics Export Promotion Council (PLEXCONCIL), Mumbai, for the year 2022-2023, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Plastics Export Promotion Council (PLEXCONCIL), Mumbai, for the year 2022-2023.
- (11)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Gem & Jewellery Export Promotion Council, Mumbai, for the year 2022-2023, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Gem & Jewellery Export Promotion Council, Mumbai, for the year 2022-2023.
- (12)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Marine Products Export Development Authority, Kochi, for the year 2022-2023, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Marine Products Export Development Authority, Kochi, for the year 2022-2023.
- (13)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Basic Chemicals, Cosmetics and Dyes Export Promotion Council (CHEMEXCIL), Mumbai, for the year 2022-2023, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the

Government of the working of the Basic Chemicals, Cosmetics and Dyes Export Promotion Council (CHEMEXCIL), Mumbai, for the year 2022-2023.

The Minister of State (Independent Charge) of the Ministry of Law and Justice; Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Culture (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Skill Development and Entrepreneurship; Minister of State in the Ministry of Electronics and Information Technology; and Minister of State in the Ministry of Jal Shakti (Shri Rajeev Chandrasekhar) laid on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-
 - (i) Review by the Government of the working of the Digital India Corporation, New Delhi, for the year 2022-2023.
 - (ii) Annual Report of the Digital India Corporation, New Delhi, for the year 2022-2023, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Semi-Conductor Laboratory, S.A.S. Nagar, for the year 2022-2023, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Semi-Conductor Laboratory, S.A.S. Nagar, for the year 2022-2023.
- (3)
 - (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Electronics and Information Technology, New Delhi, for the year 2022-2023, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the

Government of the working of the National Institute of Electronics and Information Technology, New Delhi, for the year 2022-2023.

- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Bhaskaracharya National Institute for Space Applications and Geo-Informatics (BISAG-N), Gandhinagar, for the year 2022-2023, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Bhaskaracharya National Institute for Space Applications and Geo-Informatics (BISAG-N), Gandhinagar, for the year 2022-2023.

The Minister of State in the Ministry of Textiles; and Minister of State in the Ministry of Railways (Smt. Darshana Vikram Jardosh) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Carpet Technology, Bhadohi, for the year 2022-2023, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Carpet Technology, Bhadohi, for the year 2022-2023.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Man-Made Textiles Research Association, Surat, for the year 2022-2023, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Man-Made Textiles Research Association, Surat, for the year 2022-2023.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the

- Central Wool Development Board, Jodhpur, for the year 2022-2023, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Wool Development Board, Jodhpur, for the year 2022-2023.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Sardar Vallabhbhai Patel International School of Textiles and Management, Coimbatore, for the year 2022-2023, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sardar Vallabhbhai Patel International School of Textiles and Management, Coimbatore, for the year 2022-2023.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Ahmedabad Textile Industry's Research Association, Ahmedabad, for the year 2022-2023, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Ahmedabad Textile Industry's Research Association, Ahmedabad, for the year 2022-2023.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Jute Industries Research Association, Kolkata, for the year 2022-2023, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Jute Industries Research Association, Kolkata, for the year 2022-2023.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Bombay Textile Research Association, Mumbai, for the year

2022-2023, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Bombay Textile Research Association, Mumbai, for the year 2022-2023.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Wool Research Association, Thane, for the year 2022-2023, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Wool Research Association, Thane, for the year 2022-2023.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the South India Textile Research Association, Coimbatore, for the year 2022-2023, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the South India Textile Research Association, Coimbatore, for the year 2022-2023.
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the Northern India Textiles Research Association, Ghaziabad, for the year 2022-2023, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Northern India Textiles Research Association, Ghaziabad, for the year 2022-2023.

The Minister of State in the Ministry of Commerce and Industry (Shri Som Parkash) laid on the Table:-

- (1) A copy of the Notification No. S.O.4255(E) (Hindi and English versions) published in Gazette of India dated 29th September, 2023, prohibiting the manufacture, possession and import of the electric detonator throughout

the country with effect from the 1st day of April, 2025 issued under sub-section (1) of Section 6 of the Explosives Act, 1884.

- (2) A copy of the following notifications (Hindi and English versions) issued under Section 16 of the Bureau of Indian Standards Act, 2016:-
- (i) The Bottled water dispensers (Quality Control) Order, 2023 published in Notification No. S.O.4647(E) in Gazette of India dated 25th October, 2023.
 - (ii) The Helmet for Police Force, Civil Defence and Personal Protection (Quality Control) Order, 2023 published in Notification No. S.O.4649(E) in Gazette of India dated 25th October, 2023.
 - (iii) The Legal Metrology – material measures of Length (Quality Control) Order, 2023 published in Notification No. S.O.5029(E) in Gazette of India dated 23rd November, 2023.
 - (iv) The Steel Wires or Strands, Nylon or Wire Ropes and Wire mesh (Quality Control) Order, 2023 published in Notification No. S.O.5022(E) in Gazette of India dated 22nd November, 2023.
 - (v) The Door Fittings (Quality Control) Order, 2023 published in Notification No. S.O.4646(E) in Gazette of India dated 25th October, 2023.
 - (vi) The Drums and Tins (Quality Control) Order, 2023 published in Notification No. S.O.4596(E) in Gazette of India dated 20th October, 2023.
 - (vii) The Copper Products (Quality Control) Order, 2023 published in Notification No. S.O.4595(E) in Gazette of India dated 20th October, 2023.
 - (viii) The Precision Roller and Bush Chains, attachments and associated chain sprockets (Quality Control) Order, 2023

published in Notification No. S.O.4242(E) in Gazette of India dated 27th September, 2023.

- (ix) The Miscellaneous Steel Products (Quality Control) Order, 2023 published in Notification No. S.O.4240(E) in Gazette of India dated 27th September, 2023.
- (x) The Aluminium and Aluminium Alloy Products (Quality Control) Order, 2023 published in Notification No. S.O.4241(E) in Gazette of India dated 27th September, 2023.
- (xi) The Self-Contained Drinking Water Cooler (Quality Control) Order, 2023 published in Notification No. S.O.4243(E) in Gazette of India dated 27th September, 2023.
- (xii) The Flux Cored Solder Wire (Quality Control) Order, 2023 published in Notification No. S.O.4092(E) in Gazette of India dated 18th September, 2023.

The Minister of State in the Ministry of Communications (Shri Devusinh Chauhan) laid on the Table:-

- (1) A copy of the Indian Post Office (Fifth Amendment) Rules, 2023 (Hindi and English versions) published in Notification No. G.S.R.809(E) in Gazette of India dated 31st October, 2023 under Section 74 of the Indian Post Office Act, 1898.
- (2) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-
 - (a) (i) Review by the Government of the working of the Telecommunications Consultants India Limited, New Delhi, for the year 2022-2023.
 - (ii) Annual Report of the Telecommunications Consultants India Limited, New Delhi, for the year 2022-2023, alongwith Audited

Accounts and comments of the Comptroller and Auditor General thereon.

- (b) (i) Review by the Government of the working of the ITI Limited, Bengaluru, for the year 2022-2023.
- (ii) Annual Report of the ITI Limited, Bengaluru, for the year 2022-2023, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government of the working of the India Post Payment Bank, New Delhi, for the year 2022-2023.
- (ii) Annual Report of the India Post Payment Bank, New Delhi, for the year 2022-2023, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

12.02 P.M.

5. Messages from Rajya Sabha

Secretary General reported the following messages from Rajya Sabha:-

- (i) That at its sitting held on the 11th December, 2023, the Rajya Sabha agreed without any amendment to the Jammu and Kashmir Reservation (Amendment) Bill, 2023, as passed by Lok Sabha.
- (ii) That at its sitting held on the 11th December, 2023, the Rajya Sabha agreed without any amendment to the Jammu and Kashmir Reorganisation (Amendment) Bill, 2023, as passed by Lok Sabha.
- (iii) That at its sitting held on 12th December, 2023, the Rajya Sabha passed the Chief Election Commissioner and other Election

Commissioners (appointment, Conditions of services and Term of Office) Bill, 2023.

6. Bill as passed by Rajya Sabha- Laid on the Table

The Chief Election Commissioner and other Election Commissioners (appointment, Conditions of services and Term of Office) Bill, 2023.

7. Report of Standing Committee on Consumer Affairs, Food and Public Distribution (2023-24)

Smt. Locket Chatterjee presented the Thirty-fifth Report (Hindi and English versions) of the Standing Committee on Consumer Affairs, Food and Public Distribution (2023-2024) on Action Taken by the Government on the Observations/ Recommendations contained in the Thirty-first Report on the subject – 'Coarse Grains Production and Distribution' pertaining to the Ministry of Consumer Affairs, Food and Public Distribution (Department of Food and Public Distribution).

8. Reports of Standing Committee on Education, Women, Children, Youth and Sports

Shri Sri Krishna Devarayalu Lavu laid on the Table the following Reports (Hindi and English versions) of the Standing Committee on Education, Women, Children, Youth and Sports:

- (1) 357th Report on Action Taken by the Government on the Recommendations/Observations contained in the 351st Report on 'Demands for Grants 2023-24 of the Ministry of Youth Affairs & Sports'.
- (2) 358th Report on 'Research based Education and Anusandhan scenario in Sciences and related fields'.

- (3) 359th Report on 'Action Taken by the Government on the Recommendations/Observations contained in the 350th Report on Demands for Grants 2023-24 of the Ministry of Women and Child Development'.

9. Statements by Ministers

- (1) The Minister of Earth Sciences (Shri Kiren Rijiju) laid the following statements (Hindi and English versions) regarding:-

(i) the status of implementation of the recommendations contained in the 332nd Report of the Standing Committee on Science and Technology, Environment, Forests and Climate Change on Demands for Grants (2020-2021) (Demand No. 23) pertaining to the Ministry of Earth Sciences.

(ii) the status of implementation of the recommendations contained in the 347th Report of the Standing Committee on Science and Technology, Environment, Forests and Climate Change on Demands for Grants (2021-2022) (Demand No. 23) pertaining to the Ministry of Earth Sciences.

(iii) the status of implementation of the recommendations contained in the 364th Report of the Standing Committee on Science and Technology, Environment, Forests and Climate Change on Demands for Grants (2022-2023) (Demand No. 24) pertaining to the Ministry of Earth Sciences.

(iv) the status of implementation of the recommendations contained in the 372nd Report of the Standing Committee on Science and Technology, Environment, Forests and Climate Change on Action Taken by the Government on the recommendations/observations contained in the 364th Report of the Committee on Demands for Grants (2022-2023) pertaining to the Ministry of Earth Sciences.

(v) the status of implementation of the recommendations contained in the 379th Report of the Standing Committee on Science and Technology, Environment, Forests and Climate Change on Demands for Grants (2023-2024) (Demand No. 24) pertaining to the Ministry of Earth Sciences.

(2) The Minister of State (Independent Charge) of the Ministry of Science and Technology; Minister of State in the Prime Minister's Office; Minister of State in the Ministry of Personnel, Public Grievances and Pensions; Minister of State in the Department of Atomic Energy; and Minister of State in the Department of Space (Dr. Jitendra Singh) laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 384th Report of the Standing Committee on Science and Technology, Environment, Forests and Climate Change on Action Taken by the Government on the recommendations/ observations

contained in the 377th Report of the Committee on Demands for Grants (2023-2024) pertaining to the Department of Space.

(3) The Minister of State in the Ministry of Consumer Affairs, Food and Public Distribution; and Minister of State in the Ministry of Rural Development (Sadhvi Niranjana Jyoti) on behalf of the Minister of State in the Ministry of Steel; and Minister of State in the Ministry of Rural Development (Shri Faggansingh Kulaste) laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 40th Report of the Standing Committee on Coal, Mines and Steel on Demands for Grants (2023-24) pertaining to the Ministry of Steel.

(4) The Minister of State in the Ministry of Railways; Minister of State in the Ministry of Coal; and Minister of State in the Ministry of Mines (Shri Danve Raosaheb Dadarao) laid the following statements (Hindi and English versions) regarding:-

- (i) the status of implementation of the recommendations contained in the 16th Report of the Standing Committee on Railways on 'Performance of Rail Land Development Authority' pertaining to the Ministry of Railways (Railway Board).
- (ii) the status of implementation of the recommendations contained in the 30th Report of the Standing Committee on Coal, Mines and Steel on Demands for Grants (2022-23) pertaining to the Ministry of Coal.

(iii) the status of implementation of the recommendations contained in the 38th Report of the Standing Committee on Coal, Mines and Steel on Demands for Grants (2023-24) pertaining to the Ministry of Coal.

(5) The Minister of State in the Ministry of Communications (Shri Devusinh Chauhan) laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations/observations contained in the 43rd Report of the Standing Committee on Communications and Information Technology on Demands for Grants (2023-2024) pertaining to the Department of Telecommunications, Ministry of Communications.

10. Motion for Election of one Member of to the Committee on Estimates (2023-24).

Shri Sanjay jaiswal moved the following motion :-

“That the members of this House do proceed to elect in the manner required by sub-rule (3) of Rule 254 read with sub-rule (1) of Rule 311 of the Rules of Procedure and Conduct of Business in Lok Sabha, one member from amongst themselves to serve as a member of the Committee on Estimates for the un-expired portion of the term of the Committee vice Col. Rajyavardhan Singh Rathore resigned from Lok Sabha w.e.f. 6 December, 2023.”

The motion was adopted.

11. Motion for Election of one Member to the Committee on Public Undertakings (2023-24).

Shri Janardan Mishra moved the following motion :-

“That the members of this House do proceed to elect in the manner required by sub-rule (3) of Rule 254 read with sub-rule (1) of Rule 312B of the Rules of Procedure and Conduct of Business in Lok Sabha, one member from amongst themselves to serve as a member of the Committee on Public Undertakings for the un-expired portion of the term of the Committee vice Shri Uday Pratap Singh resigned from Lok Sabha w.e.f. 6 December, 2023.”

The motion was adopted.

12. Motion for Election of one Member to the Committee on Welfare of Other Backward Classes (2023-24).

Shri Rajesh Verma moved the following motion:-

“That in pursuance of para (3) of item at Sl. No. 7 containing the Motion adopted by the House on 24.06.2019, the members of this House do proceed to elect in the manner required by sub-rule (3) of Rule 254 of the Rules of Procedure and Conduct of Business in Lok Sabha, one member from amongst themselves to serve as a member of the Committee on Welfare of Other Backward Classes for the un-expired portion of the term of the Committee vice Shri Balak Nath resigned from Lok Sabha w.e.f. 7 December, 2023.”

The motion was adopted.

13. Motions

(i) Shri Pralhad Joshi moved the following motion:-

"That this House do agree with the Forty-sixth Report of the Business Advisory Committee presented to the House on 12th December, 2023."

The motion was adopted.

(ii) Shri Pralhad Joshi moved the following motion:-

"That this House do agree with the Forty-seventh Report of the Business Advisory Committee presented to the House on 12th December, 2023."

The motion was adopted.

\$12.12 P.M.

14. Government Bills – Introduced

(i) The Central Goods and Services Tax (Second Amendment) Bill, 2023.

Prof. Sougata Ray opposed the introduction of the Bill and sought clarification from the Minister.

The Minister of Finance; and Minister of Corporate Affairs (Smt. Nirmala Sitharaman) replied to the clarifications sought by the Member.

Thereafter, the motion was adopted and the Bill was introduced.

\$ From 12.19 P.M. to 1.01 P.M., Members raised matters of urgent public importance.

(ii) The Provisional Collection of Taxes Bill, 2023.

Shri Adhir Ranjan Chowdhury opposed the introduction of the Bill and sought clarification from the Minister.

The Minister of Finance; and Minister of Corporate Affairs (Smt. Nirmala Sitharaman) replied to the clarifications sought by the Member.

Thereafter, the motion was adopted and the Bill was introduced.

**(iii) The National Capital Territory of Delhi Laws (Special Provisions) Second (Amendment) Bill, 2023.*

(Lok Sabha adjourned at 1.01 P.M. and re-assembled at 2.02 P.M.)

2.02 P.M.

15. Announcement by the Speaker

The Speaker announced that the incident that occurred during Zero Hour is being investigated by Delhi Police and the fume sprayed by the persons who jumped from the Visitor's Gallery was not dangerous.

* At 2.11P.M.

2.10 P.M.**16. Matters under Rule 377**

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- 1) Shri Vivek Narayan Shejwalkar regarding improvement in railway facilities in Gwalior region.
- 2) Shri Gopal Jee Thakur regarding need to start new high speed trains from Darbhanga.
- 3) Shri Kunar Hembram regarding providing stoppages of various trains at Jhargram station.
- 4) Shri Sudhakar Tukaram Shrangre regarding need to set up X-band Doppler weather Radar in Marathwada region, Maharashtra.
- 5) Shri Bhagirath Choudhary regarding construction of an underpass/footover bridge on railway line in urban area of Kishangarh in Ajmer parliamentary constituency.
- 6) Dr. Manoj Rajoria regarding stoppage of Telangana Express and Kerala Express at Dholpur railway station.
- 7) Shri Dilip Saikia regarding need to provide rail connectivity to Darrang district of Assam.
- 8) Shri Gowdar Mallikarjunappa Siddeshwara regarding need to upgrade the Mariyammnahalli – Shivamoga SH No. 25 into National Highway.
- 9) Dr. Heena Vijaykumar Gavit regarding need to start an Intercity train between Nandurbar and Pune on daily basis.
- 10) Shri Tirath Singh Rawat regarding need to declare 'climate

change' as natural disaster.

- 11) Shri Ghanshyam Singh Lodhi regarding need to set up a system to facilitate railway passengers to know the current status of their railway ticket purchased from railway ticket counter.
- 12) Shri Rahul Kaswan regarding need to construct Railway bridge (ROB), Cattle Underpass (CUP) and Vehicular Underpass (VUP) on National Highway in Churu parliamentary constituency.
- 13) Shri Guman Singh Damor regarding need to provide irrigation facilities in Ratlam parliamentary constituency.
- 14) Smt. Sunita Duggal regarding heavy railway traffic on Delhi-Howrah & Delhi-Mumbai routes.
- 15) Shri Gajendra Umrao Singh Patel regarding establishment of a medical college in Khargone parliamentary constituency.
- 16) Shri Rodmal Nagar regarding doubling of Maksi-Ruthiyai railway line in Madhya Pradesh.
- 17) Shri Benny Behanan regarding allocation of funds and restarting of Angamali-Erumali-Sabari new railway line project.
- 18) Shri Abdul Khaleque regarding need to enact a law to deal with mismatch between medical facilities available in rural and urban areas.
- 19) Dr. T.R. Paarivendhar regarding stoppage of trains in Perambalur parliamentary constituency.
- 20) Shri Chandra Sekhar Bellana regarding filling up of vacant posts under Central Government.
- 21) Shri Kotagiri Sridhar regarding fixing of viability price for farmers.

- 22) Smt. Aparupa Poddar regarding availability of adequate funds under MGNREGA for West Bengal.
- 23) Smt. Pratima Mondal regarding release of National Health Mission (NHM) funds to West Bengal.
- 24) Shri Shrikant Eknath Shinde regarding removal of Anti-dumping duty on Viscose Filament Yarn (VFN).
- 25) Shri Mahabali Singh regarding setting up of an AIIMS or AIIMS like institute in Karakat parliamentary constituency, Bihar.
- 26) Shri Mahesh Sahoo regarding disparity between service condition of permanent and contractual employees in NALCO, Odisha.
- 27) Shri P.R. Natarajan regarding need to accord permission to BSNL to roll out 4G and 5G services.
- 28) Shi P. Ravindranath regarding policy for developing carbon neutral educational institutions.
- 29) Shri Jagdambika Pal regarding need to remove ban on export of non-basmati rice.'

2.12 P.M.

17. Government Bill – Under Consideration

The Post Office Bill, 2023.

Time Allotted: 2 Hrs.

Time Taken: 39 Mts.

The motion for consideration of the Bill was moved by Shri Ashwini Vaishnaw.

The following members took part in the debate:-

1. Dr. Shashi Tharoor

2. Shri Tapir Gao

The discussion was not concluded.

(Lok Sabha adjourned at 2.51 P.M. and re-assembled at 4.00 P.M.)

***4.00 P.M.**

18. Observation by the Speaker

The Speaker made an observation on the unfortunate incident that had occurred due to intruders. He thanked members of Parliament, Marshal and Chamber staff for their exemplary courage in catching the intruders. He further observed that after consulting Leaders of Parties the security arrangements would be strengthened.

4.03 P.M.

(Lok Sabha adjourned till 11.00 A.M., Thursday, the 14th December, 2023.)

UTPAL KUMAR SINGH
Secretary General

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Thursday, December 14, 2023/Agrahayana 23, 1945 (Saka)

No. 260

11.00 A.M.

1. Resignation from the Membership of Lok Sabha

The Speaker informed the House that the following elected members have resigned from the membership of Lok Sabha and that he had accepted their resignation with effect from 13th December, 2023:

1. Shri Kotha Prabhakar Reddy
2. Shri Uttam Kumar Reddy

11.01 A.M.

2. Starred Questions

Starred Question Nos. 161-162 were orally answered.

*(Due to interruptions, Lok Sabha adjourned at 11.17 A.M.
and re-assembled at 2.00 P.M.)*

Replies to Starred Question Nos. 163-180 were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Question Nos. 1841-2070 were laid on the Table.

4*. Observation by the Speaker

The Speaker made an observation regarding the security in the Parliament and he would consult with members on the issue.

Shri Raj Nath Singh[#] also spoke on the security..

2.00 P.M.

5. Suspension of Members from the service of the House under Rule 374

Before moving the motion, the Minister of Parliamentary Affairs (Shri Pralhad Joshi) mentioned about the serious incident occurred on 13.12.2023 concerning the safety and security of Hon'ble members.

Thereafter, the Minister of Parliamentary Affairs (Shri Pralhad Joshi) moved the following motion:-

"That this House having taken a serious note of the misconduct of Shri T.N. Prathapan, Shri Hibi Eden, Ms. S. Jothi Mani, Ms. Ramya Haridas and Adv. Dean Kuriakose in utter disregard to the House and the authority of the Chair, and having been named by the Chair, resolve that the said members be suspended from the service of the House for the remainder of the Session under Rule 374."

The motion was put to vote and adopted.

*(Due to interruptions, Lok Sabha adjourned at 2.09 P.M.
and re-assembled at 3.01 P.M.)*

* At 11.05 A.M. Original in Hindi. For details, please see the debates of the day.

Minister of Defence

3.01 P.M.**6. Suspension of Members from the service of the House under Rule 374**

The Minister of Parliamentary Affairs (Shri Pralhad Joshi) moved the following motion:-

“That this House having taken a serious note of the misconduct of Shri V. K. Sreekandan, Shri Benny Behanan, Dr. Mohammad Jawed, Shri P. R. Natarajan, Smt. Kanimozhi Karunanidhi, Shri K. Subbarayan, Shri S. Venkatesan and Shri Manickam Tagore in utter disregard to the House and the authority of the Chair, and having been named by the Chair, resolve that the said members be suspended from the service of the House for the remainder of the Session under Rule 374.”

The motion was put to vote and adopted.

3.02 P.M.

(Lok Sabha adjourned till 11.00 A.M., Friday, the 15th December, 2023.)

UTPAL KUMAR SINGH
Secretary General

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Friday, December 15, 2023/Agrahayana 24, 1945 (Saka)

No. 261

11.00 A.M.

1. Starred Questions

Due to interruptions, Starred Questions could not be called for oral answers. Starred Question Nos. 181-200 (except Question No. 186 which was deleted due to suspension of the member, under Rule 374 of the 'Rules of Procedure and Conduct of Business in Lok Sabha', on whose name the Question stood) put down in the Order Paper for the day were, therefore, treated as Unstarred Questions and their answers together with the answers to Unstarred Question Nos. 2071 – 2300 (except Question Nos. 2103, 2140, 2155, 2175, 2189, 2242, 2269, 2296, 2299 and 2300 which were deleted due to suspension of the members under Rule 374 of the 'Rules of Procedure and Conduct of Business in Lok Sabha', on whose names the Questions stood) would be printed in the Official Report for the day.

*(Due to interruptions, Lok Sabha adjourned at 11.01 A.M.
and re-assembled at 2.00 P.M.)*

2.00 P.M.

*(Due to interruptions, Lok Sabha adjourned till 11.00 A.M., Monday,
the 18th December, 2023.)*

UTPAL KUMAR SINGH
Secretary General

LOK SABHA

BULLETIN – PART I (Brief Record of Proceedings)

Monday, December 18, 2023/Agrahayana 27, 1945 (Saka)

No. 262

11.00 A.M.

1. Announcement by the Speaker

The Speaker made an announcement* welcoming H.E. Mr. Mahinda Yapa Abeywardana, Speaker of the Parliament of the Democratic Socialist Republic of Sri Lanka and Members of the Parliamentary Delegation from Sri Lanka who were on a visit to India as honoured guests.

11.02 A.M.

2. Obituary Reference

The Speaker made reference to the passing away of H.H. Sheikh Nawaf al-Ahmad al-Sabah, the Amir of the State of Kuwait.

Thereafter, members stood in silence for a short while as a mark of respect to the memory of the departed soul.

3. Observation by the Speaker

The Speaker made an observation** regarding inquiry into the incident related to security in the Parliament that occurred on 13.12.2023.

* Original in Hindi. For details, please see the debates of the day.

** At 11.03 A.M. Original in Hindi. For details, please see the debates of the day.

11.10 A.M.**4. Resignation from the Membership of Lok Sabha**

The Speaker informed the House that Shri Hanuman Beniwal, the elected member has resigned from the membership of Lok Sabha and that he had accepted his resignation with effect from 15th December, 2023.

11.12 A.M.**5. Starred Questions**

Starred Question Nos. 201 to 203 were orally answered.

(Due to interruptions, Lok Sabha adjourned at 11.14 A.M.

and re-assembled at 12.00 Noon)

Replies to Starred Question Nos. 204 – 220 (except Question Nos. 210 and 219 which were deleted due to suspension of the member, under Rule 374 of the 'Rules of Procedure and Conduct of Business in Lok Sabha', on whose name the Question stood) put down in the Order Paper for the day were, therefore, treated as Unstarred Questions and their answers together with the answers to Unstarred Questions would be printed in the Official Report for the day.

6. Unstarred Questions

Unstarred Question Nos. 2301 – 2530 (except Question Nos. 2307, 2309, 2311, 2404, 2413, 2434, 2441, 2443 and 2528 which were deleted due to suspension of the members under Rule 374 of the 'Rules of Procedure and Conduct of Business in Lok Sabha', on whose names the Questions stood) would be printed in the Official Report for the day.

12.00 Noon**7. Papers laid on the Table**

The Minister of State (Independent Charge) of the Ministry of Statistics and Programme Implementation; Minister of State (Independent Charge) of the Ministry of Planning; and Minister of State in the Ministry of Corporate Affairs (Shri Rao Inderjit Singh)

laid on the Table:-

- (1) A copy each of the following Notifications (Hindi and English versions) under Section 40 of the Company Secretaries Act, 1980:-
 - (i) G.S.R.734(E) published in Gazette of India dated 12th October, 2023 making certain amendments in the Notification No. G.S.R.490(E) dated 13th July, 2007.
 - (ii) Annual Report of the Institute of Company Secretaries of India for the year ended 31 May, 2023, alongwith audited accounts published in Notification No. F.No.104/43/Accts.-1(A) in Gazette of India dated 26th September, 2023.
- (2) A copy each of the following Notifications (Hindi and English versions) under Section 30B of the Chartered Accountants Act, 1949:-
 - (i) Notification No.1-CA(7)/201A/2023 published in Gazette of India dated 21st August, 2023 containing corrigendum to the Notification No. 1-CA(7)/201/2023 dated 22nd June, 2023.
 - (ii) G.S.R.622(E) published in Gazette of India dated 24th August, 2023 making certain amendments in the Notification No. G.S.R.38(E) dated 19th January, 2011.
 - (iii) S.O.4455(E) published in Gazette of India dated 12th October, 2023 making certain amendments in the Notification No. G.S.R.38(E) dated 19th January, 2011.
 - (iv) S.O.4999(E) published in Gazette of India dated 21st November, 2023 making certain amendments in the Notification No. S.O.1591(E) dated 12th April, 2019.
 - (v) Annual Report of the Institute of Chartered Accountants of India for the year ended 31st March, 2023, alongwith audited accounts published in Notification No. 1-CA(5)/74/2023 in Gazette of India dated 27th September, 2023.
- (3) A copy each of the following Notifications (Hindi and English versions) under Section 40 of the Cost & Works Accountants Act,

1959:-

- (i) G.S.R.743(E) published in Gazette of India dated 16th October, 2023 making certain amendments in the Notification No. G.S.R.787(E) dated 15th October, 2015.
 - (ii) G.S.R.741(E) published in Gazette of India dated 16th October, 2023 establishing a Tribunal consisting of the persons, mentioned therein, to decide any dispute arising under section 10A of the Cost and Works Accountants Act, 1959 in the matter of election to the Council of the Institute of Cost Accountants of India held in July, 2023.
 - (iii) Annual Report of the Institute of Cost Accountants of India for the year ended 31st March, 2023, alongwith audited accounts published in Notification No. G/20-CWA/9/2023 in Gazette of India dated 25th September, 2023.
- (4)
- (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Labour Economics Research and Development, Delhi, for the year 2022-2023, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Labour Economics Research and Development, Delhi, for the year 2022-2023.
- (5)
- (i) A copy of the Annual Report (Hindi and English versions) of the National Financial Reporting Authority, New Delhi, for the year 2022-2023.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Financial Reporting Authority, New Delhi, for the year 2022-2023, together with Audit Report thereon.
 - (iii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Financial Reporting Authority, New Delhi, for the year 2022-2023.
- (6) A copy of the Annual Accounts (Hindi and English versions) of the Competition Commission of India, New Delhi, for the year 2022-

2023.

- (7) A copy of the 9th Annual Report (Hindi and English versions) on the working and administration of the Companies Act, 2013 for the year ended 31st March, 2023.

The Minister of State (Independent Charge) of the Ministry of Law and Justice; Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Culture (Shri Arjun Ram Meghwal) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Council of Science Museums, Kolkata, for the year 2022-2023, alongwith audited accounts.
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Council of Science Museums, Kolkata, for the year 2022-2023.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Kalakshetra Foundation, Chennai, for the year 2022-2023, alongwith audited accounts.
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Kalakshetra Foundation, Chennai, for the year 2022-2023.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Lalit Kala Akademi, New Delhi, for the year 2022-2023, alongwith audited accounts.
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Lalit Kala Akademi, New Delhi, for the year 2022-2023.

The Minister of State in the Ministry of Ports, Shipping and Waterways; and Minister of State in the Ministry of Tourism (Shri Shripad Yesso Naik) laid on the Table:-

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of Section 47 of the Indian Maritime University Act, 2008:-

- (i) The Ph.D Ordinance-Minimum Standards and Procedures for Award of Ph.D Degree (Ordinance 01 of 2023) published in Notification No. IMU/HQ/ADM/Notification/2023/01 in Gazette of India dated 21st July, 2023.
 - (ii) The M.S. (Minimum Standards and Procedures for Award of MS) (Ordinance 02 of 2023) published in Notification No. IMU/HQ/ADM/Notification/2023/01 in Gazette of India dated 21st July, 2023.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3)
 - (i) A copy of the Annual Administration Report (Hindi and English versions) of the V.O. Chidambaranar Port Authority, Thoothukudi, for the year 2022-2023.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the V.O. Chidambaranar Port Authority, Thoothukudi, for the year 2022-2023, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the V.O. Chidambaranar Port Authority, Thoothukudi, for the year 2022-2023.
 - (iv) A copy of the Review (Hindi and English versions) on the Audited Accounts of the V.O. Chidambaranar Port Authority, Thoothukudi, for the year 2022-2023.
- (4)
 - (i) A copy of the Annual Administration Report (Hindi and English versions) of the Visakhapatnam Port Authority, Visakhapatnam, for the year 2022-2023, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Visakhapatnam Port Authority, Visakhapatnam, for the year 2022-2023.
 - (iii) A copy of the Review (Hindi and English versions) on the Audited Accounts of the Visakhapatnam Port Authority, Visakhapatnam, for the year 2022-2023.
- (5)
 - (i) A copy of the Annual Administration Report (Hindi and English versions) of the Jawaharlal Nehru Port Authority, Navi Mumbai, for the year 2022-2023.

- (ii) A copy of the Annual Accounts (Hindi and English versions) of Jawaharlal Nehru Port Authority, Navi Mumbai, for the year 2022-2023, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Jawaharlal Nehru Port Authority, Navi Mumbai, for the year 2022-2023.
 - (iv) A copy of the Review (Hindi and English versions) on the Audited Accounts of the Jawaharlal Nehru Port Authority, Navi Mumbai, for the year 2022-2023.
- (6)
- (i) A copy of the Annual Report (Hindi and English versions) of the Indian Maritime University, Chennai, for the year 2022-2023.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Maritime University, Chennai, for the year 2022-2023, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Maritime University, Chennai, for the year 2022-2023.
- (7)
- (i) A copy of the Annual Administration Report (Hindi and English versions) of the Calcutta Dock Labour Board, Kolkata, for the year 2022-2023, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Calcutta Dock Labour Board, Kolkata, for the year 2022-2023.
- (8)
- (i) A copy of the Annual Administration Report (Hindi and English versions) of the New Mangalore Port Authority, Mangalore, for the year 2022-2023.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the New Mangalore Port Authority, Mangalore, for the year 2022-2023, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the New Mangalore Port Authority, Mangalore, for the year 2022-2023.

- (iv) A copy of the Review (Hindi and English versions) on the Audited Accounts of the New Mangalore Port Authority, Mangalore, for the year 2022-2023.
- (9) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Deendayal Port Authority, Kandla, for the year 2022-2023.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Deendayal Port Authority, Kandla, for the year 2022-2023, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Deendayal Port Authority, Kandla, for the year 2022-2023.
- (iv) A copy of the Review (Hindi and English versions) on the Audited Accounts of the Deendayal Port Authority, Kandla, for the year 2022-2023.
- (10) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-
 - (a) (i) Review by the Government of the working of the Cochin Shipyard Limited, Kochi, for the year 2022-2023.
 - (ii) Annual Report of the Cochin Shipyard Limited, Kochi, for the year 2022-2023, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (b) (i) Review by the Government of the working of the Hooghly Cochin Shipyard Limited, Howrah, for the year 2022-2023.
 - (ii) Annual Report of the Hooghly Cochin Shipyard Limited, Howrah, for the year 2022-2023, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (11) (i) A copy of the Annual Administration Reports (Hindi and English versions) of the Seamen's Provident Fund Organisation, Mumbai, for the year 2022-2023, alongwith Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Seamen's Provident Fund Organisation, Mumbai.

The Minister of State in the Ministry of Road Transport and Highways; and Minister of State in the Ministry of Civil Aviation (General (Retd.) V. K. Singh) laid on the Table:-

- (1) A copy each of the following Notifications (Hindi and English versions) issued under Section 5 of the National Highways Act, 1956 and under Section 11 of the National Highways Authority of India Act, 1988:-
- (i) S.O.3462(E) published in Gazette of India dated 2nd August, 2023 notifying entrustment of National Highways, mentioned therein, in the State of Andhra Pradesh to the National Highways Authority of India.
 - (ii) S.O.3463(E) published in Gazette of India dated 2nd August, 2023 making certain amendments in the Notification No. S.O.1096(E) dated 4th August, 2005.
 - (iii) S.O.4111(E) published in Gazette of India dated 19th September, 2023 making certain amendments in the Notification No. S.O.694(E) dated 10th March, 2015.
 - (iv) S.O.4112(E) published in Gazette of India dated 19th September, 2023 making certain amendments in the Notification No. S.O.1096(E) dated 4th August, 2005.
 - (v) S.O.4113(E) published in Gazette of India dated 19th September, 2023 containing corrigendum to the Notification No. S.O.1310(E) dated 20th March, 2005.
 - (vi) S.O.4557(E) published in Gazette of India dated 17th October, 2023 making certain amendments in the Notification No. S.O.2787(E) dated 29th October, 2014.
 - (vii) S.O.4558(E) published in Gazette of India dated 17th October, 2023 making certain amendments in the Notification No. S.O.1423(E) dated 5th May, 2017.
 - (viii) S.O.4559(E) published in Gazette of India dated 17th October, 2023 making certain amendments in the Notification No. S.O.1505(E) dated 14th May, 2020.
 - (ix) S.O.4560(E) published in Gazette of India dated 17th October, 2023 making certain amendments in the

- Notification No. S.O.1096(E) dated 4th August, 2005.
- (x) S.O.4782(E) published in Gazette of India dated 3rd November, 2023 making certain amendments in the Notification No. S.O.1096(E) dated 4th August, 2005.
 - (xi) S.O.4783(E) published in Gazette of India dated 3rd November, 2023 notifying entrustment of National Highways, mentioned therein, in the State of Andhra Pradesh to the National Highways & Infrastructure Development Corporation Limited.
 - (xii) S.O.4784(E) published in Gazette of India dated 3rd November, 2023 making certain amendments in the Notification No. S.O.1096(E) dated 4th August, 2005.
 - (xiii) S.O.4785(E) published in Gazette of India dated 3rd November, 2023 making certain amendments in the Notification No. S.O.1034(E) dated 17th April, 2015.
 - (xiv) S.O.4786(E) published in Gazette of India dated 3rd November, 2023 making certain amendments in the Notification No. S.O.3227(E) dated 11th August, 2021.
 - (xv) S.O.4787(E) published in Gazette of India dated 3rd November, 2023 making certain amendments in the Notification No. S.O.539(E) dated 17th February, 2015.
 - (xvi) S.O.4788(E) published in Gazette of India dated 3rd November, 2023 making certain amendments in the Notification No. S.O.2209(E) dated 3rd July, 2020.
 - (xvii) S.O.4789(E) published in Gazette of India dated 3rd November, 2023 making certain amendments in the two notifications, mentioned therein.
 - (xviii) S.O.4790(E) published in Gazette of India dated 3rd November, 2023 making certain amendments in the Notification No. S.O.3228(E) dated 11th August, 2021.
 - (xix) S.O.4791(E) published in Gazette of India dated 3rd November, 2023 making certain amendments in the Notification No. S.O.2326(E) dated 26th May, 2023.
 - (xx) S.O.4792(E) published in Gazette of India dated 3rd November, 2023 making certain amendments in the Notification No. S.O.2327(E) dated 26th May, 2023.

- (xxi) S.O.4793(E) published in Gazette of India dated 3rd November, 2023 making certain amendments in the Notification No. S.O.1096(E) dated 4th August, 2005.
- (xxii) S.O.4794(E) published in Gazette of India dated 3rd November, 2023 notifying entrustment of National Highway in the State of Sikkim to the Border Road Development Board.
- (xxiii) S.O.4867(E) published in Gazette of India dated 9th November, 2023 notifying entrustment of National Highway in the State of West Bengal to the National Highways Authority of India.
- (xxiv) S.O.5056(E) published in Gazette of India dated 24th November, 2023 making certain amendments in the Notification No. S.O.3690(E) dated 9th December, 2016.
- (xxv) S.O.5057(E) published in Gazette of India dated 24th November, 2023 making certain amendments in the Notification No. S.O.1096(E) dated 4th August, 2005.
- (xxvi) S.O.5058(E) published in Gazette of India dated 24th November, 2023 rescinding two notifications, mentioned therein.
- (xxvii) S.O.5059(E) published in Gazette of India dated 24th November, 2023 rescinding two notifications, mentioned therein.
- (xxviii) S.O.5060(E) published in Gazette of India dated 28th November, 2023 making certain amendments in the Notification No. S.O.689(E) dated 4th April, 2011.
- (xxix) S.O.5100(E) published in Gazette of India dated 30th November, 2023 notifying entrustment of National Highways, mentioned therein, to the National Highways Authority of India.
- (xxx) S.O.5101(E) published in Gazette of India dated 30th November, 2023 making certain amendments in the Notification No. S.O.515(E) dated 3rd February, 2021.
- (xxxi) S.O.5102(E) published in Gazette of India dated 30th November, 2023 making certain amendments in the Notification No. S.O.199(E) dated 12th January, 2023.

- (xxxii) S.O.5103(E) published in Gazette of India dated 30th November, 2023 making certain amendments in the Notification No. S.O.1096(E) dated 4th August, 2005.
- (xxxiii) S.O.5104(E) published in Gazette of India dated 30th November, 2023 making certain amendments in the Notification No. S.O.1096(E) dated 4th August, 2005.
- (xxxiv) S.O.5105(E) published in Gazette of India dated 30th November, 2023 making certain amendments in the Notification No. S.O.1096(E) dated 4th August, 2005.
- (xxxv) S.O.5106(E) published in Gazette of India dated 30th November, 2023 entrustment of National Highway No. 502A in the State of Mizoram to the National Highways Authority of India.
- (xxxvi) S.O.5107(E) published in Gazette of India dated 30th November, 2023 entrustment of National Highway No. 701A in the UT of Jammu and Kashmir to the National Highways Authority of India.
- (xxxvii) S.O.5108(E) published in Gazette of India dated 30th November, 2023 making certain amendments in the Notification No. S.O.3228(E) dated 11th August, 2021.
- (2) A copy each of the following papers (Hindi and English versions) under Section 10 of the National Highways Act, 1956:-
- (i) S.O.3409(E) published in Gazette of India dated 31st July, 2023 notifying user fee for the project of four and more lane of Narenpur – Purnia section of NH-131A in the State of Bihar.
 - (ii) S.O.3410(E) published in Gazette of India dated 31st July, 2023 notifying user fee for the project of 2LPS/4 lane of Kazhakuttam Elevated Highway section and Thiruvananthapuram – Kerala/Tamil Nadu Border Section of NH-66 (Old NH-47) in the State of Kerala.
 - (iii) S.O.3411(E) published in Gazette of India dated 31st July, 2023 notifying user fee for the project of 8 lane Section of Delhi-Vadodara expressway on NH NHE-4 in the State of Madhya Pradesh.
 - (iv) S.O.3500(E) published in Gazette of India dated 4th

- August, 2023 notifying user fee for the project of 2LPS/4 lane of Bhadgaon- Chalisgaon Section of NH-753J in the State of Maharashtra.
- (v) S.O.3501(E) published in Gazette of India dated 4th August, 2023 notifying user fee for the project of 2LPS/4 lane of Gadchiroli - Ashti Section of NH-353C in the State of Maharashtra.
- (vi) S.O.3502(E) published in Gazette of India dated 4th August, 2023 notifying user fee for the project of 2LPS/4 lane of Karad to Vita Section of NH-166E in the State of Maharashtra.
- (vii) S.O.3575(E) published in Gazette of India dated 10th August, 2023 notifying user fee for the project of four and more lane of Dhrol-Bhadra and BhadraPatiya-Pipaliya Section of NH-151A in the State of Gujarat.
- (viii) S.O.3610(E) published in Gazette of India dated 11th August, 2023 notifying user fee for the project of Four and more lane Section of Shamli-Muzaffarnagar Section excluding 7.8 Kms of overlap length with NH-709B in the State of Uttar Pradesh.
- (ix) S.O.3611(E) published in Gazette of India dated 11th August, 2023 making certain amendments in the Notification No. S.O.1062(E) dated 21st February, 2019.
- (x) S.O.3612(E) published in Gazette of India dated 11th August, 2023 notifying user fee for the project of four lane section of Challakere to Hiriyur of NH-150A in the State of Karnataka.
- (xi) S.O.3784(E) published in Gazette of India dated 24th August, 2023 notifying user fee for the project of Akola-Deori-Akot Section of NH-161A in the State of Maharashtra.
- (xii) S.O.3785(E) published in Gazette of India dated 24th August, 2023 notifying user fee for the project of 2LPS/4 lane of Sangola – Jath section of NH-965G in the State of Maharashtra.
- (xiii) S.O.3786(E) published in Gazette of India dated 24th

August, 2023 notifying user fee for the project of four laning of Kamalapuram – Oddanchatram Section, Oddanchatram Bypass Section, Oddanchatram-Madathukulam Section, Madathukulam-Pollachi Section and Pollachi – Coimbatore Section of NH-209 (New NH-83) in the State of Tamil Nadu.

- (xiv) S.O.3801(E) published in Gazette of India dated 24th August, 2023 notifying user fee for the project of two lane with paved shoulder of Malegaon – Risod of NH-461B in the State of Maharashtra.
- (xv) S.O.3802(E) published in Gazette of India dated 24th August, 2023 notifying user fee for the project of 2LPS/4 lane section of Nandgaon Peth – Morshi section of NH-353K in the State of Maharashtra.
- (xvi) S.O.3803(E) published in Gazette of India dated 24th August, 2023 notifying user fee for the project of 2LPS/4 lane Section of Deori to Amgaon section of NH-543 in the State of Maharashtra.
- (xvii) S.O.3808(E) published in Gazette of India dated 25th August, 2023 notifying user fee for the project of two lane with paved shoulder Section of Omerga to AUSA section of NH-548B in the State of Maharashtra.
- (xviii) S.O.3809(E) published in Gazette of India dated 25th August, 2023 notifying user fee for the project of 2LPS/4 lane Section of Chimur to Warora section of NH-353E in the State of Maharashtra.
- (xix) S.O.3810(E) published in Gazette of India dated 25th August, 2023 notifying user fee for the project of two lane with paved shoulder Section of Morshi –Chandurbazar Achalpur section of NH-353J in the State of Maharashtra.
- (xx) S.O.3821(E) published in Gazette of India dated 28th August, 2023 notifying user fee for the project of four or more lane of Chikhali – Takarkhed Bhagile section of NH-753A in the State of Maharashtra.
- (xxi) S.O.3822(E) published in Gazette of India dated 28th August, 2023 notifying user fee for the project of four or

more lane section of Karnataka/Andhra Border to Gooty section of NH-67 (Old NH-63) in the State of Andhra Pradesh.

- (xxii) S.O.3823(E) published in Gazette of India dated 28th August, 2023 notifying user fee for the project of two lane with paved shoulder of Bijapur-Hubli Section of NH-218 (New NH-52) in the State of Karnataka.
- (xxiii) S.O.3824(E) published in Gazette of India dated 28th August, 2023 notifying user fee for the project of 2LPS/4 lane section of Arni-Naigaonbandi section and Pohradevi Link and Digras Town Realignment of NH-161A in the State of Maharashtra.
- (xxiv) S.O.3825(E) published in Gazette of India dated 28th August, 2023 notifying user fee for the project of four and more lane section of Patas-Baramati section in the State of Maharashtra.
- (xxv) S.O.3833(E) published in Gazette of India dated 29th August, 2023 notifying user fee for the project of 2LPS/4 lane section of Ajanta – Buldhana section of NH-753E in the State of Maharashtra.
- (xxvi) S.O.3834(E) published in Gazette of India dated 29th August, 2023 notifying user fee for the project of 2LPS/4 lane Section of Arni-Naigaonbandi section and Pohradevi Link and Digras Town Realignment of NH-161A in the State of Maharashtra.
- (xxvii) S.O.3835(E) published in Gazette of India dated 29th August, 2023 notifying user fee for the project of 2LPS/4 lane section of Sakoli Bhandara section of NH-353C in the State of Maharashtra.
- (xxviii) S.O.3887(E) published in Gazette of India dated 1st September, 2023 notifying user fee for the project of 2LPS/4 lane section of Bamni to Navegaon section of NH-353B in the State of Maharashtra.
- (xxix) S.O.3888(E) published in Gazette of India dated 1st September, 2023 notifying user fee for the project of 2LPS/4 lane section of Adhalgaon to Jamkhed section of

- NH-548D in the State of Maharashtra.
- (xxx) S.O.3889(E) published in Gazette of India dated 1st September, 2023 notifying user fee for the project of 2LPS/4 lane section of Miryalaguda to Kodad section of NH-167 in the State of Telangana.
- (xxxi) S.O.3912(E) published in Gazette of India dated 4th September, 2023 notifying user fee for the project of 2LPS/4 lane section of Morshi-Warud Pandhurna MAH/MP Border section of NH-353K of NH-353K in the state of Maharashtra.
- (xxxii) S.O.3913(E) published in Gazette of India dated 4th September, 2023 notifying user fee for the project of 2LPS/4 lane section of Jalgaon-Bhagaon section of NH-753J in the State of Maharashtra.
- (xxxiii) S.O.3966(E) published in Gazette of India dated 6th September, 2023 notifying user fee for the project of 2LPS/4 lane Section of Chalisgaon-Nandgaon-Manmad section of NH-753J in the State of Maharashtra.
- (xxxiv) S.O.4056(E) published in Gazette of India dated 13th September, 2023 making certain amendments in the Notification No. S.O.3319(E), dated 30th December, 2014.
- (xxxv) S.O.4059(E) published in Gazette of India dated 13th September, 2023 notifying user fee for the project of 2LPS/4 lane section of Ahmednagar Bypass to Kharwandi Kasar section of NH-61 in the State of Maharashtra.
- (xxxvi) S.O.4083(E) published in Gazette of India dated 15th September, 2023 notifying user fee for the project of 2LPS/4 lane Section of Digras– Darwah- Karanja section of NH-361C in the State of Maharashtra.
- (xxxvii) S.O.4338(E) published in Gazette of India dated 4th October, 2023 notifying user fee for four or more lanes of Ludhiana to Talwandi from km 85.980 to km 170.000 of NH-95 in the State of Punjab.
- (xxxviii) S.O.4339(E) published in Gazette of India dated 4th October, 2023 notifying user fee for 2LPS+4L of Naktideuli- Boudh section of National Highway

- number 153 (B) in the State of Odisha.
- (xxxix) S.O.4353(E) published in Gazette of India dated 6th October, 2023 notifying user fee for four lane of Udaipur Bypass of National Highway number 48 (Old NH 8) in the State of Rajasthan.
- (xl) S.O.4388(E) published in Gazette of India dated 10th October, 2023 notifying user fee for the stretch of 2LPS/4L of Mansar- Salaikhurd – Tirora of National Highway number 753 in the State of Maharashtra.
- (xli) S.O.4389(E) published in Gazette of India dated 10th October, 2023 notifying user fee for the stretch of 2LPS/4L of Anjangaon – MP Border of National Highway number 548C in the State of Maharashtra.
- (xlii) S.O.4390(E) published in Gazette of India dated 10th October, 2023 notifying user fee for the stretch of 2LPS/4L of Gadchiroli – Mul of National Highway No.930 in the State of Maharashtra.
- (xliii) S.O.4490(E) published in Gazette of India dated 12th October, 2023 notifying user fee for the stretch of Rewa Bypass on National Highway No. 7 in the State of Madhya Pradesh on Build, Operate and Transfer (BOT) basis.
- (xliv) S.O.4504(E) published in Gazette of India dated 13th October, 2023 notifying user fee for the stretch of two lane with paved Madakasira to Sira section (till AP/Knt/border) of National Highway No. 544E in the State of Andhra Pradesh.
- (xlv) S.O.4624(E) published in Gazette of India dated 20th October, 2023 notifying user fee for the project of four lane of Gabbur to Devgiri of NH-4 in the State of Karnataka.
- (xlvi) S.O.4625(E) published in Gazette of India dated 20th October, 2023 notifying user fee for the project of two lane with paved shoulder of Beawar-Asind section in the State of Rajasthan.
- (xlvii) S.O.4637(E) published in Gazette of India dated 23rd October, 2023 notifying user fee for the project of four

- lane of Raipur-Aurang section of National Highway number 53 (Old NH-6) in the State of Chhattisgarh.
- (xlviii) S.O.4820(E) published in Gazette of India dated 6th November, 2023 notifying user fee for the project of 2LPS/4 lane section of Pimpla Junction of Manjarsumbha section of NH-548D in the State of Maharashtra.
- (xlix) S.O.4821(E) published in Gazette of India dated 6th November, 2023 notifying user fee for the project of 2LPS/4 lane section of Ahmedpur to Pimpla section of NH-548D in the State of Maharashtra.
- (l) S.O.4822(E) published in Gazette of India dated 6th November, 2023 notifying user fee for the project of four lane or above of Panipat to Jalandhar section of New NH-44 (Old NH-1) in the State of Haryana & Punjab.
- (li) S.O.4823(E) published in Gazette of India dated 6th November, 2023 notifying user fee for the project of four or more lane of Dodaballapur Bypass to Hoskote of NH-648 in the State of Karnataka.
- (lii) S.O.4919(E) published in Gazette of India dated 14th November, 2023 notifying user fee for the project of Nhavra to Adhalgaon section of National Highway number NH 548D in the State of Maharashtra on EPC.
- (liii) S.O.4920(E) published in Gazette of India dated 14th November, 2023 notifying user fee for the project of Chittapur – Yadgir Bypass - section of National Highway number 150 in the State of Karnataka.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Academy of Highway Engineers, Noida, for the year 2022-2023, alongwith Audited Accounts.
- (ii) A copy of Review (Hindi and English versions) by the Government of the working of the Indian Academy of Highway Engineers, Noida, for the year 2022-2023.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Indira Gandhi Rashtriya Uran Akademi, Amethi, for the year 2022-2023, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions)

by the Government of the working of the Indira Gandhi Rashtriya Uran Akademi, Amethi, for the year 2022-2023.

- (5) A copy of the Airports Economic Regulatory Authority (Secretary) Recruitment Rules, 2022 (Hindi and English versions) published in Notification No. G.S.R.396(E) in Gazette of India dated 26th May, 2022, under Section 53 of the Airports Economic Regulatory Authority of India Act, 2008.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) A copy of the National Highways Fee (Determination of Rates and Collection) Amendment Rules, 2023 (Hindi and English versions) published in Notification No. G.S.R.725(E) in Gazette of India dated 6th October, 2023 under sub-section (3) of Section 9 of the National Highways Act, 1956.

The Minister of State in the Ministry of Power; and Minister of State in the Ministry of Heavy Industries (Shri Krishan Pal) laid on the Table:-

- (1) A copy each of the following Notifications (Hindi and English versions) under Section 182 of the Electricity Act, 2003:-
 - (i) The Joint Electricity Regulatory Commission for the UT of J&K and the UT of Ladakh (Guidelines for Load Forecasts, Resources Plans, and Power Procurement Process) Regulations, 2023 published in Notification No. JERC-JKL/REG/2023/12 in Gazette of India dated 9th November, 2023.
 - (ii) The Joint Electricity Regulatory Commission for the UT of Jammu & Kashmir and the UT of Ladakh (Terms and Conditions for Determination of Multi Year Generation Transmission Distribution Tariff) Regulations, 2023 published in Notification No. JERC-JKL/REG/2023/13 in Gazette of India dated 10th November, 2023.
 - (iii) The Joint Electricity Regulatory Commission for the State of Goa and Union Territories (Terms and Conditions for Tariff determination from Renewable Energy Sources)

- Regulations, 2019 published in Notification No. F.No. JERC-25/2019 in Gazette of India dated 25th July, 2023.
- (iv) The Joint Electricity Regulatory Commission (Appointment of Consultants) (Second Amendment) Regulations, 2023 published in Notification No. JERC-8/2009 in Gazette of India dated 3rd August, 2023.
- (v) The Joint Electricity Regulatory Commission for the State of Goa and Union Territories (Generation, Transmission and Distribution Multi Year Tariff) (first amendment) Regulations, 2023 published in Notification No. JERC-28/2021 in Gazette of India dated 22nd August, 2023.
- (2) A copy each of the following papers (Hindi and English versions) under Section 179 of the Electricity Act, 2003:-
- (i) The Electricity (Third Amendment) Rules, 2023, published in Notification No. G.S.R.649(E) in Gazette of India dated 1st September, 2023.
- (ii) The Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) (Third Amendment) Regulations, 2023, published in Notification No. L-1/250/2019/CERC1 in Gazette of India dated 27th October, 2023.
- (iii) The Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) (Second Amendment) Regulations, 2023, published in Notification No. L-1/250/2019/CERC in Gazette of India dated 27th October, 2023.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the National Power Training Institute, Faridabad, for the year 2022-2023, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Power Training Institute, Faridabad, for the year 2022-2023.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Joint Electricity Regulatory Commission (For the State of Goa and Union Territories), Gurugram, for the year 2021-2022, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Joint Electricity Regulatory Commission (For the State of Goa and Union Territories), Gurugram, for the year 2021-2022.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Central Electricity Regulatory Commission, New Delhi, for the year 2022-2023, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Electricity Regulatory Commission, New Delhi, for the year 2022-2023.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Forum of Regulators, New Delhi, for the year 2022-2023, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Forum of Regulators, New Delhi, for the year 2022-2023.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Joint Electricity Regulatory Commission for the UT of J&K and UT of Ladakh, Jammu, for the year 2022-2023, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of Joint Electricity Regulatory Commission for the UT of J&K and UT of Ladakh, Jammu, for the year 2022-2023.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Damodar Valley Corporation, Kolkata, for the year 2022-2023, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Damodar Valley Corporation, Kolkata, for the year 2022-2023.
- (9) A copy of the Annual Report (Hindi and English versions) of the Power System Development Fund, New Delhi, for the year 2022-2023, alongwith Audited Accounts.
- (10) A copy each of the following papers (Hindi and English versions)

under sub-section 1(b) of Section 394 of the Companies Act, 2013:-

- (i) Review by the Government of the working of the SJVN Limited, Shimla, for the year 2022-2023.
- (ii) Annual Report of the SJVN Limited, Shimla, for the year 2022-2023, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

The Minister of State in the Ministry of Finance (Shri Pankaj Chaudhary) laid on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-
 - (a) Annual Report of the Goods and Services Tax Network, New Delhi, for the year 2021-2022, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (b) (i) Review by the Government of the working of the Security Printing and Minting Corporation of India Limited, New Delhi, for the year 2022-2023.
 - (ii) Annual Report of the Security Printing and Minting Corporation of India Limited, New Delhi, for the year 2022-2023, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) A copy of the Statement (Hindi and English versions) on Half Yearly Review of the Trends in Receipts and Expenditure in relation to the Budget at the end of the first Half of the Financial Year 2023-2024 under sub-section (1) of Section 7 of the Fiscal Responsibility and Budget Management Act, 2003.
- (3) A copy of the Income Tax (Twenty-Seventh Amendment), Rules, 2023 (Hindi and English versions) published in Notification No. G.S.R.813(E) in Gazette of India dated 31st October, 2023, under Section 296 of the Income Tax Act, 1961.
- (4) A copy of the Circular No.15 of 2023 (Hindi and English versions) dated 16th August, 2023, notifying Guidelines under clause (10D) of Section 10 of the Income-tax Act, 1961.
- (5) A copy of the Notification No. G.S.R.888(E) (Hindi and English versions) published in Gazette of India dated 11th December, 2023,

- together with an explanatory memorandum seeking to levy anti-dumping duty on "Synthetic Grade Zeolite 4A" from Thailand and Iran for a period of 5 years pursuant to Final Findings issued by DGTR, under sub-section (7) of Section 9A of the Customs Tariff Act, 1975.
- (6) A copy of the Notification No. G.S.R.884(E) (Hindi and English versions) published in Gazette of India dated 7th December, 2023, together with an explanatory memorandum seeking to exempt the applicable import duty of 50% on imports of Yellow Peas with effect from the 08.12.2023 and up to 31.03.2024 under Section 159 of Customs Act, 1962.
- (7) A copy each of the following Notifications (Hindi and English versions) under Section 31 of the Securities and Exchange Board of India Act, 1992:-
- (i) The Securities and Exchange Board of India (Settlement Proceedings) (Second Amendment) Regulations, 2023 published in Notification No. SEBI/LAD-NRO/GN/2023/142 in Gazette of India dated 9th August, 2023.
 - (ii) The Securities and Exchange Board of India (Real Estate Investment Trusts) (Second Amendment) Regulations, 2023 published in Notification No. SEBI/LAD-NRO/GN/2023/144 in Gazette of India dated 17th August, 2023.
 - (iii) The Securities and Exchange Board of India (Infrastructure Investment Trusts) (Second Amendment) Regulations, 2023 published in Notification No. SEBI/LAD-NRO/GN/2023/145 in Gazette of India dated 17th August, 2023.
 - (iv) The Securities and Exchange Board of India (Listing obligations and Disclosure Requirements) (Third Amendment) Regulations, 2023 published in Notification No. SEBI/LAD-NRO/GN/2023/149 in Gazette of India dated 23rd August, 2023.
 - (v) The Securities and Exchange Board of India (Listing obligations and Disclosure Requirements) (Fourth Amendment) Regulations, 2023 published in Notification

- No. SEBI/LAD-NRO/GN/2023/151 in Gazette of India dated 20th September, 2023.
- (vi) The Securities and Exchange Board of India (Listing obligations and Disclosure Requirements) (Fifth Amendment) Regulations, 2023 published in Notification No. SEBI/LAD-NRO/GN/2023/155 in Gazette of India dated 9th October, 2023.
- (vii) The Securities and Exchange Board of India (Investor Protection and Education Fund) (Second Amendment) Regulations, 2023 published in Notification No. SEBI/LAD-NRO/GN/2023/157 in Gazette of India dated 20th October, 2023.
- (viii) The Securities and Exchange Board of India (Listing obligations and Disclosure Requirements) (Sixth Amendment) Regulations, 2023 published in Notification No. SEBI/LAD-NRO/GN/2023/158 in Gazette of India dated 20th October, 2023.
- (ix) The Securities and Exchange Board of India (Infrastructure Investment Trusts) (Third Amendment) Regulations, 2023 published in Notification No. SEBI/LAD-NRO/GN/2023/159 in Gazette of India dated 20th October, 2023.
- (x) The Securities and Exchange Board of India (Real Estate Investments Trusts) (Third Amendment) Regulations, 2023 published in Notification No. SEBI/LAD-NRO/GN/2023/160 in Gazette of India dated 20th October, 2023.
- (8) A copy of the Notification No. SEBI/LAD-NRO/GN/2023/141 (Hindi and English versions) published in Gazette of India dated 26th July, 2023, notifying that sub-regulation 3 of the Securities and Exchange Board of India (Mutual funds) (Amendment) Regulations, 2023 shall come into force from the date of publication of this notification in official Gazette and appointing 1st Day of January, 2024 as the date on which provisions of the said regulations, mentioned therein, shall come into force issued under Section 11 of the Securities and Exchange Board of India Act, 1992.

- (9) A copy of the Foreign Exchange Management (Debt Instruments) (Second Amendment) Regulations, 2023 (Hindi and English versions) published in Notification No. FEMA.396(2)/2023-RB. in Gazette of India dated 20th October, 2023 under Section 48 of the Foreign Exchange Management Act, 1999.

The Minister of State in the Ministry of Skill Development and Entrepreneurship; Minister of State in the Ministry of Electronics and Information Technology; and Minister of State in the Ministry of Jal Shakti (Shri Rajeev Chandrasekhar) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute for Entrepreneurship and Small Business Development, Noida, for the year 2022-2023, alongwith audited accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute for Entrepreneurship and Small Business Development, Noida, for the year 2022-2023.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the National Council for Vocational Education and Training, New Delhi, for the year 2022-2023, alongwith audited accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Council for Vocational Education and Training, New Delhi, for the year 2022-2023.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Entrepreneurship, Guwahati, for the year 2022-2023, alongwith audited accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Entrepreneurship, Guwahati, for the year 2022-2023.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the National Instructional Media Institute, Chennai, for the year 2022-2023, alongwith audited accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Instructional Media Institute, Chennai, for the year 2022-2023.

The Minister of State in the Ministry of Micro, Small and Medium Enterprises (Shri Bhanu Pratap Singh Verma) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Mahatma Gandhi Institute of Rural Industrialization, Wardha, for the year 2021-2022 alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Mahatma Gandhi Institute of Rural Industrialization, Wardha, for the year 2021-2022.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Mahatma Gandhi Institute of Rural Industrialization, Wardha, for the year 2022-2023 alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Mahatma Gandhi Institute of Rural Industrialization, Wardha, for the year 2022-2023.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Coir Board, Kochi, for the year 2022-2023.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Coir Board, Kochi, for the year 2022-2023, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Coir Board, Kochi, for the year 2022-2023.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the MSME Technology Centre, Rohtak, for the year

2022-2023, alongwith Audited Accounts.

- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME Technology Centre, Rohtak, for the year 2022-2023.

The Minister of State (Independent Charge) of the Ministry of Law and Justice; Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Culture (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Petroleum and Natural Gas; and Minister of State in the Ministry of Labour and Employment (Shri Rameswar Teli) laid on the Table a copy of the Annual Report (Hindi and English versions) of the Employees' Provident Fund Organisation, New Delhi, for the year 2022-2023.

The Minister of State in the Ministry of Education (Smt. Annpurna Devi) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Bal Bhavan, New Delhi, for the year 2022-2023, alongwith audited accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Bal Bhavan, New Delhi, for the year 2022-2023.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Samagra Shiksha Rajasthan, Jaipur, for the year 2022-2023, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Samagra Shiksha Rajasthan, Jaipur, for the year 2022-2023.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Kendriya Vidyalaya Sangathan, New Delhi, for the year 2022-2023.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Kendriya Vidyalaya Sangathan, New Delhi, for the year 2022-2023, together with Audit Report

- thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Kendriya Vidyalaya Sangathan, New Delhi, for the year 2022-2023.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Samagra Shiksha, Puducherry, for the year 2022-2023.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Samagra Shiksha, Puducherry, for the year 2022-2023.
- (5) (i) A copy each of the Annual Reports (Hindi and English versions) of the Samagra Shikshana Karnataka, Bengaluru, for the years 2020-2021 and 2021-2022.
 - (ii) A copy each of the Review (Hindi and English versions) by the Government of the working of the Samagra Shikshana Karnataka, Bengaluru, for the years 2020-2021 and 2021-2022.
- (6) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Samagra Shikshana Karnataka, Bengaluru, for the year 2022-2023.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Samagra Shikshana Karnataka, Bengaluru, for the year 2022-2023.

The Minister of State in the Ministry of Housing and Urban Affairs (Shri Kaushal Kishore) laid on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-
 - (a) (i) Review by the Government of the working of the Delhi Metro Rail Corporation Limited, New Delhi, for the year 2022-2023.
 - (ii) Annual Report of the Delhi Metro Rail Corporation Limited, New Delhi, for the year 2022-2023, alongwith Audited

- Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the Kochi Metro Rail Limited, Kochi, for the year 2022-2023.
 - (ii) Annual Report of the Kochi Metro Rail Limited, Kochi, for the year 2022-2023, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (c) (i) Review by the Government of the working of the Uttar Pradesh Metro Rail Corporation Limited, Lucknow, for the year 2022-2023.
 - (ii) Annual Report of the Uttar Pradesh Metro Rail Corporation Limited, Lucknow, for the year 2022-2023, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (d) (i) Review by the Government of the working of the Patna Metro Rail Limited, Patna, for the year 2021-2022.
 - (ii) Annual Report of the Patna Metro Rail Limited, Patna, for the year 2021-2022, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (e) (i) Review by the Government of the working of the Madhya Pradesh Metro Rail Corporation Limited, Bhopal, for the year 2022-2023.
 - (ii) Annual Report of the Madhya Pradesh Metro Rail Corporation Limited, Bhopal, for the year 2022-2023, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (f) (i) Review by the Government of the working of the NBCC (India) Limited, New Delhi, for the year 2022-2023.
 - (ii) Annual Report of the NBCC (India) Limited, New Delhi, for the year 2022-2023, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (g) (i) Review by the Government of the working of the Hindustan Steelworks Construction Limited, Kolkata, for

- the year 2022-2023.
- (ii) Annual Report of the Hindustan Steelworks Construction Limited, Kolkata, for the year 2022-2023, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (h) (i) Review by the Government of the working of the HSCC (India) Limited, New Delhi, for the year 2022-2023.
 - (ii) Annual Report of the HSCC (India) Limited, New Delhi, for the year 2022-2023, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at Item No. (d) of (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Urban Affairs, New Delhi, for the year 2022-2023, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Urban Affairs, New Delhi, for the year 2022-2023.

The Minister of State in the Ministry of Defence; and Minister of State in the Ministry of Tourism (Shri Ajay Bhatt) laid on the Table a copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-

- (1) Review by the Government of the working of the Advanced Weapons and Equipment India Limited, Kanpur, for the year 2022-2023.
- (2) Annual Report of the Advanced Weapons and Equipment India Limited, Kanpur, for the year 2022-2023, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

The Minister of State in the Ministry of Development of North Eastern Region; and Minister of State in the Ministry of Cooperation (Shri B. L. Verma) laid on the Table:-

- (1) A copy of the Memorandum of Understanding (Hindi and English versions) between the North Eastern Handicrafts and Handlooms Development Corporation Limited and the Ministry of Development of North Eastern Region for the year 2023-2024.
- (2) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-
 - (i) Review by the Government of the working of the North Eastern Handicrafts and Handlooms Development Corporation Limited, Shillong, for the year 2022-2023.
 - (ii) Annual Report of the North Eastern Handicrafts and Handlooms Development Corporation Limited, Shillong, for the year 2022-2023, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

The Minister of State in the Ministry of New and Renewable Energy; and Minister of State in the Ministry of Chemicals and Fertilizers (Shri Bhagwanth Khuba) laid on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-
 - (i) Review by the Government of the working of the Indian Renewable Energy Development Agency Ltd., New Delhi, for the year 2022-2023.
 - (ii) Annual Report of the Indian Renewable Energy Development Agency Ltd., New Delhi, for the year 2022-2023, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-
 - (i) Review by the Government of the working of the Hindustan Organic Chemicals Limited, Ernakulam, for the year 2022-2023.
 - (ii) Annual Report of the Hindustan Organic Chemicals Limited, Ernakulam, for the year 2022-2023, alongwith Audited Accounts and comments of the Comptroller and

Auditor General thereon.

- (3) A copy of the Annual Report (Hindi and English versions) of the National Institute of Pharmaceuticals Education & Research, Guwahati, for the year 2022-2023, alongwith Audited Accounts.
- (4) A copy of the Annual Report (Hindi and English versions) of the National Institute of Pharmaceuticals Education & Research, Raebareli, for the year 2022-2023, alongwith Audited Accounts.
- (5) A copy of the Annual Report (Hindi and English versions) of the National Institute of Pharmaceuticals Education & Research, Hyderabad, Telangana, for the year 2022-2023, alongwith Audited Accounts.
- (6) A copy of the Annual Report (Hindi and English versions) of the National Institute of Pharmaceuticals Education & Research, Kolkata, for the year 2022-2023, alongwith Audited Accounts.
- (7) A copy of the Annual Report (Hindi and English versions) of the National Institute of Pharmaceuticals Education & Research, Hajipur, for the year 2022-2023, alongwith Audited Accounts.
- (8) A copy of the National Institute of Pharmaceutical Education and Research (Amendment) Statutes, 2023 (Hindi and English versions) published in Notification No. G.S.R.692(E) in Gazette of India dated 26th September, 2023 under sub-section (2) of Section 36 of the National Institute of Pharmaceuticals Education & Research Act, 1998.

The Minister of State in the Ministry of Education (Dr. Subhas Sarkar) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management, Amritsar, for the year 2022-2023, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management, Amritsar, for the year 2022-2023.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management, Calcutta, for the year 2022-2023, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management, Calcutta, for the year 2022-2023.
- (3)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management, Udaipur, for the year 2022-2023, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management, Udaipur, for the year 2022-2023.
- (4)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management, Visakhapatnam, for the year 2022-2023, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management, Visakhapatnam, for the year 2022-2023.
- (5)
 - (i) A copy of the Annual Report (Hindi and English versions) of the All India Council for Technical Education, New Delhi, for the year 2022-2023, alongwith audited accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Council for Technical Education, New Delhi, for the year 2022-2023.
- (6)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Science Education and Research, Pune, for the year 2022-2023.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Science Education and Research, Pune, for the year 2022-2023, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Science Education and Research, Pune, for the year 2022-2023.
- (7)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Board of Practical Training, Eastern Region, Kolkata, for the year 2022-2023, alongwith audited

- accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Board of Practical Training, Eastern Region, Kolkata, for the year 2022-2023.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Board of Apprenticeship Training (Northern Region), Kanpur, for the year 2022-2023, alongwith audited accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Board of Apprenticeship Training (Northern Region), Kanpur, for the year 2022-2023.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Board of Apprenticeship Training (Southern Region), Chennai, for the year 2022-2023, alongwith audited accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Board of Apprenticeship Training (Southern Region), Chennai, for the year 2022-2023.
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Information Technology Raichur, Raichur, for the year 2021-2022.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Information Technology Raichur, Raichur, for the year 2021-2022, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Information Technology Raichur, Raichur, for the year 2021-2022.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Information Technology, Tiruchirappalli, for the year 2022-2023, alongwith audited accounts.
- (ii) A copy of the Review (Hindi and English versions) by the

Government of the working of the Indian Institute of Information Technology, Tiruchirappalli, for the year 2022-2023.

- (12) (i) A copy of the Annual Report (Hindi and English versions) of the University Grants Commission, New Delhi, for the year 2022-2023.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the University Grants Commission, New Delhi, for the year 2022-2023, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the University Grants Commission, New Delhi, for the year 2022-2023.
- (13) (i) A copy each of the Annual Reports (Hindi and English versions) of the Indian Institute of Engineering Science and Technology, Shibpur, for the year 2022-2023, alongwith Audited Accounts.
- (ii) A copy each of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Engineering Science and Technology, Shibpur, for the year 2022-2023.
- (14) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technical Teachers Training & Research, Chennai, for the year 2022-2023, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technical Teachers Training & Research, Chennai, for the year 2022-2023.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technical Teachers Training & Research, Chandigarh, for the year 2022-2023, alongwith audited accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technical Teachers Training & Research, Chandigarh, for

the year 2022-2023.

- (16) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technical Teachers' Training & Research, Bhopal, for the year 2022-2023, alongwith audited accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technical Teachers' Training & Research, Bhopal, for the year 2022-2023.
- (17) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technical Teachers' Training & Research, Kolkata, for the year 2022-2023, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technical Teachers' Training & Research, Kolkata, for the year 2022-2023.
- (18) (i) A copy of the Annual Report (Hindi and English versions) of the Ghani Khan Choudhary Institute of Engineering & Technology, Malda, for the year 2022-2023, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Ghani Khan Choudhary Institute of Engineering & Technology, Malda, for the year 2022-2023.
- (19) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management, Bangalore, for the year 2022-2023, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management, Bangalore, for the year 2022-2023.
- (20) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Industrial Engineering, Mumbai, for the year 2022-2023.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Industrial

- Engineering, Mumbai, for the year 2022-2023, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Industrial Engineering, Mumbai, for the year 2022-2023.
- (21) (i) A copy of the Annual Report (Hindi and English versions) of the Central Institute of Technology, Kokrajhar, for the year 2022-2023, alongwith audited accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Institute of Technology, Kokrajhar, for the year 2022-2023.
- (22) (i) A copy of the Annual Report (Hindi and English versions) of the Board of Apprenticeship Training, Western Region, Mumbai, for the year 2022-2023, alongwith audited accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Board of Apprenticeship Training, Western Region, Mumbai, for the year 2022-2023.
- (23) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology Karnataka, Surathkal, Mangalore, for the year 2022-2023, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology Karnataka, Surathkal, Mangalore, for the year 2022-2023.
- (24) (i) A copy of the Annual Report (Hindi and English versions) of the Central University of Kashmir, Kashmir, for the year 2022-2023.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central University of Kashmir, Kashmir, for the year 2022-2023, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central University of

- Kashmir, Kashmir, for the year 2022-2023.
- (25) (i) A copy of the Annual Report (Hindi and English versions) of the Jamia Milia Islamia, New Delhi, for the year 2022-2023.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Jamia Milia Islamia, New Delhi, for the year 2022-2023, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Jamia Milia Islamia, New Delhi, for the year 2022-2023.
- (26) (i) A copy of the Annual Report (Hindi and English versions) of the Central University of Karnataka, Kalaburagi, for the year 2022-2023.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central University of Karnataka, Kalaburagi, for the year 2022-2023, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central University of Karnataka, Kalaburagi, for the year 2022-2023.
- (27) (i) A copy of the Annual Report (Hindi and English versions) of the Indira Gandhi National Open University, New Delhi, for the year 2022-2023.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indira Gandhi National Open University, New Delhi, for the year 2022-2023.
- (28) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Educational Planning and Administration, New Delhi, for the year 2022-2023, alongwith audited accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Educational Planning and Administration, New Delhi, for the year 2022-2023.
- (29) (i) A copy of the Annual Report (Hindi and English versions) of the Auroville Foundation, Auroville, for the year 2021-

- 2022, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Auroville Foundation, Auroville, for the year 2021-2022.
- (30) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (29) above.
- (31) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology, Palakkad, for the year 2022-2023.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology, Palakkad, for the year 2022-2023, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology, Palakkad, for the year 2022-2023.
- (32) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology Jodhpur, Jodhpur, for the year 2022-2023.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology Jodhpur, Jodhpur, for the year 2022-2023, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology Jodhpur, Jodhpur, for the year 2022-2023.
- (33) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology Guwahati, Guwahati, for the year 2022-2023.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology Guwahati, Guwahati, for the year 2022-2023, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology Guwahati, Guwahati, for the year 2022-2023.

- (34) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology Bombay, Mumbai, for the year 2022-2023.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology Bombay, Mumbai, for the year 2022-2023, together with Audit Report thereon.
- (iii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology Bombay, Mumbai, for the year 2022-2023.
- (35) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology Ropar, Ropar, for the year 2022-2023.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology Ropar, Ropar, for the year 2022-2023, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology Ropar, Ropar, for the year 2022-2023.
- (36) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology, Dhanbad, for the year 2022-2023, alongwith audited accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology, Dhanbad, for the year 2022-2023.
- (37) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology, Gandhinagar, for the year 2022-2023.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology, Gandhinagar, for the year 2022-2023, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology, Gandhinagar, for the year 2022-2023.

- (38) A copy each of the following Notifications (Hindi and English versions) under Section 37 of the Indian Institutes of Management Act, 2017:-
- (i) The Indian Institutes of Management (Amendment) Rules, 2022 published in Notification No. G.S.R.302(E) in Gazette of India dated 20th April, 2022.
 - (ii) The Indian Institutes of Management (Amendment) Rules, 2023 published in Notification No. G.S.R.834(E) in Gazette of India dated 11th November, 2023.
- (39) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item no. (i) of (38) above.
- (40) A copy of the Council of Architecture (Amendment) Rules, 2023 (Hindi and English versions) published in Notification No. G.S.R.623(E) in Gazette of India dated 25th August, 2023 under sub-section (3) of Section 44 of the Architects Act, 1972.

The Minister of State in the Ministry of Finance (Dr. Bhagwat Kishanrao Karad) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Insurance Regulatory and Development Authority of India, Hyderabad, for the year 2022-2023.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Insurance Regulatory and Development Authority of India, Hyderabad, for the year 2022-2023.
- (2) A copy of the Punjab National Bank (Officer Employees' (Acceptance of Jobs in Private Sector Concerns after Retirement) Regulations, 2000 (Hindi and English versions) published in Notification No. PNB/DAC/P-7/2000 in Gazette of India dated 16th September, 2000 under Section 19 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
- (4) A copy of the State Bank of India Employees' Provident Fund Regulations, 2015 published in Notification No.

- CDO/OM/SM/16/SPL/1042 in Gazette of India dated 20th August, 2015 under sub-section (2) of Section 50 of the State Bank of India Act, 1955.
- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
 - (6) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 48 of the Life Insurance Corporation Act, 1956:-
 - (i) The Life Insurance Corporation of India (shareholders' director) Regulations, 2023 published in Notification No. F.No. S-14014/14/2022-Ins.I(E) in Gazette of India dated 30th November, 2023.
 - (ii) The Life Insurance Corporation of India (Daily Allowance and Hotel Charges to Employees on Tour) Amendment Rules, 2023 published in Notification No. G.S.R.608(E) in Gazette of India dated 17th August, 2023.
 - (iii) The Life Insurance Corporation of India Class III and Class IV Employees (Revision of Terms and Conditions of Service) Amendment Rules, 2023 published in Notification No. G.S.R.609(E) in Gazette of India dated 17th August, 2023.
 - (iv) The Life Insurance Corporation of India, Class I Officers (Revision of Terms and Conditions of Service) Amendment Rules, 2023 published in Notification No. G.S.R.610(E) in Gazette of India dated 17th August, 2023.
 - (v) The Life Insurance Corporation of India (Staff) Amendment Rules, 2023 published in Notification No. G.S.R.611(E) in Gazette of India dated 17th August, 2023.
 - (vi) The Life Insurance Corporation of India (Employees') Pension (Second Amendment) Rules, 2023 published in Notification No. G.S.R.662(E) in Gazette of India dated 11th September, 2023.
 - (vii) The Insurance Ombudsman (Amendment) Rules, 2023 published in Notification No. G.S.R.828(E) in Gazette of India dated 9th November, 2023.
 - (7) A copy Annual Report (Hindi and English versions) of the Tripura

Gramin Bank, Agartala, for the year 2022-2023, alongwith audited accounts.

- (8) A copy of the Consolidated Review* (Hindi and English versions) of the working of Regional Rural Banks for the year 2022-2023.

The Minister of State in the Ministry of External Affairs; and Minister of State in the Ministry of Education (Dr. Rajkumar Ranjan Singh) laid on the Table:-

- (1) A copy of the Annual Report (Hindi and English versions) of the Research and Information System for Developing Countries, New Delhi, for the year 2022-2023, alongwith Audited Accounts.
- (2) A copy of the Review (Hindi and English versions) by the Government of the working of the Research and Information System for Developing Countries, New Delhi, for the year 2022-2023.

The Minister of State in the Ministry of Health and Family Welfare; and Minister of State in the Ministry of Tribal Affairs (Dr. Bharati Pravin Pawar) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Population Research Centre, Institute for Social and Economic Change, Bengaluru, for the year 2022-2023, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Population Research Centre, Institute for Social and Economic Change, Bengaluru, for the year 2022-2023.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Population Research Centre, Utkal University, Bhubaneswar, for the year 2022-2023, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Population Research Centre, Utkal University, Bhubaneswar, for the year 2022-

- 2023.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Population Research Centre, Centre for Research in Rural and Industrial Development, Chandigarh, for the year 2022-2023, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Population Research Centre, Centre for Research in Rural and Industrial Development, Chandigarh, for the year 2022-2023.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Population Research Centre, Maharaja Sayajirao University of Baroda, Vadodara, for the year 2022-2023, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Population Research Centre, Maharaja Sayajirao University of Baroda, Vadodara, for the year 2022-2023.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Population Research Centre, Institute for Economic Growth, Delhi, for the year 2022-2023, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Population Research Centre, Institute for Economic Growth, Delhi, for the year 2022-2023.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Population Research Centre, JSS Institute of Economic Research, Dharwad, for the year 2022-2023, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Population Research Centre, JSS Institute of Economic Research, Dharwad, for the year 2022-2023.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Population Research Centre, Gandhigram Institute of Rural Health and Family Welfare Trust, Dindigul, for the

- year 2022-2023, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Population Research Centre, Gandhigram Institute of Rural Health and Family Welfare Trust, Dindigul, for the year 2022-2023.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Population Research Centre, Gauhati University, Guwahati, for the year 2022-2023, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Population Research Centre, Gauhati University, Guwahati, for the year 2022-2023.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Population Research Centre, University of Lucknow, Lucknow, for the year 2022-2023, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Population Research Centre, University of Lucknow, Lucknow, for the year 2022-2023.
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the Population Research Centre, Panjab University, Chandigarh, for the year 2022-2023, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Population Research Centre, Panjab University, Chandigarh, for the year 2022-2023.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Population Research Centre, Patna University, Patna, for the year 2022-2023, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Population Research Centre, Patna University, Patna, for the year 2022-2023.

- (12) (i) A copy of the Annual Report (Hindi and English versions) of the Population Research Centre, Gokhale Institute of Politics and Economics, Pune, for the year 2022-2023, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Population Research Centre, Gokhale Institute of Politics and Economics, Pune, for the year 2022-2023.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Population Research Centre, Dr. Harisingh Gour Vishwavidyalaya, Sagar, for the year 2022-2023, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Population Research Centre, Dr. Harisingh Gour Vishwavidyalaya, Sagar, for the year 2022-2023.
- (14) (i) A copy of the Annual Report (Hindi and English versions) of the Population Research Centre, Himachal Pradesh University, Shimla, for the year 2022-2023, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Population Research Centre, Himachal Pradesh University, Shimla, for the year 2022-2023.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the Population Research Centre, University of Kashmir, Srinagar, for the year 2022-2023, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Population Research Centre, University of Kashmir, Srinagar, for the year 2022-2023.
- (16) (i) A copy of the Annual Report (Hindi and English versions) of the Population Research Centre, University of Kerala, Thiruvananthapuram, for the year 2022-2023, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Population Research Centre, University of Kerala, Thiruvananthapuram, for the year 2022-2023.
- (17) (i) A copy of the Annual Report (Hindi and English versions) of the Population Research Centre, Mohanlal Sukhadia University, Udaipur, for the year 2022-2023, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Population Research Centre, Mohanlal Sukhadia University, Udaipur, for the year 2022-2023.
- (18) (i) A copy of the Annual Report (Hindi and English versions) of the Population Research Centre, Andhra University, Visakhaptanam, for the year 2022-2023, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Population Research Centre, Andhra University, Visakhaptanam, for the year 2022-2023.
- (19) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Institute of Medical Sciences, Imphal, for the year 2021-2022, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Regional Institute of Medical Sciences, Imphal, for the year 2021-2022.
- (20) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (19) above.
- (21) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Institute of Paramedical and Nursing Sciences, Aizawl, for the year 2021-2022, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Regional Institute of Paramedical and Nursing Sciences, Aizawl, for the year 2021-2022.

- (22) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (21) above.
- (23) (i) A copy of the Annual Report (Hindi and English versions) of the National Health Systems Resource Centre, New Delhi, for the year 2022-2023.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Health Systems Resource Centre, New Delhi, for the year 2022-2023, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Health Systems Resource Centre, New Delhi, for the year 2022-2023.
- (24) (i) A copy of the Annual Reports (Hindi and English versions) of the All India Institute of Medical Sciences, Bibinagar, for the year 2022-2023, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Institute of Medical Sciences, Bibinagar, for the year 2022-2023.
- (25) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-
- (i) Review by the Government of the working of the National Scheduled Tribes Finance and Development Corporation, New Delhi, for the year 2022-2023.
- (ii) Annual Report of the National Scheduled Tribes Finance and Development Corporation, New Delhi, for the year 2022-2023, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

The Minister of State in the Ministry of Tribal Affairs; and Minister of State in the Ministry of Jal Shakti (Shri Bishweswar Tudu) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Mission for Clean Ganga, New Delhi, for the year 2022-2023.

- (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Mission for Clean Ganga, New Delhi, for the year 2022-2023, together with Audit Report thereon.
- (iii) A copy of Review (Hindi and English versions) by the Government of the working of the National Mission for Clean Ganga, New Delhi, for the year 2022-2023.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Polavaram Project Authority, Hyderabad, for the year 2022-2023.
- (ii) A copy of Review (Hindi and English versions) by the Government of the working of the Polavaram Project Authority, Hyderabad, for the year 2022-2023.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Brahmaputra Board, Guwahati, for the year 2022-2023, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Brahmaputra Board, Guwahati, for the year 2022-2023.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the National Dam Safety Authority, New Delhi, for the year 2022-2023, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Dam Safety Authority, New Delhi, for the year 2022-2023.

The Minister of State in the Ministry of Women and Child Development; and Minister of State in the Ministry of AYUSH (Dr. Munjapara Mahendrabhai) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Sowa Rigpa, Leh, for the year 2022-2023, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Sowa Rigpa, Leh, for the year 2022-2023.

(2) A copy each of the following Notifications (Hindi and English versions) under Section 56 of the National Commission for Indian System of Medicine Act, 2020:-

- (i) The National Commission for Indian System of Medicine (Recognition of Qualifications) Regulations, 2023 published in Notification No. F.No. Sec/NCISM/Reg(1)/2023 in Gazette of India dated 28th November, 2023.
- (ii) The National Commission for Indian System of Medicine (Medical Research in Indian System of Medicine) Regulation, 2023 published in Notification No. F.No. Sec/NCISM/Regulation/2023-1 in Gazette of India dated 28th November, 2023.

12.05 P.M.

8. Messages from Rajya Sabha

Secretary General reported the following messages from Rajya Sabha:-

- (i) That at its sitting held on the 13th December, 2023, the Rajya Sabha agreed without any amendment to the Repealing and Amending Bill, 2023, as passed by Lok Sabha.
- (ii) That at its sitting held on the 13th December, 2023, the Rajya Sabha agreed without any amendment to the Central Universities (Amendment) Bill, 2023, as passed by Lok Sabha.

9. Reports of Public Accounts Committee

Dr. Satya Pal Singh presented the following Reports (Hindi and English versions) of the Public Accounts Committee (2023-24):-

- (1) Seventy-sixth Report on 'Performance Audit on new IITs'.
- (2) Seventy-seventh Report on 'Functioning of the National Capital Region Planning Board'.
- (3) Seventy-eighth Report on 'Performance Audit of Agriculture Crop Insurance Schemes'.

- (4) Seventy-ninth Report on 'Improper Exemption of IGST on import of Pharmaceutical Products'.
- (5) Eightieth Report on 'Loss of Revenue due to irregular tax exemption - South Asian University'.
- (6) Eighty-first Report on 'Procurement of X- Engines'.
- (7) Eighty-second Report on Action Taken by the Government on the Observations/Recommendations of the Committee contained in their Fifty-fifth Report (Seventeenth Lok Sabha) on 'Provisioning, procurement and issue of High Altitude Clothing, Equipment, Ration and Housing'.

10. Report of Committee on Absence of Members from the Sittings of the House

Shri Ramshiromani Verma on behalf of Shri Ravneet Singh presented the Twelfth Report (Hindi and English versions) of the Committee on Absence of Members from the Sittings of the House.

11. Report of Committee on the Welfare of Scheduled Castes and Scheduled Tribes

Dr. Kirit Premjibhai Solanki presented the Twenty-ninth Report (Hindi and English versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes (2023-2024) on Action taken by the Government on the recommendations contained in the Twenty-third Report (17thLok Sabha) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes on the Subject- 'Review of Functioning of National Scheduled Castes Finance and Development Corporation (NSFDC)'.

12. Reports of Committee on Welfare of Other Backward Classes

Shri Rajesh Verma presented the following Reports (Hindi and English versions) of the Committee on Welfare of Other Backward Classes:-

- (1) Twenty-sixth Report of the Committee (2023-24) on the subject 'Measures undertaken to secure representation of OBCs in employment and for their welfare in All India Institute of Medical Sciences (AIIMS)' pertaining to the Ministry of Health and Family Welfare.

- (2) Twenty-seventh Report of the Committee (2023-24) on the subject 'Measures undertaken to secure representation of OBCs in employment and for their welfare in Steel Authority of India Limited (SAIL) and Rashtriya Ispat Nigam Limited (RINL)' pertaining to the Ministry of Steel.

13. Statements of Committee on Welfare of Other Backward Classes

Shri Rajesh Verma laid on the Table the following Final Action Taken Statements (Hindi and English versions) of the Committee on Welfare of Other Backward Classes:-

- (1) Statement showing Final Action Taken by the Government on the recommendations contained in Chapter I of the Twenty-Second Report (Seventeenth Lok Sabha) of the Committee on Welfare of Other Backward Classes on action taken by the Government on the recommendations contained in the Fifteenth Report (Seventeenth Lok Sabha) on 'Measures undertaken to secure representation of OBCs in employment and for their welfare in Canara Bank' pertaining to the Ministry of Finance (Department of Financial Services).
- (2) Statement showing Final Action Taken by the Government on the recommendations contained in Chapter I of the Twenty-third Report (Seventeenth Lok Sabha) of the Committee on Welfare of Other Backward Classes on action taken by the Government on the recommendations contained in the Sixteenth Report (Seventeenth Lok Sabha) on 'Measures undertaken to secure representation of OBCs in employment and for their welfare in Gas Authority of India Limited (GAIL)' pertaining to the Ministry of Petroleum and Natural Gas.
- (3) Statement showing Final Action Taken by the Government on the recommendations contained in Chapter I of the Twenty-fifth Report (Seventeenth Lok Sabha) of the Committee on Welfare of Other Backward Classes on action taken by the Government on the recommendations contained in the Eighteenth Report (Seventeenth Lok Sabha) on 'Measures undertaken to secure representation of OBCs in employment and for their welfare in Bharat Sanchar Nigam Limited (BSNL) and Mahanagar Telephone Nigam Limited (MTNL)'

pertaining to the Ministry of Communications (Department of Telecommunications).

14. Reports of Committee on Papers Laid on the Table

Shri Girish Chandra presented the following Reports (Hindi and English versions) of the Committee on Papers Laid on the Table (2023-24):-

- (1) 152nd Report regarding delay in laying the Annual Reports and Audited Accounts of the Rashtriya Arogya Nidhi, New Delhi under the administrative control of the Ministry of Health and Family Welfare.
- (2) 153rd Report regarding delay in laying the Annual Reports and Audited Accounts of the National Council of Vocational Education Training (NCVET) erstwhile National Skill Development Agency (NSDA) and National Council of Vocational Training (NCVT), New Delhi under the administrative control of the Ministry of Skill Development and Entrepreneurship.
- (3) 154th Report regarding delay in laying the Annual Reports and Audited Accounts of the Sagarmala Development Company Limited, New Delhi under the Ministry of Ports, Shipping and Waterways.
- (4) 155th Report on Action-taken by the Ministry of Agriculture and Farmers Welfare (Department of Agriculture and Farmers Welfare) on the Observations/Recommendations made by the Committee in their 104th Report (Seventeenth Lok Sabha) regarding the delay in laying the Annual Reports and Audited Accounts of the Punjab Agro Industries Corporation Limited, Chandigarh.
- (5) 156th Report on Action taken by the Ministry of Power on the Observations/ Recommendations made by the Committee in their 123rd Report (Seventeenth Lok Sabha) regarding the delay in laying the Annual Reports and Audited Accounts of the National Power Training Institute, Faridabad.
- (6) 157th Report on Action taken by the Ministry of Agriculture & Farmers Welfare (Department of Agriculture & Farmers Welfare) on the Observations/ Recommendations made by the Committee in their 99th Report (Seventeenth Lok Sabha) regarding the delay in laying the Annual Reports and Audited Accounts of the Jammu and Kashmir Horticulture Produce Marketing and Processing Corporation Limited

- (JKHPMC), Srinagar.
- (7) 158th Report on Action-taken by the Ministry of Finance (Department of Financial Services) on the Observations/ Recommendations made by the Committee in their 102nd Report (Seventeenth Lok Sabha) regarding the delay in laying the Annual Reports and Audited Accounts of the Pension Fund Regulatory and Development Authority (PFRDA), New Delhi.
- (8) 159th Report on Action Taken by the Ministry of Education (Department of Higher Education) on the Observations/ Recommendations made by the Committee in their 108th Report (17th Lok Sabha) regarding the delay in laying of the Annual Reports and Audited Accounts of the Indian Institute of Information Technology, Vadodara.

15. Reports of Committee on Subordinate Legislation

Shri Balashowry Vallabhaneni presented the following Reports (Hindi and English versions) of the Committee on Subordinate Legislation:-

- (1) Thirty-second Report on Infirmities in the 'Protective Textiles (Quality Control) Order, 2022 [S.O. 1707 (E)]' of the Ministry of Textiles.
- (2) Thirty-third Report on Action Taken by the Government on the Observations/Recommendations contained in the Thirty-Seventh Report of the Committee (Sixteenth Lok Sabha) on 'The Acts/Rules /Regulations/Bye-Laws governing the admission process of Bachelor of Ayurveda/Homeopathy and other courses for higher studies in Ayurveda/Homeopathy' of the Ministry of Ayush.
- (3) Thirty-fourth Report on the Action Taken by the Government on the Observations/ Recommendations contained in the Twenty-fourth Report (Seventeenth Lok Sabha) on the status of framing of Subordinate Legislation *viz.* Rules/Regulations etc. under various Acts being administered by the Ministry of Environment, Forest and Climate Change, and Delay in laying of Rules.

16. Report of Standing Committee on Railways

Shri Radha Mohan Singh presented the 17th Report (Hindi and English versions) of the Standing Committee on Railways (2023-24) on Action taken by Government on the Observations/Recommendations

contained in the 16th Report of the Standing Committee on Railways (Seventeenth Lok Sabha) on the subject 'Performance of Rail Land Development Authority'.

17*. Reports of Standing Committee on Consumer Affairs, Food and Public Distribution

Shri Subrat Pathak on behalf of Shrimati Locket Chatterjee presented the Thirty-sixth Report (Hindi and English versions) of the Standing Committee on Consumer Affairs, Food and Public Distribution (2023-2024) on Action Taken by the Government on the Observations/ Recommendations contained in the Thirty-second Report on the subject – 'Sugar Industry in India- A Review' pertaining to the Ministry of Consumer Affairs, Food and Public Distribution (Department of Food and Public Distribution).

18. Statements of Standing Committee on Consumer Affairs, Food and Public Distribution

Shri Subrat Pathak lay on the Table the Final Action Taken Statements (Hindi and English versions) showing action taken by the Government on the recommendations contained in Chapter I of the following Action Taken Reports of the Standing Committee on Consumer Affairs, Food and Public Distribution (2023-2024):-

(1) Twenty-ninth Report on Action Taken by the Government on the observations/recommendations contained in the Twenty-fourth Report on Demands for Grants (2023-24) pertaining to the Ministry of Consumer Affairs, Food and Public Distribution (Department of Food and Public Distribution).

(2) Thirtieth Report on Action Taken by the Government on the observations/recommendations contained in the Twenty-fifth Report on Demands for Grants (2023-24) pertaining to the Ministry of Consumer Affairs, Food and Public Distribution (Department of Consumer Affairs).

* At 12.12 P.M.

19. Report of Standing Committee on Rural Development and Panchayati Raj

Smt. Gitaben Vajesingbhai Rathva presented the Thirty-sixth Report (Hindi and English versions) of the Standing Committee on Rural Development & Panchayati Raj on action taken by the government on the recommendations contained in the Thirty-second Report on Pradhan Mantri Gram Sadak Yojana pertaining to Department of Rural Development (Ministry of Rural Development).

20. Statements of Standing Committee on Rural development and Panchayati Raj

Smt. Gitaben Vajesingbhai Rathva laid on the Table the following Statements (Hindi and English versions) of the Standing Committee on Rural Development & Panchayati Raj:-

- (1) Thirty-third Report (Seventeenth Lok Sabha) on Action Taken by the Government on recommendations contained in Twenty-ninth Report (Seventeenth Lok Sabha) on 'Demands for Grants (2023-24) of the Department of Rural Development (Ministry of Rural Development)'.
- (2) Thirty-fourth Report (Seventeenth Lok Sabha) on Action Taken by the Government on recommendations contained in Thirtieth Report (Seventeenth Lok Sabha) on 'Demands for Grants (2023-24) of the Department of Land Resources (Ministry of Rural Development)'.
- (3) Thirty-fifth Report (Seventeenth Lok Sabha) on Action Taken by the Government on recommendations contained in Thirty-first Report (Seventeenth Lok Sabha) on 'Demands for Grants (2023-24) of the Ministry of Panchayati Raj'.

21. Statements by Ministers

- (1) The Minister of State (Independent Charge) of the Ministry of Law and Justice; Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Culture (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Petroleum and Natural Gas; and Minister of State in the Ministry

of Labour and Employment (Shri Rameswar Teli) laid a statement regarding the status of implementation of the recommendations contained in the 41st Report of the Standing Committee on Labour, Textiles and Skill Development on Demands for Grants (2023-2024) pertaining to the Ministry of Labour and Employment.

(2) The Minister of State in the Ministry of Defence; and Minister of State in the Ministry of Tourism (Shri Ajay Bhatt) laid the following statements regarding:-

(i) the status of implementation of the recommendations contained in the 313th Report of the Standing Committee on Transport, Tourism and Culture on 'Promotion of Indian Tourism in Overseas Markets – Role of Overseas Tourist Offices and Indian Embassies' pertaining to the Ministry of Tourism.

(ii) the status of implementation of the recommendations contained in the 343rd Report of the Standing Committee on Transport, Tourism and Culture on Demands for Grants (2023-2024) pertaining to the Ministry of Tourism.

12.13 P.M.

22. Government Bill – Introduced

The Telecommunications Bill, 2023.

Shri Ritesh Pandey opposed the introduction of the Bill and sought clarifications from the Minister of Communications (Shri Ashwini Vaishnaw).

Thereafter, the motion was adopted and the Bill was introduced.

(Due to interruptions, Lok Sabha adjourned at 12.16 P.M.

and re-assembled at 2.00 P.M.)

2.00 P.M.**23. Matters Under Rule 377**

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- 1) Shri Akshaibar Lal regarding alleged issuance of SC certificate to non-eligible persons in Uttar Pradesh.
- 2) Shri Sanganna Amarappa Karadi regarding introduction of a train to link Anegundi and Ayodhya.
- 3) Dr. Bisen Dhal Singh regarding construction of railway line connecting Nagpur-Seoni-Jabalpur.
- 4) Shri Sudhakar Tukaram Shrangre regarding rebuilding of dilapidated post office building in Udgir Taluka, Latur district, Maharashtra.
- 5) Shri R.K. Singh Patel regarding construction of by-pass roads on NH No. 35 in Banda and Chitrakoot districts in Uttar Pradesh.
- 6) Shri Tirath Singh Rawat regarding need to bring some areas of Izzatnagar under Divisional Railway Manager, Moradabad.
- 7) Shri Vijay Baghel regarding enhancement of honorarium of cooks engaged under Mid-day Meal Scheme.
- 8) Shri Parbatbhai Savabhai Patel regarding stoppage of train no. 14803/14804 at Dhanera railway station in Banaskantha parliamentary constituency.
- 9) Shri Mukesh Rajput regarding inclusion of Farrukhabad district in Ghaziabad-Kanpur Greenfield Economic Corridor.
- 10) Shri Sushil Kumar Singh regarding construction of North Koel Irrigation Project.

- 11) Shri Ajay Nishad regarding facilities for cataract operation in Sadar Hospital, Muzaffarpur.
- 12) Shri Arun Kumar Sagar regarding need to provide stoppage of trains in Shahjahanpur parliamentary constituency.
- 13) Shri Sanjay Seth regarding need to frame a national policy to tackle human-elephant conflict.
- 14) Dr. Ramapati Ram Tripathi regarding setting up of a Thermal Power Plant in Deoria parliamentary constituency.
- 15) Shri Su Thirunavukkarasar regarding railway related issues in Tamil Nadu.
- 16) Shri Kumbakudi Sudhakaran regarding Construction of Kannur By-Pass on NH No. 66.
- 17) Dr. DNV Senthilkumar.S. regarding recognition of Hogenakkal as an International Tourist destination.
- 18) Shri Sri Krishna Devarayalu Lavu regarding restoration of Railway concession to Artists.
- 19) Prof. Sougata Ray regarding cases of Suicide among Students.
- 20) Shri Prataprao Jadhav regarding establishment of medical college in Buldhana parliamentary constituency.
- 21) Shri Dulal Chandra Goswami regarding flood and land erosion caused by Ganga, Kosi and Mahananda rivers in Katihar parliamentary constituency.
- 22) Shri Anubhav Mohanty regarding incidents of male suicides in India.
- 23) Shri Kunwar Danish Ali regarding Ethanol production in the country.

- 24) Shri Choudhary Mehboob Ali Kaiser regarding construction of Hasanpur to Barauni and Simri Bakhtiarapur to Bihariganj railway lines in Bihar.
- 25) Shri Faizal P. P Mohammad regarding Amendment to the Laccadive, Minicoy and Amindivi Islands Land Revenue and Tenancy Regulation, 1965.
- 26) Shri S. Muniswamy regarding inclusion of Kuruba community in the list of Scheduled Tribes

2.01 P.M.

24. Government Bill – Passed

The Post Office Bill, 2023, as passed by Rajya Sabha.

Time Allotted: 2 Hrs.

Time Taken: 1 Hr. 04 Mts.

Further discussion on the motion for consideration of the Bill moved by Shri Devusinh Chauhan on behalf of Shri Ashwini Vaishnaw, on 13.12.2023, continued.

The following members took part in the debate:-

1. Dr. Beesetti Venkata Satyavathi
2. Shri Bholu Singh
3. Shri Prataprao Jadhav
4. Shri Ramshiromani Verma

Shri Devusinh Chauhan replied to the debate.

(Due to interruptions, Lok Sabha adjourned at 2.23 P.M.

and re-assembled at 2.45 P.M)

2.45 P.M.

The motion for consideration of the Bill was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 16 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed, as passed by Rajya Sabha, was moved by Shri devusinh Chauhan.

The motion was adopted and the Bill, as passed by Rajya Sabha, was passed.

*(Due to interruptions, Lok Sabha adjourned at 2.48 P.M.
and re-assembled at 3.00 P.M.)*

3.00 P.M.**25. Suspension of Members from the service of the House under Rule 374**

The Chair named the following Members Under Rule 374 of the Rules of Procedure and Conduct of Business in Lok Sabha for disregarding the authority of the Chair and abusing the rules of the House by persistently and willfully obstructing the business thereof :-

1. Shri Kalyan Banerjee
2. Shri A. Raja
3. Shri Dayanidhi Maran
4. Dr. K. Jayakumar
5. Smt. Aparupa Poddar
6. Shri Prasun Banerjee
7. Shri E.T. Mohammed Basheer
8. Shri G. Selvam
9. Shri C.N. Annadurai
10. Shri Adhir Ranjan Chowdhury
11. Dr. T. Sumathy(A) Thamizhachi Thangapandian
12. Shri K. Navaskani

13. Dr. Kalanidhi Veeraswamy
14. Shri N.K. Premachandran
15. Prof. Sougata Ray
16. Smt. Satabdi Roy
17. Shri Asit Kumar Mal
18. Shri Kaushlendra Kumar
19. Shri Anto Antony
20. Shri S.S. Palanimanickam
21. Shri Abdul Khaleque
22. Shri Su. Thirunavukkarasar
23. Shri Vijaya Kumar (Alias) Vijay Vasanth
24. Smt. Pratima Mondal
25. Dr. Kakoli Ghosh Dastidar
26. Shri K. Muraleedharan
27. Shri Sunil Kumar Mondal
28. Shri S. Ramalingam
29. Shri Kodikunnil Suresh
30. Dr. Amar Singh
31. Shri Rajmohan Unnithan
32. Shri Gaurav Gogoi
33. Shri T. R. Baalu

Thereafter, the Minister of Parliamentary Affairs (Shri Pralhad Joshi) moved the following motion:-

“That this House having taken a serious note of the misconduct of Shri Kalyan Banerjee, Shri A. Raja, Shri Dayanidhi Maran, Smt. Aparupa Poddar, Shri Prasun Banerjee, Shri E.T. Mohammed Basheer, Shri G. Selvam, Shri C.N. Annadurai, Shri Adhir Ranjan Chowdhury, Dr. T. Sumathy(A) Thamizhachi Thangapandian, Shri K. Navaskani, Dr. Kalanidhi Veeraswamy, Shri N.K. Premachandran, Prof. Sougata Ray, Smt. Satabdi Roy, Shri Asit Kumar Mal, Shri Kaushlendra Kumar, Shri Anto Antony, Shri S.S. Palanimanickam, Shri Su. Thirunavukkarasar, Smt. Pratima Mondal, Dr. Kakoli Ghosh Dastidar, Shri K. Muraleedharan, Shri Sunil Kumar Mondal, Shri S. Ramalingam, Shri Kodikunnil Suresh, Dr. Amar Singh, Shri Rajmohan

Unnithan, Shri Gaurav Gogoi and Shri T. R. Baalu in utter disregard to the House and the authority of the Chair, and having been named by the Chair, resolve that the said members be suspended from the service of the House for the remainder of the Session under Rule 374 (2)."

The motion was put to vote and adopted.

26. Suspension of Members from the service of the House

Further, the Minister of Parliamentary Affairs (Shri Pralhad Joshi) moved the following motion:-

"That Dr. K. Jayakumar, Shri Abdul Khaleque and Shri Vijaya Kumar (Alias) Vijay Vasanth, MPs be suspended till the Report of the Committee of Privileges for creating grave disorder in the House. The behavior of the above said members may kindly be referred to the Privileges Committee and they need to be suspended till the Committee gives it's Report."

The motion was put to vote and adopted.

3.04 P.M.

(Due to interruptions, Lok Sabha adjourned till 11.00 A.M., Tuesday, the 19th December, 2023.)

UTPAL KUMAR SINGH
Secretary General

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Tuesday, December 19, 2023/Agrahayana 28, 1945 (Saka)

No. 263

11.00 A.M.

1. Starred Questions

Starred Question No. 221 was orally answered.

*(Due to interruptions, Lok Sabha adjourned at 11.06 A.M.
and re-assembled at 12.00 Noon)*

Replies to Starred Question Nos. 222-240 (except Question Nos. 231 and 235 which were deleted due to suspension of the members, under Rule 374 of the 'Rules of Procedure and Conduct of Business in Lok Sabha', on whose names the Question stood) put down in the Order Paper for the day were, therefore, treated as Unstarred Questions and their answers together with the answers to Unstarred Questions would be printed in the Official Report for the day.

2. Unstarred Questions

Unstarred Question Nos. 2531-2760 (except Question Nos. 2531, 2541, 2551, 2564, 2567, 2573, 2575, 2598, 2599, 2603, 2605, 2610, 2627, 2646, 2653, 2678, 2684, 2693, 2695, 2701, 2707, 2712, 2724, 2726 and 2732 which were deleted due to suspension of the members under Rule 374 of the 'Rules of Procedure and Conduct of Business in Lok Sabha', on whose names the Questions stood) would be printed in the Official Report for the day.

3*. Observation by the Speaker

The Speaker appealed to the members to allow smooth functioning of Question Hour.

12.00 Noon

(Due to continued interruptions, Lok Sabha adjourned at 12.02 P.M. and re-assembled at 12.30 P.M.)

12.30 P.M.

4. Suspension of Members from the service of the House under Rule 374

The Chair named the following Members under Rule 374 of the Rules of Procedure and Conduct of Business in Lok Sabha for disregarding the authority of the Chair and abusing the rules of the House by persistently and willfully obstructing the business thereof :-

1. Shri Ve. Vaithilingam
2. Shri Gurjeet Singh Aujla
3. Smt. Supriya Sule
4. Shri Saptagiri Sankar Ulaka
5. Adv. Adoor Prakash
6. Dr. M.P. Abdussamad Samadani
7. Shri Manish Tewari
8. Shri Pradyut Bordoloi
9. Shri Giridhari Yadav
10. Smt. Geeta Kora
11. Shri Francisco Sardinha
12. Shri S. Jagathrakshakan
13. Shri S.R. Parthiban
14. Dr. Farooq Abdullah
15. Smt. Jyotsna Charandas Mahant
16. Shri A. Ganeshamurthi

* At 11.02 A.M. Original in Hindi. For details, please see the debates of the day.

17. Smt. Mala Roy
18. Shri P. Velusamy
19. Dr. A Chellakumar
20. Dr. Shashi Tharoor
21. Shri Mohammad Sadique
22. Dr M.K. Vishnu Prasad
23. Shri P.P. Mohammed Faizal
24. Smt. Sajda Ahmed
25. Shri Jasbir Singh Gill
26. Shri Karti P Chidambaram
27. Shri Sudip Bandyopadhyay
28. Smt. Dimple Yadav
29. Shri Hasnain Masoodi
30. Kunwar Danish Ali
31. Shri Khalilur Rahaman
32. Shri Rajiv Ranjan Singh Alias Lalan Singh
33. Dr. DNV S. Senthilkumar
34. Shri Santosh Kumar
35. Shri Dulal Chandra Goswami
36. Shri Ravneet Singh Bittu
37. Shri Dinesh Chandra Yadav
38. Shri Kumbakudi Sudhakaran
39. Dr. Amol Ramsing Kolhe
40. Shri Sushil Kumar Rinku
41. Shri Mahabali Singh
42. Shri Sunil Kumar
43. Dr. S.T. Hasan
44. Shri Dhanush M. Kumar
45. Smt. Pratibha Singh
46. Dr. Tholkappiyan Thirumaavalavan
47. Shri Chandeshwar Prasad
48. Dr. Alok Kumar Suman
49. Shri Dileshwar Kamait

Thereafter, the Minister of State in the Ministry of Parliamentary Affairs (Shri Arjun Ram Meghwal) moved the following motion:-

“That this House having taken a serious note of the misconduct of Shri Ve. Vaithilingam, Shri Gurjeet Singh Aujla, Smt. Supriya Sule, Shri Saptagiri Sankar Ulaka, Adv. Adoor Prakash, Dr. M.P. Abdussamad Samadani, Shri Manish Tewari, Shri Pradyut Bordoloi, Shri Giridhari Yadav,

Smt. Geeta Kora, Shri Francisco Sardinha, Shri S. Jagathrakshakan, Shri S.R. Parthiban, Dr. Farooq Abdullah, Smt. Jyotsna Charandas Mahant, Shri A. Ganeshamurthi, Smt. Mala Roy, Shri P. Velusamy, Dr. A Chellakumar, Dr. Shashi Tharoor, Shri Mohammad Sadique, Dr M.K. Vishnu Prasad, Shri P.P. Mohammed Faizal, Smt. Sajda Ahmed, Shri Jasbir Singh Gill, Shri Karti P Chidambaram, Shri Sudip Bandyopadhyay, Smt. Dimple Yadav, Shri Hasnain Masoodi, Kunwar Danish Ali, Shri Khalilur Rahaman, Shri Rajiv Ranjan Singh Alias Lalan Singh, Dr. DNV S. Senthilkumar, Shri Santosh Kumar, Shri Dulal Chandra Goswami, Shri Ravneet Singh Bittu, Shri Dinesh Chandra Yadav, Shri Kumbakudi Sudhakaran, Dr. Amol Ramsing Kolhe, Shri Sushil Kumar Rinku, Shri Mahabali Singh, Shri Sunil Kumar, Dr. S.T. Hasan, Shri Dhanush M. Kumar, Smt. Pratibha Singh, Dr. Tholkappiyan Thirumaavalavan, Shri Chandeshwar Prasad, Dr. Alok Kumar Suman and Shri Dileshwar Kamait in utter disregard to the House and the authority of the Chair, and having been named by the Chair, resolve that the said members be suspended from the service of the House for the remainder of the Session under Rule 374 (2)."

The motion was put to vote and adopted.

*(Due to interruptions, Lok Sabha adjourned at 12.38 P.M.
and re-assembled at 2.02 P.M.)*

2.02 P.M

5. Papers laid on the Table

The Minister of State in the Ministry of Consumer Affairs, Food and Public Distribution; and Minister of State in the Ministry of Rural Development (Sadhvi Niranjana Jyoti) laid on the Table:-

- (1) A copy of the Annual Report (Hindi and English versions) of the National Rural Livelihoods Promotion Society, New Delhi, for the year 2022-2023, alongwith Audited Accounts.
- (2) A copy of the Review (Hindi and English versions) by the Government of the working of the National Rural Livelihoods Promotion Society, New Delhi, for the year 2022-2023.

The Minister of State in the Ministry of Fisheries, Animal Husbandry

and Dairying (Dr. Sanjeev Kumar Balyan) laid on the Table:-

- (1) (i) A copy each of the Annual Report (Hindi and English versions) of the Veterinary Council of India, New Delhi, for the years 2016-2017 to 2021-2022, alongwith audited accounts.
- (ii) A copy each of Review (Hindi and English versions) by the Government of the working of Veterinary Council of India, New Delhi, for the years 2016-2017 to 2021-2022.
- (2) Six statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Animal Welfare Board of India, Ballabgarh, for the year 2022-2023, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Animal Welfare Board of India, Ballabgarh, for the year 2022-2023.

The Minister of State in the Ministry of Home Affairs (Shri Nityanand Rai) laid on the Table:-

- (1) A copy of the Ministry of Home Affairs, Assam Rifles, Subedar Major (Electrical and Mechanical), Subedar (Electrical and Mechanical) and Naib Subedar (Electrical and Mechanical), Group 'B' Combatised Posts, Recruitment Rules, 2023 (Hindi and English versions) published in Notification No. G.S.R.128 in weekly Gazette of India dated 7th October, 2023, under Section 167 of the Assam Rifles Act, 2006.
- (2) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 156 of the Indo-Tibetan Border Police Force Act, 1992:-
 - (i) The Ministry of Home Affairs, Indo-Tibetan Border Police Force, Tailor Cadre, Group 'B' and 'C' Posts Recruitment Rules, 2023 published in Notification G.S.R.718(E) in Gazette of India dated 4th October, 2023.
 - (ii) The Ministry of Home Affairs, Indo-Tibetan Border Police Force, Head Constable (Cook, Washerman, Barber, Water Carrier and Safai Karamchari) Group 'C' posts Recruitment Rules, 2023

published in Notification G.S.R.599(E) in Gazette of India dated 11th August, 2023.

- (iii) The Ministry of Home Affairs, Indo-Tibetan Border Police Force, Animal Transport Cadre (Group 'B' and Group 'C') posts, Recruitment Rules, 2023 published in Notification G.S.R.582(E) in Gazette of India dated 2nd August, 2023.
 - (iv) The Ministry of Home Affairs, the Indo-Tibetan Border Police Force, Education and Stress Counsellor Cadre (Group 'A' posts) Recruitment Rules, 2023 published in Notification G.S.R.583(E) in Gazette of India dated 2nd August, 2023.
- (3) A copy of the Special Protection Group Rules, 2023 (Hindi and English versions) published in Notification No. G.S.R.388(E) in Gazette of India dated 25th May, 2023 under Section 17 of the Special Protection Group Act, 1988, together with a corrigendum thereto published in Notification No. G.S.R.581(E) (in English version only) in Gazette of India dated 1st August, 2023.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 155 of the Sashastra Seema Bal Act, 2007:-
- (i) The Sashastra Seema Bal, Group 'B' Combatized (Non-Gazetted) Motor Transport and Mechanic Cadre posts Recruitment Rules, 2023 published in Notification G.S.R.151 in weekly Gazette of India dated 28th October, 2023.
 - (ii) The Sashastra Seema Bal, Group 'C' Tech (Armament) Cadre Recruitment Rules, 2023 published in Notification G.S.R.152 in weekly Gazette of India dated 28th October, 2023.

The Minister of State in the Ministry of Finance (Dr. Bhagwat Kishanrao Karad) on behalf of the Minister of State in the Ministry of Finance (Shri Pankaj Chaudhary) laid on the Table a copy each of the following papers (Hindi and English versions) under Article 151(1) of the Constitution:-

- (1) Union Government – Finance Accounts for the year 2022-2023.
- (2) Union Government – Appropriation Accounts (Civil) for the year 2022-

2023.

The Minister of State in the Ministry of Agriculture and Farmers Welfare; and Minister of State in the Ministry of Food Processing Industries (Sushri Shobha Karandlaje) laid on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (2) of Section 394 of the Companies Act, 2013:-
 - (a) (i) Review by the Government of the working of the Maharashtra Agro Industries Development Corporation Limited, Mumbai, for the year 2020-2021.
 - (ii) Annual Report of the Maharashtra Agro Industries Development Corporation Limited, Mumbai, for the year 2020-2021, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (b) (i) Review by the Government of the working of the Karnataka Cashew Development Corporation Limited, Mangalore, for the year 2022-2023.
 - (ii) Annual Report of the Karnataka Cashew Development Corporation Limited, Mangalore, for the year 2022-2023, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (c) (i) Review by the Government of the working of the Punjab Agro Industries Development Corporation Limited, Chandigarh, for the year 2021-2022.
 - (ii) Annual Report of the Punjab Agro Industries Development Corporation Limited, Chandigarh, for the year 2021-2022, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (d) (i) Review by the Government of the working of the Himachal Pradesh Agro Industries Development Corporation Limited, Shimla, for the year 2021-2022.
 - (ii) Annual Report of the Himachal Pradesh Agro Industries Development Corporation Limited, Shimla, for the year 2021-2022, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (e) (i) Review by the Government of the working of the Kerala Agro Industries Corporation Limited, Thiruvananthapuram, for the year 2017-2018.
- (ii) Annual Report of the Kerala Agro Industries Corporation Limited, Thiruvananthapuram, for the year 2017-2018, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) Four statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at Item No. (a), (c), (d) and (e) of (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Protection of Plant Varieties and Farmers' Rights Authority, New Delhi, for the year 2022-2023.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Protection of Plant Varieties and Farmers' Rights Authority, New Delhi, for the year 2022-2023, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Protection of Plant Varieties and Farmers' Rights Authority, New Delhi, for the year 2022-2023.
- (4) A copy of the Annual Report (Hindi and English versions) of the National Farmers Welfare Program Implementation Society, New Delhi for the year 2021-2022, alongwith Audited Accounts.
- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6) A copy of the Annual Report (Hindi and English versions) of the National Farmers Welfare Program Implementation Society, New Delhi for the year 2022-2023, alongwith Audited Accounts.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the National Agricultural Cooperative Marketing Federation of India Limited, New Delhi, for the year 2022-2023, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Agricultural Cooperative Marketing Federation of India Limited, New Delhi, for the year 2022-2023.
- (8) A copy each of the following Notifications (Hindi and English versions) under Section 3 of the Essential Commodities Act, 1955:-

- (i) S.O.5077(E) published in Gazette of India dated 29th November, 2023 notifying specification of Nano Di Ammonium Phosphate fertilizer (liquid) to be manufactured by M/s Zuari Farm Hub Limited in India for a period of three years from the date of publication in the official Gazette.
 - (ii) S.O.5078(E) published in Gazette of India dated 29th November, 2023 notifying specification of Nano Urea fertilizer to be manufactured by M/s Zuari Farm Hub Limited in India for a period of three years from the date of publication in the official Gazette.
 - (iii) S.O.5079(E) published in Gazette of India dated 29th November, 2023 making certain amendments in the Notification No. S.O.1048(E) dated 3rd March, 2023.
 - (iv) S.O.5080(E) published in Gazette of India dated 29th November, 2023 notifying specification of Nano Phosphorus (liquid) to be manufactured by M/s The Energy and Resources Institute in India for a period of three years from the date of publication in the official Gazette.
 - (v) S.O.5081(E) published in Gazette of India dated 29th November, 2023 notifying specification of fertilizers, mentioned therein, imported by M/s Fertiq Private Limited in India for a period of one year from the date of publication in the official Gazette.
- (9)
- (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Plant Health Management, Hyderabad, for the year 2022-2023.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Plant Health Management, Hyderabad, for the year 2022-2023, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Plant Health Management, Hyderabad, for the year 2022-2023.
- (10)
- (i) A copy of the Annual Report (Hindi and English versions) of the Small Farmers' Agri-Business Consortium, New Delhi, for the year 2022-2023, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Small Farmers' Agri-Business Consortium, New Delhi, for the year 2022-2023.

The Minister of State in the Ministry of Agriculture and Farmers Welfare (Shri Kailash Choudhary) laid on the Table:-

- (1) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Agricultural Research, New Delhi, for the year 2022-2023, alongwith Audited Accounts.
- (2) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian Council of Agricultural Research, New Delhi, for the year 2022-2023.

The Minister of State in the Ministry of Development of North Eastern Region; and Minister of State in the Ministry of Cooperation (Shri B. L. Verma) laid on the Table:-

- (1) A copy of the Annual Report (Hindi and English versions) the National Cooperative Development Corporation, New Delhi, for the year 2022-2023.
- (2) A copy of the Annual Accounts (Hindi and English versions) of the National Cooperative Development Corporation, New Delhi, for the year 2022-2023, together with Audit Report thereon.
- (3) A copy of the Annual Accounts (Hindi and English versions) of the National Cooperative Development Corporation (Employees Provident Fund), New Delhi, for the year 2022-2023, together with Audit Report thereon.
- (4) A copy of the Review (Hindi and English versions) by the Government of the working of the National Cooperative Development Corporation, New Delhi, for the year 2022-2023.

The Minister of State in the Ministry of Home Affairs (Shri Ajay Kumar) laid on the Table:-

- (1) A copy of the Annual Report (Hindi and English versions) of the REPCO Bank, Chennai, for the year 2022-2023, alongwith Audited Accounts.
- (2) A copy of the Review (Hindi and English versions) by the Government of the working of the REPCO Bank, Chennai, for the year 2022-2023.

The Minister of State in the Ministry of Social Justice and Empowerment (Shri A. Narayanaswamy) on behalf of the Minister of State in the Ministry of Social Justice and Empowerment (Sushri Pratima Bhoumik) laid on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-
 - (a) (i) Review by the Government of the working of the National Backward Classes Finance and Development Corporation, New Delhi, for the year 2022-2023.
 - (ii) Annual Report of the National Backward Classes Finance and Development Corporation, New Delhi, for the year 2022-2023, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (b) (i) Review by the Government of the working of the Artificial Limbs Manufacturing Corporation of India, Kanpur, for the year 2022-2023.
 - (ii) Annual Report of the Artificial Limbs Manufacturing Corporation of India, Kanpur, for the year 2022-2023, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) A copy each of the following papers (Hindi and English versions):-
 - (i) Memorandum of Understanding between the Artificial Limbs Manufacturing Corporation of India and the Department of Empowerment of Persons with Disabilities, Ministry of Social Justice and Empowerment, for the years 2022-2023 and 2023-2024.
 - (ii) Memorandum of Understanding between the National Handicapped Finance and Development Corporation and the Department of Empowerment of Persons with Disabilities (Divyangjan), Ministry of Social Justice & Empowerment for the years 2023-2024 and 2024-2025.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Gurukul Computer Education, Bijnor, for the year 2021-2022, alongwith audited accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working Gurukul Computer Education, Bijnor,

for the year 2021-2022.

- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Sign Language Research and Training Centre, New Delhi, for the year 2022-2023, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Sign Language Research and Training Centre, New Delhi, for the year 2022-2023.

The Minister of State in the Ministry of Tribal Affairs; and Minister of State in the Ministry of Jal Shakti (Shri Bishweswar Tudu) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Betwa River Board, Jhansi, for the year 2022-2023, alongwith Audited Accounts.
- (ii) A copy of Review (Hindi and English versions) by the Government of the working of the Betwa River Board, Jhansi, for the year 2022-2023.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Narmada Control Authority, Indore, for the year 2022-2023, alongwith Audited Accounts.
- (ii) A copy of Review (Hindi and English versions) by the Government of the working of the Narmada Control Authority, Indore, for the year 2022-2023.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the North Eastern Regional Institute of Water and Land Management, Tezpur, for the year 2022-2023, alongwith Audited Accounts.
- (ii) A copy of Review (Hindi and English versions) by the Government of the working of the North Eastern Regional Institute of Water and Land Management, Tezpur, for the year 2022-2023.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the National Water Development Agency, New Delhi, for the year 2022-2023, alongwith Audited Accounts.
- (ii) A copy of Review (Hindi and English versions) by the Government

of the working of the National Water Development Agency, New Delhi, for the year 2022-2023.

The Minister of State in the Ministry of Fisheries, Animal Husbandry and Dairying; and Minister of State in the Ministry of Information and Broadcasting (Dr. L. Murugan) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Coastal Aquaculture Authority, Chennai, for the year 2013-2014, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Coastal Aquaculture Authority, Chennai, for the year 2013-2014.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Coastal Aquaculture Authority, Chennai, for the year 2022-2023, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Coastal Aquaculture Authority, Chennai, for the year 2022-2023.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Press Council of India, New Delhi, for the year 2022-2023, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Press Council of India, New Delhi, for the year 2022-2023.
- (5) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-
 - (i) Review by the Government of the working of the National Film Development Corporation Limited, Mumbai, for the year 2022-2023.
 - (ii) Annual Report of the National Film Development Corporation Limited, Mumbai, for the year 2022-2023, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

The Minister of State in the Ministry of Home Affairs; and Minister of State in the Ministry of Youth Affairs and Sports (Shri Nisith Pramanik) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Anti Doping Agency, New Delhi, for the year 2022-2023, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Anti Doping Agency, New Delhi, for the year 2022-2023.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the National Dope Testing Laboratory, New Delhi, for the year 2022-2023, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Dope Testing Laboratory, New Delhi, for the year 2022-2023.

The Minister of State in the Ministry of Finance (Dr. Bhagwat Kishanrao Karad) on behalf of the Minister of Finance; and Minister of Corporate Affairs (Smt. Nirmala Sitharaman) laid on the Table a copy each of the following notifications (Hindi and English versions) under sub-section (2) of Section 38 of the Central Excise Act, 1944:-

- (1) Notification No. 41/2023-Central Excise published in Gazette of India dated 18th December, 2023 together with an explanatory memorandum making certain amendments in the Notification No. 18/2022-Central Excise, dated the 19th July, 2022 reducing the Special Additional Excise Duty on production of Petroleum Crude from Rs.5000/MT to Rs.1300/MT and increase the Special Additional Excise Duty from NIL/litre to Rs.1/litre on export of ATF.
- (2) Notification No. 42/2023-Central Excise published in Gazette of India dated 18th December, 2023 together with an explanatory memorandum making certain amendments in the Notification No. 04/2022-Central Excise, dated the 30th June, 2022 reducing the Special Additional Excise Duty from Rs.1/litre to Rs.0.50/litre on export of Diesel.

2.07 P.M.**6. Messages from Rajya Sabha**

Secretary General reported the following messages from Rajya Sabha:-

- (i) That at its sitting held on the 18th December, 2023, the Rajya Sabha agreed without any amendment to the Jammu and Kashmir Reorganisation (Second Amendment) Bill, 2023, as passed by Lok Sabha.
- (ii) That at its sitting held on the 18th December, 2023, the Rajya Sabha agreed without any amendment to the Government of Union Territories (Amendment) Bill 2023, as passed by Lok Sabha.

2.08 P.M.**7. Leave of Absence from the Sittings of the House**

The following members were granted leave of absence from the sittings of the House for the period mentioned against each :-

- | | |
|---|--|
| 1. Shri Sanjay Shamrao Dhotre | 18.09.2023
to
21.09.2023;
&
04.12.2023
to
22.12.2023 |
| 2. Shri Atul Kumar Singh <i>alias</i>
Atul Rai | 18.09.2023
to
21.09.2023;
&
04.12.2023
to
22.12.2023 |

3. Shri Arjun Lal Meena	04.12.2023 to 22.12.2023
4. Shri Mohammad Akbar Lone	18.09.2023 to 21.09.2023; & 04.12.2023 to 22.12.2023
5. Shri Sunny Deol	02.02.2023 to 13.02.2023; 13.03.2023 to 06.04.2023; & 20.07.2023 to 10.08.2023

8. Reports of Committee on Petitions

Shri Sunil Kumar Singh presented the following Reports (Hindi and English versions) of the Committee on Petitions:-

- (1) Fifty-fourth Report on the Action Taken by the Government on the recommendations made by the Committee on Petitions (Seventeenth Lok Sabha) in their Thirty-fifth Report on the representation of Shri Tokhehe Yepthomi for increasing the capacity of LPG Bottling Plants, Compressed Natural Gas Stations in the North-Eastern States, especially in Guwahati and other important issues related therewith.
- (2) Fifty-fifth Report on the Action Taken by the Government on the recommendations made by the Committee on Petitions (Seventeenth Lok Sabha) in their Thirty-sixth Report on the representation of Shri R. Marak regarding the need for regulating the working of Government

owned General Insurance Companies especially in Meghalaya and other important issues related therewith.

- (3) Fifty-sixth Report on the Action Taken by the Government on the recommendations made by the Committee on Petitions (Seventeenth Lok Sabha) in their Fortieth Report on the representation of Shri Abhishek relating to increasing frauds in ATMs of Indian Overseas Bank, Indian Bank, Union Bank of India and Canara Bank in Mumbai – Urgent need to re-draw effective strategy for ATM transactions and other important issues related therewith.
- (4) Fifty-seventh Report on the Action Taken by the Government on the recommendations made by the Committee on Petitions (Seventeenth Lok Sabha) in their Forty-first Report on the representation of S/Shri Rajnikant P. Patel & Sudhir Sable and Sanjay Bechan regarding proposed amendments to the Cigarettes and other Tobacco Products (Prohibition of Advertisement and Regulation of Trade & Commerce, Production, Supply and Distribution) Act, 2003 (COTPA) and other matter connected therewith or incidental thereto.
- (5) Fifty-eighth Report on the Action Taken by the Government on the recommendations made by the Committee on Petitions (Seventeenth Lok Sabha) in their Forty-Fourth Report on the representation of Shri Hanuman Beniwal, Ex- M.P., Lok Sabha regarding alleged arbitrary sanctioning of road development works under Pradhan Mantri Gram Sadak Yojana (PMGSY-III) in Nagaur Parliamentary Constituency (Rajasthan).
- (6) Fifty-ninth Report on the Action Taken by the Government on the recommendations made by the Committee on Petitions (Seventeenth Lok Sabha) in their Forty-fifth Report on the representation of Shri Deepak Sharma regarding the need for revamping the Training Institute namely the Institute of Petroleum Safety, Health & Environment Management [IPSHEM] at Betul, South Goa.
- (7) Sixtieth Report on the Action Taken by the Government on the recommendations made by the Committee on Petitions (Seventeenth Lok Sabha) in their Fiftieth Report on the representation of Shri Gourav Kumar Soni and others, alleging Securities and Exchange Board of India's (SEBI) high-handedness in refunding the money to the investors of PACL Limited.

- (8) Sixty-first Report on the Action Taken by the Government on the recommendations made by the Committee on Petitions (Seventeenth Lok Sabha) in their Fifty-first Report on the representation of Shri Phillipson regarding encroachment of Forest Land in North- Eastern States, especially in Meghalaya and Assam and other important issue related therewith.

9. Reports of Committee on Government Assurances

Shri Khagen Murmu presented the following Reports (Hindi and English versions) of the Committee on Government Assurances:-

- (1) Ninety-first Report (17th Lok Sabha) regarding 'Review of Pending Assurances Pertaining to the Ministry of Social Justice and Empowerment (Department of Social Justice and Empowerment)'.
- (2) Ninety-second Report (17th Lok Sabha) regarding 'Review of Pending Assurances Pertaining to the Ministry of Education (Department of Higher Education)'.
- (3) Ninety-third Report (17th Lok Sabha) regarding 'Requests for Dropping of Assurances (Acceded to)'.
- (4) Ninety-fourth Report (17th Lok Sabha) regarding 'Requests for Dropping of Assurances (Not Acceded to)'.
- (5) Ninety-fifth Report (17th Lok Sabha) regarding 'Review of Pending Assurances Pertaining to the Ministry of Railways'.
- (6) Ninety-sixth Report (17th Lok Sabha) regarding 'Requests for Dropping of Assurances (Acceded to)'.
- (7) Ninety-seventh Report (17th Lok Sabha) regarding 'Requests for Dropping of Assurances (Not Acceded to)'.

10. Reports of Standing Committee on Agriculture, Animal Husbandry and Food Processing

Shri Kanakmal Katara presented the Sixty-sixth Report (Hindi and English versions) (Seventeenth Lok Sabha) of the Standing Committee on

Agriculture, Animal Husbandry and Food Processing (2023-24) on the Subject 'Spread of Lumpy Skin Disease in Cattle in the Country and issues related therewith' pertaining to the Ministry of Fisheries, Animal Husbandry and Dairying (Department of Animal Husbandry and Dairying).

11. Statements of Standing Committee on Agriculture, Animal Husbandry and Food Processing

Shri Kanakmal Katara laid the Statements (Hindi and English versions) showing further action taken by the Government on the following reports:-

- (1) 50th Report on action taken by the Government on the observations/recommendations contained in the 42nd Report (Seventeenth Lok Sabha) of the Standing Committee on Agriculture, Animal Husbandry and Food Processing (2021-22) on Demands for Grants (2022-23) pertaining to the Ministry of Cooperation.
- (2) 60th Report on action taken by the Government on the observations/recommendations contained in the 51st Report (Seventeenth Lok Sabha) of the Standing Committee on Agriculture, Animal Husbandry and Food Processing (2022-23) on Demands for Grants (2023-24) pertaining to the Ministry of Agriculture and Farmers Welfare (Department of Agriculture and Farmers Welfare).
- (3) 61st Report on action taken by the Government on the observations/recommendations contained in the 52nd Report (Seventeenth Lok Sabha) of the Standing Committee on Agriculture, Animal Husbandry and Food Processing (2022-23) on 'Demands for Grants (2023-24)' pertaining to the Ministry of Agriculture and Farmers Welfare (Department of Agricultural Research and Education).
- (4) 63rd Report on action taken by the Government on the observations/recommendations contained in the 54th Report (Seventeenth Lok Sabha) of the Standing Committee on Agriculture, Animal Husbandry and Food Processing (2022-23) on 'Demands for Grants (2023-24)' pertaining to the Ministry of Fisheries, Animal

Husbandry and Dairying (Department of Animal Husbandry and Dairying).

- (5) 64th Report on the action taken by the Government on the observations/recommendations contained in the 55th Report (Seventeenth Lok Sabha) of the Standing Committee on Agriculture, Animal Husbandry and Food Processing (2022-23) on 'Demands for Grants (2023-24)' pertaining to the Ministry of Food Processing Industries.
- (6) 65th Report on the action taken by the Government on the observations/recommendations contained in the 56th Report (Seventeenth Lok Sabha) of the Standing Committee on Agriculture, Animal Husbandry and Food Processing (2022-23) on 'Demands for Grants (2023-24)' pertaining to the Ministry of Cooperation.

12. Reports of Standing Committee on Energy

Shri Jagdambika Pal presented the following Reports (Hindi and English versions) of the Standing Committee on Energy:-

- (1) Thirty-ninth Report on 'Action-taken by the Government on observations/recommendations contained in Thirty-fourth Report (Seventeenth Lok Sabha) on Demands for Grants (2023-24) of the Ministry of New and Renewable Energy'.
- (2) Fortieth Report on 'Action-taken by the Government on observations/recommendations contained in Thirty-fifth Report (Seventeenth Lok Sabha) on Demands for Grants (2023-24) of the Ministry of Power'.
- (3) Forty-first Report on the subject 'Bio-Energy and Waste to Energy-Recovery of Energy from Urban, Industrial and Agricultural Wastes/Residues and role of Urban Local Bodies in Energy Management'.

13. Reports of Standing Committee on Communications and Information Technology

Shri Sanjay Seth presented the following Reports (Hindi and English versions) of the Standing Committee on Communications and Information Technology (2023-24):-

- (1) Fifty-second Report on Action Taken by the Government on the Observations/Recommendations of the Committee contained in their Forty-fifth Report on 'Demands for Grants (2023-24)' relating to the Ministry of Electronics and Information Technology.
- (2) Fifty-third Report on Action Taken by the Government on the Observations/Recommendations of the Committee contained in their Forty-seventh Report (Seventeenth Lok Sabha) on 'Review of functioning of Central Board of Film Certification (CBFC)' relating to the Ministry of Information and Broadcasting.

14. Reports of Standing Committee on Consumer Affairs, Food and Public Distribution

Shri Mitesh Rameshbhai Patel presented the following Reports (Hindi and English versions) of the Standing Committee on Consumer Affairs, Food and Public Distribution (2023-2024):-

- (1) Thirty-seventh Report of the Standing Committee on Consumer Affairs, Food and Public Distribution (2023-2024) on the subject – 'Initiatives in the North-East in the field of Consumer Rights Protection' pertaining to the Ministry of Consumer Affairs, Food and Public Distribution (Department of Consumer Affairs).
- (2) Thirty-eighth Report of the Standing Committee on Consumer Affairs, Food and Public Distribution (2023-2024) on the subject – 'Functioning of Warehousing Development and Regulatory Authority (WDRA)' pertaining to the Ministry of Consumer Affairs, Food and Public Distribution (Department of Food and Public Distribution).

15. Reports of Standing Committee on Chemicals and Fertilizers

Shri Satyadev Pachauri presented the following Reports (Hindi and English versions) of the Standing Committee on Chemicals and Fertilizers (2023-24) :-

- (1) Forty-fifth Report on Action Taken by the Government on the observations/recommendations of the Committee contained in their Forty-second Report (Seventeenth Lok Sabha) on 'Demands for Grants (2023-24)' pertaining to the Department of Pharmaceuticals, Ministry of Chemicals and Fertilizers.
- (2) Forty-sixth Report on the subject 'Insecticides & Pesticides - promotion and development including safe usage - licensing regime for insecticides' pertaining to the Department of Chemicals and Petrochemicals, Ministry of Chemicals and Fertilizers.
- (3) Forty-seventh Report on Action Taken by the Government on the observations/recommendations of the Committee contained in their Thirty-ninth Report (Seventeenth Lok Sabha) on 'Nano-fertilizers for sustainable crop production and maintaining soil health' pertaining to the Department of Fertilizers, Ministry of Chemicals and Fertilizers.
- (4) Forty-eighth Report on Action Taken by the Government on the observations/recommendations of the Committee contained in their Fortieth Report (Seventeenth Lok Sabha) on 'Demands for Grants (2023-24)' pertaining to the Department of Fertilizers, Ministry of Chemicals and Fertilizers.
- (5) Forty-ninth Report on Action Taken by the Government on the observations/recommendations of the Committee contained in their Forty-fourth Report (Seventeenth Lok Sabha) on 'Fertilizer Subsidy Policy and Pricing Matters including need to continue Urea Subsidy Scheme' pertaining to the Department of Fertilizers, Ministry of Chemicals and Fertilizers.

16. Statement of Standing Committee on Chemicals and Fertilizers

Shri Satyadev Pachauri laid the Statement (Hindi and English versions) showing further Action Taken by the Government on the Twenty-fourth Report on Action Taken by the Government on the Observations/Recommendations of the Committee contained in their Eighteenth Report (Seventeenth Lok Sabha) on 'Revival of closed and sick fertilizers units' pertaining to the Department of Fertilizers, Ministry of Chemicals and Fertilizers.

17. Reports of Standing Committee on Health and Family Welfare

Dr. Mahesh Sharma laid on the Table the following Reports (Hindi and English versions) of the Standing Committee on Health and Family Welfare: -

- (1) 150th Report on Action Taken by Government on the Recommendations/ Observations contained in the 137th Report on the Vaccine Development, Distribution Management and Mitigation of Pandemic Covid-19.
- (2) 151st Report on Implementation of Ayushman Bharat.

18. Statements by Ministers

- (1) The Minister of State in the Ministry of Consumer Affairs, Food and Public Distribution; and Minister of State in the Ministry of Rural Development (Sadhvi Niranjana Jyoti) laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 29th Report of the Standing Committee on Rural Development & Panchayati Raj on Demands for Grants (2023-24) pertaining to the Department of Rural Development, Ministry of Rural Development.
- (2) The Minister of State in the Ministry of Tribal Affairs; and Minister of State in the Ministry of Jal Shakti (Shri Bishweswar Tudu) laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 20th

Report of the Standing Committee on Water Resources on Demands for Grants (2023-24) pertaining to the Department of Water Resources, River Development & Ganga Rejuvenation, Ministry of Jal Shakti.

2.14 P.M.

19. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- 1) Dr. Jai Siddheshwar Shivacharya Mahaswamiji regarding setting up of an AIIMS in Solapur, Maharashtra.
- 2) Shri Chunnilal Sahu regarding need to channelise the water of Udanti river to reservoirs in Deobhog block in Gariaband district of Chhattisgarh.
- 3) Shri Gopal Chinayya Shetty regarding need to grant environmental clearance to the pending projects in Mumbai.
- 4) Smt. Sunita Duggal regarding establishment of a Flood Early Warning System in Sirsa Parliamentary Constituency.
- 5) Dr. Chandra Sen Jadon regarding opening of an International level Research and Development training centre for glass industry in Firozabad parliamentary constituency.
- 6) Dr. Umesh G. Jadhav regarding running and stoppage of trains in Kalaburagi railway station.
- 7) Shri Parvesh Sahib Singh regarding alleged discrepancies in Delhi Jal Board's financial statements

- 8) Ms. Debasree Chaudhuri regarding construction of a Railway Overbridge at Raiganj in Uttar Dinajpur district of West Bengal.
- 9) Shri Ramcharan Bohra regarding need to lay underground electric cables in the surroundings of Parkota in Jaipur parliamentary constituency.
- 10) Shri Raja Amareshwara Naik regarding setting up of Eklavya Model Residential Schools in Raichur.
- 11) Shri Suresh Pujari regarding early completion of the Railway line in Bargarh district in Odisha.
- 12) Shri Mohanbhai Kalyanji Kundariya regarding need to extend the Bilaspur – Hapur train to Dwarka and Raipur.
- 13) Shri Anurag Sharma regarding estimated budget of AMRUT 2.0 Yojana including delays and the lapses in the implementation of the scheme.
- 14) Shri Rajesh Verma regarding need to undertake doubling of Lucknow- Sitapur Railway line.
- 15) Dr. Sanghamitra Maurya regarding establishment of CNG stations and supply of CNG in Badaun parliamentary constituency.
- 16) Shri Magunta Sreenivasulu Reddy regarding need to improve the early warning system and provide real time updates during cyclons or floods, especially in coastal areas.
- 17) Shri Shrirang Appa Barne regarding need to accord approval to the proposal of Government of Maharashtra for exclusion of Kalhat and Nigde villages from Eco-sensitive zone.
- 18) Shri Srinivas Kesineni regarding exemption of BIS norms on the products of footwear industry in Andhra Pradesh.

- 19) Shri Naba Kumar Sarania regarding permission for sale and purchase of land by non-tribals in Bodoland Territorial Council.
- 20) Shri Unmesh Bhaiyyasaheb Patil regarding inclusion of Padalse Project under Pradhan Mantri Krishi Sinchayee Yojana and operationalisation of Seven Balloon Project.

2.15 P.M.

20. Government Bills – Passed

(i) The National Capital Territory of Delhi Laws (Special Provisions) Second (Amendment) Bill, 2023.

Time Allotted: 3 Hrs.

Time Taken: 49 Mts.

The motion for consideration of the Bill was moved by Shri Hardeep Singh Puri.

The following members took part in the debate:-

1. Shri Ramesh Bidhuri
2. Shri Parvesh Sahib Singh
3. Shri Rahul Ramesh Shewale

Shri Hardeep Singh Puri replied to the debate.

The motion for consideration of the Bill was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 5 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed, was moved by Shri Hardeep Singh Puri.

The motion was adopted and the Bill was passed.

3.04 P.M.

(ii) The Central Goods and Services Tax (Second Amendment) Bill, 2023.

Time Allotted: 2 Hrs.

Time Taken: 50 Mts.

The motion for consideration of the Bill was moved by Smt. Nirmala Sitharaman.

The following members took part in the debate:-

1. Shri Nishikant Dubey
2. Smt. Sarmistha Sethi
3. Shri Dhairyasheel Sambhajirao Mane
4. Shri Shankar Lalwani
5. Shri Lavu Sri Krishna Devarayalu

Smt. Nirmala Sitharaman replied to the debate.

The motion for consideration of the Bill was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed, was moved by Smt. Nirmala Sitharaman.

The motion was adopted and the Bill was passed.

3.54 P.M.

(iii) The Provisional Collection of Taxes Bill, 2023.

Time Allotted: 2 Hrs.

Time Taken: 21 Mts.

The motion for consideration of the Bill was moved by Smt. Nirmala Sitharaman.

The following members took part in the debate:-

1. Shri Jayant Sinha
2. Dr. Beesetti Venkata Satyavathi

Smt. Nirmala Sitharaman replied to the debate.

The motion for consideration of the Bill was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 6 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed, was moved by Smt. Nirmala Sitharaman.

The motion was adopted and the Bill was passed.

4.14 P.M.

21. Motion

Shri Nityanand Rai moved the following motion:-

"That this House do suspend the proviso to rule 66 of the Rules of Procedure and Conduct of Business in Lok Sabha in its application to the motions for taking into consideration and passing of the, the Bharatiya Nyaya (Second) Sanhita, 2023, the Bharatiya Nagarik Suraksha (Second) Sanhita, 2023 and the Bharatiya Sakshya (Second) Bill, 2023 in as much as these are dependent on each other."

The motion was put to vote and adopted.

4.16 P.M.

20. Government Bills – Under Consideration

Time Allotted: 12 Hrs.

Time Taken: 4 Hrs. 44 Mts.

Balance: 7 Hrs. 16 Mts.

- (i) *The Bharatiya Nyaya (Second) Sanhita, 2023.*
(ii) *The Bharatiya Nagarik Suraksha (Second) Sanhita, 2023.*
(iii) *The Bharatiya Sakshya (Second) Bill, 2023.*

The motion for consideration of the Bills was moved by Shri Amit Shah.

The following members took part in the combined debate:-

1. Dr. Talari Rangaiah
2. Shri Ravi Shankar Prasad
3. Shri Gajanan Kirtikar
4. Shri Bhartruhari Mahtab
5. Shri Vishnu Dayal Ram
6. Shri Prince Raj
7. Shri Tejasvi Surya
8. Dr. Satyapal Singh
9. Shri P.P. Chaudhary
10. Shri Dilip Saikia
11. Shri Ganesh Singh
12. Shri Ram Kripal Yadav
13. Shri Jagdambika Pal
14. Smt. Sangeeta Kumari Singh Deo
15. Smt. Sunita Duggal
16. Shri Pratap Chandra Sarangi
17. Smt. Jaskaur Meena
18. Prof. Rita Bahuguna Joshi

The discussion was not concluded.

9.00 P.M.

*(Lok Sabha adjourned till 11.00 A.M., Wednesday,
the 20th December, 2023.)*

UTPAL KUMAR SINGH
Secretary General

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Wednesday, December 20, 2023/Agrahayana 29, 1945 (Saka)

No. 264

11.00 A.M.

1. Starred Questions

Starred Question Nos. 241, 242 and 244 were orally answered.

*(Due to interruptions, Lok Sabha adjourned at 11.26 A.M.
and re-assembled at 12.00 Noon)*

Replies to Starred Question Nos. 245- 260 (except Question Nos. 243, 245, 246, 255 and 256 which were deleted due to suspension of the members, under Rule 374 of the 'Rules of Procedure and Conduct of Business in Lok Sabha', on whose names the Question stood) put down in the Order Paper for the day were, therefore, treated as Unstarred Questions and their answers together with the answers to Unstarred Questions would be printed in the Official Report for the day.

2. Unstarred Questions

Unstarred Question Nos. 2761-2990 (except Question Nos. 2765, 2772, 2773, 2776, 2780, 2786, 2789, 2791, 2803, 2804, 2806, 2811, 2821, 2823, 2828, 2829, 2831, 2832, 2845, 2847, 2858, 2859, 2864, 2876, 2879, 2881, 2883, 2884, 2885, 2888, 2898, 2910, 2912, 2915, 2919, 2924, 2937, 2945, 2949, 2954, 2955, 2957, 2962, 2969, 2970, 2983, 2984, and 2987 which were deleted due to suspension of the members under Rule 374 of the 'Rules of Procedure and Conduct of Business in Lok Sabha', on whose names the Questions stood) would be printed in the Official Report for the day.

3*. Observation by the Speaker

The Speaker warned Adv. A.M. Ariff, Shri Thomas Chazhikadan, Shri Vijay Kumar and Smt. Kavita Singh and appealed them not to disrupt the proceedings of the House.

12.00 Noon

4. Papers laid on the Table

The Minister of State (Independent Charge) of the Ministry of Science and Technology; Minister of State in the Prime Minister's Office; Minister of State in the Ministry of Personnel, Public Grievances and Pensions; Minister of State in the Department of Atomic Energy; and Minister of State in the Department of Space (Dr. Jitendra Singh) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Saha Institute of Nuclear Physics, Kolkata, for the year 2022-2023, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Saha Institute of Nuclear Physics, Kolkata, for the year 2022-2023.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Tata Memorial Centre, Mumbai, for the year 2022-2023, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Tata Memorial Centre, Mumbai, for the year 2022-2023.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Mathematical Sciences, Chennai, for the year 2022-2023, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute of Mathematical Sciences, Chennai, for the year 2022-2023.

* At 11.26 A.M. Original in Hindi. For details, please see the debates of the day.

- (4) (i) A copy of the Annual Report (Hindi and English versions) of the University of Mumbai-Department of Atomic Energy-Centre for Excellence in Basic Sciences, Mumbai, for the year 2022-2023, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the University of Mumbai-Department of Atomic Energy-Centre for Excellence in Basic Sciences, Mumbai, for the year 2022-2023.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Physics, Bhubaneswar, for the year 2022-2023, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute of Physics, Bhubaneswar, for the year 2022-2023.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Public Administration, New Delhi, for the year 2022-2023, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Public Administration, New Delhi, for the year 2022-2023.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the International Institute of Information Technology Bangalore, Bengaluru, for the year 2020-2021, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the International Institute of Information Technology Bangalore, Bengaluru, for the year 2020-2021.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Birla Institute of Technology & Science, Pilani, for the year 2020-2021.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Birla Institute of Technology & Science, Pilani, for the year 2020-2021, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Birla Institute of

Technology & Science, Pilani, for the year 2020-2021.

- (9) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) and (8) above.
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the Physical Research Laboratory, Ahmedabad, for the year 2022-2023, alongwith Audited Accounts.
(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Physical Research Laboratory, Ahmedabad, for the year 2022-2023.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Kendriya Bhandar, New Delhi, for the year 2022-2023, alongwith Audited Accounts.
(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Kendriya Bhandar, New Delhi, for the year 2022-2023.
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the Central Civil Services Cultural & Sports Board, New Delhi, for the year 2022-2023, alongwith Audited Accounts.
(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Central Civil Services Cultural & Sports Board, New Delhi, for the year 2022-2023.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Plasma Research, Gandhinagar, for the year 2022-2023, alongwith Audited Accounts.
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute of Plasma Research, Gandhinagar, for the year 2022-2023.
- (14) (i) A copy of the Annual Report (Hindi and English versions) of the North Eastern Space Applications Centre, Shillong, for the year 2022-2023, alongwith Audited Accounts.
(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the North Eastern Space Applications Centre, Shillong, for the year 2022-2023.
- (15) (i) A copy of the Annual Report (Hindi and English versions)

- of the Indian Institute of Space Science and Technology, Thiruvananthapuram, for the year 2022-2023, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian Institute of Space Science and Technology, Thiruvananthapuram, for the year 2022-2023.
- (16) (i) A copy of the Annual Report (Hindi and English versions) of the National Atmospheric Research Laboratory, Gadanki, for the year 2022-2023, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Atmospheric Research Laboratory, Gadanki, for the year 2022-2023.
- (17) (i) A copy of the Annual Report (Hindi and English versions) of the Consultancy Development Centre, New Delhi, for the year 2021-2022, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Consultancy Development Centre, New Delhi, for the year 2021-2022.
- (18) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.
- (19) (i) A copy of the Annual Report (Hindi and English versions) of the Harish-Chandra Research Institute, Prayagraj (Allahabad), for the year 2022-2023, alongwith Audited Accounts.
- (ii) Review (Hindi and English versions) by the Government of the working of the Harish-Chandra Research Institute, Prayagraj (Allahabad), for the year 2022-2023.
- (20) (i) A copy of the Annual Report (Hindi and English versions) of the Atomic Energy Education Society, Mumbai, for the year 2022-2023, alongwith Audited Accounts.
- (ii) Review (Hindi and English versions) by the Government of the working of the Atomic Energy Education Society, Mumbai, for the year 2022-2023.
- (21) (i) A copy of the Annual Report (Hindi and English versions)

- of the Tata Institute of Fundamental Research, Mumbai, for the year 2022-2023, alongwith Audited Accounts.
- (ii) Review (Hindi and English versions) by the Government of the working of the Tata Institute of Fundamental Research, Mumbai, for the year 2022-2023.
- (22) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Life Sciences, Bhubaneswar, for the year 2022-2023, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of Institute of Life Sciences, Bhubaneswar, for the year 2022-2023.
- (23) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Plant Genome Research, New Delhi, for the year 2022-2023, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of National Institute of Plant Genome Research, New Delhi, for the year 2022-2023.
- (24) (i) A copy of the Annual Report (Hindi and English versions) of the Rajiv Gandhi Centre for Biotechnology, Thiruvananthapuram, for the year 2022-2023.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Rajiv Gandhi Centre for Biotechnology, Thiruvananthapuram, for the year 2022-2023, together with Audit Report thereon.
- (iii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Rajiv Gandhi Centre for Biotechnology, Thiruvananthapuram, for the year 2022-2023.
- (25) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Stem Cell Science and Regenerative Medicine, Bengaluru, for the year 2022-2023, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of Institute of Stem Cell Science and Regenerative Medicine, Bengaluru, for the

- year 2022-2023.
- (26) (i) A copy of the Annual Report (Hindi and English versions) of the Translational Health Science & Technology Institute, Faridabad, for the year 2022-2023, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of Translational Health Science & Technology Institute, Faridabad, for the year 2022-2023.
- (27) (i) A copy of the Annual Report (Hindi and English versions) of the National Agri-Food Biotechnology Institute, Mohali, for the year 2022-2023, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of National Agri-Food Biotechnology Institute, Mohali, for the year 2022-2023.
- (28) (i) A copy of the Annual Report (Hindi and English versions) of the Center of Innovative and Applied Bioprocessing, Mohali, for the year 2022-2023, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of Center of Innovative and Applied Bioprocessing, Mohali, for the year 2022-2023.
- (29) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Animal Biotechnology, Hyderabad, for the year 2022-2023, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of National Institute of Animal Biotechnology, Hyderabad, for the year 2022-2023.
- (30) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Biomedical Genomics, Kalyani, for the year 2022-2023, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of National Institute of Biomedical Genomics, Kalyani, for the year 2022-2023.
- (31) (i) A copy of the Annual Report (Hindi and English versions)

- of the Homi Bhaba National Institute, Mumbai, for the year 2022-2023, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Homi Bhaba National Institute, Mumbai, for the year 2022-2023.
- (32) (i) A copy of the Annual Report (Hindi and English versions) of the Technology Development Board, New Delhi, for the year 2022-2023, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Technology Development Board, New Delhi, for the year 2022-2023.
- (33) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Science Education and Research, Bhubaneswar, for the year 2022-2023, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Science Education and Research, Bhubaneswar, for the year 2022-2023.
- (34) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of Section 3 of the All India Services Act, 1951:-
- (i) The Indian Administrative Service (Cadre) Amendment Rules, 2023 published in Notification No. G.S.R.750(E) in Gazette of India dated 17th October, 2023.
- (ii) The Indian Police Service (Cadre) Amendment Rules, 2023 published in Notification No. G.S.R.751(E) in Gazette of India dated 17th October, 2023.
- (iii) The Indian Forest Service (Cadre) Amendment Rules, 2023 published in Notification No. G.S.R.752(E) in Gazette of India dated 17th October, 2023.
- (35) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-
- (a) (i) Review by the Government of the working of the IREL Limited, Mumbai, for the year 2022-2023.

- (ii) Annual Report of the IREL Limited, Mumbai, for the year 2022-2023, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b)
 - (i) Review by the Government of the working of the Electronics Corporation of India Limited, Hyderabad, Telangana, for the year 2022-2023.
 - (ii) Annual Report of the Electronics Corporation of India Limited, Hyderabad, Telangana, for the year 2022-2023, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c)
 - (i) Review by the Government of the working of the Uranium Corporation of India Limited, Jadugora, for the year 2022-2023.
 - (ii) Annual Report of the Uranium Corporation of India Limited, Jadugora, for the year 2022-2023, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (d)
 - (i) Statement regarding Review by the Government of the working of the Indian Vaccines Corporation Limited, Gurugram, for the year 2022-2023.
 - (ii) Annual Report of the Indian Vaccines Corporation Limited, Gurugram, for the year 2022-2023, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (e)
 - (i) Review by the Government of the working of the Antrix Corporation Limited, Bengaluru, for the year 2022-2023.
 - (ii) Annual Report of the Antrix Corporation Limited, Bengaluru, for the year 2022-2023, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (f)
 - (i) Review by the Government of the working of the NewSpace India Limited, Bangalore, for the year 2022-2023.
 - (ii) Annual Report of the NewSpace India Limited, Bangalore, for the year 2022-2023, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (g) (i) Review by the Government of the working of the Nuclear Power Corporation of India Limited, Mumbai, for the year 2022-2023.
- (ii) Annual Report of the Nuclear Power Corporation of India Limited, Mumbai, for the year 2022-2023, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (36) A copy of the Annual Report (Hindi and English versions) of the Central Information Commission, New Delhi, for the year 2022-2023, under sub-section (4) of Section 25 of the Right to Information Act, 2005.

The Minister of State in the Ministry of Steel; and Minister of State in the Ministry of Rural Development (Shri Faggansingh Kulaste) laid on the Table a copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-

- (1) Review by the Government of the working of the Bisra Stone Lime Company Limited, Bhubaneswar, for the year 2022-2023.
- (2) Annual Report of the Bisra Stone Lime Company Limited, Bhubaneswar, for the year 2022-2023, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

The Minister of State in the Ministry of Consumer Affairs, Food and Public Distribution; and Minister of State in the Ministry of Environment, Forest and Climate Change (Shri Ashwini Kumar Choubey) laid on the Table:-

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (1) of Section 105 of the Consumer Protection Act, 2019:-
- (i) The Consumer Protection (Consumer Disputes Redressal Commissions) (Amendment) Rules, 2023 published in Notification No. G.S.R.606(E) in Gazette of India dated 17th August, 2023.
- (ii) The Consumer Protection (Qualification for appointment,

method of recruitment, procedure of appointment, term of office, resignation and removal of the President and members of the State Commission and District Commission) Rules, 2020 published in Notification No. G.S.R.681(E) in Gazette of India dated 22nd September, 2023.

- (2) A copy each of the following Notifications (Hindi and English versions) under Section 3 of the Essential Commodities Act, 1955:-
- (i) The Removal of Licensing Requirements, Stock Limits and Movement Restrictions on Specified Foodstuffs (Second Amendment) Order, 2023 published in Notification No. S.O.4221(E) in Gazette of India dated 25th September, 2023.
 - (ii) The Removal of Licensing Requirements, Stock Limits and Movement Restrictions on Specified Foodstuffs (Third Amendment) Order, 2023 published in Notification No. S.O.4826(E) in Gazette of India dated 6th November, 2023.
- (3) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of Section 52 Legal Metrology Act, 2009:-
- (i) The Legal Metrology (Packaged Commodities) (Amendment) Rules, 2023 published in Notification No. G.S.R.640(E) in Gazette of India dated 31st August, 2023.
 - (ii) The Legal Metrology (Packaged Commodities) (Amendment) Rules, 2023 published in Notification No. G.S.R.714(E) in Gazette of India dated 3rd October, 2023.
 - (iii) The Legal Metrology (Packaged Commodities) (Amendment) Rules, 2023 published in Notification No. G.S.R.722(E) in Gazette of India dated 6th October, 2023.
 - (iv) Notification No. S.O.4128(E) published in Gazette of India dated 20th September, 2023 appointing the 1st Day of October, 2023 as the date on which the provisions of the Jan Vishwas (Amendment of Provisions) Act, 2023, in so far as it relates to serial number 40 and the entries thereto in the Schedule to the said Act relating to the Legal Metrology Act, 2009, shall come into force.

- (4) (i) A copy of the Annual Report (Hindi and English versions) of the National Cooperative Consumers' Federation of India Ltd., New Delhi, for the years 2017-2018 to 2021-2022, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of National Cooperative Consumers' Federation of India Ltd., New Delhi, for the years 2017-2018 to 2021-2022.
- (5) Five statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the National Cooperative Consumers' Federation of India Ltd., New Delhi, for the year 2022-2023, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of National Cooperative Consumers' Federation of India Ltd., New Delhi, for the year 2022-2023.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the National Biodiversity Authority, Chennai, for the year 2021-2022, alongwith audited accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Biodiversity Authority, Chennai, for the year 2021-2022.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the National Tiger Conservation Authority, New Delhi, for the year 2022-2023.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Tiger Conservation Authority, New Delhi, for the year 2022-2023.

The Minister of State in the Ministry of Railways; Minister of

State in the Ministry of Coal; and Minister of State in the Ministry of Mines (Shri Danve Raosaheb Dadarao) laid on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-
 - (a) (i) Review by the Government of the working of the NLC India Limited, Chennai, for the year 2022-2023.
 - (ii) Annual Report of the NLC India Limited, Chennai, for the year 2022-2023, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (b) (i) Review by the Government of the working of the Neyveli Uttar Pradesh Power Limited, Lucknow, for the year 2022-2023.
 - (ii) Annual Report of the Neyveli Uttar Pradesh Power Limited, Lucknow, for the year 2022-2023, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (c) (i) Review by the Government of the working of the NLC Tamil Nadu Power Limited, Chennai, for the year 2022-2023.
 - (ii) Annual Report of the NLC Tamil Nadu Power Limited, Chennai, for the year 2022-2023, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (d) (i) Review by the Government of the working of the Singareni Collieries Company Limited, Kothagudem Collieries, for the year 2022-2023.
 - (ii) Annual Report of the Singareni Collieries Company Limited, Kothagudem Collieries, for the year 2022-2023, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (e) (i) Review by the Government of the working of the Bharat Gold Mines Limited, Kolar Gold Fields, for the year 2022-2023.
 - (ii) Annual Report of the Bharat Gold Mines Limited, Kolar

- Gold Fields, for the year 2022-2023, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (f) (i) Review by the Government of the working of the Coal India Limited, Kolkata, and its subsidiary companies, for the year 2022-2023.
- (ii) Annual Report (Vol. I, Vol. II – Part I, II and III) of the Coal India Limited, Kolkata, and its subsidiary companies, for the year 2022-2023, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (g) (i) Review by the Government of the working of the Mineral Exploration and Consultancy Limited (formerly Mineral Exploration Corporation), Nagpur, for the year 2021-2022.
- (ii) Annual Report of the Mineral Exploration and Consultancy Limited (formerly Mineral Exploration Corporation), Nagpur, for the year 2021-2022, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Rock Mechanics, Kolar Gold Fields, for the year 2022-2023, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Rock Mechanics, Kolar Gold Fields, for the year 2022-2023.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Jawaharlal Nehru Aluminium Research Development and Design Centre, Nagpur, for the year 2022-2023, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Jawaharlal Nehru Aluminium Research Development and Design Centre, Nagpur, for the year 2022-2023.

The Minister of State in the Ministry of Consumer Affairs,

Food and Public Distribution; and Minister of State in the Ministry of Rural Development (Sadhvi Niranjan Jyoti) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Warehousing Development and Regulatory Authority, New Delhi, for the year 2022-2023, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Warehousing Development and Regulatory Authority, New Delhi, for the year 2022-2023.
- (2) A copy of the Memorandum of Understanding (Hindi and English versions) between the Central Warehousing Corporation and the Department of Food & Public Distribution, Government of India, for the year 2023-2024.

The Minister of State in the Ministry of Commerce and Industry (Smt. Anupriya Singh Patel) laid on the Table:-

- (1) A copy of the Special Economic Zones (Fifth Amendment) Rules, 2023 (Hindi and English versions) published in Notification No. G.S.R.881(E) in Gazette of India dated 6th December, 2023 under sub-section (3) of Section 55 of the Special Economic Zones Act, 2005.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Export Promotion Council for EOUs & SEZs, New Delhi, for the year 2022-2023, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Export Promotion Council for EOUs & SEZs, New Delhi, for the year 2022-2023.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Federation of Indian Export Organisations, New Delhi, for the year 2022-2023, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Federation of Indian Export Organisations, New Delhi, for the year 2022-2023.

- (4) (i) A copy of the Annual Report (Hindi and English versions) the Coffee Board, Bengaluru, for the year 2022-2023.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Coffee Board, Bengaluru, for the year 2022-2023, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Coffee Board, Bengaluru, for the year 2022-2023.
- (5) (i) A copy of the Annual Report (Hindi and English versions) the Tea Board India, Kolkata, for the year 2022-2023.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Tea Board India, Kolkata, for the year 2022-2023, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Tea Board India, Kolkata, for the year 2022-2023.
- (6) (i) A copy of the Annual Report (Hindi and English versions) the Spices Board India, Kochi, for the year 2022-2023.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Spices Board India, Kochi, for the year 2022-2023, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Spices Board India, Kochi, for the year 2022-2023.
- (7) (i) A copy of the Annual Report (Hindi and English versions) the Rubber Board, Kottayam, for the year 2022-2023.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Rubber Board, Kottayam, for the year 2022-2023, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rubber Board, Kottayam, for the year 2022-2023.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Packaging, Mumbai, for the year 2022-2023, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the

- Government of the working of the Indian Institute of Packaging, Mumbai, for the year 2022-2023.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Sports Goods Export Promotion Council, New Delhi, for the year 2022-2023, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sports Goods Export Promotion Council, New Delhi, for the year 2022-2023.
- (10) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-
- (i) Review by the Government of the working of the ECGC Limited, Mumbai, for the year 2022-2023.
- (ii) Annual Report of the ECGC Limited, Mumbai, for the year 2022-2023, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Council for Leather Exports, Chennai, for the year 2022-2023, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Council for Leather Exports, Chennai, for the year 2022-2023.
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Foreign Trade, New Delhi, for the year 2022-2023, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Foreign Trade, New Delhi, for the year 2022-2023.

The Minister of State in the Ministry of Skill Development and Entrepreneurship; Minister of State in the Ministry of Electronics and Information Technology; and Minister of State in the Ministry of Jal Shakti (Shri Rajeev Chandrasekhar) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Materials for Electronics Technology,

- Pune, for the year 2022-2023, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Centre for Materials for Electronics Technology, Pune, for the year 2022-2023.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Development of Advanced Computing, Pune, for the year 2022-2023, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Centre for Development of Advanced Computing, Pune, for the year 2022-2023.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Software Technology Parks of India, New Delhi, for the year 2022-2023, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Software Technology Parks of India, New Delhi, for the year 2022-2023.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Education & Research Network of India, Delhi, for the year 2022-2023, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Education & Research Network of India, Delhi, for the year 2022-2023.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Society for Applied Microwave Electronics Engineering and Research, Mumbai, for the year 2022-2023, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Society for Applied Microwave Electronics Engineering and Research, Mumbai, for the year 2022-2023.
- (6) A copy each of the following Notifications (Hindi and English versions) under Section 55 of the Aadhaar (Targeted Delivery of Financial and Other Subsidies, Benefits, and Services) Act, 2016:-
- (i) The Aadhaar (Authentication and Offline Verification) Amendment Regulations, 2023, published in Notification No. HQ-13073/1/2020-AUTH.II(E) in Gazette of India

dated 3rd October, 2023.

- (ii) The Unique Identification Authority of India (Appointment of Officers and Employees) Amendment Regulations, 2023, published in Notification No. F.No. A-12013/13/RR/2016-UIDAI(E). in Gazette of India dated 26th September, 2023.
- (iii) The Aadhaar (Payment of Fees for Performance of Authentication) Regulations, 2023, published in Notification No. HQ-13073/1/2020-AUTH.II-HQ(E) in Gazette of India dated 26th September, 2023.
- (iv) The Aadhaar (Enrolment and Update) Amendment Regulations, 2023, published in Notification No. F.No. HQ-21026/1/2022-LEGAL-HQ(E) in Gazette of India dated 29th September, 2023.

The Minister of State in the Ministry of Textiles; and Minister of State in the Ministry of Railways (Smt. Darshana Vikram Jardosh) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Handloom Export Promotion Council, Chennai, for the year 2022-2023, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Handloom Export Promotion Council, Chennai, for the year 2022-2023.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Wool Industry Export Promotion Council, Mumbai, for the year 2022-2023, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Wool Industry Export Promotion Council, Mumbai, for the year 2022-2023.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Carpet Export Promotion Council, New Delhi, for the year 2022-2023, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Carpet Export Promotion Council, New Delhi, for the year 2022-2023.
- (4) (i) A copy of the Annual Report (Hindi and English versions)

- of the Wool & Woollens Export Promotion Council, New Delhi, for the year 2022-2023, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Wool & Woollens Export Promotion Council, New Delhi, for the year 2022-2023.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Synthetic & Rayon Textiles Export Promotion Council, Mumbai, for the year 2022-2023, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Synthetic & Rayon Textiles Export Promotion Council, Mumbai, for the year 2022-2023.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Fashion Technology, New Delhi, for the year 2022-2023, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Fashion Technology, New Delhi, for the year 2022-2023.
- (7) A copy each of the following Notifications (Hindi and English versions) under Section 13B of the Central Silk Board Act, 1948:-
- (i) G.S.R.02(E) published in Gazette of India dated 2nd January, 2023 notifying nomination of the officer, mentioned therein, to serve as member of Central Silk Board for a period of three years from the date of publication of the notification, subject to provisions of the Act.
- (ii) S.O.3381(E) published in Gazette of India dated 28th July, 2023 notifying nomination of the members of Lok Sabha, mentioned therein, having been duly elected to be members of the Central Silk Board for a period of three years w.e.f. 19.12.2022 or till completion of their term in Lok Sabha, whichever is earlier, subject to provisions of the Act.
- (iii) S.O.3860(E) published in Gazette of India dated 1st September, 2023 notifying nomination of the member of

Rajya Sabha, mentioned therein, having been duly elected to be members of the Central Silk Board for a period of three years w.e.f. 10.08.2023 or till completion of their term in Rajya Sabha, whichever is earlier, subject to provisions of the Act.

- (iv) S.O.4878(E) published in Gazette of India dated 9th November, 2023 notifying nomination of the person, mentioned therein, to serve as member of Central Silk Board for a period of three years w.e.f. 16.10.2023 or till he holds office, whichever is earlier, subject to provisions of the Act.
- (v) S.O.5001(E) published in Gazette of India dated 22nd November, 2023 notifying nomination of the person, mentioned therein, to serve as member of Central Silk Board for a period of three years from the date of the notification, subject to provisions of the Act.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item no. (i) of (7) above.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Synthetic & Art Silk Mills' Research Association (Sasmira), Mumbai, for the year 2022-2023, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Synthetic & Art Silk Mills' Research Association (Sasmira), Mumbai, for the year 2022-2023.

The Minister of State in the Ministry of Commerce and Industry (Shri Som Parkash) laid on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-
 - (a) (i) Statement regarding Review by the Government of the working of the Jammu and Kashmir Development Finance Corporation Limited, Jammu, for the year 2022-2023.
 - (ii) Annual Report of the Jammu and Kashmir Development

- Finance Corporation Limited, Jammu, for the year 2022-2023, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Statement regarding Review by the Government of the working of the National Industrial Corridor Development Corporation Limited, New Delhi, for the year 2022-2023.
- (ii) Annual Report of the National Industrial Corridor Development Corporation Limited, New Delhi, for the year 2022-2023, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the National Productivity Council, New Delhi, for the year 2022-2023, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Productivity Council, New Delhi, for the year 2022-2023.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Rubber Manufacturers Research Association, Thane, for the year 2022-2023, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of Government of the working of the Indian Rubber Manufacturers Research Association, Thane, for the year 2022-2023.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Quality Council of India, New Delhi, for the year 2022-2023, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Quality Council of India, New Delhi, for the year 2022-2023.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the National Industrial Corridor Development and Implementation Trust, New Delhi, for the year 2022-2023, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Industrial

Corridor Development and Implementation Trust, New Delhi, for the year 2022-2023.

- (6) A copy of the Annual Report (Hindi and English versions) of the National Institute of Design Haryana, Kurukshetra, for the year 2021-2022, alongwith Audited Accounts.
- (7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.
- (8) A copy of the Annual Report (Hindi and English versions) of the National Institute of Design Madhya Pradesh, Bhopal, for the year 2021-2022, alongwith Audited Accounts.
- (9) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.

The Minister of State in the Ministry of Communications (Shri Devusinh Chauhan) laid on the Table:-

- (1) A copy of the Annual Report (Hindi and English versions) of the Telecom Regulatory Authority of India, New Delhi, for the year 2022-2023, alongwith Audited Accounts.
- (2) A copy of the Review (Hindi and English versions) by the Government of the working of the Telecom Regulatory Authority of India, New Delhi, for the year 2022-2023.

12.03 P.M.

5. Messages from Rajya Sabha

Secretary General reported the following messages from Rajya Sabha:-

- (i) That the Rajya Sabha had no recommendations to make to the Lok Sabha in the Appropriation (No. 3) Bill, 2023, passed by the Lok Sabha on the 12th December, 2023.
- (ii) That the Rajya Sabha had no recommendations to make to the Lok Sabha in the Appropriation (No. 4) Bill, 2023, passed by the Lok Sabha on the 12th December, 2023.
- (iii) That at its sitting held on the 19th December, 2023, the Rajya Sabha agreed without any amendment to the National Capital

Territory of Delhi Laws (Special Provisions) Second (Amendment) Bill, 2023, as passed by Lok Sabha.

6. Reports of Committee on Papers Laid on the Table

Shri Girish Chandra presented the following Reports (Hindi and English versions) of the Committee on Papers Laid on the Table (2023-24):-

- (1) 160th Report regarding delay in laying the Annual Reports and Audited Accounts of the Textiles Committee, Mumbai under the administrative control of the Ministry of Textiles.
- (2) 161st Report regarding delay in laying the Annual Reports and Audited Accounts of the National Automotive Testing and R&D Infrastructure Project (NATRIP) under the administrative control of the Ministry of Heavy Industries.
- (3) 162nd Report on Action-taken by the Ministry of Corporate Affairs on the Observations/ Recommendations made by the Committee in their 120th Report (17th Lok Sabha) regarding the delay in laying the Annual Reports and Audited Accounts of the Investor Education and Protection Fund Authority (IEPFA), New Delhi.
- (4) 163rd Report on Action-taken by the Ministry of Law & Justice (Department of Justice) on the Observations / Recommendations made by the Committee in their 121st Report (Seventeenth Lok Sabha) regarding the delay in laying of the Annual Reports and Audited Accounts of the State Legal Services Authority and District Legal Services Authority, U.T.Chandigarh.
- (5) 164th Report on Action-taken by the Ministry of Education (Department of Higher Education) on the Observations/ Recommendations made by the Committee in their 122nd Report (17th Lok Sabha) regarding the delay in laying of the Annual Reports and

Audited Accounts of the Indian Institute of Information Technology, Dharwad.

- (6) 165th Report on Action-taken by the Ministry of Culture on the Observations/Recommendations made by the Committee in their 119th Report (17th Lok Sabha) regarding the delay in laying the Annual Reports and Audited Accounts of the Victoria Memorial Hall, Kolkata.
- (7) 166th Report on Action-taken by the Ministry of Education (Department of School Education & Literacy) on the Observations/Recommendations made by the Committee in their 106th Report (17th Lok Sabha) regarding delay in laying the Annual Reports and Audited Accounts of the Samagra Shiksha, Shimla, Himachal Pradesh.
- (8) 167th Report on Action-taken by the Ministry of Education (D/o Higher Education) on the Observations/Recommendations made by the Committee in their 107th Report (17th Lok Sabha) regarding delay in laying the Annual Reports and Audited Accounts of the Indian Institute of Technology, Goa.
- (9) 168th Report on Action-taken by the Ministry of Railways on the Observations/Recommendations made by the Committee on Papers Laid on the Table (17th Lok Sabha) in the 144th Report (17th Lok Sabha) regarding the delay in laying the Annual Reports and Audited Accounts of the NRTU Foundation, New Delhi.
- (10) 169th Report on Action-taken by the Ministry of Agriculture and Farmers Welfare (Department of Agriculture and Farmers Welfare) on the Observations/Recommendations made by the Committee in their One Hundredth Report (Seventeenth Lok Sabha) regarding the delay

in laying the Annual Reports and Audited Accounts of the Odisha Agro Industries Corporation Limited (OAIC), Bhubaneswar.

7. Reports of Committee on Subordinate Legislation

Shri Suresh Kumar Pujari presented the following Reports (Hindi and English versions) of the Committee on Subordinate Legislation:-

- (1) Thirty-fifth Report on Infirmity in the Delhi Development Authority (Management and Disposal of Housing Estates) Amendment Regulations, 2022 [S.O. 753(E)] of the Ministry of Housing & Urban Affairs.
- (2) Thirty-sixth Report on Infirmities in the Indian Museum, Kolkata Group 'A' and 'B' Recruitment Rules, 2022 [GSR 209(E)] of the Ministry of Culture.
- (3) Thirty-seventh Report on the Action Taken by the Government on the Observations/Recommendations contained in the Twelfth Report of the Committee (Seventeenth Lok Sabha).

8. Reports of Committee on Welfare of Other Backward Classes

Shri Chunni Lal Sahu presented the following Action Taken Reports (Hindi and English versions) of the Committee on Welfare of Other Backward Classes:-

- (1) Twenty-eighth Report on Action Taken by the Government on the Observations/Recommendations contained in the Nineteenth Report (Seventeenth Lok Sabha) on 'Measures undertaken to secure representation of OBCs in Employment and for their welfare in Employees' Provident Fund Organisation (EPFO)' pertaining to the Ministry of Labour and Employment.

- (2) Twenty-ninth Report on Action Taken by the Government on the Observations/Recommendations contained in the Twentieth Report (Seventeenth Lok Sabha) on 'Measures undertaken to secure representation of OBCs in employment and for their welfare in Madras Fertilizers Limited (MFL), Brahmaputra Valley Fertilizers Corporation (BVFCL) and Fertilizers and Chemicals Travancore Limited (FACT)' pertaining to the Ministry of Chemicals and Fertilizers.

9. Reports of Standing Committee on Defence

Shri Annasaheb Shankar Jolle presented the following Reports (Hindi and English versions) of the Standing Committee on Defence:-

- (1) Forty-second Report (17th Lok Sabha) of the Standing Committee on Defence on the subject 'A review of working of Defence Research and Development Organisation (DRDO)'.
- (2) Forty-third Report (17th Lok Sabha) of the Standing Committee on Defence on Action Taken by the Government on the Observations/Recommendations contained in the Thirty-fifth Report (17th Lok Sabha) on 'Demands for Grants of the Ministry of Defence for the year 2023-24 on General Defence Budget, Border Roads Organisation, Indian Coast Guard, Defence Estates Organisation, Defence Public Sector Undertakings, Welfare of Ex-Servicemen and Defence Pension (Demand Nos. 19 and 22)'.
- (3) Forty-fourth Report (17th Lok Sabha) of the Standing Committee on Defence on Action Taken by the Government on the Observations/Recommendations contained in the Thirty-sixth Report (17th Lok Sabha) on 'Demands for Grants of the Ministry of Defence for the year 2023-24 on Army, Navy, Air Force, Joint Staff, Ex-Servicemen

Contributory Health Scheme and Sainik Schools (Demand Nos. 20 and 21)'.

- (4) Forty-fifth Report (17th Lok Sabha) of the Standing Committee on Defence on Action Taken by the Government on the Observations/ Recommendations contained in the Thirty-seventh Report (17th Lok Sabha) on 'Demands for Grants of the Ministry of Defence for the year 2023-24 on Capital Outlay on Defence Services, Procurement Policy and Defence Planning (Demand No. 21)'.
- (5) Forty-sixth Report (17th Lok Sabha) of the Standing Committee on Defence on Action Taken by the Government on the Observations/ Recommendations contained in the Thirty-eighth Report (17th Lok Sabha) on 'Demands for Grants of the Ministry of Defence for the year 2023-24 on Directorate of Ordnance (Coordination and Services)–New DPSUs, Defence Research and Development Organisation and National Cadet Corps (Demand Nos. 20 and 21)'.

10. Report of Standing Committee on External Affairs

Shri P.P. Chaudhary presented the Twenty-seventh Report (Hindi and English versions) of the Committee on External Affairs (Seventeenth Lok Sabha) on the subject 'India's Engagement with G20 Countries'.

11. Report of Standing Committee on Petroleum and Natural Gas

Shri Ramesh Bidhuri presented the Twenty-third Report (Hindi and English versions) of the Standing Committee on Petroleum and Natural Gas (2023-24) on the subject 'Review of policy on import of crude oil'.

12. Statements of Standing Committee on Petroleum And Natural Gas

Shri Ramesh Bidhuri laid on the Table the following Final Action Taken Statements (Hindi and English versions) of the Standing Committee on Petroleum and Natural Gas:-

- (1) Statement showing Final Action Taken by the Government on the recommendations contained in Chapters I and V of the 20th Report (Seventeenth Lok Sabha) of the Standing Committee on Petroleum and Natural Gas (2022-23) on action taken by the Government on the recommendations contained in the 17th Report (Seventeenth Lok Sabha) of the Committee on the subject 'Review of Implementation of CBG (SATAT).
- (2) Statement showing Final Action Taken by the Government on the recommendations contained in Chapters I and V of the 21st Report (Seventeenth Lok Sabha) of the Standing Committee on Petroleum and Natural Gas (2022-23) on action taken by the Government on the recommendations contained in the 18th Report (Seventeenth Lok Sabha) of the Committee on the 'Demands for Grants 2023-24'.
- (3) Statement showing Final Action Taken by the Government on the recommendations contained in Chapters I and V of the 22nd Report (Seventeenth Lok Sabha) of the Standing Committee on Petroleum and Natural Gas (2022-23) on action taken by the Government on the recommendations contained in the 19th Report (Seventeenth Lok Sabha) of the Committee on the subject 'Safety and Security of Oil Installations of Public Sector Oil Companies-With specific Reference to Baghjan Blow-Out Incident'.

13. Report of Standing Committee on Labour, Textiles and Skill Development

Shri Bhartruhari Mahtab presented the Fifty-second Report (Hindi and English versions) of the Standing Committee on Labour, Textiles and Skill Development (2023-24) on 'National Policy on Child Labour – An Assessment' relating to the Ministry of Labour and Employment.

14. Report of Standing Committee on Industry

Shri Bidyut Baran Mahato laid on the Table the 324th Report (Hindi and English versions) of the Standing Committee on Industry on 'Promotion of Electric Vehicles in the Country' pertaining to the Ministry of Heavy Industries.

15. Statements by Ministers

- (1) The Minister of State in the Ministry of Skill Development and Entrepreneurship; Minister of State in the Ministry of Electronics and Information Technology; and Minister of State in the Ministry of Jal Shakti (Shri Rajeev Chandrasekhar) on behalf of the Minister of Railways; Minister of Communications; and Minister of Electronics and Information Technology (Shri Ashwini Vaishnaw) laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 45th Report of the Standing Committee on Communications and Information Technology on Demands for Grants (2023-2024) pertaining to the Ministry of Electronics and Information Technology.
- (2) The Minister of State (Independent Charge) of the Ministry of Science and Technology; Minister of State in the Prime Minister's Office; Minister of State in the Ministry of Personnel, Public Grievances and Pensions; Minister of State in the Department of Atomic Energy; and

Minister of State in the Department of Space (Dr. Jitendra Singh) laid the following statements (Hindi and English versions) regarding:-

- (i) the status of implementation of the recommendations contained in the 376th Report of the Standing Committee on Science and Technology, Environment, Forests and Climate Change on Demands for Grants (2023-2024) (Demand No. 89) pertaining to the Department of Science and Technology, Ministry of Science and Technology.
- (ii) the status of implementation of the recommendations contained in the 383rd Report of the Standing Committee on Science and Technology, Environment, Forests and Climate Change on Action Taken by the Government on the recommendations/observations contained in the 376th Report of the Committee on Demands for Grants (2023-2024) pertaining to the Department of Science and Technology, Ministry of Science and Technology.
- (3) The Minister of State in the Ministry of Consumer Affairs, Food and Public Distribution; and Minister of State in the Ministry of Environment, Forest and Climate Change (Shri Ashwini Kumar Choubey) laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 25th Report of the Standing Committee on Consumer Affairs, Food and Public Distribution on Demands for Grants (2023-24) pertaining to the Department of Consumer Affairs, Ministry of Consumer Affairs, Food and Public Distribution.
- (4) The Minister of State in the Ministry of Railways; Minister of State in the Ministry of Coal; and Minister of State in the Ministry of Mines

(Shri Danve Raosaheb Dadarao) laid the following statements (Hindi and English versions) regarding:-

- (i) the status of implementation of the recommendations contained in the 17th Report of the Standing Committee on Coal and Steel on Demands for Grants (2021-22) pertaining to the Ministry of Mines.
- (ii) the status of implementation of the recommendations contained in the 29th Report of the Standing Committee on Coal, Mines and Steel on Demands for Grants (2022-23) pertaining to the Ministry of Mines.
- (iii) the status of implementation of the recommendations contained in the 31st Report of the Standing Committee on Coal, Mines and Steel on 'Development of Aluminium and Copper Industries in the Country' pertaining to the Ministry of Mines.
- (iv) the status of implementation of the recommendations contained in the 39th Report of the Standing Committee on Coal, Mines and Steel on Demands for Grants (2023-24) pertaining to the Ministry of Mines.
- (5) The Minister of State in the Ministry of Commerce and Industry (Smt. Anupriya Singh Patel) laid the status of implementation of the recommendations/observations (Hindi and English versions) contained in the 177th Report of the Standing Committee on Commerce on Action Taken by the Government on the recommendations/observations contained in the 171st Report of the Committee on 'Issues Affecting the Indian Tea Industry especially in Darjeeling Region' pertaining to the Department Commerce, Ministry of Commerce and Industry.

- (6) The Minister of State in the Ministry of Textiles; and Minister of State in the Ministry of Railways (Smt. Darshana Vikram Jardosh) laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 42nd Report of the Standing Committee on Labour, Textiles and Skill Development on Demands for Grants (2023-2024) pertaining to the Ministry of Textiles.

12.12 P.M.

16. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- 1) Dr. Heena Vijaykumar Gavit regarding construction of Ankaleshwar-Burhanpur National highway project.
- 2) Shri Mansukhbhai D. Vasava regarding need to give ownership rights of the forest lands cultivated by tribals.
- 3) Dr. Jayanta Kumar Roy regarding alleged pilferage of foodgrains in West Bengal.
- 4) Shri Sunil Baburao Mendhe regarding need to expedite tender process for establishment of a medical college in Gondia district, Maharashtra.
- 5) Shri P.P. Chaudhary regarding establishment of courts for dealing with specialised subjects.
- 6) Shri Vinod Kumar Sonkar regarding need to frame a national policy for impounded vehicles kept in police stations for violation of traffic rules.
- 7) Shri Ashok Kumar Rawat regarding need to expedite the

work of PM MITRA Park in Misrikh, Uttar Pradesh.

- 8) Shri Ravindra Kushawaha regarding establishment of a Thermal Power Plant in Salempur parliamentary constituency.
- 9) Shri Khagen Murmu regarding the need for a railway stadium with training facilities in Maldaha Uttar parliamentary constituency.
- 10) Shri Bholu Singh regarding remedial measures to ensure completion of stalled Housing projects in NOIDA/Greater NOIDA.
- 11) Shri Jagdambika Pal regarding need to open a Sainik School at Siddharthnagar in Domariyaganj parliamentary constituency.
- 12) Shri Ramakant Bhargava regarding development of sports infrastructure at district and block levels in the Country.
- 13) Dr. Sujay Radhakrishna Vikhepatil regarding development of disabled-friendly infrastructure in every railway station of the Country.
- 14) Shri Raju Bista regarding establishment of AIIMS in North Bengal.
- 15) Dr. D. Ravikumar regarding adoption of Tamil as language of the Madras High Court.
- 16) Shri Raghu Ramakrishna Raju Kanumuru regarding need to provide stoppage of Vande Bharat Express (Train Nos. 20833-34) at Tadepalliguden railway station.
- 17) Shri Arvind Sawant regarding grant of old pension scheme.
- 18) Shri Chandra Sekhar Sahu regarding Gopalpur-Rayagada Railway Project.

- 19) Shri Ram Shiromani regarding setting up of a medical college in Shravasti district of Uttar Pradesh.
- 20) Shri Chandra Prakash Chaudhary regarding setting up of displacement and rehabilitation tribunal for displaced persons in Jharkhand.
- 21) Shri Manoj Kumar Tiwari regarding development of civic amenities in Sonia Vihar in North East Delhi parliamentary constituency.
- 22) Smt. Sangeeta Kumari Singh Deo regarding need to provide minimum wages to Anganwadi and ASHA workers/helpers and also extend Employees' State Insurance Scheme benefits to them.

12.12 P.M.

17. Government Bills – Passed

- (i) The Bharatiya Nyaya (Second) Sanhita, 2023.*
- (ii) The Bharatiya Nagarik Suraksha (Second) Sanhita, 2023.*
- (iii) The Bharatiya Sakshya (Second) Bill, 2023.*

Time Allotted: 12 Hrs.

Time Taken: 9 Hrs. 29 Mts.

Further discussion on the motion for consideration of the Bills moved by Shri Amit Shah, on 19.12.2023, continued.

The following members took part in the debate:-

1. Shri Nishikant Dubey
2. Shri Asaduddin Owaisi
3. Kunwar Pushpendra Singh Chandel
4. Smt. Harsimrat Kaur Badal
5. Shri Ramesh Bidhuri
6. Sardar Simranjit Singh Mann
7. Shri Rajiv Pratap Rudy
8. Shri Lavu Sri Krishna Devarayalu
9. Shri Jugal Kishore Sharma

10. Miss Chandrani Murmu
11. Shri Jamyang Tsering Namgyal
12. Dr. Jayanta Kumar Roy
13. Dr. Pritam Gopinath Munde
14. Smt. Poonam Mahajan
15. Sadhvi Pragya Singh Thakur
16. Smt. Hema Malini

Shri Amit Shah replied to the combined debate.

- (i) The motion for consideration moved by Shri Amit Shah was adopted and clause-by-clause consideration of the Bharatiya Nyaya (Second) Sanhita, 2023 was taken up.

Clause 2 was adopted, as amended.

Clauses 3 and 4 were adopted.

Clauses 5 to 7 were adopted.

Clauses 8 to 63 were adopted.

Clauses 64 to 102 were adopted.

Clauses 103 to 105 were adopted.

Clause 106 was adopted, as amended.

Clauses 107 to 116 were adopted.

Clause 117 was adopted.

Clauses 118 to 138 were adopted.

Clauses 139 to 196 were adopted.

Clauses 197 to 358 were adopted.

Clause 1 was adopted, as amended.

The Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shri Amit Shah.

The motion was adopted and the Bill, as amended, was passed.

- (ii) The motion for consideration moved by Shri Amit Shah was adopted and clause-by-clause consideration of the Bharatiya Nagarik Suraksha (Second) Sanhita, 2023 was taken up.

Clause 2 was adopted, as amended.

Clauses 3 to 531 were adopted.

The First Schedule was adopted, as amended.

The Second Schedule was adopted.

Clause 1 was adopted, as amended.

The Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shri Amit Shah.

The motion was adopted and the Bill, as amended, was passed.

- (iii) The motion for consideration moved by Shri Amit Shah was adopted and clause-by-clause consideration of the Bharatiya Sakshya (Second) Bill, 2023 was taken up.

Clause 2 was adopted, as amended.

Clauses 3 to 170 were adopted.

The Schedule was adopted.

Clause 1 was adopted, as amended.

The Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shri Amit Shah.

The motion was adopted and the Bill, as amended, was passed.

18.* Suspension of Members from the service of the House under Rule 374

The Minister of Parliamentary Affairs (Shri Pralhad Joshi) moved the following motion:-

“That this House having taken a serious note of the misconduct of Shri Chazhikadan Thomas and Adv. A.M. Ariff in utter disregard to the House and the authority of the Chair, and having been named by the Chair, resolve that the said members be suspended from the service of the House for the remainder of the Session under Rule 374.”

The motion was put to vote and adopted.

4.57 P.M.

19. Government Bill – Passed

The Telecommunications Bill, 2023.

Time Taken: 1 Hr. 04 Mts.

The motion for consideration of the Bill was moved by Shri Ashwini Vaishnaw.

The following members took part in the debate:-

1. Dr. Sanjeev Kumar Singari
2. Shri Jayant Sinha
3. Shri Bhartruhari Mahtab
4. Shri Shrirang Appa Barne

Shri Ashwini Vaishnaw replied to the debate.

The motion for consideration of the Bill was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 59 were adopted.

Clause 60 was adopted, as amended.

Clause 61 was adopted, as amended.

Clause 62 was adopted, as amended.

The First Schedule was adopted.

The Second schedule was adopted.

The Third Schedule was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed, as amended, was moved by Shri Ashwini Vaishnaw.

The motion was adopted and the Bill, as amended, was passed.

6.01 P.M.

(Lok Sabha adjourned till 11.00 A.M., Thursday, the 21st December, 2023.)

UTPAL KUMAR SINGH
Secretary General

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Thursday, December 21, 2023/Agrahayana 30, 1945 (Saka)

No. 265

11.00 A.M.

1. Obituary References

The Speaker made references to the passing away of Shri Babanrao Dhakane, Member of the Ninth Lok Sabha; and Shri Dharmanna Mondayya Sadul, Member of the Ninth and Tenth Lok Sabhas.

Thereafter, members stood in silence for a short while as a mark of respect to the memory of the departed.

11.04 A.M.

2. Starred Questions

Starred Question Nos. 261–270 were orally answered.

Replies to Starred Question Nos. 271– 280 (except Question Nos. 272, 277 and 280 which were deleted due to suspension of the members, under Rule 374 of the 'Rules of Procedure and Conduct of Business in Lok Sabha', on whose names the Questions stood) put down in the Order Paper for the day were, therefore, treated as Unstarred Questions and their answers together with the

answers to Unstarred Questions would be printed in the Official Report for the day.

3. Unstarred Questions

Unstarred Question Nos. 2991-3220 (except Question Nos. 2992, 3002, 3004, 3007, 3016, 3017, 3018, 3021, 3040, 3041, 3043, 3057, 3058, 3061, 3062, 3063, 3065, 3079, 3081, 3082, 3085, 3094, 3096, 3103, 3111, 3124, 3128, 3139, 3140, 3142, 3143, 3147, 3150, 3156, 3157, 3160, 3162, 3163, 3165, 3172, 3173, 3178, 3189, 3191, 3194, 3204, 3206, 3212 and 3213 which were deleted due to suspension of the members under Rule 374 of the 'Rules of Procedure and Conduct of Business in Lok Sabha', on whose names the Questions stood) would be printed in the Official Report for the day.

12.00 Noon

4. Observation* by the Speaker

The Speaker warned Shri D.K. Suresh, Shri Deepak Baij and Shri Nakul Kamal Nath and appealed them not to show placards, tear papers and disrupt the proceedings of the House.

12.01 P.M.

5. Papers laid on the Table

The Minister of State in the Ministry of Road Transport and Highways; and Minister of State in the Ministry of Civil Aviation (General (Retd.) V. K. Singh) laid on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-
 - (i) Statement regarding Review by the Government of the working of the Alliance Air Aviation Limited, New Delhi, for the year 2022-2023.

*Original in Hindi. For details, please see the debates of the day.

- (ii) Annual Report of the Alliance Air Aviation Limited, New Delhi, for the year 2022-2023, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) A copy each of the following papers (Hindi and English versions) under sub-section (4) of Section 212 of the Motor Vehicle Act, 1988:-
- (i) The Central Motor Vehicles (Second Amendment) Rules, 2023 published in Notification No. G.S.R.226(E) in Gazette of India dated 27th March, 2023.
 - (ii) The Central Motor Vehicles (Third Amendment) Rules, 2023 published in Notification No. G.S.R.289(E) in Gazette of India dated 13th April, 2023.
 - (iii) The All India Tourist Vehicles (Permit) Rules, 2023 published in Notification No. G.S.R.302(E) in Gazette of India dated 18th April, 2023.
 - (iv) The Central Motor Vehicles (Fourth Amendment) Rules, 2023 published in Notification No. G.S.R.337(E) in Gazette of India dated 1st May, 2023.
 - (v) The Central Motor Vehicles (Fourth Amendment) Rules, 2023 published in Notification No. G.S.R.453(E) in Gazette of India dated 21st June, 2023.
 - (vi) S.O.3800(E) published in Gazette of India dated 24th August, 2023 making certain amendments in the Notification No. S.O.1365(E) dated 13th December, 2004, together with a corrigendum thereto published in Notification No. S.O.3947(E) in Gazette of India dated 5th September, 2023.
 - (vii) The Central Motor Vehicles (Fifth Amendment) Rules, 2023 published in Notification No. G.S.R.663(E) in Gazette of India dated

12th September, 2023.

- (viii) The Central Motor Vehicles (Sixth Amendment) Rules, 2023 published in Notification No. G.S.R.698(E) in Gazette of India dated 27th September, 2023.
 - (ix) The Central Motor Vehicles (Seventh Amendment) Rules, 2023 published in Notification No. G.S.R.720(E) in Gazette of India dated 5th October, 2023.
 - (x) The Central Motor Vehicles (Eighth Amendment) Rules, 2023 published in Notification No. G.S.R.746(E) in Gazette of India dated 17th October, 2023.
 - (xi) The Central Motor Vehicles (Ninth Amendment) Rules, 2023 published in Notification No. G.S.R.823(E) in Gazette of India dated 7th November, 2023, together with a corrigendum thereto published in Notification No. G.S.R.838(E) in Gazette of India dated 16th November, 2023.
- (3) A copy each of the following papers (Hindi and English versions) under Section 14A of the Aircraft Act, 1934:-
- (i) The Ministry of Civil Aviation (Height Restrictions for Safeguarding of Aircraft Operations) Second Amendment Rules, 2023 published in Notification No. G.S.R.877(E) in Gazette of India dated 6th December, 2023.
 - (ii) The Aircraft (First Amendment) Rules, 2023 published in Notification No. G.S.R.733(E) in Gazette of India dated 11th October, 2023.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Airports Authority of India, New Delhi, for the year 2022-2023, alongwith Audited Accounts.

- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Airports Authority of India, New Delhi, for the year 2022-2023.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Airports Economic Regulatory Authority of India, New Delhi, for the year 2022-2023, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Airports Economic Regulatory Authority of India, New Delhi, for the year 2022-2023.

The Minister of State in the Ministry of Power; and Minister of State in the Ministry of Heavy Industries (Shri Krishan Pal) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Central Power Research Institute, Bangalore, for the year 2022-2023, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Power Research Institute, Bangalore, for the year 2022-2023.
- (2) A copy each of the following Notifications (Hindi and English versions) under Section 182 of the Electricity Act, 2003:-
 - (i) The Joint Electricity Regulatory Commission for the UT of Jammu & Kashmir and the UT of Ladakh (Procedure for filing Appeal before the Appellate Authority) Regulations, 2023 published in Notification No. JERC-JKL/Reg/2023/15 in Gazette of India dated 23rd November, 2023.
 - (ii) The Joint Electricity Regulatory Commission for the UT of Jammu & Kashmir and the UT of Ladakh (Compliance Audit) Regulations, 2023 published in Notification No. JERC-JKL/Reg/2023/14 in Gazette of

India dated 8th December, 2023.

- (3) A copy each of the following papers (Hindi and English versions) under Section 179 of the Electricity Act, 2003:-
- (i) Notification No. F.No. RA-14026(11)/4/2020-CERC published in Gazette of India dated 21st September, 2023 extending the period of applicability of Central Electricity Regulatory Commission (Terms and Conditions for Tariff determination from Renewable Energy Sources) Regulations, 2020 till 31st March, 2024.
 - (ii) Notification No. F.No. L-1/265/2022/CERC published in Gazette of India dated 11th August, 2023 notifying that the Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2023, shall come into force with effect from 01.10.2023.
 - (iii) Notification No. F.No. L-1/250/2019/CERC published in Gazette of India dated 11th August, 2023 notifying certain provisions of the Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) (First Amendment) Regulations, 2023 shall come into force with effect from the date notified by the Commission.
 - (iv) Notification No. F.No. L-1/261/2021/CERC published in Gazette of India dated 11th August, 2023 notifying certain provisions of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) (First Amendment) Regulations, 2023.
 - (v) Notification No. F.No. L-1/250/2019/CERC published in Gazette of India dated 19th October, 2023 containing corrigendum to the Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) (First Amendment) Regulations,

2023.

- (4) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-
- (i) Review by the Government of the working of the Chenab Valley Power Projects (P) Limited, Jammu, for the year 2022-2023.
 - (ii) Annual Report of the Chenab Valley Power Projects (P) Limited, Jammu, for the year 2022-2023, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

The Minister of State in the Ministry of Finance (Shri Pankaj Chaudhary) laid on the Table a copy of the 41st Progress Report (Hindi and English versions) on the action taken pursuant to the recommendations of the Joint Parliamentary Committee on Stock Market Scam and matters relating thereto – December 2023.

The Minister of State in the Ministry of Health and Family Welfare (Prof. S. P. Singh Baghel) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Mental Health and Neuro Sciences, Bengaluru, for the year 2022-2023, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Mental Health and Neuro Sciences, Bengaluru, for the year 2022-2023.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Chittaranjan National Cancer Institute, Kolkata, for the year 2022-2023.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Chittaranjan National Cancer Institute, Kolkata, for the year 2022-2023, together with Audit Report thereon.

(iii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Chittaranjan National Cancer Institute, Kolkata, for the year 2022-2023.

(3) A copy each of the Statement (Hindi and English versions) explaining reasons for not laying the Annual Reports and Audited Accounts of the Central Mental Health Authority for the years 2020-2021, 2021-2022 and 2022-2023 within the stipulated period of nine months after the close of the respective financial years.

The Minister of State in the Ministry of Skill Development and Entrepreneurship; Minister of State in the Ministry of Electronics and Information Technology; and Minister of State in the Ministry of Jal Shakti (Shri Rajeev Chandrasekhar) laid on the Table:-

- (1) A copy of the Annual Report (Hindi and English versions) of the Dr. Syama Prasad Mookerjee National Institute of Water and Sanitation, Kolkata, for the year 2022-2023, alongwith Audited Accounts.
- (2) A copy of the Review (Hindi and English versions) by the Government of the working of the Dr. Syama Prasad Mookerjee National Institute of Water and Sanitation, Kolkata, for the year 2022-2023.

The Minister of State in the Ministry of Micro, Small and Medium Enterprises (Shri Bhanu Pratap Singh Verma) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the MSME Technology Centre, Baddi, for the year 2022-2023, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME Technology Centre, Baddi, for the year 2022-2023.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the

- MSME Technology Centre, Puducherry, for the year 2022-2023, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME Technology Centre, Puducherry, for the year 2022-2023.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the MSME Technology Centre - Pudi (Visakhapatnam), for the year 2022-2023, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of MSME Technology Centre – Pudi (Visakhapatnam), for the year 2022-2023.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the MSME Technology Centre, Durg, for the year 2022-2023, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME Technology Centre, Durg, for the year 2022-2023.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the MSME Technology Centre, Bhopal, for the year 2022-2023, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME Technology Centre, Bhopal, for the year 2022-2023.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the MSME Technology Centre, Bhiwadi, for the year 2022-2023, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the

Government of the working of the MSME Technology Centre, Bhiwadi, for the year 2022-2023.

- (7) (i) A copy of the Annual Report (Hindi and English versions) of the MSME Technology Centre Sitarganj, Udham Singh Nagar, for the year 2022-2023, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME Technology Centre Sitarganj, Udham Singh Nagar, for the year 2022-2023.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the MSME – Tool Room (Central Tool Room & Training Centre), Bhubaneswar, for the year 2022-2023, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME – Tool Room (Central Tool Room & Training Centre), Bhubaneswar, for the year 2022-2023.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the MSME Technology Centre (Indo Danish Tool Room), Jamshedpur, for the year 2022-2023, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME Technology Centre (Indo Danish Tool Room), Jamshedpur, for the year 2022-2023.
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the MSME – Tool Room (Central Tool Room & Training Centre), Kolkata, for the year 2022-2023, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME – Tool Room (Central

- Tool Room & Training Centre), Kolkata, for the year 2022-2023.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the MSME-Tool Room (Tool Room & Training Centre), Guwahati, for the year 2022-2023, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME-Tool Room (Tool Room & Training Centre), Guwahati, for the year 2022-2023.
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the MSME – Technology Centre (Indo German Tool Room), Aurangabad, for the year 2022-2023, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME – Technology Centre (Indo German Tool Room), Aurangabad, for the year 2022-2023.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the MSME – Technology Centre (Indo German Tool Room), Indore, for the year 2022-2023, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME – Technology Centre (Indo German Tool Room), Indore, for the year 2022-2023.
- (14) (i) A copy of the Annual Report (Hindi and English versions) of the MSME – Tool Room (Indo German Tool Room), Ahmedabad, for the year 2022-2023, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME – Tool Room (Indo German Tool Room), Ahmedabad, for the year 2022-2023.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the

- MSME-Technology Centre (Central Tool Room), Ludhiana, for the year 2022-2023, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME-Technology Centre (Central Tool Room), Ludhiana, for the year 2022-2023.
- (16) (i) A copy of the Annual Report (Hindi and English versions) of the MSME – Technology Centre (Central Institute of Hand Tool), Jalandhar, for the year 2022-2023, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME – Technology Centre (Central Institute of Hand Tool), Jalandhar, for the year 2022-2023.
- (17) A copy each of the Memorandum of Understanding (Hindi and English versions) between the National Small Industries Corporation Limited and the Ministry of Micro, Small and Medium Enterprises, for the years 2023-2024 and 2024-2025.
- (18) (i) A copy of the Annual Report (Hindi and English versions) of the Credit Guarantee Fund Trust for Micro and Small Enterprises, Mumbai, for the year 2022-2023, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Credit Guarantee Fund Trust for Micro and Small Enterprises, Mumbai, for the year 2022-2023.
- (19) (i) A copy of the Annual Report (Hindi and English versions) of the Khadi and Village Industries Commission, Mumbai, for the year 2022-2023.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Khadi and Village Industries Commission, Mumbai, for the year

- 2022-2023, together with Audit Report thereon.
- (iii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Khadi and Village Industries Commission, Mumbai, for the year 2022-2023.
- (20) (i) A copy of the Annual Report (Hindi and English versions) of the MSME Technology Centre, Imphal, for the year 2022-2023, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME Technology Centre, Imphal, for the year 2022-2023.
- (21) (i) A copy of the Annual Report (Hindi and English versions) of the MSME – Tool Room (Central Institute of Tool Design), Hyderabad, for the year 2022-2023, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME – Tool Room (Central Institute of Tool Design), Hyderabad, for the year 2022-2023.
- (22) (i) A copy of the Annual Report (Hindi and English versions) of the MSME – Technology Centre (Institute for Design of Electrical Measuring Instruments), Mumbai, for the year 2022-2023, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME – Technology Centre (Institute for Design of Electrical Measuring Instruments), Mumbai, for the year 2022-2023.
- (23) (i) A copy of the Annual Report (Hindi and English versions) of the MSME – Technology Centre (Electronics Service & Training Centre), Nainital, for the year 2022-2023, alongwith Audited

Accounts.

- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME – Technology Centre (Electronics Service & Training Centre), Nainital, for the year 2022-2023.
- (24)
- (i) A copy of the Annual Report (Hindi and English versions) of the MSME – Technology Development Centre (Process and Product Development Centre), Agra, for the year 2022-2023, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME – Technology Development Centre (Process and Product Development Centre), Agra, for the year 2022-2023.
- (25)
- (i) A copy of the Annual Report (Hindi and English versions) of the MSME – Technology Development Centre, Meerut, for the year 2022-2023, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME – Technology Development Centre, Meerut, for the year 2022-2023.
- (26)
- (i) A copy of the Annual Report (Hindi and English versions) of the MSME – Technology Development Centre (Centre for the Development of Glass Industries), Firozabad, for the year 2022-2023, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME – Technology Development Centre (Centre for the Development of Glass Industries), Firozabad, for the year 2022-2023.

- (27) (i) A copy of the Annual Report (Hindi and English versions) of the MSME – Technology Development Centre (Fragrance & Flavour Development Centre), Kannauj, for the year 2022-2023, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME – Technology Development Centre (Fragrance & Flavour Development Centre), Kannauj, for the year 2022-2023.
- (28) (i) A copy of the Annual Report (Hindi and English versions) of the MSME – Technology Development Centre (Central Footwear Training Institute), Chennai, for the year 2022-2023, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME – Technology Development Centre (Central Footwear Training Institute), Chennai, for the year 2022-2023.
- (29) (i) A copy of the Annual Report (Hindi and English versions) of the MSME – Technology Development Centre (Central Footwear Training Institute), Agra, for the year 2022-2023, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME – Technology Development Centre (Central Footwear Training Institute), Agra, for the year 2022-2023.

The Minister of State in the Ministry of External Affairs; and Minister of State in the Ministry of Culture (Smt. Meenakashi Lekhi) laid on the Table:

- (1) A copy each of the following Notifications (Hindi and English versions)

under sub-section (6) of the Section 20E of the Ancient Monuments and Archaeological Sites and Remains Act, 1958:-

- (i) The National Monuments Authority Heritage Bye-laws 2023 of Centrally Protected Monument – Kalinga Monuments, Karanpur, Dehradun, Uttrakhand.
 - (ii) The National Monuments Authority Heritage Bye-laws 2023 of Centrally Protected Monument – “The Kaz Main Buildings, Mansoor Nagar, Lucknow, Uttar Pradesh Bye laws 2023”
 - (iii) The National Monuments Authority Heritage Bye-laws 2023 of Centrally Protected Monument – Gunavati Group of Temples, Radhakrishorepur, Gomati, Tripura.
 - (iv) The National Monuments Authority Heritage Bye-laws 2023 of Centrally Protected Monument – The Dargah Hazrat Abbas, Saadatganj, Lucknow, Uttar Pradesh.
 - (v) The National Monuments Authority Heritage Bye-laws 2023 of Centrally Protected Monument – Bhavaneswari Temple, Rajnagar, Gomati, Tripura.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the North Central Zone Cultural Centre, Prayagraj, for the year 2021-2022, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the North Central Zone Cultural Centre, Prayagraj, for the year 2021-2022.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Ramakrishna Mission Institute of Culture, Kolkata, for the year

2021-2022, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Ramakrishna Mission Institute of Culture, Kolkata, for the year 2021-2022.
- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council for Cultural Relations, New Delhi, for the year 2022-2023.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Council for Cultural Relations, New Delhi, for the year 2022-2023, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Council for Cultural Relations, New Delhi, for the year 2022-2023.

The Minister of State in the Ministry of Petroleum and Natural Gas; and Minister of State in the Ministry of Labour and Employment (Shri Rameswar Teli) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Rajiv Gandhi Institute of Petroleum Technology, Amethi, for the year 2022-2023, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Rajiv Gandhi Institute of Petroleum Technology, Amethi, for the year 2022-2023.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Oil Industry Development Board, New Delhi, for the year 2022-2023, alongwith Audited Accounts.

- (ii) A copy of Review (Hindi and English versions) by the Government of the working of the Oil Industry Development Board, New Delhi, for the year 2022-2023.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Petroleum and Energy, Visakhapatnam, for the year 2022-2023.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Petroleum and Energy, Visakhapatnam, for the year 2022-2023, together with Audit Report thereon.
- (iii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian Institute of Petroleum and Energy, Visakhapatnam, for the year 2022-2023.
- (4) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-
 - (a) (i) Review by the Government of the working of the Brahmaputra Cracker and Polymer Limited, Guwahati, for the year 2022-2023.
 - (ii) Annual Report of the Brahmaputra Cracker and Polymer Limited, Guwahati, for the year 2022-2023, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (b) (i) Statement regarding Review by the Government of the working of the ONGC Videsh Limited, New Delhi, for the year 2022-2023.
 - (ii) Annual Report of the ONGC Videsh Limited, Chennai, for the year 2022-2023, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (c) (i) Statement regarding Review by the Government of the working of the Indian Strategic Petroleum Reserves Limited, New Delhi, for the year 2022-2023.

- (ii) Annual Report of the Indian Strategic Petroleum Reserves Limited, New Delhi, for the year 2022-2023, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item no. (b) of (4) above.
- (6) A copy of the Petroleum and Natural Gas Regulatory Board (Technical Standards and Specifications including Safety Standards for dispensing of Automotive Fuels) Amendment Regulations, 2023 (Hindi and English versions) published in Notification No. F.No. PNGRB/Tech/5-RO/(1)/2022(P-3803) in Gazette of India dated 2nd November, 2023 under Section 61 of the Petroleum and Natural Gas Regulatory Board Act, 2006.

The Minister of State in the Ministry of Housing and Urban Affairs (Shri Kaushal Kishore) laid on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-
 - (a) (i) Review by the Government of the working of the Mumbai Metro Rail Corporation Limited, Mumbai, for the year 2022-2023.
 - (ii) Annual Report of the Mumbai Metro Rail Corporation Limited, Mumbai, for the year 2022-2023, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (b) (i) Review by the Government of the working of the Chennai Metro Rail Limited, Chennai, for the year 2022-2023.
 - (ii) Annual Report of the Chennai Metro Rail Limited, Chennai, for the year 2022-2023, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (c) (i) Review by the Government of the working of the Gujarat Metro Rail Limited, Gandhinagar, for the year 2022-2023.
- (ii) Annual Report of the Gujarat Metro Rail Limited, Gandhinagar, for the year 2022-2023, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Central Government Employees Welfare Housing Organisation, New Delhi, for the year 2022-2023, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Government Employees Welfare Housing Organisation, New Delhi, for the year 2022-2023.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Building Materials & Technology Promotion Council, New Delhi, for the year 2022-2023, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Building Materials & Technology Promotion Council, New Delhi, for the year 2022-2023.
- (4) A copy of the Notification No. S.O.3845(E) (Hindi and English Versions) published in Gazette of India dated 31st August, 2023 appointing Dr. S.K. Garg, Chief Project Manager-8 as Estate Officer of DMRC for DMRC premises within National Capital Territory of Delhi and change in designation of Shri G.P. Bansal, Chief Project Manager-3 as Estate Officer of DMRC for DMRC premises outside National Capital Territory of Delhi in National Capital Region, under Section 3 of the Public Premises (Eviction of Unauthorised Occupants) Act, 1971.

The Minister of State in the Ministry of Defence; and Minister of State in the Ministry of Tourism (Shri Ajay Bhatt) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management, Catering Technology & Applied Nutrition, Shillong, for the year 2022-2023, alongwith audited accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute of Hotel Management, Catering Technology & Applied Nutrition, Shillong, for the year 2022-2023.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management, Catering Technology & Applied Nutrition, Hyderabad, for the year 2022-2023, alongwith audited accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute of Hotel Management, Catering Technology & Applied Nutrition, Hyderabad, for the year 2022-2023.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management and Catering Technology, Thiruvananthapuram, for the year 2022-2023, alongwith audited accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute of Hotel Management and Catering Technology, Thiruvananthapuram, for the year 2022-2023.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management, Catering & Applied Nutrition, Chennai, for the year 2022-2023, alongwith audited accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute of Hotel Management, Catering & Applied Nutrition, Chennai, for the year 2022-2023.
- (5)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management, Catering Technology & Applied Nutrition, New Delhi, for the year 2022-2023, alongwith audited accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute of Hotel Management, Catering Technology & Applied Nutrition, New Delhi, for the year 2022-2023.
- (6)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management, Catering Technology & Applied Nutrition, Mumbai, for the year 2022-2023, alongwith audited accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute of Hotel Management, Catering Technology & Applied Nutrition, Mumbai, for the year 2022-2023.
- (7)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management, Catering Technology & Applied Nutrition, Hajipur, for the year 2022-2023, alongwith audited accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute of Hotel Management, Catering Technology & Applied Nutrition, Hajipur,

for the year 2022-2023.

- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management, Catering & Applied Nutrition, Shimla, for the year 2022-2023, alongwith audited accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute of Hotel Management, Catering & Applied Nutrition, Shimla, for the year 2022-2023.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management, Catering Technology & Applied Nutrition, Goa, for the year 2022-2023, alongwith audited accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute of Hotel Management, Catering Technology & Applied Nutrition, Goa, for the year 2022-2023.
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management, Catering Technology & Applied Nutrition, Gwalior, for the year 2022-2023, alongwith audited accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute of Hotel Management, Catering Technology & Applied Nutrition, Gwalior, for the year 2022-2023.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management, Catering & Nutrition (Society), Gurdaspur, for the year 2022-2023, alongwith audited accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute of Hotel Management, Catering & Nutrition (Society), Gurdaspur, for the year 2022-2023.
- (12)
- (i) A copy of the Annual Report (Hindi and English versions) of the Dr. Ambedkar Institute of Hotel Management, Catering & Applied Nutrition, Chandigarh, for the year 2022-2023, alongwith audited accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Dr. Ambedkar Institute of Hotel Management, Catering & Applied Nutrition, Chandigarh, for the year 2022-2023.
- (13)
- (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management, Catering Technology & Applied Nutrition, Bhubaneswar, for the year 2022-2023, alongwith audited accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute of Hotel Management, Catering Technology & Applied Nutrition, Bhubaneswar, for the year 2022-2023.
- (14)
- (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management, Catering Technology & Applied Nutrition, Kolkata, for the year 2022-2023, alongwith audited accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute of Hotel Management, Catering Technology & Applied Nutrition, Kolkata, for the year 2022-2023.

- (15) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Tourism & Travel Management, Gwalior, for the year 2022-2023, alongwith audited accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Tourism & Travel Management, Gwalior, for the year 2022-2023.
- (16) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management, Catering Technology & Applied Nutrition, Bhopal, for the year 2022-2023, alongwith audited accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute of Hotel Management, Catering Technology & Applied Nutrition, Bhopal, for the year 2022-2023.
- (17) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management, Catering Technology & Applied Nutrition, Srinagar, for the year 2022-2023, alongwith audited accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute of Hotel Management, Catering Technology & Applied Nutrition, Srinagar, for the year 2022-2023.
- (18) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management, Catering Technology & Applied Nutrition, Lucknow, for the year 2022-2023, alongwith audited accounts.
- (ii) A copy of the Review (Hindi and English versions) by the

Government of the working of the Institute of Hotel Management, Catering Technology & Applied Nutrition, Lucknow, for the year 2022-2023.

- (19) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management, Catering Technology & Applied Nutrition, Guwahati, for the year 2022-2023, alongwith audited accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute of Hotel Management, Catering Technology & Applied Nutrition, Guwahati, for the year 2022-2023.
- (20) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management, Catering Technology & Applied Nutrition, Jaipur, for the year 2022-2023, alongwith audited accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute of Hotel Management, Catering Technology & Applied Nutrition, Jaipur, for the year 2022-2023.
- (21) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management, Bangalore, for the year 2022-2023, alongwith audited accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute of Hotel Management, Bangalore, for the year 2022-2023.
- (22) (i) A copy of the Annual Report (Hindi and English versions) of the Sophitorium Engineering College, Khorda, for the year 2021-

- 2022, alongwith audited accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sophitorium Engineering College, Khorda, for the year 2021-2022.
- (23) (i) A copy of the Annual Report (Hindi and English versions) of the Sneha Mahila Vikas Sanstha – Tuli College of Hotel Management, Nagpur, for the year 2021-2022, alongwith audited accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sneha Mahila Vikas Sanstha – Tuli College of Hotel Management, Nagpur, for the year 2021-2022.
- (24) (i) A copy of the Annual Report (Hindi and English versions) of the Heritage Educational Society, Agra, for the year 2022-2023, alongwith audited accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Heritage Educational Society, Agra, for the year 2022-2023.
- (25) (i) A copy of the Annual Report (Hindi and English versions) of the GD Goenka University, Gurugram, for the year 2022-2023, alongwith audited accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the GD Goenka University, Gurugram, for the year 2022-2023.
- (26) (i) A copy of the Annual Report (Hindi and English versions) of the Nidan Technologies Pvt Ltd., New Delhi, for the year 2021-2022, alongwith audited accounts.
- (ii) A copy of the Review (Hindi and English versions) by the

Government of the working of the Nidan Technologies Pvt Ltd.,
New Delhi, for the year 2021-2022.

- (27) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (26) above.
- (28) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-
- (a) (i) Review by the Government of the working of the India Tourism Development Corporation Limited, New Delhi, for the year 2022-2023.
- (ii) Annual Report of the India Tourism Development Corporation Limited, New Delhi, for the year 2022-2023, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the Pondicherry Ashok Hotel Corporation Limited, Puducherry, for the year 2022-2023.
- (ii) Annual Report of the Pondicherry Ashok Hotel Corporation Limited, Puducherry, for the year 2022-2023, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government of the working of the Punjab Ashok Hotel Company Limited, Chandigarh, for the year 2022-2023.
- (ii) Annual Report of the Punjab Ashok Hotel Company Limited, Chandigarh, for the year 2022-2023, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (d) (i) Review by the Government of the working of the Ranchi Ashok Bihar Hotel Corporation Limited, Ranchi, for the year 2022-2023.
- (ii) Annual Report of the Ranchi Ashok Bihar Hotel Corporation Limited, Ranchi, for the year 2022-2023, alongwith Audited Accounts and

comments of the Comptroller and Auditor General thereon.

- (e) (i) Review by the Government of the working of the Utkal Ashok Hotel Corporation Limited, Puri, for the year 2022-2023.
- (ii) Annual Report of the Utkal Ashok Hotel Corporation Limited, Puri, for the year 2022-2023, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (f) (i) Review by the Government of the working of the Kumarakruppa Frontier Hotels Private Limited, New Delhi, for the year 2022-2023.
- (ii) Annual Report of the Kumarakruppa Frontier Hotels Private Limited, New Delhi, for the year 2022-2023, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (29) (i) A copy of the Annual Administration Reports (Hindi and English versions) of the Cantonment Boards, for the year 2022-2023, alongwith Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Cantonment Boards, for the year 2022-2023.
- (30) (i) A copy of the Annual Report (Hindi and English versions) of the Nehru Institute of Mountaineering, Uttarkashi, for the year 2022-2023, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Nehru Institute of Mountaineering, Uttarkashi, for the year 2022-2023.
- (31) (i) A copy of the Annual Report (Hindi and English versions) of the Himalayan Mountaineering Institute, Darjeeling, for the year 2022-2023, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the

Government of the working of the Himalayan Mountaineering Institute, Darjeeling, for the year 2022-2023.

- (32) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Mountaineering and Adventure Sports, West Kameng, for the year 2022-2023, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Mountaineering and Adventure Sports, West Kameng, for the year 2022-2023.
- (33) (i) A copy of the Annual Report (Hindi and English versions) of the Jawahar Institute of Mountaineering & Winter Sports, Pahalgam, for the year 2022-2023, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Jawahar Institute of Mountaineering & Winter Sports, Pahalgam, for the year 2022-2023.
- (34) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Joint Warfare Studies, New Delhi, for the year 2022-2023, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Centre for Joint Warfare Studies, New Delhi, for the year 2022-2023.
- (35) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-
- (a) (i) Review by the Government of the working of the Gliders India Limited, Kanpur, for the year 2022-2023.
- (ii) Annual Report of the Gliders India Limited, Kanpur, for the year 2022-2023, alongwith Audited Accounts and comments of the

Comptroller and Auditor General thereon.

- (b) (i) Review by the Government of the working of the BEL Optronics Devices Limited, Pune, for the year 2022-2023.
 - (ii) Annual Report of the BEL Optronics Devices Limited, Pune, for the year 2022-2023, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (c) (i) Review by the Government of the working of the Mishra Dhatu Nigam Limited, Hyderabad, for the year 2022-2023.
 - (ii) Annual Report of the Mishra Dhatu Nigam Limited, Hyderabad, for the year 2022-2023, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (36) A copy each of the following papers (Hindi and English versions):-
- (i) Memorandum of Understanding between the Bharat Dynamics Limited and the Department of Defence Production, Ministry of Defence for the year 2023-2024.
 - (ii) Memorandum of Understanding between the Hindustan Aeronautics Limited and the Department of Defence Production, Ministry of Defence for the year 2023-2024.
 - (iii) Memorandum of Understanding between the Bharat Earth Movers Limited and the Department of Defence Production, Ministry of Defence for the year 2023-2024.
- (37) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Culinary Institute, Noida, for the year 2022-2023, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Culinary Institute, Noida, for the year 2022-2023.

- (38) (i) A copy of the Annual Report (Hindi and English versions) of the National Council for Hotel Management and Catering Technology, Noida, for the year 2022-2023, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Council for Hotel Management and Catering Technology, Noida, for the year 2022-2023.

The Minister of State in the Ministry of New and Renewable Energy; and Minister of State in the Ministry of Chemicals and Fertilizers (Shri Bhagwanth Khuba) laid on the Table:

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Wind Energy, Chennai, for the year 2022-2023, alongwith Audited Accounts.
- (ii) A copy of Review (Hindi and English versions) by the Government of the working of the National Institute of Wind Energy, Chennai, for the year 2022-2023.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Sardar Swaran Singh National Institute of Bio Energy, Kapurthala, for the year 2022-2023, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sardar Swaran Singh National Institute of Bio Energy, Kapurthala, for the year 2022-2023.
- (3) A copy of the Annual Report (Hindi and English versions) of the National Institute of Pharmaceuticals Education & Research, Allahabad, for the year 2022-2023, alongwith Audited Accounts.
- (4) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-

- (a) (i) Review by the Government of the working of the Hindustan Antibiotics Limited, New Delhi, for the year 2022-2023.
- (ii) Annual Report of the Hindustan Antibiotics Limited, New Delhi, for the year 2022-2023, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (a) (i) Review by the Government of the working of the Karnataka Antibiotics & Pharmaceuticals Limited, Bengaluru, for the year 2022-2023.
- (ii) Annual Report of the Karnataka Antibiotics & Pharmaceuticals Limited, Bengaluru, for the year 2022-2023, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

The Minister of State in the Ministry of Health and Family Welfare; and Minister of State in the Ministry of Tribal Affairs (Dr. Bharati Pravin Pawar) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Medical Sciences, Jammu, for the year 2022-2023, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Institute of Medical Sciences, Jammu, for the year 2022-2023.
- (2) A copy of the Food Safety and Standards (Alcoholic Beverages) First Amendment Regulations, 2023 (Hindi and English versions) published in Notification No. F.No. STD/SP-21/T(Alcohol-4) in Gazette of India dated 22nd August, 2023, under Section 93 of the Food Safety and Standards Act, 2006.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Central Medical Services Society, New Delhi, for the year 2022-2023, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Medical Services Society, New Delhi, for the year 2022-2023.
- (4)
- (i) A copy of the Annual Report (Hindi and English versions) of the Population Research Centre, Centre for Research in Rural & Industrial Development, Chandigarh, for the year 2021-2022, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Population Research Centre, Centre for Research in Rural & Industrial Development, Chandigarh, for the year 2021-2022.
- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6)
- (i) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Medical Sciences, Raipur, for the year 2022-2023, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Institute of Medical Sciences, Raipur, for the year 2022-2023.
- (7)
- (i) A copy of the Annual Report (Hindi and English versions) of the Jawaharlal Institute of Postgraduate Medical Education & Research, Puducherry, for the year 2022-2023, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Jawaharlal Institute of Postgraduate Medical Education & Research, Puducherry, for the year 2022-2023.

- (8) (i) A copy each of the Annual Report (Hindi and English versions) of the Mahatma Gandhi Institute of Medical Sciences & Kasturba Hospital, Wardha, for the years 2020-2021 and 2021-2022, alongwith Audited Accounts.
- (ii) A copy each of the Review (Hindi and English versions) by the Government of the working of the Mahatma Gandhi Institute of Medical Sciences & Kasturba Hospital, Wardha, for the years 2020-2021 and 2021-2022.
- (9) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Medical Sciences, Nagpur, for the year 2022-2023, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Institute of Medical Sciences, Nagpur, for the year 2022-2023.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Medical Sciences, Bhopal, for the year 2022-2023, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Institute of Medical Sciences, Bhopal, for the year 2022-2023.
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Medical Sciences, Gorakhpur, for the year 2022-2023, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Institute of Medical Sciences,

Gorakhpur, for the year 2022-2023.

- (13) (i) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Medical Sciences, Patna, for the year 2022-2023, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Institute of Medical Sciences, Patna, for the year 2022-2023.

6. Messages from Rajya Sabha

Secretary General reported the following messages from Rajya Sabha:-

- (i) That the Rajya Sabha had no recommendations to make to the Lok Sabha in the Central Goods and Services Tax (Second Amendment) Bill, 2023, passed by the Lok Sabha on the 19th December, 2023.
- (ii) That the Rajya Sabha had no recommendations to make to the Lok Sabha in the Provisional Collection of Taxes Bill, 2023, passed by the Lok Sabha on the 19th December, 2023.

7. Report of Committee on Papers Laid on the Table

Shri Girish Chandra presented the 170th Report (Hindi and English versions) of the Committee on Papers Laid on the Table (2023-24) regarding delay in laying the Annual Reports and Audited Accounts of the Animal Welfare Board of India, Ballabgarh under the administrative control of the Ministry of Fisheries, Animal Husbandry and Dairying (Department of Animal Husbandry and Dairying).

8. Reports of Standing Committee on Social Justice and Empowerment

Smt. Rama Devi presented the following Reports (Hindi and English versions) of the Standing Committee on Social Justice and Empowerment (2023-24):-

- (1) Fifty-second Report of the Standing Committee on Social Justice and Empowerment (2023-24) on the Action Taken by the Government on the Observations/Recommendations of the Committee contained in their Forty-sixth Report (17th Lok Sabha) on 'Demands for Grants (2023-24)' of the Ministry of Social Justice and Empowerment (Department of Social Justice and Empowerment).
- (2) Fifty-third Report of the Standing Committee on Social Justice and Empowerment (2023-24) on the Action Taken by the Government on the Observations/Recommendations of the Committee contained in their Forty-fourth Report (17th Lok Sabha) on 'Demands for Grants (2023-24)' of the Ministry of Tribal Affairs.
- (3) Fifty-fourth Report of the Standing Committee on Social Justice and Empowerment (2023-24) on the Action Taken by the Government on the Observations/Recommendations of the Committee contained in their Forty-seventh Report (17th Lok Sabha) on 'Demands for Grants (2023-24)' of the Ministry of Minority Affairs.

9. Statement of Committee on Empowerment of Women

Dr. Heena Vijaykumar Gavit laid on the table the Final Action Taken Statement (Hindi and English versions) showing Final Action Taken by the Government on the recommendations contained in Chapter I and Chapter V of the Sixth Report (Seventeenth Lok Sabha) of the Committee on Empowerment of Women (2021-22) on the Action Taken on the Recommendations/Observations

contained in the Fifth Report (Seventeenth Lok Sabha) of the Committee (2021-22) on the subject "Empowerment of Women through Education with Special Reference to 'Beti Bachao – Beti Padhao' scheme".

10. Reports of Standing Committee on Commerce

Smt. Manjulata Mandal laid on the Table the following Reports (Hindi and English versions) of the Standing Committee on Commerce:-

- (1) 183rd Report on Action Taken by Government on the Recommendations/Observations of the Committee contained in its One Hundred and Seventy-ninth Report on Demands for Grants (2023-24) (Demand No. 10) of Department of Commerce, Ministry of Commerce and Industry.
- (2) 184th Report on Action Taken by Government on the Recommendations/Observations of the Committee contained in its One Hundred and Eightieth Report on Demands for Grants (2023-24) (Demand No. 11) of Department for Promotion of Industry and Internal Trade, Ministry of Commerce and Industry.
- (3) 185th Report on Action Taken by Government on the Recommendations/Observations of the Committee contained in its One Hundred and Eighty-second Report on 'Ecosystem of Startups to benefit India'.

11. Statements by Ministers

- (1) The Minister of Petroleum and Natural Gas; and Minister of Housing and Urban Affairs (Shri Hardeep Singh Puri) laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 18th Report of the Standing Committee on Housing and Urban Affairs on Demands for Grants (2023-2024) pertaining to the Ministry of Housing and Urban Affairs.

- (2) The Minister of State in the Ministry of Ports, Shipping and Waterways; and Minister of State in the Ministry of Tourism (Shri Shripad Yesso Naik) laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 327th Report of the Standing Committee on Transport, Tourism and Culture on 'Connectivity and Tourist Terminal Facilities at Ports' pertaining to the Ministry of Ports, Shipping & Waterways.
- (3) The Minister of State in the Ministry of Micro, Small and Medium Enterprises (Shri Bhanu Pratap Singh Verma) laid the following statements (Hindi and English versions) regarding:-
- (i) the status of implementation of the recommendations contained in the 318th Report of the Standing Committee on Industry on Action Taken by the Government on the recommendations/observations contained in the 315th Report of the Committee on Demands for Grants (2022-2023) pertaining to the Ministry of Micro, Small and Medium Enterprises.
 - (ii) the status of implementation of the recommendations contained in the 322nd Report of the Standing Committee on Industry on Action Taken by the Government on the recommendations/observations contained in the 320th Report of the Committee on Demands for Grants (2023-2024) pertaining to the Ministry of Micro, Small and Medium Enterprises.

12.09 P.M.**12. Matters Under Rule 377**

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Shri Kunwar Pushpendra Singh Chandel regarding construction of new railway station at Mahoba Chattarpur instead of Mahoba Kulpahar in Bundelkhand.
- (2) Shri Mohan Mandavi regarding inclusion of Ramcharitmanas in school curriculum.
- (3) Shri Gopal Jee Thakur regarding need to include Maithili in the list of optional languages for language test papers in CTET.
- (4) Shri Mitesh Rameshbhai Patel regarding need to change the call sign 'VT' on Indian aircrafts to 'BT' i.e. Bharat Territory.
- (5) Shri Manoj Kishorbhai Kotak regarding solid waste management.
- (6) Dr. Sukanta Majumdar regarding operationalization of Balurghat airport.
- (7) Smt. Keshari Devi Patel regarding coverage of serious diseases under Ayushman Bharat Scheme.
- (8) Shri Bidyut Baran Mahato regarding trenches dug up in elephant corridor in West Bengal and low height of high tension power line in Jharkhand posing threat to elephants.
- (9) Shri Ghanshyam Singh Lodhi regarding need to declare Rampur in Uttar Pradesh as a tourist destination.
- (10) Shri Ramdas C. Tadas regarding need to provide compensation to farmers who suffered loss of crops caused by untimely rains in Wardha parliamentary constituency.

- (11) Shri Rajendra Agrawal regarding construction of underpass, slip roads and footover bridge on National Highways in Meerut parliamentary constituency.
- (12) Shri Vivek Narayan Shejwalkar regarding need to tackle cyber crimes.
- (13) Shri Sunil Kumar Soni regarding need to expedite the work related to Railways in Chhattisgarh.
- (14) Shri Vishnu Dayal Ram regarding stoppage of Ranchi-New Delhi Rajdhani Express train No. 12453/12454 at Nagar Untari (Shri Bansidhar Nagar) railway station.
- (15) Shri Subhash Chandra Baheria regarding establishment of a Kendriya Vidyalaya in Shahpura, Bhilwara.
- (16) Dr. T.R. Paarivendhar regarding grant of Geographical Indication Tag to Perambalur small onions.
- (17) Shri Om Pawan Rajenimbalkar regarding need to take measures for the welfare of farmers.
- (18) Smt. Manjulata Mandal regarding development of infrastructure of Kendriya Vidyalaya and Jawahar Navodaya Vidyalaya in Bhadrak Parliamentary constituency.

12.10 P.M.

13. Government Bills – Passed

(i) *The Chief Election Commissioners (Appointment, Conditions of Service and Term of Office) Bill, 2023, as passed by Rajya Sabha*

Time Allotted: 3 Hrs.

Time Taken: 1 Hr. 31 Mts.

The motion for consideration of the Bill was moved by Shri Arjun Ram Meghwal.

The following members took part in the debate:-

1. Smt. Chinta Anuradha
2. Dr. Sanjay Jaiswal
3. Shri Rahul Ramesh Shewale
4. Shri Bhartruhari Mahtab
5. Shri Shankar Lalwani
6. Shri Sanjay Seth
7. Shri Asaduddin Owaisi
8. Dr. (Prof.) Kirit Premjibhai Solanki
9. Shri Jayadev Galla
10. Shri Sudheer Gupta
11. Shri Dilip Ghosh
12. Shri Rajiv Pratap Rudy

Shri Arjun Ram Meghwal replied to the debate.

The motion for consideration of the Bill was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 21 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as passed by Rajya Sabha be passed, was moved by Shri Arjun Ram Meghwal.

The motion was adopted and the Bill, as passed by Rajya Sabha, was passed.

1.41 P.M.

(ii) The Press and Registration of Periodicals Bill, 2023, as passed by Rajya Sabha

Time Allotted: 2 Hrs.

Time Taken: 2 Hrs. 27 Mts.

The motion for consideration of the Bill was moved by Shri Anurag Singh Thakur.

The following members took part in the debate:-

1. Shri Nishikant Dubey
2. Shri Kuruva Gorantla Madhav
3. Shri Rahul Ramesh Shewale
4. Shri Bhartruhari Mahtab
5. Shri Ganesh Singh
6. Shri Syed Imtiaz Jaleel
7. Shri Ramesh Bidhuri
8. Shri Bidyut Baran Mahato
9. Shri Ram Kripal Yadav
10. Shri Jugal Kishore Sharma
11. Shri Kunwar Pushpendra Singh Chandel

Shri Anurag Singh Thakur replied to the debate.

The motion for consideration of the Bill was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 22 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as passed by Rajya Sabha, be passed, was moved by Shri Anurag Singh Thakur.

The motion was adopted and the Bill, as passed by Rajya Sabha, was passed.

14# Suspension of Members from the service of the House under Rule 374

The Minister of Parliamentary Affairs (Shri Pralhad Joshi) moved the following motion:-

“That this House having taken a serious note of the misconduct of Sarvashri Deepak Baij, D.K. Suresh and Nakul Kamal Nath in utter disregard to the House and the authority of the Chair, and having been named by the Chair, resolve that the said members be suspended from the service of the House for the remainder of the Session under Rule 374.”

The motion was put to vote and adopted.

4.09 P.M.

15. Valedictory Reference*

The Speaker made Valedictory Reference on the conclusion of the Fourteenth Session of the Seventeenth Lok Sabha.

4.13 P.M.

16. National Song

The National Song was played.

4.15 P.M.

(Lok Sabha adjourned sine die at 4.15 P.M.)

UTPAL KUMAR SINGH
Secretary General

At 3.11 P.M.

*Original in Hindi. For details, please see the debates of the day.